

# **LOK SABHA DEBATES** **(English Version)**

**Fifth Session**  
**(Tenth Lok Sabha)**



सत्यमेव जयते

*(Vol. XVII contains Nos. 11 to 18)*

**LOK SABHA SECRETARIAT**  
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## LOK SABHA DEBATES

### LOK SABHA

Thursday, December 17, 1992/  
Agrahayana 26, 1914 (Saka)

The Lok Sabha met at  
Eleven of the Clock

[MR. SPEAKER in the Chair]

[Translation]

SHRI RABI RAY: Sir, today you can smoothly conduct the proceedings.

### ORAL ANSWERS TO QUESTIONS

[English]

#### Committee on Deep Sea Fishing

+

\*341. SHRI RAJNATH SONKAR  
SHASTRI:  
SHRI SUDHIR SAWANT:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether a high-powered Committee of Secretaries was appointed by the Government to examine the policy regarding the operation of foreign fishing vessels in Indian Exclusive Economic Zone;

(b) whether the Committee has submitted its report;

(c) if so, the broad details of recommendations made;

(d) whether the recommendations have been accepted by the Government; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) No, Sir. .

(b) to (e). Do not arise.

[Translation]

SHRI RAJNATH SONKAR SHASTRI: Sir, the hon. Minister has not properly replied to my question. India has got a vast coastal area of 75,000 Kms. and exclusively an economic zone of 20,00,000 nautical miles. I would like to know that despite having such a vast fishing area, why these marine resources are not being properly tapped? According to a survey it has been found that out of the total 39,00,000 tonnes fish potential, only 20-25 per cent is being tapped at present in the country. The Government of India had promised that a 'blue revolution' would be brought in India in the field of fishing just on the same line of technology and capital investment as have been provided in Taiwan, South Korea, Denmark and Japan etc. I would like to know when will the 'blue revolution' be launched to increase the fishing and what steps are being taken by the Government in this direction?

[English]

SHRI GIRIDHAR GOMANGO: Sir, the main question is about the Committee on Deep Sea Fishing, to which I have replied that no high-powered Committee was constituted to examine the policy matters. But we have got another Committee, which is a Committee of Secretaries, called an Empowered Committee. That was constituted by the Government to look into the operation of deep sea fishing in the Indian Ocean. The question is about the high-powered committee and to that I have

given the reply. To harvest the fishery resources we have already cleared 21 joint venture projects.

[*Translation*]

**SHRI RAJNATH SONKAR SHASTRI:** I have already made it clear that the hon. Minister has not given proper reply to my questions. Sir, in reply to my question he initiated stated that no high-powered committee has been set up and now he is saying that a high-powered committee has been set up. I would like to submit that the plight of the fishermen engaged in the seacoast fishing and the workers working on the fishing trawlers is quite miserable. The Centre as well as the State Governments have always expressed their concern about the economic condition and the safety of lives of these people. The hon. Minister has just now stated that a high-powered committee has already been set up to ameliorate the lot of these persons, improve the working pattern of fishing and strengthen the fish marketing facilities. You have promised to set up a Committee of Secretaries too. Sir, through you, I would like to know the terms of reference of these two committees and by when these will be set up and start functioning smoothly.

[*English*]

**SHRI GIRIDHAR GOMANGO:** Sir, I have already clarified that the Government has not constituted a high-powered Committee. We have got an empowered Committee of Secretaries, which is not a high-powered Committee but it is a standing Committee operating a continuing basis to facilitate a single window clearance of the projects. Therefore, I have compared this with a high-powered Committee. So, I have already replied to that. We do not have any other Committees about which the hon. Member is asking to examine the details of the policy matters of deep sea fishing.

**SHRI MANI SHANKAR AIYAR:** Mr. Speaker, Sir, in view of the fact that our export earnings from chartered vessels is only Rs. 6 crore out of a total marine export

products earning of Rs. 900 crore only Rs., 6 crore from chartering out of a total marine product export of Rs. 900 crore- can we have an assurance from the Minister that the Government of India will not renew any charters when the existing charters die out and will not give any fresh permission for charters so that all deep sea fishing in the Indian exclusive zone is done entirely by the Indian vessels or by Indo-foreign joint ventures? Will there be a total ban a chartering when the existing charters end? Can we have this assurance from the Minister?

**SHRI GIRIDHAR GOMANGO:** Sir, the question relates to the Committee. As the hon. Member wants to know certain policy matter. I would like to say that we have already cleared 21 joint venture proposals, which are new ones. In 1991, we decided to go in only for joint ventures lest fishing and leasing. On that basis a number of vessels definitely will be on joint venture. We are trying to see that the marine resources in the deep sea will be explored. I can reply to the questions which is related to the main question. But broadly what I have said is that all efforts are being made by the Central Government to see that the marine resources will be explored and export potential will be increased.

[*Translation*]

**SHRI MOHAMMAD ALI ASHRAF FATMI:** Mr. Speaker, Sir, through you, I would like to know from the hon. Minister as to what steps are being taken or what programmes are being implemented by the Government to encourage the small fishermen because two types of fishing operations are being practiced in the country viz. one near the sea-coast and the other is deep sea fishing? Secondly about 300 or 350 applications for licences for trawlers are pending with the Government. I would like to know whether the Government has examined these applications and how many applicants will be issued these licences?

[*English*]

**SHRI GIRIDHAR GOMANGO:** Sir, the

first question relates to the Ministry of Agriculture, which is dealing with it. As far as the second question is concerned, may be he is referring to 1989 policy, which has not been operationalised.

**SHRI LOKANATH CHOUDHURY:** Mr. Speaker, Sir, I want to know whether any area has been specified for the chartered vessels and if so how many chartered vessels are operating in this country. Also I want to know whether by allowing the chartered vessels they are disturbing the areas or not and whether any objection has come to the Government from the areas where our vessels are fishing.

Secondly, I would like to know whether in the deep sea still there is some potential of fishing which is not so far taken into account either by the Government or by the chartered companies or by joint ventures or by our private sector.

**SHRI GIRIDHAR GOMANGO:** Though this question is not related to the main question, still the question is being asked again. The small fishermen are sometimes raising the objection saying that the chartered ships are creating problems - this type of things we are co-ordinating with the Ministry of Agriculture. Then, about the other things which are there, by taking all precautionary measures (*Interruptions*). We have allowed the chartering... (*Interruptions*). We have framed the policy and the joint ventures which have been approved - all these problems will be overcome because only the Indian vessels will come under the joint venture policy. So, the problem will be overcome. More and more joint venture projects are encouraged by the Government, in order to overcome all these problems which are arising. If we undertake these joint ventures, the problems will be over.

#### **Demands of LPG Dealers**

\*342. **SHRI M. KRISHNASWAMY:**  
**SHRI M. V. CHANDRA-**  
**SHEKARA MURTHY:**

Will the Minister of PETROLEUM AND

NATURAL GAS be pleased to state:

(a) whether the LPG dealers all over the country have threatened to stop home delivery of gas cylinders after December, 25, 1992;

(b) if so, the details of their demands; and

(c) the steps taken by the Government to resolve the dispute?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHAN KUMAR):** (a) to (c). A section of LPG Distributors under the name "All India LPG Distributors' Federation" have given notice demanding an increase in the Distributors' Commission, failing which they would resort to closing the distribution from December 22 to 24, 1992 and thereafter stop home-delivery of cylinders w.e.f. December 25, 1992. Their demands were discussed in the Ministry in a meeting with them and are under consideration of Government.

**SHRI KRISHANSWAMY:** Sir, the Government says that it is under consideration. But the distributors are going to stop the home delivery after 22nd December. I would like to know from the hon. Minister whether the Government is going to take a decision before 22nd December.

**SHRI S. KRISHAN KUMAR:** We have already stated that the demands of this Federation are under the consideration of the Government. There are 13 demands. We shall try our best to see that there is no disruption in LPG supply to consumers.

**MR. SPEAKER.** Mr. Krishnaswamy, do you want to put the second supplementary?

**SHRI M. KRISHANSWAMY:** The details are not here. We never expected that the Question Hour would be there today. (*Interruptions*). I would like to know the details of the demands from the hon. Minister.

SHRI S. KRISHAN KUMAR: The LPG Federation have raised 13 demands. They mainly relate to the Distributors' commission, ceiling limits, stopping penal recovery, regularisation of unauthorised connections etc. Some of these demands are not acceptable. There is some merit in some of the demands. We are analysing the various elements included costs which go into the distribution system.

SHRI SOMNATH CHATTERJEE: Probably, there has been no briefing today.

SHRI S. KRISHAN KUMAR: I have been briefed quite properly. I am quite ready, always ready. The demand that the MRT P Act should not apply to LPG distributors and some of the other demands are unacceptable. Such things cannot be accepted by us. So, it is these very demands which are under consideration... (*Interruptions*) and a proper decision will be taken by the Government in time.

SHRI P.C. THOMAS: Sir, it may be true that the distributors have very many problems but the consumers are very much astonished to see that though it is very difficult to get a gas connection, if you pay Rs. 5,000 or Rs. 6,000, any number of gas connections can be obtained from many agencies. Now the M.Ps. are finding it very difficult because we have just forty-eight connections and thousands of people come to us for connections. Leave alone that, what I am trying to suggest and ask is whether the arms of the Government are strong enough to catch hold of the distributors who are giving connections to people by getting money from them and doing lot of corruption in this field.

SHRI S. KRISHAN KUMAR: Sir, as per rules, the distributors cannot give any out-of-turn connection. They have to go strictly by the rules, by the waiting list. Only the hon. Members of Parliament have the privilege to recommend out-of-turn connections. They have a quota and we follow that. Even the officers individually of the oil companies do not have this privilege. It is quite possible that some of the distributors may be

committing irregularities. We have very strict guidelines. We have a system of inspections and punitive action. If the hon. Member points out any specific instance, we will be only too happy to take the strictest possible action.

SHRIMATI GEETA MUKHERJEE: Sir, we have already deviated from the principal question. But I would like to come back to the principal question. Today's newspapers have come out clearly that these distributors from 22nd onwards are going on three days strike and after 24th they will stop the whole delivery. That means actually from 22nd it will be on unless it is settled. The hon. Minister says that all the demands cannot be accepted. So, I would like to know what alternative arrangements the Government is in a position to make so that we can get the LPG supply. As it is, the situation is quite complicated and it will be further complicated if you do not do that.

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): Mr. Speaker, Sir, the issue raised by the hon. Member is really deserving the consideration not only by the parliament but also by the Government. The distributors do have their problems. We do not say that they do not have their problems, they do have their problems... (*Interruptions*).

SHRI ANIL BASU: How are you going to resolve them?

SHRI B. SHANKARANAND: That is what I am saying. On the other hand, earlier the hon. Member from this side raised the problems of the consumers. In view of the limited product availability, we are attending to the problems of the distribution. The Government is seized of the matter. I had a meeting with the representatives of this Federation a couple of weeks ago and I could feel that they were convinced about the honest intention of the Government for attending to their problems. I do not think such a situation will arise as is said by the hon. Member.

SHRI ANIL BASU: What is the



contingent plan? You tell us about the contingent plan. If it happens, then get your Minister prepared with the contingent plan.

SHRI B. SHANKARANAND: We are attending to this problem. I can only assure the House that all efforts will be made to see that such a problem does not arise.

SHRI PAWAN KUMAR BANSAL: Mr. Speaker, Sir, while the honest distributors whose number may be very small - suffer from inadequacy of commission, you cannot deny the fact that the unscrupulous ones amongst them thrive in this environment of scarcity. I suppose the Government's policy itself has led to the creation of monopoly in this trade. I would like to know from the hon. Minister whether he would consider giving gas agencies to more people, liberalise the system and ensure that people can go to the shop and get the cylinder. One would not really mind going to the shop to get a cylinder provided he is assured of the delivery when the need arises. I would like to know from the hon. Minister what steps would be taken in this direction.

SHRI S. KRISHAN KUMAR: Sir, it is not as if the L.P.G. is in abundant supply. It is a scarce commodity. We have 18.5 million consumers and 8.5 million are on the waiting list. We are trying to step up production of L.P.G. in our refineries and our fractionators and we are also trying to import more L.P.G. But we are not able to do so because of infrastructural constraints in the ports, apart from the scarcity of foreign exchange. Therefore, there is a waiting list. It is not a situation in which it is a buyer's market in which people can go to the shop and purchase cylinders.

Secondly, we have the system of agencies and these agencies have to be viable. You cannot give agencies and start increasing the number of agencies *ad infinitum*. Then the existing agencies will not be able to function. Our policy is that the non-viable distributors are progressively given additional business so that they are viable. That is why we have fixed a ceiling limit on the number of connections per agency. This

is a situation where the supply is short. We hope to correct situation through a very intensive development programme in the next three years. My hon. senior colleague has already announced that we want to decimate this waiting list in the next three years. Till that situation arises, we have to go by this agency system and a regime of control.

SHRI CHANDRAJEET YADAV: Sir, the main question relates to the L.P.G. dealers who have given a notice for the strike if the Government does not take a decision before 22nd of this month. This is another matter that how to improve the entire system and make the delivery better and also see that the consumers may not suffer. That is altogether a separate question.

The hon. Minister said that he met the representatives of the L.P.G. dealers a few weeks before. But till today no decision has been taken. Now there are only 3 or 4 days left. I want to know whether the Government will give a categorical answer that before 22nd of this month they will take a decision so that this situation may not arise where the consumers all over the country suffer. If necessary, will the hon. Minister meet them again and try to find a settlement to this issue?

SHRI S. KRISHAN KUMAR: Sir, I have already answered. (*Interruptions*) I have already said that the Government shall take all steps which are necessary to prevent a breakdown in the distribution system. I may also add that just because the federation has given a time limit and said that they are going on strike, Government cannot be forced to take - shall I say - an improper decision of giving too much of commission and all that. Government has to keep the public interest in view before taking a decision. We shall take appropriate decision. We are considering the matter. (*Interruptions*)

SHRI CHANDRAJEET YADAV: Sir, the hon. Minister is evading the reply to the question. Shri Shankaranand said that the distributors have a genuine ground and the Government is also considering it with

sympathy. Once you admit that they have got their problems, you have to give a categorical answer. It is not enough to show sympathy with them but you have to save the entire consumers who will be suffering from the situation. This is what we wanted. The hon. Minister must take a decision. (Interruptions)

**SHRI SOMNATH CHATTERJEE:** We want a commitment that the demands should be finalised before that date.

**SHRI BASU DEB ACHARIA:** What are the steps you are taking to tackle the situation? You must tell the House about them. (Interruptions)

**SHRI A. CHARLES:** What are the main demands of the distributors? They are also to be told. (Interruptions)

**SHRI NITISH KUMAR:** You form a negotiating Committee under the chairmanship of Shri Basudeb Acharia. Are you going to form the Committee?

**SHRI B. SHANKARANAND:** It is a suggestion.

Sir, I must tell the House that the distributors have given a demand charter—they have 13 demands, not only the commission. We must know that.

**SHRI CHANDRA JEET YADAV:** That is the major demand.

**SHRI B. SHANKARANAND:** Just a minute. What are these demands? The demands are that the distributors want remunerative commission, they want us to revise the ceiling limit, they want us to stop penal recovery on the alleged spurious distribution of cylinders, they want us to increase the release of new connections, they want us to introduce "No Fault Liability Insurance Policy", they want us to introduce measures for conservation of LPG and also regularise unauthorised connections. I must ask whether the House agrees to all this - regularise unauthorised connections. (Interruptions).

Now, they want us to scrap the MRTTP directive. They want us to declare Gas stove as integral part of installation. There are many things which we, the Government, cannot agree. Let us understand what are their demands. It is very easy to say that let there be demands. But I do not think the House will agree to all their demands.

**SHRI CHANDRA JEET YADAV:** Nobody is agreeing. You said that there are demands. That is why I have asked.

**SHRI BASU DEB ACHARIA:** In order to tackle the situation what are the steps you are going to take, you tell the House. We want to know that. (Interruptions)

**SHRI B. SHANKARANAND:** First try to learn how to listen to others. May I request the hon. Member there on that side to also listen?

So, there are various demands which I do not think the House will agree to admit. I also said, I had a very long discussion with these people and I did convince that they agree to our approach in solving their demands and I do not think such a situation will arise.

**SHRI SOMNATH CHATTERJEE:** Whether the matter is settled or not is a subjective feeling. I think it was settled. What is all this?

**SHRI B. SHANKARANAND:** We are approaching the problem.

**SHRI SHARAD DIGHE:** Mr. Speaker, Sir, I would like to know from the hon. Minister specifically what is the increase they are demanding as far as the commission is concerned and what burden it will put either on the Government or are you going to pass it on to the consumers? (Interruptions).

**SHRI ANIL BASU:** Sir, we want an assurance. He should assure this House that the consumers are covered. (Interruptions).

SHRIB. SHANKARANAND: I am happy that a suggestion has come from the senior Member on this side that this burden of the distributors should be passed on to the consumers.

SHRI SHARAD DIGHE: Are you going to put it on the consumer or on the Government?

AN HON. MEMBER: That is what he is suggesting.

SHRI B. SHANKARANAND: Sir, this is a good suggestion from the point of view of distributors. That is what they want. The distributors want that the consumers should pay for their services.

[Translation]

SHRI VIJOY KUMAR YADAV: Mr. Speaker, Sir, of course the LPG distributors have highlighted their problems as pointed out by the hon. Minister just now. One of their demands is the regularisation of all the unauthorised connections. I think that the genuine consumers are also facing a lot of difficulties in obtaining the refills of LPG and often have to pay between 1.5 to 2 times the prescribed charges for the refills of LPG. No doubt the problems of the distributors are genuine and the Government has stated that it is considering the matter. But as far as the consumers are concerned, they are worried about the time limit given by the distributors, so it is necessary to resolve the problem so that the consumers may not feel any sort of harassment.

MR. SPEAKER: What is your question? You come to it straightway.

SHRI VIJOY KUMAR YADAV: Sir, even the MPs are not supplied the refills of LPG in time. Recently I had to wait for 14 days for the refill of LPG. When I try to contact on telephone the officers posted in the Parliament, they are simply not available on the line. I would like to make a submission to the hon. Minister that some arrangements should be made so that black marketing.....

MR. SPEAKER: You straightway come to the question instead of telling the background.

SHRI VIJOY KUMAR YADAV: I am coming to that. Will the hon. Minister make the arrangements so that all the dealers....(Interruptions)... Mr. hon. Minister please look into it whether you reply in the affirmative or not. I would like to submit that all the genuine consumers are facing difficulties in obtaining the refills...

MR. SPEAKER: Mr. Yadav, you come to the question.

SHRI VIJOY KUMAR YADAV: I would like to seek an assurance that the consumers have not to pay more than the prescribed charges for the refills and also get the delivery in time?

MR. SPEAKER: He wants an assurance whether some arrangements are being made?

[English]

SHRI B. SHANKARANAND: Sir, I can only say that this is a suggestion for us to consider.

[Translation]

SHRI DATTA MEGHE: Mr. Speaker, Sir, dealers are not going to supply LPG after the 25th December. Does the Government propose to take any action to cancel the dealership of those who defy its instruction on so that the problems of the consumers could be solved?

[English]

SHRI S. KRISHNAN KUMAR: Sir, he is repeating the same question which was asked earlier. We will take all the measures which are at our command to ensure that LPG supply is not disrupted.

SHRI SRIKANTA JENA: Sir, I would only like to know from the hon. Minister as to what is the total quantum of subsidy which

is now available per cylinder. If the demands of the distributors are met by the Government, then the only thing that is to be done is to enhance the subsidy which the Government is now providing for LPG. But, in my view it should not be done. The subsidy which is being given now is around Rs. 70/- . So, I would like to know from the hon. Minister whether he is going to enhance the subsidy or cut down the subsidy.

SHRI S. KRISHAN KUMAR: Sir, in all priced about Rs. 150/- or so per cylinder on an average, the subsidy element is about Rs. 70/- and the Government is subsidising to the tune about Rs. 1000/- crores in one year as a purpose subsidy in the supply of LPG. Now, there is no scope for immediately increasing the price of LPG and therefore, any additional commission that we have to pay to the LPG distributors has to be borne by the Government. They have asked for certain increase in the commission. We are trying to limit it to a reasonable extent. The Committee which has gone into it has suggested a particular increase. We have to negotiate and see that they do not get a commission more than they are entitled to in economic terms. We also have to see that the subsidy elements does not unduly increase and Government is not put to unnecessary financial pressure.

#### Issue of Identity Cards

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\*343. SHRI R. SURENDER REDDY:  
SHRI D. VENKATESWARA  
RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Bhabha Atomic Research Centre has submitted a proposal to the Union Government for preparation of identity cards through computerised laser-based technology to be distributed to citizens residing in border areas of the country.

(b) if so, the details thereof;

(c) whether the proposal has been

approved by the Union Government; and

(d) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). A statement is laid on the Table of the House.

#### STATEMENT

To meet the requirement of security and unambiguous identification of the card holder, the Bhabha Atomic Research Centre (BARC), Bombay has developed Computerised Laser Image Printing System. With this technology, details of the card holder and his photograph are digitalized and imprinted directly on the Identity Card. Each card is given a distinct computer identity based on a scientifically evolved phonetic numbering system which was also developed by BARC. This technology is time efficient and secure cards against forgery.

Based on this technology and with the approval of BARC, the Electronics Corporation of India Ltd. (ECIL) has started manufacturing and supplying the Computerised Laser Identity Card Printing (CLIP) System. State Governments of Rajasthan, Punjab, Assam Tripura and Mizoram have initiated steps for procurement of CLIP System from ECIL.

This scheme for issue of Identity Cards is aimed at covering infiltration prone border areas in phases.

SHRI R. SURENDER REDDY: Mr. Speaker, Sir, the Minister has stated that the State Government of Rajasthan Punjab, Assam, Tripura and Mizoram have initiated steps to issue Identity Cards. Sir, we all know that there is a large scale infiltration from Bangladesh into our Eastern border and from Sri Lanka into our Southern border and from Pakistan into Punjab and Kashmir.

Is the Central Government willing to

take responsibility of issuing these cards in these States?

**SHRI M.M. JACOB:** The hon. Member is true that infiltration of people from across the border was taking place and is marginally taking place even now. That is why, in 1986, the Government of India decided to have the system of identity cards introduced in those areas where the State Governments and the Central Government feel that infiltration for various purposes including smuggling is taking place.

So we started a pilot scheme in 1986. That pilot scheme was made applicable to some of the border States where the threat was more. After the experiment of the pilot scheme, we have accepted to enlarge and widen the scope. So, we agree with the hon. Member that we are considering it actively. Actually, steps are also on the way for the States which he has mentioned now.

**SHRI R. SURENDER REDDY:** The crime rate in our country is increasing day by day. Has the Central Government any plan to issue these identity cards all over the country. If so, what is the expenditure that would be involved in issuing these cards? Will it be a time-bound programme?

**SHRI M.M. JACOB:** Sir, it is not a requirement for all over the country. It is specifically required only on the border areas where it is being noticed and the State Government also feel that it is very necessary. The expenditure is quite large and the Central Government has already given money to about eight States for issuing identity cards.

As an experimental measure, it was started in Rajasthan but it was extended to other areas also, but not to the country as a whole because the expenditure would be quite substantial and the requirement may not be so commensurate when we take into account the expenditure involved in it.

**SHRI SYED SHAHABUDDIN:** Mr. Speaker, the hon. Minister has informed us about the phased introduction of this

programme or this scheme in the border areas. He has also told us that after the success of the pilot scheme the scope of the scheme has been widened.

I would like, therefore, to know from the hon. Minister the names of districts and their population which are covered by the term "border areas" as defined by him, as the target of this scheme and the corresponding information regarding the names of districts and their population in which the scheme has so far been introduced. Thirdly, I would also like to know the names of districts and their population in which these Computerised cards are now in use.

**SHRI M.M. JACOB:** The pilot project was introduced in Rajasthan in the districts of Ganganagar, Barmar, Jaisalmer and Bikaner. The names of tehsils are also with me would be an enormous number if I read out. In the same way, in Gujarat, in Kutch and Banaskantha, some of the villages were identified and also the identity cards are distributed in these areas. The population of Assam is 2.29 crores. The districts to be covered are Dhubri, Cachar and Karimganj. I am only giving an example. The number of CLIPs required if the scheme is to be completed in one year is 84. The number of CLIPS required if the scheme is to be completed in five years is 17. The cost of CLIPS at the rate of Rs. 10.50 lakhs per CLIP is Rs. 1.78 crores and the total cost is Rs. 4.30 crores, for these three districts of Assam with 2.29 crores population.

In the same way, if you want information for a particular State, I can give the details. But I do not want to read out the entire thing.

**SHRI SYED SHAHABUDDIN:** The information has not been given as to in which districts these computerised cards have been issued.

**DR. C. SILVERA:** I think there is hardly any other State in the whole country as Mizoram which has got two international borders. On the eastern side is Burma and on the western side is Bangladesh and it has got approximately 400 KM of unguarded

international borders. A request has been made to the State Government to increase the Border Security Forces. But the Government is finding it a little bit difficult. Suggestions have been made by the Government of Mizoram to introduce identity cards. As it is mentioned in the reply also, Mizoram Government has initiated this. As there are lot of infiltrators coming through these two international borders because of the geographical and topographical condition of the area, may I get an assurance from the hon. Minister that the introduction of identity card system will be started or will be introduced in the near future in the State of Mizoram, considering the sensitivity and the situation of the State?

SHRI M.M. JACOB: I quite agree that Mizoram is having border with the states which the hon. Members have mentioned. It is actually order State. We have sanctioned about Rs. 30 lakhs for Mizoram and the Government of Mizoram have completed all the formalities required for introducing the schemes and the State Government have ordered for one unit of CLIP machine and I think they will be getting the machine by December and it will be possible for them to introduce it by the end of this year i.e. December.

DR. JAYANTA RONGPI: Introduction of identity cards is one of the steps to check infiltration in the border States from neighbouring countries. There are other steps like detection and deportations of the foreigners, striking down their names from the electoral rolls and so on. Now, certain States, specially the Government of Assam, have failed to demonstrate their political will in implementing these measures. For example, the Government of Assam did not abide by the instruction of the Election Commission. That is why, the Election Commission has instructed the Government of Assam not to publish the electoral rolls without striking down the names of the foreigners as earlier instructed by the Election Commission. In view of this failure of the State Government to demonstrate their political will to detect the foreigners, the same failure will take place in case of issuing

of identity cards also.

May I know from the hon. Minister that in case the Government of Assam fails to implement the scheme, what alternative steps the Government is going to take to issue identity cards in the border areas of Assam for the protection of indigenous people?

SHRI M.M. JACOB: The first part of the question does not relate to the question about the Election Commission and all that. But I do feel that Assam Government is the Government that has asked for more number of CLIPs this time from this new system and, I am sure, Assam Government will be able to get that machine very soon because they have already placed order for that and identification will be possible.

In this connection, one question raised by the hon. Member is, if in a particular area people do not cooperate or if the State Government is not totally involved, what will happen. Legislation is being contemplated in this connection to make it obligatory in any part of the country which is a notified area, or a specific area where this card system is a must, it has to be implemented. That legislation is coming very soon.

SHRI HARILAL NANJI PATEL: Sir, I would like to know from the hon. Minister what are the norms of issuing the Identity Cards. In my constituency, in the Kutch border area, the authority is abusing the power to issue the Identity Cards for many Muslims, local problem who are staying since years. So, I would like to know from the hon. Minister the norms of issuing the Identity Cards.

SHRI M.M. JACOB: The norms of issuing the Identity Card are to collect the information regarding the status of the residents; to know who are the registered *bona fide* residents and also to check the movement of the visitors who are visitors but staying for more than 30 days. All these are the norms given. But if a specific complaint is given, we can certainly look into it. Otherwise, I will not be able to say whether there is any discrimination or not. At least, so far, no

discrimination has been brought to our notice.

**SHRI INDER JIT:** Mr. Speaker, Sir, my constituency of Darjeeling has international borders with Nepal, Bhutan and Bangladesh. I would like to know from the hon. Minister as to what is being done to introduce Identity Cards in this constituency which is very vital and strategic. Secondly, I would like to know whether the hon. Minister would consider the possibility of reducing the cost in terms of the total cost to the country for issuance of Identity Cards by requiring the persons wanting ration cards to come forward with their own Identity Cards through recognised photo agencies.

**SHRIM.M. JACOB:** In the State of West Bengal which has just now been mentioned, the West Bengal Government has also started to introduce the scheme in one district called Nadia as an experimental scheme. As you say, if in your district also it is being noticed in a larger scale now, certainly it will be taken into account. But the present mechanism of providing this new technology is to see that the photo cannot be taken out from the Identity Card. So, that is why, the laser-printing technology is being used so that it is already there. Now, nobody can remove the photo identity Card. So, think this system may be better. After a series of experiments, we have introduced this system of laser-printing technology.

Regarding cost, we also thought that this is fairly reasonable. That is why we are now going ahead with this scheme.

Regarding the other part of it, whether some people are voluntarily coming and giving the names or not, that is why the legislation is thought of to make it a sort of compulsory thing to see that a particular area, where it is declared as compulsory and notified, must be covered for all the citizens who are residing there.

### **Restructuring of Medical Cadres**

\*344. **SHRI BHUPINDER SINGH HOODA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to restructure the medical cadres of the Central Police Organisations (CPOs) by extending the package of benefits allowed in the Central Health Service (CHS);

(b) if so, the details thereof; and

(c) the time by which it is likely to be finalised?

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB):** (a) to (c). A proposal for restructuring the medical cadres in the Border Security Force, Central Reserve Police Force and the Indo Tibetan Border Police based on the package of benefits allowed in Central Health Services is under consideration. The proposal is likely to be finalised shortly.

**SHRI BHUPINDER SINGH HOODA:** Sir, what does the Government propose to do regarding outstanding benefits from 1986 till now? What is being done to assure their career prospects in future? The point is the Andhra Pradesh High Court directed the Government to implement the I.D. Committee recommendations from 1st January 1986.

**SHRI M.M. JACOB:** The question involved - after the Fourth Pay Commission's recommendations - is to consider giving this benefits to the CPOs also equivalent to other medical officers in the CHS etc. A special Committee was appointed for that purpose. The Committee has brought in its recommendation. Based on that, the Government was contemplating to restructure the cadres immediately. Then, there was a court case which was pending. The hon. Member is aware that it was there in the Andhra Pradesh High Court. Now, the case is over and we will be implementing it very soon. Because, the case is over and everything is all right. As the hon. Member has just now mentioned, the Government is considering to make it with retrospective effect.

SHRI BHUPINDER SINGH HOODA:

What is the time by which it is likely to be finalised because in the reply it is mentioned that very shortly it will be done. I do not know by saying shortly, how much time it will take. I would like to know whether there is any time fixed for it.

SHRIM.M.JACOB: It is almost engaging the attention of the Cabinet now. It will be done very shortly.

SHRI A. CHARLES: If there are real grievances of the doctors, certainly that needs to be looked into. But there is a very grave allegation. In respect of recruitment to the BSF and CRPF, medical examination and the check up is one of the essential items. When candidates are recruited from our area, medical check is conducted and finally at the time of joining duty, one doctor is conducting the medical examination of number of candidates....

MR. SPEAKER: This is not about filling up medical cadre.

(Interruptions)

SHRI A. CHARLES: This is related, Sir. What I want ensure is when candidates are recruited, medical examination shall be conducted only by a board of medial officers of the CRPF.

MR. SPEAKER: This has nothing to do with it.

SHRI A. CHARLES: This has come out of this question.

MR. SPEAKER: It is disallowed.

[Translation]

### Unauthorised Construction

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\*348. SHRI DHARAMPAL SINGH MALIK:  
SHRI RAJENDRA KUMAR SHARMA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware that DDA have initiated a judicial action against the unauthorised construction under Sec. 29 of the DDA Act;

(b) if so, the reasons for not taking any action under judicial procedure after 1987;

(c) whether the ordinary and essential construction work undertaken by the allottees in the Jannata flats has also been placed in the category of unauthorised construction;

(d) if so, the reasons therefore; and

(e) the action being taken against those indulging in unauthorised construction and also those who are responsible to check it?

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) The Delhi Development Authority has not initiated any action under Section 29 of the Delhi Development Act, against unauthorised constructions.

(b) The Delhi Development Authority has reported that demolition and sealing unauthorised construction under other provisions of the Delhi Development Act, 1957 were found to be more affective than judicial action under Section 29 of the Act.

(c) to (e). Any construction including Janata flats, where sanction under the relevant legal provision is necessary and has not been taken from the competent local authority is deemed as unauthorised construction. However, certain minor contractions in the nature of alterations are exempted from the requirements of obtaining building permission. The Municipal Corporation of Delhi reports that action is taken under the relevant legal provisions as and when unauthorised construction are detected or reports of unauthorised constructions are received. Action is also taken by against the officials reasonable for checking unauthorised constructions in cases where they are found guilty of negligence.



[Translation]

SHRIDHARAMPAL SINGH MALIK: Mr. Speaker, Sir, I would like to submit that a number of cases of unauthorised alternations and additions do take place in Delhi. Moreover, everybody knows that this problem was raised in this august House many times that 80 per cent of buildings or plots in Delhi have been sold on power of attorney to other people. The difficulty is that no notice can be served on these occupants because the record is not in their names and therefore, no action can be taken against them. I want to know from the Government as to what steps the D.D.A. or the Ministry of Urban Development has taken to settle this issue, because the people who make unauthorised alternation are not offenders in the eyes of law. The buildings are not in their names and no action can be taken against them.

SHRIMATI SHEILA KAUL: The hon. Member desired to know as to how action is taken against such culprits. The Government does take action against them. But the landlord can make minor alterations which include installing grills in the verandas, or fixing door and raising the height of the boundary walls etc. There are 15 such items which are permissible. They can do such things easily. But if they make any alteration in the house, they will face action.

SHRIDHARAMPAL SINGH MALIK: Mr. Speaker, Sir, I submitted that people purchase buildings from the original owners on power of attorney. Notice if any, is served to the original owner and not to the present occupant, and therefore, the latter does not care for it. There is no sale deed in the name of present owner of the occupant. It creates a lot of trouble. I wanted to know as to what action is taken against such culprits. This question has not been replied.

In reply to my second question the hon. Minister replied that action is taken against such culprits under the Delhi Development Act. The D.D.A. does not initiate judicial proceedings because the department is of the view that it is not effective. Therefore, the

employees of the D.D.A. do not go in for judicial proceedings because if they challan such cases and send them to court, they cannot get illegal gratification. Therefore, they carry out the entire system in their own department and export money from people. I want to say that the challan cases of ordinary people for the sake of mere formality. But there are big builders in Delhi. Are they also challenged and if so, how many of them have been penalised? (*Interruptions*)

SHRIMATI SHEILA KAUL: The D.D.A. takes action under sections 30, 31 and 31(A) against those who make unauthorised construction. These sections are very effective and they help check unauthorised constructions. If the D.D.A. officers are found wanting in their duties, action is taken against them also.

[English]

#### Production of Millet

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\*350. SHRI NITISH KUMAR:  
SHRI SUKDEO PASWAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether any action plan has been prepared to increase the production of millet in the country;

(b) if so, the details thereof;

(c) whether any target for millet production has been fixed for the Eighth Five Year Plan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). Yes, Sir. A Central Sector Special Foodgrain Production Programme (Maize & Millets) is being implemented in eleven major millets growing States namely Andhra Pradesh, Bihar, Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tamil Nadu and Uttar

Pradesh for increasing the production of millets in the country. Under the scheme, financial assistance is provided for critical inputs viz. distribution of certified seeds, herbicides, plant protection chemicals, plant protection equipments, improved farm implements and conducting the field demonstrations, training to farmers etc.

(c) and (d). Yes, Sir, In the 8th Plan ending 1996-97, targets of coarse grains (including millets) is 39.00 million tonnes with an area coverage of approximately 37.75 million ha.

#### WRITTEN ANSWER TO QUESTION

[English]

#### Pest Control

\*345. SHRIMATI BHAVNA  
CHIKHLIA:  
PROF. PREM DHUMAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) the main insecticides of plant origin available for control of pests in agriculture;

(b) whether any Research and Development work has been conducted to develop plant origin pesticides such as neem; and

(c) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) Pyrethrum from Chrysanthemum flower and Neem-based pesticides are registered for the control of pests in agriculture.

(b) Yes, Sir.

(c) Indian Agricultural Research Institute (IARI), New Delhi, Indian Institute of Chemical Technology, Hyderabad and several other

institutions/Universities are engaged in Research and development work for development of, plant origin pesticides. As a result of these research efforts neem based formulations i.e. emulsifiable concentrates water dispersible powders, granules, dusts and solutions have been developed.

#### Sub-Sea Pipeline

\*346. SHRI DILEEP BHAI  
SANGHANI:  
SHRI KASHIRAM RANA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal to lay a new sub-sea pipeline to bring more off shore gas to Hazira;

(b) if so, the details thereof;

(c) whether the Government are also considering a proposal to augment the capacity of HBJ pipeline to carry the gas further in the country;

(d) the users of the gas, quantity-wise; and

(e) the total cost involved in the project?

THE MINISTER OF PETROLIUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). The Government has approved laying of a 250 Km. long trunk pipeline of 42" decimeter from South Basin to Hazira.

(c) Yes, Sir.

(d) The gas has been allotted to various consumers in the power, fertilizer and the sectors.

(e) The approved cost for the pipeline from Basein to Hazira is Rs 1974.33 crores.

[*Translation*]

### Better Handling of Fruits and Vegetables

\*347. SHRIMATI SAROJ DUBEY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have formulated any scheme to educate the fruit and vegetable growers for better handling of their produce to reduce the post harvest losses;

(b) if so, the details thereof; and

(c) the steps taken by the Government to implement the scheme in all the States?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) to (c). A statement is enclosed.

### STATEMENT

National Horticulture Board under the administrative control of Ministry of Agriculture has formulated a scheme for "Transfer of Technology through training and visit of Horticulture Growers" so as to expose such horticulture growers to the advances made in this field by taking them to the centres where such technologies have been developed so that they can see for themselves the benefits by adopting such practices at their farms. Under the project, the assistance of the Board would be restricted to Rs. 50,000/- per group of fifty farmers. The Board is providing 100% assistance to the state Department of Agriculture/Horticulture/Registered Farmers" Organisation sponsored by the State Government for organising such visits of Horticulture growers during Eighth plan period. State-wise allocation of funds under the scheme has been made to ensure

implementation of the scheme in all States.

[*English*]

### Fruit Processing Industries in North Eastern States

\*349. SHRIMATIBIBHUKUMARIDEVI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether any proposal for setting up of fruit processing industries for canning of juices and concentrates in Tripura, Meghalaya, Assam and other North Eastern States have been received during the current year;

(b) if so, the details thereof;

(c) whether these proposals have been accorded approval; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir.

(b) and (c). A proposal seeking assistance for re-vitalisation of food preservation and canning factory, Longnok as well as setting up of three Community Juice extraction units in Bagtaland has been received from Agriculture and Horticulture Department of Government of Nagaland in December, 1992 on which action has been initiated.

(d) Does not arise.

[*Translation*]

### Food Processing Industries in U.P.

\*351. SHRI ARJUN SINGH YADAV:  
SHRI SRIKANTA JENA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of proposals received by the Union Government from the Government of Uttar Pradesh for setting up food processing industries during the last two years; and

(b) the financial assistance sought and provided by the Union Government for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b). A statement is enclosed.

## STATEMENT

The following proposals were received through the Government of Uttar Pradesh during the last two years. Assistance sought and the action taken thereon is as follows:-

Sl.No	Name of the Project	Year	Assistance sought	Assistance provided	Action taken
1	2	3	4	5	6
1.	Setting up of food processing training centre and upgradation of community training centres in fruit & vegetable sector.	1990-91	Rs. 13.20 lakhs	Rs. 13.20 Lakhs sanctioned and released.	
2.	Assistance for training and visit programme in fruits & vegetable sector	1990-91	Rs. 2 lakhs	Rs. 2 lakhs sanctioned and released	
3.	Poultry processing Plant at Aligarh	1990-91	UP Poultry & Livestock Specialities Ltd. has sought assistance for preparation of project report.	Copies of the latest Plan Schemes which indicate the assistance available have been furnished advising resubmission of the proposal.	
4.	Meat Complex at Aligarh	1990-91	UP Pasudhan Udyog Nigam Ltd. (Central Dairy Farm) Aligarh had requested for assistance for establishment of a meat complex at Aligarh.	Some clarifications have been sought from the UP Pasudhan Udyog Nigam Ltd.	
5.	Pork processing Plant, Aligarh.	1990-91	Rs. 70 lakhs	Rs. 63 lakhs sanctioned and released.	

[English]

**Crimes in Delhi**

\*352. SHRI RAMASHRAY  
PRASAD SINGH;  
SHRI S.B. SIDNAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of dacoities and robberies that took place in Delhi during 1992 so far, month-wise;

(b) the number of cases of murders of senior citizens and aged couples reported in Delhi during the same period, month-wise;

(c) the number of cases in which the culprits have been arrested and punished;

(d) the reasons for the deteriorating law and order situation in Delhi; and

(e) the steps taken to streamline the police administration to reduce crimes in Delhi?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) (a) to (e). A statement is attached.

**STATEMENT**

(a) The number of cases of dacoity and robbery reported month-wise from 1.1.92 to 30.11.92 is as under:

<i>Month</i>	<i>Dacoity</i>	<i>Robbery</i>
January	10	32
February	4	26
March	1	30
April	3	15
May	2	21
June	-	22
July	1	26
August	2	26
September	6	27
October	1	24
November	1	27
<b>Total</b>	<b>31</b>	<b>276</b>

(b) To cases of senior citizens and aged couples were reported in Delhi during the above mentioned period. The month-wise break-up is as under:

<i>Month</i>	<i>Murder of senior citizen</i>	<i>Murder of aged couples</i>
January	-	-
February	-	-
March	1	-
April	1	-
May	-	1
June	1	-
July	-	-
August	-	-
September	1	-
October	2	-
November	-	-
<b>Total</b>	<b>5</b>	<b>1</b>

(c) Of the 31 dacoity cases, 19 have been instituted in Court. 128 persons have been arrested. Of the 276 robbery cases, 112 have been instituted in the Court. 439 persons have been arrested. Of the 7 murder cases, 3 have been instituted in the Court. 7 persons have been arrested. All the cases, which have been instituted in the Court are pending Trial.

(d) and (e). Rapid urbanisation sizeable increase in population and influx of migrants etc., tend to influence the incidence of crime. The steps taken by the Government to reduce crime include increased patrolling posting of pickets at strategic points; strengthening of intelligence; frequent raids at the hide-outs of criminals; increased surveillance; coordination meetings with the officials of the neighboring States; training of police officers in handling modern weapons; introduction of scientific methods of investigation;

modernisation of communication network etc.

#### Commission on J & K

\*353. SHRI PAWAN KUMAR BANSAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any Commission headed by Justice K. K. Gupta was constituted to inquire to certain questions relating to the Jammu and Kashmir Assembly including delimitation of constituencies;

(b) if so, the terms and references thereof;

(c) whether the Commission has since submitted its report;

(d) if so, the main recommendations

made by the Commission; and

[Translation]

(e) the action taken/being taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) As provided in the Jammu and Kashmir Constitution and the Jammu & Kashmir Representation of the People's Act, 1957, after the completion of the Census in 1981, the Government of J&K constituted a state Delimitation Commission under the chairmanship of Justice Shri J. N. Wazir, retired Chief Justice of J&K High Court. Subsequent, to the demise of Justice Wazir and following consequential acts of reconstitution Justice Shri K.K. Gupta was appointed Chairman of this Commission.

(b) As prescribed under the J & K Representation of the People Act, the Delimitation Commission was required to distribute the total 87 seats in the J & K Assembly into single member territorial constituencies and elicit them, and also to make provisions for reserved constituencies.

(c) Yes, Sir.

(d) and (e). The Commission has delimited 87 Assembly seats into single member territorial constituencies including seven reserved constituencies for the Scheduled Castes. The regional distribution the constituencies for the Kashmir Valley, Jammu Decision and the Ladakh region is 46, 37 and 4 respectively.

Under Section 4-8 of the J & K Representation of the People Act, 1957 the Delimitation of constituencies as ordered by the Commission shall be caused to be published in the state Gazette, and upon such publication, the said order shall have the force of law and shall not be called in any court.

**Naxalite Problem**

\*354. SHRI VILAS MUTTEMWAR:  
SHRI SURAJBHANU  
SOLANKI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have recently held any meeting to discuss the Naxalite problem;

(b) If so, the details thereof;

(c) the main points discussed and the decisions taken at the meeting; and

(d) the follow-up action taken/being taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) to (d). Increased naxalite activities in some States has been receiving attention in this Ministry. The Union Home Minister had taken a meeting of the Chief Ministers of Andhra Pradesh, Maharashtra, Madhya Pradesh, Bihar and Orissa and 3rd August, 1991 for an indepth discussion about the problem. In this meeting it was decided interalia that the State Governments would prepare action plans incorporating plans for maintenance of law and order as also developmental measures. Subsequently a Joint Coordination Committee (JC) has been set up with representatives from four States and its meetings have been held.

[English]

**Raising of Funds by IOC**

\*355. SHRIMATI GIRIJA DEVI:  
SHRI HARI KISHORE SINGH:



Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Indian Oil Corporation have decided to raise funds in the open market to finance the imports of crude and other petroleum products;

(b) if so, the amount likely to be raised and the mode of raising the funds; and

(c) the time by which such amount is likely to be collected and the method of repayment?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) and (c). The amount likely to be raised will depend upon the requirement taking into account the prices prevailing in the international market. Funds will be raised from various sources depending on the commercial terms including terms of repayment offered by the various financial agencies.

[Translation]

#### Famine Relief Code

\*356. SHRI MANPHOOL SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) when the Famine Relief Code was introduced;

(b) the details of the significant changes made therein;

(c) whether the Government propose to make further changes in this Code or introduce a new Code; and

(d) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) and (b). Government of India has not framed any Framed Relief Code. The primary responsibility for providing relief in the wake of natural calamities is that of the State Governments. Relief Manuals are therefore formulated by the State Governments on the basis of their experiences, local conditions and general guidelines circulated by Government of India. The latest such guidelines were issued by Government of India in 1980.

(c) and (d). There is no proposal to revise these guidelines nor to introduce a new Code.

[English]

#### Krishi Vigyan Kendras

\*357. SHRI RAMESH CHENNITHALA:  
SHRI SHIVA SHARAN SINHA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the number of Krishi Vigyan Kendras functioning in the country, State-wise;

(b) whether there is any proposal to open more such Kendras in various States;

(c) if so, their locations, State-wise; and

(d) the time by which these Kendras are likely to be opened?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) Sir, 183 Krishi Vigyan Kendras are functioning in the country. State-wise information is given in the Statement enclosed.

(b) Yes.

(c) and (d). Their locations and the time availability of additional resources and of establishment will depend upon the infrastructural facilities.

**STATEMENT**

*Spatial Distribution of Krishi Vigyan Kendras in the Country as on November, 1992.*

<i>S.No.</i>	<i>State</i>	<i>Number of KVKs</i>
1.	Andhra Pradesh	14
2.	Andaman and Nicobar Islands	1
3.	Arunachal Pradesh	1
4.	Assam	2
5.	Bihar	13
6.	Goa	1
7.	Gujarat	8
8.	Haryana	10
9.	Himachal Pradesh	4
10.	Jammu & Kashmir	2
11.	Karnataka	6
12.	Kerala	7
13.	Madhya Pradesh	11
14.	Maharashtra	12
15.	Manipur	1
16.	Nagaland	1
17.	Orissa	7
18.	Punjab	7
19.	Pondicherry	1
20.	Rajasthan	28

<i>S.No.</i>	<i>State</i>	<i>Number of KVKs</i>
21.	Sikkim	1
22.	Mizoram	1
23.	Meghalaya	1
24.	Tripura	2
25.	Tamil Nadu	8
26.	Uttar Pradesh	26
27.	West Bengal	7
Total		183

### Dairy Products

\*358. SHRI ANIL BASU: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the country is self sufficient in dairy products;

(b) if so, the details thereof;

(c) whether both public and private sector dairy units are facing problems due to accumulation of stock;

(d) whether the country is importing dairy products; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) to (e). A statement is attached.

### STATEMENT

While the country is generally self-sufficient in most dairy products, some dairy products such as milk powder, butter oil, etc., are imported from time to time to meet

the shortages. Similarly, milk products like ghee are exported in small quantities regularly and milk powder and baby food are also exported when there is surplus or for meeting certain requirements of the neighboring countries. Because of negligible indigenous production of lactose, this item is regularly imported at present. While there is sufficient stock of milk powder, butter and ghee with the cooperative sector plants, as per the information available from the Ministry of Agriculture, there has been no complaint from this sector regarding problem of disposal of milk products specially skimmed milk powder. This Ministry has not received any complaint regarding accumulation of stock in private sector plants. While in 1989-90, 1099 MT of skimmed milk powder (174991 MT as EEC gift and 2108 MT as commercial import) and 2748 MT of lactose IP Grade and small quantities of case in where imported, there has been no import of milk powder, buttter oil in 1990-91 and 1991-92.

### Foodgrains production

\*359. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of AGRICULTURE be pleased to state:

(a) the estimated foodgrains production by 2000 AD in the country as per the

projections of the Food and Agricultural Organisation and Planning Commission separately;

(b) the steps taken by the Government to make available balanced diet to the people of our country;

(c) whether the Government propose to revise the targets of foodgrains production; and

(d) if not, the reasons therefor?

**THE MINISTER OF AGRICULTURE (SHRIBALRAM JAKHAR):** (a) The estimated foodgrains production by 2000 AD in the Far East (including India) as per the projections of the Food and Agriculture Organisation ranges from 358 to 405 million tonnes. No separate FAO foodgrains projections for India are readily available.

The Planning Commission have projected foodgrain production targets of 245 million tonnes for the year 2001-02.

(b) With a view to make available balanced diet to the people of our country, the Food & Nutrition Board in the Ministry of Food is engaged in the programmes of Nutrition Education and Training, Development and Promotion of Nutrition us Foods and Fortification and Enrichment of Food Supply.

(c) and (d). There is no proposal to revise the targets of foodgrains production as these are only the projections based on certain parameters.

#### **Development Projects of Assam**

360. **SHRI PROBIN DEKA:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a number of development projects of Assam Government are pending with the Union Government;

(b) if so, the details thereof; and

(c) the time by which the approval is likely to be accorded to these projects?

**THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL):** (a) No development project is pending clearance with Ministry of Urban Development.

(b) and (c). Do not arise in view of (a) above.

*[Translation]*

#### **Gas Operated Caps**

3935. **SHRI SURYANARAYAN YADAV:** Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the spare parts of gas operated cars have been imported from Germany;

(b) if so, whether these spare parts are proposed to be manufactured in the country; and

(c) if so, the details thereof?

**THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND):** (a) No, Sir.

(b) and (c). Do not arise.

*[English]*

#### **Spices Cultivation**

3936. **SHRIMATI VASUNDHARA RAJE:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is a great scope to increase cultivation of spices in Rajasthan;

(b) if so, the possibilities explored by the Government in this direction so far; and

(c) the schemes drawn up by the Spices Board to intensify spices cultivation in the State ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b). In Rajasthan there is great scope to increase cultivation of chillies and seed spices viz. fennel, fenugreek, coriander and cumin.

(c) the Ministry of Agriculture is implementing Central Sector Programmes on spices for (i) establishment of demonstration-cum-seed multiplication plot of chillies; (ii) demonstration of plant protection measures on chillies; (iii) distribution of minikit of seed spices; and (iv) distribution of plant protection equipments, during 1992-93 with an outlay of Rs. 14.40 lakhs in the State.

Spices Board under the Ministry of commerce is also implementing (i) seed multiplication programme; (ii) supply of input kit containing fertilisers and plant protection chemicals during 1992-93 with an outlay of Rs. 14.15 lakhs for increasing production of spices in Rajasthan.

#### **Jain Commission**

3937. SHRI VISHWANATH SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have finalised the scope and jurisdiction of the Jain Commission appointed to investigate into the assassination of Rajiv Gandhi;

(b) if so, the details thereof; and

(c) if not, the time by which this would be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB). (a) to (c) : The terms of reference of Jain Commission of Inquiry were stipulated at the time of its constitution. It is for the Commission to decide scope of its enquiry keeping in view the stipulated terms of reference.

#### **Office of EIL Abroad**

3938. SHRI PARAS RAM BHARDWAJ : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Engineers India Limited has decided to open engineering offices in abroad; and

(b) if so, the details thereof and names of such countries?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND) : (a) and (b) : Yes, Sir. At Abu Dhabi and Bahrain to fulfil one of the conditions for the jobs awarded to M/s. Engineers India Limited, in these countries.

#### **Election of Cooperative Group Housing Societies**

3939. SHRI JEEWAN SHARMA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Cooperative Group Housing Societies in Delhi have not held elections to elect their office bearers,

(b) if so, for how long an elected body can continue;

(c) whether an elected Member can be elected for a number of times in the same society; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) The Registrar of Cooperative Societies has reported that Bye-laws adopted by the Cooperative Group housing societies provide for holding of elections of 1/3rd members of the managing committee in each Year. However, in some cases, societies failed to hold the elections on due dates. In such cases requisition under section 30 (1) of the Delhi Cooperative Societies Act, 1972 is

issued by the Registrar, Cooperative Societies to hold elections within 30 days failing which an Election Officer is appointed to hold elections.

(b) As provided under section 31 (3) of the Act, the term of elected members of a committee of a society shall be such as not exceeding three years. Rule 62 of the Delhi Cooperative societies Rules, 1973 provide that 1/3rd members of the elected body shall retire in each year. The elected managing committee will continue to hold office till new managing committee is elected.

(c) and (d) As provided under section 31 (6) of the Act, a person is disqualified from being Director, Secretary, Joint Secretary or Treasurer of a committee in case he had held any such office on a committee during two consecutive terms whether full or part.

#### **Sufferers of Cellular Jail**

3940. SHRISHRAVANKUMAR PATEL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to publish and maintain a complete documented records in respect of the biography of the sufferers of Cellular jail in Port Blair museum during the freedom movement; and

(b) if so, how far these records are available and in respect of how many sufferers and for whom such records are not available?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) : (a) There is no such proposal under consideration of the Central Government.

(b) Does not arise.

#### **Lottery Scandal in Delhi**

3941. SHRI SANAT KUMAR MANDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a big lottery scandal has been busted in Delhi recently;

(b) if so, the modus operandi of the fraud;

(c) the preventive measures taken to check such activities of the lottery ticket selling agents;

(d) whether State Governments and Union Territory Administrations have been cautioned on this behalf; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) : (a) and (b) The Delhi Police has reported that Government of Manipur had approved scheme for printing of 10 lakhs tickets for the draw of Jeevan Rekha Daily lottery but the sole selling agent in (M/S Guru Nanak Agencies, Korol Bagh) New Delhi, was getting only one and half lakh tickets printed. The sole selling agent did not issue corrigendum in news-papers thereby making wrongful gain to himself, which is estimated to be approximately Rs.2 crores.

(c) to (e) : A case under section 420 IPC has been registered at Police Station, Korol Bagh against the aforesaid sole selling agent on 11.11.1992. Delhi Police have further reported that as and when any such complaint is received, appropriate action is taken against the persons complained against.

**Modern Food Industry Limited**

3942. SHRI KABINDRA PURKAYASTHA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether two big power generators of the Modern Food Industry Limited, Silchar have been shifted to the Modern Food Industry Limited, Bangalore; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b): Modern Food Industries (India) Limited have shifted two diesel generating sets of 100 KVA capacity from its unit at Silchar to its unit at Bangalore to meet the requirements of the Bakery Unit there as these were not being used at Silchar.

[Translations]

**Indian Reserve Battalion**

3943. SHRI MRUTYUNJAYA NAYAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have since considered the proposal to constitute the Indian Reserve Battalions for providing assistance to the States for the maintenance of law and order; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) : (a) Yes, Sir.

(b) A scheme in this regard was circulated among the States. Based on the response of various State Governments a proposal for raising India Reserve Battalions has been formulated which is under active consideration of the Government.

**Ban On Entrance Of Foreigners**

3944. SHRI N.J. RATHVA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the places in which ban has been imposed on the entrance of the foreigners during each of the last three years, State-wise and Union Territory-wise;

(b) the number of incidents of the entrance of the foreigners in those Union Territories noticed during this period despite such ban; and

(c) the details of action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) : (a) Certain areas along the International borders of JAMMU & KASHMIR, Himachal Pradesh, Uttar Pradesh, and Rajasthan, whole of Sikkim, Arunachal Pradesh, Manipur, Mizoram, Nagaland, Assam, Meghalaya, Tripura and Union Territory of Andaman & Nicobar Islands have been declared as Protected Areas or Restricted Areas under the Foreigners (Protected Areas) Order, 1958, and the Foreigners (Restricted Areas) Order, 1963. No additional place has been banned for entry of foreigners during the last three years.

(b) and (c) : As and when any foreigner is detected entering these areas without necessary permits, action is taken against him under the Foreigners Act, 1946 by the State Government concerned who have been delegated such powers.

**Livestock Development Project of Bihar**

3945. SHRI LALIT ORAON: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the World Bank has accorded approval for the Livestock Development Project of Bihar;

(b) if so, the details thereof; and

(c) the places in Bihar which have been selected for the implementation of this project?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) No, Sir.

(b) and (c). Does not arise.

[*English*]

**Assistance Under Special Component Fund**

3946. SHRI DATTATRAYA BANDARU:  
SHRI N.J. RATHVA:  
SHRI KALKA DAS:

Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to provide special assistance to the States/ Union Territories under the Special Component Plan in view of the proportion of the Scheduled Castes/Scheduled Tribe persons residing in that State/Union Territory during the current year;

(b) if so, the details thereof, State-wise and Union Territory-wise; and

(c) the time by which the assistance is likely to be provided?

THE MINISTER OF WELFARE (SHRI SITARAMKESRI): (a) Yes, Sir. Government of India provide Special Central Assistance (SCA) to the States/Union Territories to supplement their Special Component Plans (SCP) for the Scheduled Castes and Tribal Sub-Plan (TSP) for the Scheduled Tribes. The population of the Scheduled Castes/ Scheduled Tribes in the States/Union Territories is one of the norms taken into consideration for distributing Special Central Assistance among the States/Union Territories. The norms for allocation of Special Central Assistance to Special Component Plan and Tribal Sub-Plan are given in the statements I and II attached.

(b) Statement III showing the State-wise/Union Territory-wise details of Special Central Assistance released so far during the current financial year is attached.

(c) Special Central Assistance to Special Component Plan has been released in full to the States and Union territories, while the balance of Special Central Assistance to Tribal Sub-Plan will be released not later than March 1993.

**STATEMENT - I**

*Norms for Allocation of SCA to SCP to States/UTs.*

**I. Instalment (50% of total allocation for a year)**

On the basis of SC population of the State/UT 40%

On the basis of relative backwardness of the State/UT 10%



## II instalment (remaining 50% of total allocation)

- |  |     |
|--|-----|
| a. On the basis of percentage of SC families in the State covered by Composite economic development programmes in the plan to enable them to cross the poverty line.           | 25% |
| b. On the basis of percentage SCP to the Annual State Plan as compared to SC population percentage in the State/UT   | 10% |
| c. On the basis of programmes for specially vulnerable groups among the SCs namely sweepers, scavengers, bonded labourers, nomadic and vimuktajati communities among SCs, etc. | 10% |
| d. On the basis of implementation of SCP during previous year  | 5%  |

### STATEMENT-II

#### *Norms for Allocation of Special Central Assistance to Tribal Sub Plan*

The shape of three programmes under the broad strategy of Tribal sub-plan namely TSP (ITDP), MADA, (Pockets) and primitive tribes from the total outlay of special Central Assistance (SCA) is calculated in proportion to the Scheduled Tribe population covered under each programme. The Inter-State allocation of SCA for these programmes are made as under:-

(a) ITDP: For allocation of SCA to ITDPs, the States are grouped into three categories, Category 'A' consists of States with substantial areas predominantly inhabited by tribals such as (i) Andhra Pradesh (ii) Bihar (iii) Gujarat (iv) Himachal Pradesh (v) Madhya Pradesh (vi) Maharashtra (vii) Orissa (viii) Rajasthan and (ix) Sikkim.

Category 'B' consists of States having dispersed tribal population with some areas of tribal concentration such as (i) Assam (ii)

West Bengal (iii) Tripura.

Category 'C' consists of States/UTs where the tribal population is by and large dispersed with very small areas of concentration such as (i) Karnataka, (ii) Kerala (iii) Tamil Nadu (iv) Uttar Pradesh (v) A and N Islands (vi) Goa, Daman & Diu.

The total outlay of SCA for Tribal Sub-Plan is allocated to the three categories on the basis of tribal population of the States/UTs, included in each group. The funds allocated to category 'A' is then distributed to the States on three criteria, i.e., (i) 50% on the basis of Scheduled Tribe population in the Tribal Sub-Plan area (ii) 30% on the basis of geographical area of the Tribal Sub-Plan area (iii) 20% in inverse proportion to per capita Net State Domestic Product (NSDP) of the States with weightage to tribal population within the TSP area. For category 'B' & 'C' States, the share of individual States/UTs is worked out on the basis of 2 criteria i.e. 70% according to ST population of the Tribal Sub-Plan and 30% in inverse proportion to per capita NSDP of the States/UTs with weightage to Tribal population within the TSP area.

b. MADA Pockets of Tribal concentration: While allocating SCA for MADA programmes, 70% of the total allocation is distributed according to ST population in the MADA areas and 30% in inverse proportion to per capita NSDP of the State/UT with weightage to tribal population within the pockets.

(c). Primitive tribes: The distribution formula is:

a. 40% of the amount of numerical size of the primitive tribal communities,

b. 30% according to population

depending on different occupations, namely, (i) food gathering or hunting (ii) shifting cultivation (iii) Sedentary cultivation and (iv) other occupations with weightage accorded in the ratio of 5:3:1:1 respectively.

c. 15% according to number of primitive tribal communities in the States/UTs,

d. 15% in inverse proportion to per capita Net State Domestic Product with weightage to primitive tribe population.

### STATEMENT-III

*State-wise/Union Territory-wise details of Special Central Assistance (SCA) to Special Component Plan (SCP) and Tribal Sub-Plan (TSP) released so far during 1992-93*

(Rs. in lakhs)

<i>S.No.</i>	<i>State/Union Territory</i>	<i>SCA to SCP released</i>	<i>SCA to TSP released</i>
1.	Andhra Pradesh	1937.61	895.65
2.	Assam	189.44	723.26
3.	Bihar	1796.54	2749.17
4.	Gujarat	908.53	1784.01
5.	Goa	2.64	-
6.	Haryana	398.20	-
7.	Himachal Pradesh	469.47	261.04
8.	Jammu and Kashmir	66.79	296.14
9.	Karnataka	1134.10	327.42
10.	Kerala	422.52	137.23
11.	Madhya Pradesh	1607.55	5765.21

*(Rs. in lakhs)*

<i>S.No.</i>	<i>State/Union Territory</i>	<i>SCA to SCP released</i>	<i>SCA to TSP released</i>
12.	Maharashtra	1430.17	1557.37
13.	Manipur	7.42	297.51
14.	Orissa	823.38	2812.12
15.	Punjab	625.32	-
16.	Rajasthan	1120.78	1299.67
17.	Sikkim	2.69	58.76
18.	Tamil Nadu	1911.34	171.13
19.	Tripura	47.58	329.82
20.	Uttar Pradesh	4757.20	56.96
21.	West Bengal	2669.54	817.53
22.	Chandigarh	9.44	-
23.	Delhi	148.60	-
24.	Pondicherry	13.15	-
25.	A & N Islands	-	80.13
26.	Daman & Diu	-	23.87
Total		22500.00	20450.00

**Police Stations in DDA Flats**

3947. KUMARI VIMLA VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of police stations housed in the D.D.A. flats and the rented buildings in Delhi;

(b) the monthly rent being paid by the Delhi Police therefor;

(c) whether the Government propose to

constructed buildings for police stations presently set up in rented buildings; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY HOME AFFAIRS (SHRI M. M. JACOB): (a) Delhi Police has reported that 3 police stations are functioning in DDA flats and six police stations in rented buildings.

(b) An amount of Rs. 19,740/- p.m. is being

paid as rent by Delhi Police for the Police Stations functioning in rented building. The rent for the Police Stations functioning in the DDA quarters has not yet been approved by the Rent Fixation Committee of Delhi Administration.

(c) to (d). Efforts have been initiated to get new buildings, constructed where land is available.

### **Foot and Mouth Disease Control Programme**

3948. SHRI HARCHAND SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the 'Foot and Mouth Disease Control Programme is implemented by the States with the Central assistance;

(b) if so, the share of the Union Government and amount released to Punjab during the 1991-92; and

(c) the progress made under this programme in Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) This scheme is being implemented on 25:25:50 sharing basis by the Centre; State and the beneficiaries, respectively, A sum of Rs. 20.00 lakhs was released during the 1991-92.

(c) The total expenditure incurred during 1991-92 was Rs. 39.87 lacs and 8.15 lac doses of Foot and Mouth disease vaccine were purchased for utilisation under the programme.

[Translation]

### **Pending Urban Development Schemes**

3949. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of urban development schemes submitted by the State Government during the year 1991-92, State-wise

(b) the details of project still pending with the Union Govt. for clearance, State-wise;

(c) the reasons for the delay thereof; and

(d) by what time these are likely to be accorded approval?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). The only Centrally sponsored Scheme for Urban Development where under project reports are submitted to the Central Government for approval is the Scheme for Integrated Development of Small and Medium Towns (IDSMT). Under the IDSMT Scheme, towns are selected for assistance every year depending upon the budgetary allocations with the Government of India for this purpose and based on the list of prioritised towns received from the State Governments along with detailed projects reports of the schemes. Details regarding number of towns for which project reports have been received from the various State Government during 1991-92 and actual clearances are given in the enclosed statement present, no project reports in respect of towns to be covered under IDSMT Scheme are pending with the Central Government.

## STATEMENT

State-wise details of number of towns for which project reports for Central Assistance under IDSMT Scheme have been received during 1991-92 and number of towns actually cleared under the IDSMT scheme

Sl.No.	Name of State/UT	No. of towns for which project reports received during 1991-92	No. of towns allocated to the State/UT on the basis of population criterion	No. of towns actually covered under IDSMT during 1991-92	Central assistance released (Rs. in lakhs)	Remarks
1	2	3	4	5	6	7
1.	Andhra Pradesh	6	3	5	80.00	
2.	Arunachal Pradesh	1	1	1	20.00	Haryana
3.	Assam	1	1	1	15.00	
4.	Bihar	1	3	1	15.00	
5.	Goa	1	1	1	20.00	Project report in respect of Narayangarh in Haryana State which was considered in March, 1991 could not be approved since the project cost of Rs. 101.75 lakhs was disproportionately high as compared to population of the town which was only 9,730.
6.	Gujarat	3	3	3	60.00	
7.	Haryana	1	1	-	-	
8.	Himachal Pradesh	1	1	1	20.00	
9.	Jammu & Kashmir	2	1	-	-	

Sl.No.	Name of State/UT	No. of towns for which project reports received during 1991-92	No. of towns allocated to the State/UT on the basis of population criterion	No. of towns actually covered under IDSMT during 1991-92	Central assistance released (Rs. in lakhs)	Remarks
1	2	3	4	5	6	7
10.	Karnataka	9	3	5	80.00	Jammu & Kashmir
11.	Kerala	4	2	3	36.50	Neither of the project reports in respect of Udhampur and Rajouri towns could be approved since in both cases the position of possession of land was not clear.
12.	Madhya Pradesh	5	3	4	75.00	
13.	Maharashtra	13	3	6	125.00	
14.	Manipur	3	1	1	15.00	
15.	Meghalaya	5	1	1	15.00	
16.	Nagaland	1	1	1	20.00	
17.	Orissa	8	1	3	60.00	
18.	Punjab	6	1	1	20.00	
19.	Rajasthan	5	2	3	70.00	
20.	Tamil Nadu	5	4	5	100.00	

Sl.No.	Name of State/UT	No. of towns for which project reports received during 1991-92	No. of towns allocated to the State/UT on the basis of population criterion	No. of town actually covered under IDSMT during 1991-92	Central assistance released (Rs. in lakhs)	Remarks
1	2	3	4	5	6	7
21.	Tripura	1	1	1	20.00	
22.	Uttar Pradesh	7	5	7	135.00	
23.	West Bengal	7	4	5	100.00	Sikkim
24.	Pondicherry (UT)	2	1	1	20.00	Project reports of Pakyong and Rangpur towns were not in conformity with the guidelines of IDSMT scheme
25.	Sikkim	2	1			

*[English]*

### **Salt Lands of Union Governments in Maharashtra**

3950. SHRI MOHAN RAWALE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of salt land area belonging to the Union Government in Maharashtra, with particular reference to Bombay; and

(b) for what purpose these salt lands are being used?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). There is about 2120 hectares of salt pan land in Greater Bombay of which functioning salt works occupied about 1198 heters. In addition, there are about 3950 hectares of salt onalnds fall under salt works which are functioning fall under salt works which are functioning. The lands mostly fall in no development zones are encumbered with leases and licence.

*[Translation]*

### **High-Rise Buildings Around Jama Masjid**

3951. SHRI GOVINDRAO NIKAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the construction of high-rise buildings around Jama Masjid has been marring the beauty of this historical monument;

(b) if so, whether the Government propose to impose a ban on the construction of high-rise buildings around it;

(c) if so, the details in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). High rise buildings in all areas are sanctioned only if they conform to an asthetic urban landscap keeping in mind historical structures and buildings in the area and are cleared by Delhi Urban Arts Commission. In view of this, the question of imposing a ban as suggested does not arise.

*[English]*

### **Hike in Property Tax**

3952. SHRIMANORANAJANBHAKTA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question Number 2465 on July 23, 1992 regarding hike in property tax and state;

(a) whether the objections of the owners regarding property tax were looked into and investigated by the Municipal Corporation of Delhi;

(b) if so, the details thereof; and

(c) the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c). The Municipal Corporation of Delhi has reported that the objections of the property Owners regarding property tax are looked into and investigated. The tax payer is given an opportunity to be heard before making amendments in the assessment list. Amendments in the assessment list is an annual affair and are made in accordance with the existing provisions of the Delhi Municipal Act.

The Municipal Corporation of Delhi has



further reported that during the Financial Year 1990-91 more than 2.5 lac notices proposing amendment in the assessment list were issued. In respect of the notices issued upto 31.3.91 amendments have to be finalised before 31.3.1994.

### **Laying of Pipeline From Bombay to Manmad**

3953. SHRI Z.M. KAHANDOLE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Bharat Petroleum Corporation has proposed to lay down pipeline from Bombay to Manmad for carrying petroleum products; and

(b) if so, the said work will be started and the time by when it is likely to be completed?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) Government have approved preparation of a detailed feasibility report for laying a pipeline by BPCL from Bombay to Manmad.

### **Lead Content in Petrol**

3954. SHRI VIJAY PATIL:  
SHRI HARI KISHORE SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned 'No steps yet to reduce lead content in petrol' appearing in the " Indian express " dated October 23, 1992;

(b) if so, the response of the Government thereto; and

(c) the steps taken/proposed to be taken in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) and (c). Low lead petrol is already being supplied in several parts of the country.

Projects involving installation of plants and facilities in refineries for further reducing lead content are in different stages of implementation.

[*Translation*]

### **Afghan refugees**

3955. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether expenditure incurred by the Union Government on rehabilitation of the Afghan refugees during each of the last six months; and

(b) the steps taken or proposed to be taken for their early deportation?

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) The Government of India have not incurred any expenditure on the rehabilitation of the Afghan migrants so far.

(b) Government has, at various levels, taken up this with the Government of Afghanistan. The return of Afghan Nationals will, however, depend on the situation normalising in Afghanistan.

[English]

### **Persons Arrested in Cheating Cases in Delhi**

3956. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons arrested by Delhi Police who were involved in cases of cheating and duping innocent people of Delhi during the last one year; and

<i>No. of persons convicted</i>	<i>No., of persons facing trial</i>	<i>No. of persons discharged</i>	<i>No. of persons against whom cases pending investigation</i>
12	250	1	507

[English]

### **Cashewnut Production**

3957. DR. KARTIKESWARPATRA: Will the Minister of AGRICULTURE be pleased to state:

(a) the production of cashewnut during 1991-92; and

(b) the steps taken to increase the production of cashewnut?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The estimated production of cashewnut during 1991-92 is 3,05,310 M.T.

(b) For increasing the production of cashewnut, the Central Sector programme for Integrated Development of Cashewnut in India is being implemented during 1992-93 also with an outlay of Rs, 3.00 crores. Under this programme measures such as area expansion with clonal planting material, improvement of cashew by vegetative propagation and maintenance of scion banks; and adoption of intensive pest control

(b) the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY HOME AFFAIRS (SHRI M. M. JACOB): (a) Delhi Police has reported that during the period from 1.12.91 to 30.11.92, 770 accused persons involved in cases of cheating and duping innocent people of Delhi were arrested.

(b) The action taken against the accused is as under:-

measures are adopted besides pilot demonstrations for popularisation of clonal cultivation and products preparation from cashew apple.

### **Drought Animals**

3958. SHRI GUMAN LAL LODHA: Will the Minister of AGRICULTURE be pleased to state:

(a) when was last census done to ascertain the population of drought animals like bullocks, elephants, camels, horses, donkeys, mules, etc;

(b) the population of these drought animals at present;

(c) whether some breeds of these animal on the verge of extinction;

(d) if so, the steps taken to preserve such livestock and their germplasm;

(e) whether any economic study has been conducted to ascertain the contribution of these drought animals in providing employment, conservation of petroleum products and social benefits;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b). The latest livestock census was conducted with October, 1987 as the reference date. This census, however, had not covered elephants. The population of animals (provisional) as per this census is under

*(in million)*

1. Bullocks (adult male cattle/ buffaloes)	82.22
2. Horses/ponies	0.80
3. Mules	0.17
4. Donkeys	0.96
5. Camels	1.00

(c) No. Sir.

(d) Does not arise.

(e) to (g). No comprehensive economic study has been conducted to ascertain the contribution of the drought animals in providing employment, conservation of petroleum products and social benefits. However, Centre for Action Research & Technology for Man, Animal & Nature (CARTMAN) has made the following estimates for the year 1982:

(i) employment in cart system	=	20 million people
(ii) petroleum saved	=	6 million tons per year.

### Supply of Pump-Sets to Small and Marginal Farmers

3959. SHRI PRAKASH V. PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any report has been sought by the Union Government from Government of Madhya Pradesh with regard to the supply of defective pump-sets to the small and marginal farmers;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) and (c). Question does not arise.

### Digging of Oil Wells

3960. SHRI K. THULASIAN VANDAYAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the places in Tamil Nadu where digging of wells are in full swing;

(b) the number of rigs working in the area;

(c) whether the Government propose to start digging of wells in fresh sites in Tamil Nadu;

(d) if so, the details thereof; and

(e) the discoveries of oil and natural gas made so far in the State?

**THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND):** (a) Presently drilling activities are going on at selected locations near Allinagaram, Elamangalam, Tiruvarur, Vijayapuram., Kovilkappal, Pallivaramangalam, and Ramnad in Tamil Nadu.

(b) 11

(c) Yes, Sir.

(d) It is planned to drill 23 wells in the State in 1993-94.

(e) Oil and/or gas have so far been found at 11 places in Tamil Nadu.

#### **Beel Fishery Research and Training Centre**

3961. **SHRI UDDHAB BARMAN:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to set up Beel Fishery Research and Training Centre in Lower Assam with aid from World Bank; and

(b) if so, the details alongwith location thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA):** (a) No, Sir.

(b) Does not arise.

#### **Penalty Imposed on Gandharva Mahavidyalaya**

3962. **DR. LAXMINARYANAN PANDEYA:**  
**SHRI V. DHANANJAYA KUMAR:**

Will the Minister of URBAN DEVELOPMENT be pleased to refer to the

reply given to Unstarred Question No. 6515 on April 11, 1988 regarding penalty imposed on Gandharva Mahavidyalaya and state:

(a) the amount of misuse charges demanded from Gandharva Mahavidyalaya the amount recovered and the amount still outstanding;

(b) the criteria adopted while calculating the misuse charges;

(c) the reasons for which the amount outstanding has not so far been recovered; and

(d) whether the Vidyalaya still continues the misuse and if so, the action taken against the Vidyalaya?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):** (a) to (d). The demand notice issued by L & DO 12-3-87 to Gandharva Vidyalaya indicated an amount of Rs. 3.55 lakh out of a total demand of 7.48 lakhs towards misuse charges. The charges were worked out on the basis of 25% of the rent realised by the lessee. The party submitted two cheques for the total amount of Rs. 1,30,000 to L & DO. These cheques have been accepted "on account" since the institution represented for waiver of misuse charges on the ground that they are serving the cause of performing arts in the field of music and dance. No final decision has been taken in the matter.

#### **Toody Tappers**

3963. **SHRI DHARMABHIKSHAM:**  
**SHRI R. SURENDER REDDY:**

Will the Minister of WELFARE be pleased to state:

(a) the number of toddy tappers engaged to tap the toddy in the country;

(b) whether there is any action plan to help these toddy tapers;

(c) if so, the details thereof;

(d) whether any financial assistance is likely to be provided for its implementation; and

(e) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (e). Information is being collected and will be laid on the Table of the House.

#### **Sanctioned Post for SC/ST Commission**

3964. SHRISYED SHAHABUDDIN: Will the Minister of WELFARE be pleased to state:

(a) number of sanctioned posts, grade-wise in the office of the Commissioner for Scheduled Castes and Scheduled Tribes as on April 1, 1991;

(b) number of sanctioned posts, grade-wise in the non-statutory SC and ST Commission on that date;

(c) Number of sanctioned posts, grade-wise, in the statutory National Commission for SC and ST formed after merger of the above two offices, as on April 1, 1992;

(d) the rationale for the reduction in the

total number of posts on merger;

(e) structure and manpower requirement of the Commission as proposed by the Commission; and

(f) date of receipt of the proposal from the Commission and its present status?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The details of the sanctioned posts, grade-wise in the Office of the Commissioner for Scheduled Castes and Scheduled Tribes as in 1.4.1991 is given in the enclosed Statement-I

(b) The number of sanctioned posts grade-wise in the non-statutory SC and ST Commission as on 1.4.1991 is given in the enclosed statement-II

(c) The details of sanctioned posts grade-wise in the statutory National Commission as on April 1, 1992 are given in the enclosed statement -III

(d) 31 posts in the erstwhile National Commission for Scheduled Castes and Scheduled Tribes were abolished on being vacant for a long time on the advice of the Ministry of Finance.

(e) and (f). The National Commission for SCs and STs in its proposal dated 2.6.1992 has proposed a total requirement of 679 posts which include existing 278 posts under the Commission. The matter is under examination in consultation with the Finance Division of this Ministry.

#### **STATEMENT**

*Statement Showing Number of Sanctioned Posts, Grade-wise in the Office of the Commissioner for Scheduled Castes and Scheduled Tribes as on 1-4-1991*

<i>Sl. No.</i>	<i>Grade/Post</i>	<i>Number of Sanctioned Posts</i>
1.	Commissioner for SC & ST	1
2.	Sp. Commr. for Sc	1
3.	Spl. Commr. for SC & ST	1

<i>Sl. No.</i>	<i>Grade/Post</i>	<i>Number of Sanctioned Posts</i>
4.	Deputy Commr. for SC &ST	2
5.	Asst. Commr. for SC & ST	1
6.	Private Secretary (P.S.S)	3
7.	Assistant Director	4
8.	Research Officer	2
9.	Section Officer	2
10.	Assistant Director (O.L)	1
11.	Sr. Hindi Translator	1
12.	Assistant	7
13.	Stenographer Gr. ' C ' (PA)	5
14.	Investigator	8
15.	Jr. Hindi Translator	2
16.	Stenographer grade ' D '	6
17.	U.D. Cs	7
18.	L.D. Cs.	12
19.	Staff Car Driver	3
20.	Jamadar	3
21.	Daftry	4
22.	Peons	9
23.	Garash	1
24.	Sweeper	1
Total		87

**STATEMENT II**

*Sanctioned Posts on the Non-Statutory National Commission for Scheduled Castes and scheduled Tribes as on 1.4.1991*

<i>Sl. No.</i>	<i>Name of Post</i>	<i>No. of Posts</i>
1.	Secretary	1
2.	Joint Secretary	1
3.	D.I.C. of Police	1
4.	Deputy Secretary	1
5.	OSD to Chairman	1
6.	Under Secretary	1
7.	Section Officer	2
8.	PPS to Secretary	1
9.	PS to Chairman Members	4
10.	Director	13
11.	Deputy Director	7
12.	Assistant Director	9
13.	Research Officer	13
14.	Supdt. of Police	2
15.	Librarian	1
16.	Assistant Director (OL)	1
17.	St. Investigator	28
18.	Investigator	27
19.	Senior PA (Private Secretary)	2
20.	Steno Grade ' C '	3
21.	Personal Assistant	16
22.	Assistant	3
23.	Accountant	1

<i>Sl. No.</i>	<i>Name of Post</i>	<i>No. of Posts</i>
24.	Sr. Hindi Translator	1
25.	UDC	21
26.	LDC	33
27.	Receptionist	1
28.	Superintendents	12
29.	Staff Car Driver	18
30.	Despatch Rider	1
31.	Gestetner Operator	1
32.	Daftry	16
33.	Stenographer	9
34.	Senior Peon	6
35.	Peons	48
36.	CCF	18
37.	Sweeper	1
Total		330

**STATEMENT-III**

*Sanctioned Posts on the Non-Statutory National Commission for Scheduled Castes and Scheduled Tribes as on 1.4.1991.*

<i>Sl. No.</i>	<i>Name of Post</i>	<i>No. of Posts</i>
1.	Secretary	1
2.	Joint Secretary	1
3.	D.I.G. of Police	1
4.	Deputy Secretary	1
5.	OSD to Chairman	1
6.	Under Secretary	1



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<i>Sl. No.</i>	<i>Name of Post</i>	<i>No. of Posts</i>
7.	PPS to Secretary	1
8.	PPA to Secretary	1
9.	Additional PS to Chairman	1
10.	Asstt. P.S. to Chairman	1
11.	Section Officer	2
12.	Director	10
13.	Deputy Director	3
14.	Assistant Director	8
15.	Research Officer	12
16.	Librarian	1
17.	Assistant Director (OL)	1
18.	PA to Chairman & Members	5
19.	Senior Investigator	19
20.	Investigator	21
21.	Senior PA (Private Secretary)	1
22.	Steno (Grade ' C ')	3
23.	Personnal Assistant	12
24.	Assistant	1
25.	Accountant	1
26.	Sr. Hindi Translator	1
27.	UDC	21
28.	LDC	38
29.	Receptionist	1
30.	Superintendent	11
31.	Staff Car Driver	18

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<i>Sl. No.</i>	<i>Name of Post</i>	<i>No. of Posts</i>
32.	Gestetner Operator	1
33.	Daftry	16
34.	Stenographer	9
35.	Senior Peons	7
36.	Peons	49
37.	CCF	18
38.	Sweeper	1
Total		305

**World Bank Assistance to Kerala for Water Supply and Sanitation**

3965. SHRITHAYILJOHNNANJALOSE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the World Bank assistance has been provided to Kerala for its water supply and sanitation project;

(b) if so, the details thereof; and

(c) the details of the districts where work has actually been started with the above assistance under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) An agreement was signed with the World Bank on 24.9.85 for assistance equivalent to US-31 million for the Kerala Water Supply and Sanitation Project. The project is acurrently scheduled to close on 31.3.93.

(c) Water Supply

i. Puthencruz and adjoining 4 Panchayats

ii. Greater Cochin Development area (12 Panchayats)

iii. 4 Sub-Urban Panchayats of Kottayam

iv. Quilon Municipality and adjoining 6 Panchayats.

v. Adoor and adjoining Panchayat of Pathanapuram

vi. Chithara and adjoining 4 Panchayats.

vii. Vilappil Panchayat.

**LCS Urban (10 Municipalities)**

1. Attingal

2. Punalur

3. Mavelikara

5. Moovattupuzha

6. Trichur

7. Shornur

8. Ponnani

9. Vadakara

25. Pallikal

10. Kasaragod

26. Ayarkkunnam

**LCS Rural (30 Panchayats)**

27. Aikkaranadu

1. Vilavoorkal

28. Kunnathynadu

2. Vilappil

29. Vazhakulam

3. Kilikollor

30. Kizhakkambalam

4. Sakthikulangara

**Reservation in Allotment of Flats in Asian Village by D.D.A**

5. Thrikkadavoor

6. Ezhamukulam

3966. SHRI ANADI CHARAN DAS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

7. Vijayapuram

8. Nattakom

(a) whether 25% reservation for SCs and STs has been fixed in the allotment of flats in Asian Complex New Delhi;

9. Kumaranallor

10. Panachikkad

(b) whether DDA has constructed 853 flats at Asian Village Complex out of which only 14 flats were advertised for SCs and STs against the quota of 25% i.e. 213 flats, if so, the reasons thereof; and

11. Chellanam

12. Kumnalangi

13. Thrikkakara

(c) the number of flats allotted to SCs/STs in the Asian Village Complex so far?

14. Maradu

15. Keezhmadu

16. Vadavucode Puthencruz

17. Adoor

18. Chithara

19. Kadakka;

20. Chadayamangalam

21. Erathu

22. Vadakkevila

23. Pattazhi

24. Pattazhi-Vadakkekara

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). These flats were disposed as per directions of Govt. of India from time to time. As regards reservation for SCs/STs directions were issued to the DDA in April, 1987 for providing reservation of 25% for SCs/STs in the disposal of these flats. Accordingly 25% i.e. 14 flats of the 54 flats remaining vacant as on 30.4.87 were reserved for allotment for SCs/STs.

(c) 12 flats.

**Quota of Paraffin Wax**

3967. SHRI GABHAJI MANGAJI THAKORE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the present allocation of paraffin was supplied to small scale units of Gujarat is less than its requirements;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Union Government in respect of increasing quota?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). Paraffin wax is a deficit product and allocation to States depends upon the availability of the product. Presently the availability of paraffin wax is far less than the total requirements of various States/Union territories including Gujarat and, therefore increased allocations could not be made.

#### **Encroachment of Lands in Andaman and Nicobar Islands**

3968. SHRI RAJESH KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of pre-1978 encroachment cases on Government lands regularised by A & N Administration so far;

(b) the rules under which it was done;

(c) whether Andaman and Nicobar Islands Administration distributed Pattas to encroaches; and

(d) if so, whether the Government propose to conduct an enquiry into the matter?

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b). 7212 cases of encroachment of revenue lands have been regularised by the Andaman & Nicobar Islands Administration so far under Section 146 of the Andaman and Nicobar Islands Land Revenue and Land Reforms Regulation 1966 by creating tenancies for regularising encroachment, committed on Government

land on or before 31.12.1978.

(c) Licenses/Pattas have been issued in all such cases where encroachments have been regularised.

(d) No, Sir.

#### **Soil Conservation**

3969. SHRI K.G. SHIVAPPA: Will the Minister of AGRICULTURE be pleased to state:

(a) the plan outlay allocated to Karnataka under Centrally Sponsored Scheme Soil Conservation on catchment river valleys during 1992-93; and

(b) the amount actually released to the State so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Plan outlay allocated to Karnataka State under Centrally Sponsored Scheme of Soil Conservation in the Catchments of River Valley Projects, during 1992-93 is Rs. 320.00 lakhs; and

(b) the amount actually released to the State so during 1992-93 is Rs. 160.00 lakhs.

#### **Encroachment on Gram Sabha Land**

3970. SHRI CHANDRESH PATEL:  
SHRI MADAN LAL KHURANA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of complaints received by Government regarding encroachment on the gram sabha land in Delhi during 1992 and how does the same compare with the preceding three years;

(b) the details of the land from which encroachment was removed; and

(c) the action taken against those who were involved in land grab?

(d) No, Sir.

THE MINISTER OF STATE IN THE  
MINISTRY OF URBAN DEVELOPMENT  
(SHRI M. ARUNACHALAM): (a) Addl. Distt.  
Magistrate, Delhi has reported that during  
1991, 255 complaints have been received.  
The number of such complaints during  
1989, 1990 and 1991 were 437, 287 and 105  
respectively.

(b) As per statement attached.

(c) National Capital Territory of Delhi  
have taken the following preventive  
measures:-

(i) Legal proceedings under section 86-  
A of the Delhi Land Reforms Act, 1954 are  
initiated.

(ii) Ejection orders/decrees are  
passed.

(iii) Demolition operations are carried  
out.

(iv) FIRs are lodged with police  
authorities for taking necessary action.

(v) Barbed wire fencing are done.

(vi) Plantation on gaon Sabha lan is  
being undertaken.

## STATEMENT

Details of Land cleared from Encroachment from 1.1.1992 onwards

Sl.No.	Name of village	Khasra Nos.	Type of encroachment	Area
1	2	3	4	5
1.	Mamurpur	Ram Dev. Marg alongwith 11 Parks	Boundary wall & rooms	36B-7B & 160 sq yards each park
2.	Burari	14/17-18-23 18/4/1, 4/2-5 19/1, 21/8/3-9/2	Unoccupied kotha Chardiwaries	37-2 Bigha
3.	Khera Kalan	46/1-2-9-10	Chardiwaries & unoccupied kothras	19-4
4.	-do-	Two side walls near Mandir	Two side walls	2 acres
5.	Tajpur Kalan, Siraspur and Bakhtawarpur		Boundaries	19-17
6.	Lampur	85/2	Unoccupied Kothras	6-11
7.	Tajpur Kalan	22/4	-do-	2.08
8.	Khera Kalan		-do-	19-04
9.	Bhalswa		-do-	29-16

Sl.No.	Name of village	Khasra Nos.	Type of encroachment	Area
1	2	3	4	5
10.	Bhalswa	554	Rooms & boundaries	5-05
11.	Naya Bans	Phirmi	Bitoras & dumps	3 acres
12.	Ghoga	545,546,547,553	Rooms & boundaries	4 acres
13.	Ibrahimpur	47,48/1,51,41/2 91, 92, 111	-do-	6 acres
14.	Pansali	19/18, 19, 21, 22, 23, 25/6/2, 15,16	-do-	8 acres
15.	Bawana	158/6-7,138/10,304/25	-do-	4 acres
16.	Jeemarpura	Pond	-do-	1.5 acres
17.	Kanjhawla	33/9-10,17,21, to 25, 39,/1,40/1/1 to 5, 8/2, 9/1, 9/2, 10, 11/1, 12/1 12/2, 13/2, 32/6, 33/15, 30/14/2, 15/2, 16, 17/2, 29/21, 22/1, 22/2, 24/2, 25, 32/5.	-do-	19 acres
18.	Ladpur	Ponds	-do-	3 acres
19.	Karala		-do-	10 acres
20.	Ananpour	28/18 & 32	-do-	10 acres

Sl.No.	Name of village	Khasra Nos.	Type of encroachment					Area
			1	2	3	4	5	
21.	Kutabgath	58/8-13		-do-				1 acres
22.	Kanjhawala			-do-				5 acres
23.	Kirari Suleman Nagar			-do-				18 acres
24.	Satbari	822		-do-				3 acres
25.	Neb Sarai	419,53a		-do-				5 acres
26.	Saidul-Ajaib	221, 242, 246		Rooms & Boundaries				3 acres
27.	Roshanpura	U/s 81		Shops and Hall				73' x 27'
28.	Ambarhai			Rooms & walls				18 acres
29.	Burari	137/23/2/2		Temp. structures				4-16 Bighas
30.	Burari	46/25-16		Commercial building				8-00 Bighas
31.	Khera-Kalan	30/13, 39/14 17-18-24		Boundaries				4.0 acres
32.	Bakhtawarpur	76/21/2		Boundaries				1-08 bighas
33.	Tajpur-Kalan	34/0,9		Boundaries				9-08 bighas
34.	Ghoga	Phirni		Boundaries				Phirni
35.	Mundka	U/s 81		Factory Sheds, Boundaries				15 acres



**Production Cost of Oil and Natural Gas**

3971. SHRI ANNA JOSHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the steps taken to reduce the cost of production of oil and natural gas; and

(b) how do these costs compare with under-developed and developed countries?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Steps taken to reduce cost of production of oil and gas include controlling chemical consumption through optimisation studies, increasing work-over efficiency, use of pipeline transportation instead of tankers, application of multiple completion where feasible, cluster drilling from one location, horizontal drilling etc.

(b) Costs of production differ from field to field and country based on different characteristics of the reservoir and its location, such as depth etc. Information in this regard is not maintained.

### Grant of Freedom Fighters Pension

3972. SHRI C.K. KUPPUSWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether freedom fighters pension is being granted uniformly from August 15, 1972 to all pensioners who are admitted to such pension irrespective of the date of sanction orders passed by the Government; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY HOME OF AFFAIRS (SHRI M. M. JACOB): (a) and (b). The Freedom Fighters' Pension Scheme was started from 15th August, 1972. This Scheme was liberalised and renamed as the Swatantrata

Soinik Samman Pension Scheme-1980 form 1.8.80. The last date for receipt of applications under the 1972 Scheme was 31.3.1974 and that under the SSSP Scheme, was 31.3.82. In all cases in which freedom fighters had applied for pension in time alongwith the acceptable documentary evidence, pension has been is being sanctioned with effect from 15th August, 1972 or 1.8.80 as the case may be. Delayed applications and applications not supported by acceptable documentary evidence are liable for summary rejection. However, with a view to ensuring that ht genuine freedom fighters are into deprived of the benefit of the pension because of late submission of applications or non-submission of the acceptable documentary evidence alongwith their applications, Government do not take a technical view in the matter. In such cases, pension is sanctioned from the date on which acceptable documentary evidence is received or from the date of receipt of recommendations of the State Govt. as the case may be. In some cases, pension is also sanctioned, from the date of approval, by giving benefit of doubt.

### Illegal Construction in DDA Flats

3973. SHRI TARA CHAND KHANDELWAL: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 1646 on December 3, 1992 regarding illegal construction in DDA flats and state:

(a) the number of visits made by concerned engineers of the Enforcement Board of Housing Department of DDA in G-8 area of Rajouri Garden;

(b) the number of cases of illegal constructions in DDA Janata and LIG flats reported by them in that area;

(c) the number of allottees out of them against whom action has been taken for illegal constructions/additional story constructions; and

(d) the action proposed to be taken against the remaining cases of illegal constructions?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The DDA has reported that about 25 visits have been made by the concerned Engineers of Enforcement (Housing) branch of DDA in G-8 area of Rajouri Gareden during current financial year.

(b) 7 cases of illegal construction have been resorted in DDA Janata and LIG flats in G 8 area of Rajouri Garden.

(c) and (d). The DDA takes action for cancellation of leases in these cases and Municipal Corporation of Delhi is informed by DDA to take action to remove unauthorised constructions.

#### Fish Market in Orissa

3974. DR. KRUPASINDHU BHOI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether adequate market facility is available in Orissa for selling the fish; and

(b) if not, the steps taken/proposed to be taken by the National co-operative Development Corporation in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) National Co—operative Development Corporation (NCDC) provides assistance to the State Government for assisting fisheries cooperatives for undertaken marketing of fish. Under the Integrated Fisheries Development Project sanctioned to the Orissa State Fishermen's Cooperative Federation Ltd; during 1990-91, an assistance of Rs. 25.60 lakhs has been provided for creation of marketing support facilities such as 20 retail outlets, auction

halls 2 transport vehicles and an ice-plant-cold storage.

[Translation]

#### Development Projects of Madhya Pradesh

3975. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the detail of the development projects pertaining to Madhya Pradesh pending with the Union Government for clearance;

(b) since when these projects are pending; and

(c) the time by which these are likely to be given approval?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The Govt. of Madhya Pradesh in November 1991 submitted a project profile only, outlining the need to establish new institutional and financial framewrk to manace and to match the increasing urban growth demand in the five urban regions of Madhya Pradesh. The estimated cost of proposed project is about 700 crores to be implemented in 5 cities viz., Indore, Raipur, Bhopal, Jabalpur and Gwalior. The project components include area development, land development and Upgradation of infrastructure, transport and technical assistance. The final shape, scope and size of the project wil emerge after the pre-requisite formalities are completed such as technical feasibility, resources clearance, detailed project preparation, availability of commitable funds with the donor agency and donor preference etc.

Under the scheme of IDSMT, 4 towns viz., Shivpuri, Khargaone, Dhatia and Raigarh were covered during 1991-92., The Govt. of

India is in the process of revising the IDSMT guidelines. On finalisation, the State Governments would have to submit fresh proposals in accordance with the modified guidelines. At present, no proposal is pending clearance under this scheme.

[English]

### North Eastern Council

3976. SHRI SUBASH CHANDRA NAYAK:  
SHRI K.P. SINGH DEO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the main objectives of the constitution of the North Eastern Council;

(b) whether those objectives have been achieved;

(c) if not, the problems being faced by the Council;

(d) the steps taken to resolve the problems;

(e) whether any review of the working of the council has been made; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b). The North Eastern Council as an advisory body has been assigned the responsibility to make recommendations with regard to matters of common interest in the field of economic and social planning, inter-state transport, communication, water and power development and flood control projects. The Council has also been implementing

various projects and a number of major projects have been completed under Power Transport and Communication and Manpower Sectors.

(c) and (d). The delay in land acquisition, paucity of funds, etc., are some of the problems being faced by the Council in implementation of the projects. These problems are resolved through consultations with the State Governments and the Planning Commission.

(e) and (f). The role and composition of the Council is under review and no decision has been taken so far.

[Translation]

### Supply of Gas Through Pipeline in Maharashtra

3977. SHRITEJSINGHRAOBHONSLE:  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal for the supply of LPG to the consumers through pipelines in Maharashtra;

(b) if so, the names of the places and details thereof; and

(c) the time by which scheme is likely to start?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) and (c). Do not arise.

[English]

### Increase in Land Price in Delhi

3978. SHRI SURAJBHANU SOLANKI:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the recent increase in the land in Delhi; and

(b) if so, the remedial steps taken or proposed to be taken in this regard in order to safeguard the interests of low and middle income group people?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Land rates for various uses in Dwarka Phase-I of DDA were notified in Oct. 1992. While fixing these pre-determined land rates due consideration has been given to Janta, LIG & MIG categories and land rates in their case are lower than those applicable to SFS flats and group housing societies.

[*Translation*]

#### **Corruption in N.D.D.B.**

3979. SHRI RAM TAHAL  
CHOUDHARY:  
SHRI KHELAN RAM JANGDE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have received several complaints regarding corruption in National Dairy Development Board;

(b) if so, the number of complaints received last year and the nature thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) to (c). While no specific complaint

of corruption in the National Dairy Development Board (NDDB) has been received, references from Members of Parliament and other are received regarding the functioning of the NDDB and its Chairman. Such references are examined and appropriate action taken.

[*English*]

#### **Contract for Oil Project**

3980. SHRI SHARAD YADAV:  
SHRI SRIKANTA JENA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have awarded any contract for an oil project to Ayundai Heavy Industries, a Korean company;

(b) if so, the details thereof;

(c) the terms and conditions on which the contract has been awarded; and

(d) the total estimated cost of the project?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). ONGC has awarded contracts for following three projects to M/s Hyundai Heavy Industries, South Korea during the year 1992;

(i) Neelam Process Complex.

(ii) L-ABCDE Well Platforms.

(iii) NQP Process Platform Complex.

(c) These contracts have been awarded on a turnkey basis.

(d) The total value of these contracts is about US \$ 995 million.

**Organisations Spreading Communal Feelings**

3981. SHRI GURUDAS KAMAT:  
SHRI RAMASHRAY PRASAD  
SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some organisations/institutions and political parties are spreading communal feelings for disintegration of the country;

(b) if so, the names of such organisations/institutions;

(c) whether the Government propose to ban the communal outfits working in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). Central Government have declared Rashtriya Swayamsevak Sangh, Bajreng Dal, Vishwa Hindu Parishad, Islamic Sawak Sangh and Jamaat-e-Islami Hind as unlawful associations under the Unlawful Activities (Provision) Act, 1967.

**Cultivation of Wheat**

3982. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of AGRICULTURE be pleased to state:

(a) the total area of land under cultivation of wheat at present, State-wise;

(b) whether the area of land under wheat cultivation in each State has been declining gradually during the last three years;

(c) if so, the reasons therefor; and

(d) the steps proposed by the Government to increase the production of wheat?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The table below gives total area of land under cultivation of Wheat during 1991-92 -State-wise:-

<i>Lakh hectares</i>	
<i>State</i>	<i>Area</i>
Bihar	19.63
Gujarat	4.09
Haryana	18.08
Himachal Pradesh	3.78
Jammu and Kashmir	2.45
Karnataka	2.03
Madhya Pradesh	32.67
Maharashtra	6.28
Punjab	32.33
Rajasthan	17.79
Uttar Pradesh	86.26
West Bengal	2.69
Others	1.72
<b>Total All India</b>	<b>229.80</b>

(b) and (c). The area of land under wheat cultivation has declined in certain States except Punjab, Rajasthan, Himachal

Pradesh and Jammu and Kashmir during the last three years and is primarily attributed to unfavourable weather conditions prevailing at the sowing period of the crop.

(d) Besides market and price support, the Government of India is implementing a Special Foodgrain Production Programme (SFPP) - Wheat in 7 major wheat growing States namely Bihar, Gujarat, Haryana, Madhya Pradesh, Punjab, Rajasthan and Uttar Pradesh and wheat mini kit demonstrations programme in all wheat growing States including Union Territory of Delhi. These programmes are likely to continue during entire 8th plan period.

### **Imposition of Ban on Books**

3983. PROF. K.V. THOMAS:  
SHRI RAMASHRAY PRASAD  
SINGH:  
SHRI B.L. SHARMA PREM:  
SHRI J. CHOKKA RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the books and publications banned in India during each of the last three years;

(b) whether Madonna's book 'Sex' is offensive to the provisions of Obscenity Act;

(c) if so, whether the Government propose to ban the book;

(d) if not, the reasons therefor;

(e) whether many representation have been received by the Government to lift the ban on the Book 'Satanic Verses'; and

(f) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS

AND MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI M.M.  
JACOB): (a) to (f). The information is being collected and will be laid on the table of the House.

### **Deep Sea Fishing**

3984. SHRI K.V. THANGKABALU: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the impact of liberalisation of fishing policy, inviting foreigners to invest in deep sea fishing on the indigenous fishing sector;

(b) whether some foreign companies have refused to deal with Indian fishing companies for chartering of fishing vessels; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE  
MINISTRY OF FOOD PROCESSING  
INDUSTRIES (SHRI GIRIDHAR  
GOMANGO): (a) Four Companies have recently started operations of five vessels under Joint venture/Test fishing. It is too early to assess any impact of operation of these vessels on the indigenous fishing sector.

(b) Chartering of foreign fishing vessels is negotiated by private companies and Government does not come into the picture in such negotiations. Therefore, Government is not aware of any such refusal of foreign companies to deal with Indian companies for chartering of foreign fishing vessels.

(c) Does not arise.

### **Prosecution of Errant Officers in J&K**

3985. SHRI RABIRAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the report regarding prosecution of arrant officers in Jammu and Kashmir appearing in *The Hindu* dated November 8, 1992;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) Yes, Sir.

(b) and (c). Even though the Security Forces are working in an extremely difficult security environment and at severe risk to their lives in Jammu and Kashmir, wherever, instance of deliberate excesses or gross negligence have come to notice, action has been taken against those found guilty. As on 1.12.92 a total of 38 personnel of security forces have been sentenced to confinement/imprisonment ranging forces have been sentenced to confinement/imprisonment ranging upto a period of 7 years. The services of as many as 20 personnel have been terminated.. In 14 cases Security Force Personnel have been placed under suspension pending completion of enquiries/departmental proceedings. In over 30 cases other departmental punishments have been awarded.

#### Identification of Lacunae in Implementing Programme for SC/ST

3986. KUMARI FRIDA TOPNO: Will the Minister of WELFARE be pleased to state:

(a) whether the Government have identified the lacunae in the implementation of programmes meant for Scheduled Castes/Scheduled Tribes; and

(b) if so, the steps taken to rectify those lacunae for implementing programmes effectively?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) Several steps are taken by the Government to review the implementation of the programmes meant for Scheduled Castes/Scheduled Tribes and to rectify the lacunae that have come to its notice, such as review of Special Component Plan for SCs and Tribal Sub Plan in the Ministry of Welfare and Planning Commission, annually, with the representatives of the State Governments, holding of Conferences at periodic intervals with the Ministers and Secretaries in-charge of development of Scheduled Castes and Scheduled Tribes in the States/UTs under the Chairmanship of Union Welfare Minister, visits by the Officers of the Ministry of welfare to the States, attending the Meetings of the Board of Directors of Scheduled Castes Development Corporations in States by the Officers of the Ministry of Welfare and evaluation of the programmes for SCs/STs through research studies conducted by certain reputed Research Agencies and forwarding their recommendations/suggestions to State Governments for necessary follow up action.

#### Misutilisation of Funds

3987. SHRI MANORANJAN SUR:  
SHRI LOKANATH  
CHOUDHURY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the funds allotted for various developmental schemes in Orissa State under Special Foodgrain Production Programme for rice was misappropriated;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government to ensure that the funds allotted to Orissa are used properly for the purpose intended?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). State of Orissa reported to have utilised funds allotted under Special Foodgrains Production Programme-Rice (SFPP-Rice) Integrated Programme for Rice development (IPRD) for implementation of certain unproved programme components like distribution of fertilisers on subsidy, distribution of fertiliser minikits, organisation of field demonstration on fertiliser use, etc.

(c) Government of India will not bear any responsibility for the expenditure incurred by the State for implementation of programme components not approved under the scheme.

#### **Cheating of Foreign Tourists**

3988. SHRILOKANATH CHOUDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news items captioned '7 Russians cheated of \$ 3000' appearing in The Statesman dated October 27, 1992;

(b) if so, the steps taken/being taken to book the culprits; and

(c) the steps proposed to be taken to check the menace of TSR drivers to the tourists in front of the important Hotels in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir,

(b) Two cases vide FIR Nos. 741 dated 23.10.1992 and 746 dated 24.10.1992 under sections 420/34 IPC were registered at Police Station, Connaught Place, New Delhi and 8 accused persons arrested.

(c) Foot/mobile patrolling has been intensified around the important Hotels in the New Delhi district.

[*Translation*]

#### **Assistance to U.P.**

3989. SHRI SURESHANAND SWAMI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Koochagarh Jalagam Prabandh Pariyojna is proposed to be constructed at Chaukhutia, Bikhiasen and Ramnagar in Nainital and Almorah district respectively;

(b) whether a request for assistance has been made to the Union Government for the proposed project;

(c) whether the Union Government have sanctioned any assistance for this project; and

(d) if so, the total amount sanctioned for the project?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). No formal proposal has been received from Government of Uttar Pradesh for Koochagarh Jalagam Prabandh Parivojna to be constructed at Chaukhutia, Bikhiasen and Ramnagar in Nainital and Almorah districts of Uttar Pradesh.

(c) and (d). **Question does not arise.**



**Receiving of Financial Assistance by  
Islami Sewak Sangh**

3990. PROF. RASA SINGH RAWAT:  
SHRI ASTBHUJA PRASAD  
SHUKLA:  
SHRI SANDIPAN BHAGWAN  
THORAT:  
SHRI SHANKERSINGH  
VAGHELA:  
SHRI ATAL BIHARI  
VAJPAYEE:  
SHRI VIJAY NAVAL PATIL:

Will the Minister of HOME AFFAIRS be  
pleased to state:

(a) whether the Government of Kerala  
has requested the Union Government to  
conduct an inquiry to ascertain the sources  
of funds being received by the Islamic Sevak  
Sangh (ISS);

(b) if so, the details thereof;

(c) whether any inquiry regarding the  
activities and the sources of funds of ISS  
has since been conducted by the Union  
Government; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS  
AND MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRIM.M.  
JACOB): (a) to (d). No, Sir.

[English]

**Cultivation of Cotton**

3991. SHRI BAPU HARI CHAURE: Will  
the Minister of AGRICULTURE be pleased  
to state:

(a) the area under cotton cultivation in  
the country at present;

(b) whether there has been any decrease  
in area under the cotton cultivation in the  
country;

(c) if so, the details in this regard; and

(d) the measures being taken by the  
Government to remedy the situation?

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI  
MULLAPPALLY RAMACHANDRAN): (a)  
The area under cotton cultivation in the  
country was 76.95 lakh hectares during  
1991-92.

(b) Yes, Sir.

(c) The area under cotton cultivation in  
the country has shown a negative compound  
growth rate of (-) 0.62% per annum during  
the period 1980-91 1991-92.

(d) The increase in cotton production in  
the country is envisaged through raising the  
yield per hectare. For this, a centrally  
sponsored scheme, viz.; Intensive Cotton  
Development Programme in the important  
cotton growing States is under  
implementation.

[Translation]

**CBI Inquiry Against Director,  
IVRI**

3992. SHRI RAJVEER SINGH: Will the  
Minister of AGRICULTURE be pleased to  
state:

(a) whether any C.B.I. inquiry has been  
conducted against the Director of I.V.R.I.,  
Izzar Nagar recently; and

(b) if so, the details and the outcome  
thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Sir, CBI is conducting an inquiry against a former Director of IVRI.

(b) The charges relates to favouritism, and irregularities in the administrative and financial management of the Institute. The report from the C.B.I. is awaited.

[English]

### Import of Agricultural Equipments

3993. SHRI M.V.V.S MURTHY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have any proposal to allow farmers to import agricultural equipments. fertilizers and pesticides in view of the hike in fertilizer prices;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). Government have liberalised the Import-Export policy in 1992. As per the new Import Export Policy, the import of agricultural equipment's is permitted without any licence. All types of nitrogenous, phosphatic, potassic and complex chemical fertilisers are canalised for import through Minerals and Metals Trading Corporation of India Ltd., except import of Di-Ammonium phosphate, which is decanalised on 17.9.1992 and now can be imported freely by anybody. Pesticides, which are registered or which are not prohibited for import under insecticides Act 1968, are permitted for import without any licence.

(c) Does not arise.

### Central Government Offices in Bihar

3994. SHRI SHIBU SOREN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether building are being constructed by her Ministry for various public sector undertakings and other offices of the Union Government in Bihar;

(b) if so, the number of office complexes being constructed at present and the number of public sector undertaking located at various towns in Bihar; and

(c) the number of Union Government offices and the public sector undertakings whose buildings have been let out to other Departments since January 1, 1990 and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). At present there are 9 office completes for Central Government and autonomous bodies under construction by the CPWD.

(c) This Ministry is responsible for construction of buildings for Central Government offices and allotment of general pool office accommodation to eligible Central Government offices only. As far as public sector undertakings are concerned, no information is centrally maintained in this Ministry about such buildings being let out by the PSUs.

[Translation]

### Slaughter House in Old Delhi

3995. SHRI JANARDAN MISRA:  
SHRI ARVIND TRIVEDI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are persistent demands to close down the slaughter house located in Old Delhi;

(b) if so, whether the Government propose to close down the said slaughter house;

(c) if so, by what time; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes. Sir.

(b) to (d). The Delhi High Court vide its judgment dated the 1st October, 1992 has directed that the Idgah Slaughter House shall be closed down with effect from 31st December, 1993 or from any earlier date which may be fixed by that Court keeping in view the facts and circumstances which may come before that date.

[English]

### DDA Shopping Centres

3996. SHRI ANANTRAO DESHMUKH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of DDA shopping Centres which are under construction; and

(b) the time by which the construction work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The details of DDA shopping centres which are under construction and the time by which the construction work is likely to be completed are given in the Statements I and II respectively.

## STATEMENT - I

## Government Shopping Centre

## Details of shopping centres under construction

Sl.No	1	2	3
			Likely date of completion
1.	CSC at Pkt. D&E Sarita Vihar		March 93
2.	CSC No. 2 in Sect. 11, Rohini		30.9.93
3.	CSC No. 7 in Sect. 16, Rohini		31.3.93
4.	CSC No. 9 in Sect. 16, Rohini		31.3.93
5.	CSC No. 13 in Sect. 16 Rohini		31.12.92
6.	CSC No. 9 in Sect. 13, Rohini		31.3.93
7.	CSC at 960 LIG Dilshad Garden		3/90
8.	CSC at Pushapanjali: CHBS Shadara		12/92
9.	CSC at Saini Enclave CHBS Shadara		12/92
10.	CSC at Block B Preet Vihar		3/93
12.	CSC 3 at Kondli Sect. B		12/92
13.	CSC at Shastri Park Shahdara		3/93

## Likely date of completion

## Details of shopping centres under construction

3

2

1

Sl.No	Details of shopping centres under construction	Likely date of completion
14.	CSC 4 at Kondli Sect. B	12/92
15.	CSC at Sector A-9, Narela (Site No.1)	3/93
16.	CSC at Sect. A-10, Narela (Site No.1)	6/93
17.	CSC at Hudson Line	6/93
18.	CSC at Sandesh Vihar	9/93
19.	CSC at Emipabad	9/93
20.	CSC at U.P. Samaj (Deepali) Plot no. 120-123	12/92
21.	CSC at 656 LIG Jahangirpuri	12/92
22.	CSC at Sect. 17 near Blk. A Rohini	12/93
23.	CSC Block-C Vikasपुरी	3/93
24.	CSC at Pkt. A at Panchimpuri near Block 40-47	9/93
25.	CSC at A-4, Paschimpuri near University Teachers Society CHBS	3/93
26.	CSC at block A-6 near C.A. apartment Pachimpuri	3.12.92
27.	CSC at Pkt. GH-4, G-17 area Paschimpuri	3.12.92

No	Details of shopping centres under construction	Likely date of completion
1	2	3
28.	CSC at Block-A-1, Vikaspuri	3/93
29.	CSC near Raksha Vikaspuri	2/93
30.	CSC near Galaxy ph. II Vikaspuri	2/93
31.	CSC Sarai Sohal Mangalpuri	3/93
32.	CSC SBI Society Paschimpuri	2/93
33.	CSC Janta CHBS Meera Bagh	3/93
34.	CSC Shakti CHBs Paschimpvihar	12/92
35.	CSC Block A-2, Janakpuri, Ph-II	1/93
36.	CSC at Hindustan CHBS Site No. at Paschim Vihar	6/93
37.	CSC at BG-3, BG-4 at Paschim Vihar	6/93

## STATEMENT - II

## Local Shopping Centre

## Likely date of completion

## Details of shopping centres under construction

3

2

1

1.	LSC Pkt. B. Divished Garden	12/92
2.	LSC at Saini Enclave CHBS Shahdara	12/92
3.	LSC at Rashtriyajan CHBS Shahdara	12/92
4.	LSC at Rishabha Jain CHBS Shadara	1/93
5.	LSC at Shreshtha Vihar CHBS Shadara	3/93
6.	LSC at Rajya Sabha Co-operative Society, Pitampura (Veg.Stalls)	2/93
7.	LSC at Pkt. L (U) Pitampura	3/93
8.	LSC at Ashok Vihar, Ph. III Block-B	6/94
9.	LSC at Site No. 42, Kalkaji	6/93
10.	LSC at Site No. 37 & 38 Kalkaji	3/93
11.	LSC at Pocket-H, Sarita Vihar	3/93
12.	LSC at Mandngir	3/93

Sl.No	Details of shopping centres under construction	Likely date of completion
1	2	3
13.	LSC at Pkt. D & E Sarita vihar	6/93
14.	LSC at Site No. 2.4.20 MOR Land Rajinder Nagar	3/94
15.	LSC at Pkt. A-6 Paschimपुरी	3/93
16.	LSC Block-C Vikasपुरी	12/92
17.	LSC Block-H, Vikasपुरी	3/93
18.	LSC Block A-3 Janakपुरी	9/93
19.	LSC at Block B-1, Janakपुरी	3/93
20.	LSC at Block C-1, Janakपुरी	3/93
21.	LSC at Block A-1, Janakपुरी	6/93



**Earth Tremors Victims**

3997. SHRI RAM VILAS PASWAN:  
SHRI MOHAN SINGH  
(DEORIA):  
SHRI SHARAD YADAV:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are aware of the serious earth tremors in Killari town and surrounding villages in Asna taluka of Latur district which rocked the area recently and frequent non-seismic vibration resulting in the exodus of about 80% of the population;

(b) if so, whether any Central team has visited the area to study the intensity of the earth tremors and the extent of the damage caused;

(c) if so, the details thereof;;

(d) whether the Union Government propose to give assistance to the State for meeting the situation; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) According to the reports of that IMD, an earthquake of magnitude 4.5 on the Richter Scale occurred in Latur district of Maharashtra on 18.10.1992, followed by 58 small tremors at Killari till 24.10.1992. As per information

received from Government of Maharashtra, this has not resulted in any large scale exodus of the population.

(b) No, Sir.

(c) Does not arise.

(d) and (e). The State Government is required to undertake relief and rehabilitation measures in the wake of all natural calamities including earthquake using the corpus of the CRF allocated to the State. No request has been received from the Government of Maharashtra for any Central assistance for meeting the situation arising out of the tremore.

**Para-Military Personnel Killed by Terrorists**

3998. SHRI CHIRANJILAL SHARMA:  
SHRI DHARMABHIKSHAM:

Will the Minister of HOME AFFAIRS be pleased to state the total number of para-military personnel belonging to CRPF, BSF, CISF and ITBP killed by the terrorists in encounters or otherwise in various States during 1990, 1991 and 1992, so far State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The information is under:-

Sl.No	Name of the State	Year				
		1990	1991	1991 (so far)	4	5
1	2	3	4	5		
1.	Andhra Pradesh	-	7	28		
2.	Assam	3	3	12		
3.	Delhi	1	-	-		
4.	Gujarat	-	-	1		
5.	Jammu & Kashmir	83	106	98		
6.	Manipur	6	15	3		
7.	Punjab	68	69	36		
8.	Tripura	-	-	3		
9.	Uttar Pradesh	-	3	5		
	Total	161	203	186		

### HUDCO Funds for Re-Construction of Houses Damaged due to Floods

3999. SHRIN. DENNIS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether HUDCO propose to provide funds for the reconstruction of the houses damaged due to the recent floods in the Southern districts of Tamil Nadu; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The State Govt. of Tamil Nadu has approached HUDCO with a request to provide financial assistance of Rs. 120 crores for construction of houses for people affected by the recent floods in Tamil Nadu. However, HUDCO has already sanctioned loans of the order of Rs. 44.04 crores against the current year's allocation of Rs. 19.25 crores against which there is a huge pipeline of schemes received from different agencies of the State. Sanction of additional funds by HUDCO for assisting in construction of houses for cyclone affected people in Tamil Nadu may be possible if HUDCO is assisted to secure additional funds.

### Seed Farms Under National Seeds Corporation Limited

4000. SHRI ASHOK ANANDRAO DESHMUKH: Will the Minister of AGRICULTURE be pleased to state:

(a) the seed farms functioning at present under the National Seeds Corporation Limited;

(b) the profits/losses incurred by each of the farm during the last three years, year-wise;

(c) the reasons for the loss; and

(d) the steps the Government propose to take to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The number of seed farms run by National Seeds Corporation (NSC) are as under:-

i) Sainj farm, Solan (H.P.).

ii) Kithaganahally Farm, Bangalore (Karnataka)

iii) Thangadencha Farm, Nandikotkur, Kurnool District (A.P.)

(b) The financial performance of the above farms during the last three years is indicated below:-

(Rs. in lakhs)  
Profit (+) Loss (-)

Name of the farm	1988-89	1989-90	1990-91
Sainj	(-) 0.53	(+) 0.04	(-) 1.68
Kathaganahally	(-) 5.49	(-) 5.50	(-) 8.77
Thangadencha	(-) 20.20	(-) 11.36	(-) 27.49
Total	(-) 26.22	(-) 16.82	(-) 37.94

(c) The major reasons for losses are:-

**Smuggling and Infiltration in Rajasthan**

4001. DR. AMRIT LAL KALIDAS  
PATEL:  
SHRI SHANKERSINH  
VAGHELA:  
SHRI VIJAY NAVAL PATIL:  
SHRIMATI BAHVNA  
CHIKHLIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether barbed-wire fencing in Sriganganagar on the Indo-Pak border has been erected;

(b) if not, the reasons therefor;

(c) whether smuggling of arms, narcotics and drugs and infiltration and spying activities are increasing along the Indo-Pak border in Rajasthan with Pakistan's assistance;

(d) if so, the details thereof?

(e) the steps taken/being taken in this regard;

(f) whether the Government propose to provide assistance to Rajasthan under the Punjab action Plan to contain such activities; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). Government have identified 332.726 Kms. of vulnerable stretches on Indo-Pak Border in Ganganagar & Bikaner sector out of which border fencing has since been completed in 213.360 Kms. For the balance the work is in progress.

(d) To improve the working of farms, the following steps have been taken by the management of the Corporations:-

- i) Use of genetically pure seed.
- ii) Production of hybrid vegetable seeds.
- iii) Levelling and maintenance of proper drains for free flow of water.
- iv) Construction of underground pipelines in place of open channels in order to avoid seepage.
- v) Construction of open wells, bore wells, lift irrigation, drip irrigation to ensure timely planting of the crop and proper irrigation.
- vi) For weeding control, mechanical and chemical controls are being undertaken.
- vii) Technical staff well experienced in the farm operation and farm management has been posted for efficient administration and management of farm operations.

(c) to (e). Government is aware that terrorists and smugglers are trying to smuggle arms & Ammunition across the Indo-pak border in Rajasthan in connivance with Pak Intelligence agencies and narco-terrorist linkages have also emerged. Government have initiated all necessary and adequate steps to check the infiltration and smuggling, which includes strengthening of deployment of para-military forces, their intensified patrolling and issue of sophisticated border surveillance equipments

(f) and (g). State Government is provided due support in their efforts to modernise their police forces, and to combat terrorism as well as smuggling activities.

[*Translation*]

#### **Jhuggies in Metropolitan Cities**

4002. DR. P.R. GANGWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have launched any scheme to make metropolitan cities free of jhuggies; and

(b) if so, the time by which the work on this plan is likely Madras to commence in Bombay/and Calcutta? Delhi,

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir. There is no such scheme launched by Government of India. "Urban development" is a State project and specific schemes of slums (Jhuggi) improvement are formulate and implemented by the State Governments

in accordance with their needs and priorities.

(b) Does not arise in view of reply to (a) above .

[*English*]

#### **Functioning of Government Offices In Rented Buildings in Delhi**

4003. SHRI SHANKERSINH VAGHELA:  
SHRI HARIN PATHAK:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of the Government offices functioning in private building in New Delhi on rental basis;

(b) the annual expenditure being incurred by the Government on rental charges for;

(c) whether the Government proposed to construct own multi-storeyed complex to accommodate these offices; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Forty eight Government offices are functioning in private buildings taken on lease by the Dte. of Estates in Delhi/New Delhi.

(b) A sum of Rs. 4.30,73,239.00 is being incurred annually by the Government as rental charges in respect of private leased buildings mentioned in (a) above.

(c) Yes, Sir.

(d) (i) Pushpa Bhawan, M.B. Road, Phase-II (work sanctioned, yet to start)

(ii) Lodhi Road Plot No. 5A & 5B

(iii) Shahadra

(iv) Near I.N.A. Market. New Delhi.

At initial stages of planning.

**Killing of Media Persons in  
J & K**

4004. SHRI JAGMEET SINGH BRAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of media persons killed by terrorists in Jammu and Kashmir during 1992 so far; and

(b) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY HOME AFFAIRS (SHRI M.M. JACOB): (a) Shri Syed Ghulam Nabi, Joint Director Information J&K Government, was kidnapped by a group of militants near Jehlum Valley Medical College, Srinagar, on October 16. He was tortured to death and his dead was thrown in Neelam Chowk, Srinagar, on October 20.

(b) A case has been registered and the same is under investigation. The Security measures for media persons and installations have been reviewed further strengthened.

**Payment to Oil Tankers**

4005. SHRI B.N. REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned " Govt. losing heavily on payments to oil tankers" appearing in Statesman dated November 25, 1992;

(b) if so, the Government's response thereto; and

(c) the remedial measures taken in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). Indian crude carries are engaged on cost plus basis in accordance with the current Government policy in this regard and therefore, the question of any loss does not arise.

[*Translation*]

**Allotment of LPG Agencies in  
U.P.**

4006. SHRI KESRI LAL:  
DR. RAMESHCHAND TOMAR:  
SHRI VISHWANATH  
SHASTRI:  
SHRI PRABHU DAYAL  
KATHERIA:  
SHRI DEVI BUX SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of LPG agencies/ kerosene depot, diesel/petrol outlets allotted during each of the last three years in Uttar Pradesh, separately;

(b) the number out of these allotted to SCs/STs, handicapped and ex-servicemen, separately; and

(c) the number of pending applications, separately, and the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). The number of dealerships/distributorships given in U.P. during the last 3 years ending March, 1992 through OSB and under the discretion of Government, is as under:-

	Total	SC/ST	PH	Defence Category
RO	165	31	6	11
SKO/LDO	37	8	1	2
LPG	55	2	0	7

There is no reservation in discretionary allotments.

(c) Such records are not maintained by the Government.

### LPG Connections in Delhi

4007. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to provide domestic LPG connections to all those persons who had registered their names in Delhi during the year 1984-85;

(b) if so, the time by which these are likely to be provided; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) and (c). Depending upon the product availability efforts are made to release maximum possible number of connections every year, in a phased manner, in accordance with prescribed norms.

### Activities of Bangladesh Nationals

4008. SHRI UPENDRA NATH VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some selected youths from North-Eastern States are being taken to Bangladesh where they are being imparted training in arms and then sent back to the Indian territory with arms to create disturbances;

(b) whether some Bangladeshis are intruding into the border villages of India particularly into Tripura during nights and committing theft of cattle;

(c) whether such people of 'Bangladesh are making some Indians as members of the gangs and committing theft of cattle; and

(d) if so, the measures taken/being taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): (a) There are reports to indicate that insurgent groups of the North Eastern States have bases in Bangladesh.

(b) to (d). Long and porous nature of Indo-Bangladesh border and presence of population right upto zero line on the international border are mainly responsible for trans-border crimes like theft of cattle.

The measures taken to meet the situation include intensification of patrolling by the Border Security Force, narrowing down the gaps between the Border Observation Posts, gearing up of the intelligence machinery for

close surveillance on the border, forwarding of details of Indian criminals as collected by the B.S.F. as well as those received from the Bangladesh Rifles to the local authorities for action and exchange of records of Bangladeshi criminals by the Border Security Force with Bangladesh Rifles for appropriate action by the Govt. of Bangladesh.

### **Tibetan Refugees**

4009. SHRI MOHAMMAD ALI SHARAF FATMI:  
SHRI RAM LAKHAN SINGH YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Tibetan refugees in the country at present;

(b) whether there is any proposal to repatriate them at an early date; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) There are about 80,000 Tibetan refugees in India at present.

(b) No, Sir.

(c) Does not arise.

### **Problems of Metropolitan Cities**

4010. SHRIMATI KESHARBAISONAJI KSHIRSAGAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Central assistance are provided to solve the sanitary problems of the over populated metropolitan cities;

(b) whether any special assistance has been given to Bombay in this regard?

(c) if so, the details thereof; and

(d) the measures taken to keep the metropolitan cities clean?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) and (c). The Planning commission has approved an additional Special Central Assistance of Rs. 20 crores as a one time Central assistance during the Annual Plan 1992-93 for special problems of Bombay city. The sectoral allocation of this amount is the concern of the State Government.

(d) Sanitation is a State subject. It is the responsibility of the State Governments and Urban Local Bodies to take suitable measures to keep the metropolitan cities clean by making adequate provision under the State plan and through internal resource generation. The Central Government assists the State Governments in securing external assistance. At present, World Bank aided water supply, and sewerage/sanitation projects are under implementation in Bombay and Madras.

### **Withdrawal of Foreign Contribution**

4011. SHRI VIRENDERA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have withdrawn permission accorded to 36 organisations receiving financial assistance from abroad;

(b) if so, the details thereof;

(c) the extent of financial assistance received by these organisations so far, and the details thereof; and



(d) the reasons of the withdrawal of permission?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) No, Sir.

(b) to (d). Does not arise.

[English]

#### Loan Sanctioned by HUDCO

4012. SHRI RATILAL VARMA:  
PROF. RITA VERMA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the schemes for which loan was

sanctioned by the HUDCO during August, 1992 to October, 1992, State-wise;

(b) the number of dwelling units to be construct under the schemes and their break-up. category-wise and State-wise; and

(c) the total amount proposed to be sanctioned for these schemes during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) to (c). During the period August-October '92, HUDCO is reported to have sanctioned 149 projects involving total loan assistance of Rs. 115.50 crores. State-wise loan amount sanctioned with category wise break up of dwelling sanctioned is given in the enclosed statement.

## STATEMENT

Categorywise units sanctioned during August to Oct '92 as on 31.10.92

Sl.No	Name States/UTs	No. of Schemes	Loan Amount (lakhs)	Dwelling								
				EWS (R)	EWS (U)	LIG	MIG	HIG	Others	NRV	Total	
1	2	3	4	5	6	7	8	9	10	11	12	
1.	Andhra Pradesh	7	688.55	0	5885	0	0	0	00	0	5885	
2.	Goa	1	318.96	0	232	0	232	0	0	0	464	
3.	Gujarat	7	595.33	699	0	895	0	0	0	0	1594	
4.	Himachal Pradesh	2	4.65	0	0	0	0	0	0	155	155	

States



Sl.No	Name States/UTs	No. of Schemes	No. of Loan Amount (lakhs)	Dwelling								
				EWS (R)	EWS (U)	LIG	MIG	HIG	Others	NRY	Total	
1	2	3	4	5	6	7	8	9	10	11	12	
10.	Manipur	2	308.14	0	0	260	0	30	1	0	291	
11.	Madhya Pradesh	3	310.95	0	0	0	100	192	0	0	292	
12.	Orissa	1*	1650.00	0	0	0	0	0	0	0	0	
13.	Punjab	13	372.99	0	1035	30	126	0	1	0	1192	
14.	Rajasthan	22	1944.54	0	0	356	1131	233	0	27	1747	

Sl.No	Name States/UTs	No. of Schemes	Loan Amount (lakhs)	Dwelling								
				EWS (R)	EWS (U)	LIG	MIG	HIG	Others	NRV	Total	
1	2	3	4	5	6	7	8	9	10	11	12	
15.	Sikkim	1	25.00	0	250	0	0	0	0	0	0	250
16.	Tamil Nadu	6	121.97	0	438	96	0	0	0	0	0	534
17.	Uttar Pradesh	20	2161.61	0	1395	1345	1079	324217	0	4358		
18.	West Bengal	2	16.80	0	0	32	0	0	0	0	0	32

Sl.No	Name States/UTs	No. of Schemes	Loan Amount (lakhs)	Dwelling														
				EWS (R)	EWS (U)	LIG	MIG	HIG	Others	NRY	Total							
1	2	3	4	5	6	7	8	9	10	11	12							
<i>Union Territories</i>																		
19.	Chandigarh	1**	175.00	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Dadar Nagar Haveli	1	1.35	0	0	0	0	0	0	0	0	0	0	0	45	45	45	45
All States/UTs		149	11550	4136	11531	6086	3470	1016	219	1727	28185							

\* The Scheme sanctioned is for water supply & Sewerage

\*\* The Scheme sanctioned for development of 2508 site and service plots.

[*Translation*]**Land Acquired in Delhi**

4013. ACHARYA VISHWANATH DAS SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the area of land in Delhi acquired by different authorities of Delhi during Seventh Plan and the details of compensation paid per acre to the farmers; and

(b) the target fixed for acquiring land in Delhi during eighth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) 8699.67 acres of land was placed at the disposal of DDA under Section 22 (i) of DD Act, 1957 during the Seventh Plan period. Compensation for the land acquired is assessed according to the provisions of the Land Acquisition Act, 1894 and the policy decision of Administration fixing minimum amount of compensation. In addition to the minimum prices the farmers/land owners are also entitled to 30% solatium and other benefits provided for in the Land Acquisition Act. However, the interested persons can make a reference under the provisions of the said Act for seeking higher compensation from the Court of Law.

(b) DDA proposes to acquire 14074 hect. of land upto 1997 (end of 8th Five year Plan) subject to availability of funds.

[*English*]**Courts Under Protection of Civil Rights Act, 1955**

4014. SHRI ARJUN CHARAN SETHI: Will the Minister of WELFARE be pleased to state:

(a) whether all the States and Union Territories have established 'Special Courts' as per the provisions contained in Section 15A of the 'Protection of Civil Rights Act, 1955;

(b) if so, the details in regard to date of establishment and number of personnel thereof, State-wise/UT-wise;

(c) the names of the States/UTs where such courts are not in existence at present; and

(d) the reasons thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir. The State Governments of Andhra Pradesh, Bihar, Goa, Karnataka, Madhya Pradesh, Orissa, Rajasthan and Tamil Nadu only have set-up Special Courts.

(b) Information is being collected and will be laid on the Table of the House.

(c) All other State Governments/UT Administrations except those mentioned in part (a) of the reply to the Question have not so far set up Special Courts.

(d) While the State Government of Uttar Pradesh has stated that the matter relating to setting-up of Special Courts is under consideration of the State Government, other State Governments/UT Administrations have intimated that the number of cases registered under the PCR Act are very few and hence it has not been considered necessary by the to set up Special Courts.

[*Translation*]**Fertilizers to Uttar Pradesh**

4015. SHRI RAM BADAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantities of various types of fertilizers allotted to Uttar Pradesh from the Central pool during each of the last three years;

(b) whether the Government propose to increase the allocation during 1992-93;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) A statement indicating the consumption of various types of fertilizers in to Uttar Pradesh during the last three years is attached.

(b) to (d). The following table gives the fertiliser allocated to Uttar Pradesh during the last three years is attached.

(1000 tonnes)

<i>Product</i>	<i>Kharif 92</i>	<i>Rabi 92-93</i>
Urea	1554.97	1194.24
Ammonium Sulphate	-	11.00
Ammonium Chloride	-	8.80
Calcium ammonium Nitrate	-	27.50
Di-Ammonium Phosphate	161.90	-
Complexes	79.80	-
Single Super Phosphate	409.18	-
Muriate of Potash	65.67	-

Allocation of Phosphatic and Potassic fertilisers has been discontinued from 25.8.92, as these fertilisers have been decontrolled. The entire requirement of

nitrogenous fertilisers in Uttar Pradesh would be met in full by allocations, even if such allocations exceed the assessment already made.

### STATEMENT

#### *Consumption of fertilizers in Uttar Pradesh*

(*'000 tonnes*)

<i>Product</i>	<i>1989-90</i>	<i>1990-91</i>	<i>1991-92</i>
Urea	3032.20	3349.49	3342.36
Ammonium Chloride	10.98	15.40	6.90



<i>Product</i>	<i>1989-90</i>	<i>1990-91</i>	<i>1991-92</i>
Ammonium Sulphate	23.82	17.89	14.85
Calcium Ammonium Nitrate	33.00	36.25	43.06
Di-Ammonium Phosphate	693.06	678.74	713.03
Single Super Phosphate	699.46	712.55	566.12
Complex Fertilisers	96.33	92.66	112.45
Muriate of Potash	129.87	136.61	142.32

[English]

#### Prosecution of DDA Officials for Corrupt Practices

4016. SHRI B.L. SHARMA PREM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of officers and officials of DDA who were prosecuted from July 1, 1998 to June 30, 1992 for corrupt practices; and

(b) how many of them were dismissed or removed from services and how many were penalised departmentally?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). DDA has reported that as far as Vigilance Department of the DDA is concerned charge sheet for corrupt practices against the 21 officers/officials were submitted to the courts during the period 1-7-1988 to 30-6-1992. All these cases are in the trial stage in various courts.

[Translation]

#### Organisations Engaged in Survey and Exploration of Petroleum Products

4017. SHRILAKSHMINARAINMANI TRIPATHI:  
DR. LAL BAHADUR RAWAL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the names Government organisations engaged in the work of conducting survey and exploration of petroleum products;

(b) the location of their headquarters and the total annual expenditure incurred thereon;

(c) whether any survey has been conducted or is being conducted by the foreign organisations on contract basis;

(d) if so, the total amount spent during the last three years;

(e) whether imported equipments have been provided to these organisations during the last three years; and

(f) if so, the details thereof and the total amount spent on it?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). O.N.G.C. and O.I.L with their headquarters at Dehradun in Uttar Pradesh and Duliajan in Assam, respectively, are engaged in surveys and exploration for hydrocarbons. In 1991-92 a total of about Rs. 103 crores expenditure has been incurred by O.N.G.C. and O.I.L. on various activities at their headquarters.

(c) Yes, Sir.

(d) Rs. 132.99 crores. Also about US\$ 125 million have been spent by foreign companies under the third Round contracts.

(e) No, Sir.

(f) Does not arise.

[English]

### Bifurcation of DDA

4018. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to bifurcate Delhi Development Authority;

(b) if so, the details thereof?

(c) whether the employees of DDA would be absorbed in other Departments; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). A decision has been taken by the Government to trifurcate DDA and set up independent Boards for housing and slum improvement. In the light of the recently approved National Housing Policy and its emphasis on the facilitator role for government agencies as well as the revised approach to slums, the reorganisation of DDA will require reexamination. The issue of absorption of DDA's employees in other departments can be considered in the light of the final decision on the subject.

### Raising of Service Charges by IBP Outlets

4019. SHRI NAWAL KISHORE RAI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are aware that the ISP outlets in Delhi have raised service charges;

(b) if so, the reasons therefor;

(c) whether permission has been granted in this regard; and

(d) if not, the steps taken to protect the interest of consumers?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) to (d). IBP RO dealers like other oil companies' dealers are levying "an account operating charges" upto 2% from the customers, who are operating monthly credit account for their convenience. Such charges are not realized from cash customers who prefer to draw supplies against cash payment.

### Unauthorised Subletting of Quarters and Garages

4020. DR. LAL BAHADUR RAWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware that incidents of sub-letting of quarters and charges by allottees of Delhi Administration are on increase;

(b) the number of complaints received in this regard;

(c) whether any survey has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the action taken against the defaulters?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Yes, Sir. But no separate statistics in respect of allottees of Delhi Administration have been maintained.

(c) Surprise inspection of quarters to detect subletting are carried out periodically.

(d) and (e). In case any unauthorised subletting of government residence is proved after following the due procedure, action to impose the penalties as provided in the Allotment of Government Residence (General Pool in Delhi) Rules, 1963 is taken against the allottees concerned.

### Consumption of Fertilizers

4021. •SHRIMATI DIPIKA H. TOPIWALA:  
PROF. PREM DHUMAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) the per hectare consumption of fertilisers during the last three years, State-wise;

(b) whether the Union Government provides assistance to educate farmers for the proper use of fertilisers;

(c) if so, the details thereof; and

(d) the amount of assistance provided by the Union Government for this purpose during each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Statement indicating per hec. consumption of fertilisers for the last three years is attached.

(b) to (d). The Union Government does not provide any financial assistance to the State Governments specifically for educating farmers on the proper use of fertilisers, however, the State Governments under their regular programmes including Training and Visit (TSV) system, transfer technology including use of fertilisers for the benefit of farmers.

## STATEMENT

*Per Hectare consumption of Fertilizers for Cropped Area (N+P+K)*

*Kg./ha.*

<i>Sl. No.</i>	<i>Name of State/U.T.</i>	<i>1989-90 (Estt.)</i>	<i>1990-91 (Estt.)</i>	<i>1991-92 (Estt.)</i>
1.	Andhra Pradesh	116.53	123.17	120.32
2.	Karnataka	665.92	770.47	776.63
3.	Kerala	71.70	82.48	75.76
4.	Tamil Nadu	121.24	128.81	130.09
5.	Andaman and Nicobar Islands	9.17	6.97	6.89
6.	Pondicherry	413.39	534.27	543.20
7.	Gujarat	66.97	68.03	70.61
8.	Madhya Pradesh	29.71	35.77	35.66
9.	Maharashtra	60.25	67.15	64.43
10.	Rajasthan	15.16	19.69	23.41
11.	Dadra & Nagar Haveli	28.67	36.70	39.93
12.	Goa Daman & Diu	37.37	50.92	49.56
13.	Haryana	89.07	97.52	105.98
14.	Himachal Pradesh	33.28	35.20	34.30
15.	Jammu and Kashmir	45.99	41.24	46.50
16.	Punjab	154.78	161.93	168.27
17.	Uttar Pradesh	82.83	88.74	89.05
18.	Chandigarh	406.25	414.50	151.00
19.	Delhi	117.92	139.44	146.74

Kg./ha.

Sl. No.	Name of State/U.T.	1989-90 (Estt.)	1990-91 (Estt.)	1991-92 (Estt.)
20.	Assam	6.47	10.31	9.72
21.	Manipur	36.34	43.23	46.46
22.	Meghalaya	11.96	11.08	13.95
23.	Nagaland	3.49	5.62	3.57
24.	Sikkim	11.99	11.05	11.37
25.	Tripura	20.45	20.72	23.58
26.	Arunachal Pradesh	1.68	1.91	2.02
27.	Mizoram	7.37	12.18	11.88
28.	Bihar	53.64	56.91	57.41
29.	Orissa	22.33	21.01	21.38
30.	West Bengal	80.83	90.69	90.99
31.	All India	64.23	69.66	70.67

**Areas of Development Planned during  
Seventh Plan for NCR**

4022. SHRI MOHAN SINGH  
(DEORIA):  
SHRI CHANDRA JEET  
YADAV:

Will the Minister of URBAN  
DEVELOPMENT be pleased to state:

(a) the allocation made for NCR during  
the Seventh Plan and areas planned for  
development;

(b) the expenditure incurred out of the  
allocation made and achievements made for  
implementing NCR programme; and

(c) the strategy formulated for the  
development of NCR during the Eighth Plan?

THE MINISTER OF STATE IN THE  
MINISTRY OF URBAN DEVELOPMENT  
(SHRIM. ARUNACHALAM): (a) An allocation  
of Rs. 35 crore was made in the Central  
Sector and Rs. 30 crore in the State Sector  
for financing NCR related projects in Seventh  
Plan. The main areas covered were land  
acquisition and development of economic  
activities as well as physical infrastructure at  
regional and local levels.

(b) The expenditure incurred by the  
Board was Rs. 33.54 crores and  
corresponding contributions of the Member  
State Govts. amounted to Rs. 55.19 crore. In

all 7 schemes have been completed by the implementing agencies leaving a balance of 19 on-going schemes.

(c) A strategy has been formulated for utilising the entire allocations to be made for NCR related projects by the Central and Member State Govts. in Eighth Plan period, and to take steps to raise additional funds from the capital market in order to implement the investment programme of the NCR Planning Board in the State Sector and further to earmark specific funds in the plan of concerned Central Ministries for extending power, tele communications, railways and road network in the region.

#### **Farmers Agro-Service Centres**

4023. SHRI CHETAN P.S.  
CHAUHAN:  
PROF. RITA VERMA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the amount allocated by the Union Government under the Centrally Sponsored Scheme ' Establishment of farmers agro-service centres and popularisation of improved agricultural implements and hand tools ' during each of the last three years, State-wise;

(b) the number of farmers agro-service centres set up with this assistance during the above period; State-wise; and

(c) whether there is any mechanism to monitor the proper implementation of the scheme by the State Government?

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI  
MULLAPPALLY RAMACHANDRAN):

#### **STATEMENT-I**

(a) and (b). The Centrally Sponsored Scheme of " Establishment of Farmers Agro Service Centres and Popularisation of Improved Agricultural Implements and Handtools" was implemented during the 7th Plan period and yearly plan 1990-91. The details of Statewise funds allocated and number of Farmers Agro Service Centres set up during 1989-90, 1990-91 and achievement during 1986-91 are given in the Statement I attached.

During the year 1991-92, a modified scheme namely " Establishment and Strengthening of Farmers Agro Service Centres" was implemented with a view to strengthen the existing centers and to establish Centres on need based areas. The statewise funds allocated to the State during 1991-92 is given in the Statement -II attached.

(c) The progress on the implementation of the scheme was reviewed from time to time by Government of India at the level of Joint Secretary, in addition to field visits by the officers.

## STATEMENT - I

State-wise amount allocated and the number of Farmers Agro Service Centres set up under the Centrally Sponsored Scheme - "Establishment of Farmers Agro Service Centres (FASCs) and Popularisation of Improved Agricultural Implements and Handtools" during 1989-90 and 1990-91 and achievement during 1986-91

Sl.No	Name of the State	1989-90		1990-91		FASC set up (1986-91)	
		Funds Allocated (Rs. in lakhs)	FASC set up Nos.	Funds allocated (Rs. in lakhs)	FASC set up Nos.	FASC set up Nos.	FASC Nos.
1	2	3	4	5	6	7	7
1.	Andhra Pradesh	11.71	20	16.00	30	93	
2.	Assam	5.85	23	6.50	7	41	
3.	Bihar	21.17	-	6.50	7	28	
4.	Karnataka	7.05	-	3.50	2	23	
5.	Madhya Pradesh	20.74	-	16.00	56	112	
6.	Maharashtra	13.00	31	12.00	10	41	
7.	Orissa	13.05	26	9.00	10	115	
8.	Rajasthan	22.71	-	14.00	10	234	
9.	Tamil Nadu	9.65	-	15.00	15	97	
10.	Uttar Pradesh	23.29	-	-	-	-	
Total		148.22	100	98.00	147	784	

## STATEMENT -II

*Statewise funds allocated under the Centrally Sponsored Scheme of " Establishment and Strengthening of farmers Agro Service Centres during 1991-92*

<i>Sl. No.</i>	<i>Name of the State</i>	<i>Funds allocated (Rs. in lakhs)</i>
1.	Andhra Pradesh	17.00
2.	Assam	17.00
3.	Bihar	2.00
4.	Haryana	3.00
5.	Karnataka	17.00
6.	Kerala	6.00
7.	Madhya Pradesh	19.00
8.	Maharashtra	2.00
9.	Manipur	9.00
10.	Meghalaya	6.00
11.	Nagaland	6.00
12.	Orissa	13.00
13.	Punjab	6.00
14.	Rajasthan	12.00
15.	Tamil Nadu	21.00
16.	Arunachal Pradesh	9.00
Total		165.00

**Baba Saheb Bhimrao Ambedkar  
Centenary Celebrations**

4024. SHRI SHASHI PRAKASH: Will the Minister of WELFARE be pleased to refer to the reply given to Unstarred Question

No. 3314 dated August 19, 1991 regarding Baba Saheb Bhimrao Ambedkar Centenary Celebrations and state:

(a) whether the details from the Uttar Pradesh Government have been received;



(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) and (c). The State Government took up 315 villages for Development during the year 1990-91 and proposed 392 villages during the year 1991-92 under Ambedkar Grama Yojana.

During the year 1990-91 an amount of Rs. 547.674 lakhs was spent. The development of these villages is proposed to be made by UP Govt. in a phased manner.

#### Special Grant to Municipalities

4025. SHRI K. RAMAMURTHEE TINDIVANAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have made any special grant for certain municipalities in the State under specific development schemes;

(b) if so, whether the amount has been fully utilised by the municipalities; and

(c) if not, the name of the municipalities which have not utilised the funds?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) and (c). Question does not arise.

[*Translation*]

#### Production of Prawn in Madhya Pradesh

4026. SHRIVISHWESHWAR BHAGAT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to increase the production of prawn in Bainganga river in Balaghat district in Madhya Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir. The Central Government has no such proposal.

(b) Question does not arise.

(c) No proposal has been received by the Central Government from the Govt. of Madhya Pradesh.

[*English*]

#### Conversion of Union Territories into States

4027. SHRIMATI CHANDRA PRABHA URS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any proposal to convert Union Territories into States; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) No, Sir.

(b) Does not arise.

#### Loan to Assam Housing Board

4028. SHRI PROBEN DEKA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of amount of loans released by HUDCO to Assam Housing Board during each of the last two years; and

(b) the terms and conditions of the loans released?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Details of loan released by HUDCO to Assam State Housing Board during the last 2 years i.e. 1990-91 and 1991-92 are as under:-

<i>Year</i>	<i>Loans released (Rs. in crores)</i>
1990-91	0.62
1991-92	2.50

(b) The loan is released by HUDCO in instalments to the borrowing agencies in accordance with the provisions of the loan agreement and as per the financing pattern and interest rates approved by the Government from time to time for different housing schemes. The first instalment is released after all legal formalities like execution of loan agreement is done and the security in the required form furnished and accepted by HUDCO. The second and subsequent installments are released according to the progress of work and on order utilisation of previous advances.

#### **Terrorists Attacks on Doordarshan in J&K**

4029. SHRI RAJENDRA AGNIHOTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attacks of terrorists on Doordarshan has been increasing continuously and Jammu and Kashmir and the terrorists have been able to stop the transmission of various Kendras despite tight

security arrangements;

(b) the number of times the transmission of Srinagar Doordarshan Kendra had been interrupted during the last two months;

(c) whether there has been difficulty in continuing the transmission in Srinagar due to the terrorist activities; and

(d) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) There have been attacks by the terrorists on the Doordarshan-Kendras in J & K. There is, however, no significant trend by way of increase in the number of such attacks.

(b) and (c). The information is being collected and will be laid on the Table of the House.

(d) The Security arrangements in and around Doordarshan Kendras in the State have been strengthened in order to check possible terrorist attacks on them.

#### **Assistance to Orissa Under Centrally Sponsored Schemes**

4030. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total amount sanctioned to Orissa under various Centrally sponsored schemes during 1991-92 and 1992-93;

(b) whether any review of the work done has been made;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE  
MINISTRY OF URBAN DEVELOPMENT  
(SHRI M. ARUNACHALAM): (a) The total

amounts sanctioned and released to the  
State of Orissa during 1991-92 and 1992-93  
under the various Centrally sponsored  
Schemes administered by the Ministry of  
Urban Development are given below:-

(Rs. in lakhs)

<i>Name of the Scheme</i>	<i>1991-92</i>	<i>1992-93</i>
1. Integrated Development of Small & Medium Towns (IDSMT)	60.00	@
2. Urban Basic Service for the poor (UBSP)	75.06	@
3. Nehru Rozgar Yojana (NRY)	281.70	@
4. Low Cost Sanitation (LCS) (a) Loan	296.20	@
(b) Subsidy	234.30	@
5. Night Shelters for Footpath Dwellers Subsidy		1.28 * (as on 30-11-92)
6. Building Centres Scheme Subsidy	17.50*	(30)-11-92)

@ For Schemes at sl. Nos. 1 to 4, no final decision regarding Statewise allotment for 1992-93 has been taken to year-wise break-up is not available.

(b) to (d). The implementation of the Centrally sponsored Schemes in the various States and UTs is being monitored on continued basis in accordance with the guidelines of the respective schemes.

Minister's quota are got vacated;

(b) if so, the number of houses, allotted from January 1990 till date, category-wise and the number of houses out of those got vacated so far; and

[Translation]

**Allotment of Houses under Minister's Quota**

4031. SHRI CHHEDI PASWAN:  
SHRI JAGAT VIR SINGH  
DRONA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the houses allotted under

(c) the reasons for such vacation of the houses?

THE MINISTER OF STATE IN THE  
MINISTRY OF URBAN DEVELOPMENT  
(SHRI M. ARUNACHALAM): (a) Houses allotted to the personal staff from the quota of the concerned Minister are got vacated (i) in case of staff appointed on co-terminus basis, and (ii) due to allottees' retirement/death or transfer out of Delhi or to an ineligible office.

(b) and (c). Details of allotments given under Ministers' quota since Jan. 90 to 30th Nov. 92 are as below:

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Type -I	11
Type -II	22
Type-III	13
Type-IV	55
Type-V	15
Type-VI	1
<hr/>	
Total	57

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Out of these, a number of houses have been got vacated due to reasons indicated, above. However, no separate statistics of such vacation are maintained.

[English]

#### **Cochin Refinery - KSIDC Joint Venture**

4032. SHRI V.S. VJAYARAGHAVAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Cochin refinery propose to set up any joint venture with the Kerala State Industrial Development Corporation (KSIDC); and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No such proposal has been received from Cochin refinery.

(b) Does not arise.

#### **Low Cost Housing Schemes Financed by NRI**

4033. SHRI HARIN PATHAK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Non-Resident Indians have provided financial assistance for the low cost housing schemes for the poor;

(b) if so, the details of assistance provided; and

(c) the details of distribution of this assistance to the States?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The Government has no specific information in this regard.

(b) and (c). Does not arise.

#### **Soil Maps**

4034. SHRI PRABHU DAYAL KATHERIA: Will the Minister of AGRICULTURE be pleased to state:

(a) when the soil maps of the country were last prepared;

(b) whether the Government propose to revise/update these soil maps; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Sir, A soil map of the country in the scale of 1:7 million was prepared and released by National Bureau of Soil Survey and Land Use Planning of the ICAR in 1985.

(b) and (c). In order to survey, classify and map the soil resources of the country ir

a more detailed manner, resource mapping as a Mission Project was initiated by ICAR in 1987. It was envisaged to bring out the soil resource map of all the States and Union Territories on 1: 250000 scale and of the country on 1:1 million scale.

So far soil resource maps of West Bengal, Punjab, Bihar, Tamil Nadu, Sikkim, Pondicherry, Orissa, Gujarat Andaman & Nicobar Islands have been released. Maps of Haryana, Meghalaya and Manipur have been finalised, Maps, of Karnataka, Kerala, Nagaland, Mizoram and Tripura, Arunachal Pradesh and Jammu and Kashmir are under finalisation. Field survey of Rajasthan, Madhya Pradesh, Andhra Pradesh, Himachal Pradesh, Uttar Pradesh and Assam is under progress.

#### **Autonomous Council in Assam**

4035. SHRI CHITTA BASU:  
SHRI BIR SINGH MAHATO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have accepted the proposals of the Government of Assam to vest 13 more subjects with the upgraded Autonomous Council of Karbi Anglong and North Cachar districts; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). A proposal of the Assam Government for amendments to the Sixth Schedule of the Constitution aimed at giving more powers to the Autonomous District Councils of Karbi Anglong and North Cachar Hills Districts in Assam is under examination.

#### **Food and Nutrition Status**

4036. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Association for the Advancement of Science under the sponsorship of the Food and Agricultural Organisation of the United Nations has submitted some report on Food and Nutrition Status in the country;

(b) if so, the details thereof;

(c) whether any survey was conducted by the Association;

(d) if so, the areas surveyed and outcome thereof; and

(e) the action taken on this report?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

#### **Allotment of LPG Agencies and Kerosene Depots**

4037. SHRI ANAND AHIRWAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of Kerosene depots and LPG agencies allotted during last one year, State-wise and Union Territory-wise;

(b) the number of scheduled Caste and Scheduled Tribe allottees among them;

(c) whether there is any backlog in this regard; and

(d) if so, the reasons therefor and steps taken by the Government in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) The number of kerosene dealerships and LPG distributorships given during 1991-92 all over the country is as under:-

	<i>Through DSB</i>	<i>Discretionary allotments</i>
SKO/LDO	0	17
LPG	5	62

(b) Out of the above, 3 LPG distributorships have been given to SC/STs. There is no reservation in discretionary allotments.

(c) and (d). No, Sir. The prescribed 25% reservation for SC/ST category is being achieved in respect of all allotments being made through OSBs.

#### **Assistance for Re-Construction of Houses Damaged during Flood**

4039. SHRI KODIKKUN IL SURESH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Kerala have submitted any request for financial assistance for reconstruction of houses damaged during recent flood;

(b) if so, the total amount required for reconstruction of damaged houses;

(c) whether any assistance has been given to the State for this purpose; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). In its memorandum submitted for

Central assistance in the wake of October floods, Government of Kerala has sought an assistance of Rs. 39.16 crores for relocation, reconstruction and repairs of damaged houses, besides a loan of Rs. 80.00 crores from HUDCO. The State Government has also sought an assistance of Rs. 15.78 crores for the same purpose in the wake of floods during November, 1992.

(c) and (d). Pending consideration of the memoranda, Government of India has released 3 installments of Calamity Relief Fund (CRF) amounting to Rs. 17.4375 crores in advance to enable State Government to undertake relief and Rehabilitation measures including repairs/reconstruction of the damaged houses.

[*Translation*]

#### **De-Addiction Centres**

4040. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of WELFARE be pleased to state:

(a) the details of the Central assistance provided to de-addiction centres during the current year;

(b) the number of the persons treated in these centres during this period;

(c) the number of persons recovered and the number of persons under treatment in these centres;

(d) whether the Government propose to set up more centres;

(e) if so, the locations thereof; and

(f) the measures taken to save the persons from the drug addiction?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). During the

current year an amount of Rs. 2,28,70,655/- has been provided to the addiction Centres functioning in the country and 18,776 drug addicts were treated upto Sept. 1992 in these Centres.

(c) It takes more than one year follow up to ascertain recovery of the addicts after detoxification. The number of the persons under treatment is reported to this Ministry every month by these Centres.

(d) and (e). The increase in the number of Deaddiction Centres and their location will depend upon the need and also on the recommendation of the State Governments to the proposal of voluntary organisations to set up the Centres.

(f) Apart from the Deaddiction, counselling and After Care Centres set up for the treatment and rehabilitation of the Drug addicts, a year fresh year long massive campaign to create awareness generation among the masses through preventive education against drug abuse has been launched from 2.10.92. In addition various media are also being used to build up public awareness about ill effects of drug abuse.

[English]

### Population of SCs/STs and Backward Class

4041. SHRI NARAIN SINGH CHAUDHRI: Will the Minister of HOME AFFAIRS be pleased to state the percentage of population of Scheduled Castes, Scheduled Tribes and Backward Classes in each State and Union Territory as per the latest census?

THE MINISTER IN STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Census does not collect the caste-wise data except for Scheduled Castes and Scheduled Tribes. The 1991 Census data on the population of Scheduled Castes and Scheduled tribes has not been finalised and is not available. However, a statement showing the percentage and is not available. However, a statement showing the percentage of population of Scheduled Castes and Scheduled Tribes in the States and Union Territories in the country in 1981 is attached.

### STATEMENT

*Percentage of Scheduled Castes and Scheduled Tribes to total population for 1981 Census*

<i>India/State/ Union Territory</i>	<i>Percentage of Scheduled castes population to total population</i>	<i>Percentage of Scheduled tribes population to total population</i>
<i>1</i>	<i>2</i>	<i>3</i>
INDIA @*		
STATES:	15.75	7.76
1. Andhra Pradesh	14.87	5.93
2. Bihar	14.51	8.31

<i>India/State/ Union Territory</i>	<i>Percentage of Scheduled castes population to total population</i>	<i>Percentage of Scheduled tribes population to total population</i>
1	2	3
3. Gujarat	7.15	14.22
4. Haryana	19.07	—
5. Himachal Pradesh	24.62	4.61
6. Jammu and Kashmir	8.31	—
7. Karnataka	15.07	4.91
8. Kerala	10.02	1.03
9. Madhya Pradesh	14.10	22.97
10. Maharashtra	7.14	9.19
11. Manipur	1.25	27.30
12. Meghalaya	0.41	80.58
13. Nagaland	—	83.99
14. Orissa	14.66	22.43
15. Punjab	26.87	—
16. Rajasthan	17.04	12.21
17. Sikkim	5.78	23.27
18. Tamil Nadu	18.35	1.07
19. Tripura	15.12	28.44
20. Uttar Pradesh	21.16	0.21
21. West Bengal	21.99	5.63



<i>India/State/ Union Territory</i>	<i>Percentage of Scheduled castes population to total population</i>	<i>Percentage of Scheduled tribes population to total population</i>
1	2	3
UNION TERRITORIES		
1. Andaman and Nicobar Islands	—	11.85
2. Arunachal Pradesh	0.46	69.82
3. Chandigarh	14.09	—
4. Dadra & Nagar Haveli	1.97	78.82
5. Delhi	18.03	—
6. Goa, Daman & Diu	2.16	0.95
7. Lakshadweep	—	93.82
8. Mizoram	0.03	93.55
9. Pondicherry	15.99	—

## Notes:

- \* Excludes Assam where census could not be held owing to disturbed conditions prevailing there at the time of 1981 Census.
- @Excludes the population of areas under unlawful occupation of Pakistan and China where census could not be taken.
- No Castes were scheduled by the President of India for Nagaland, Andaman & Nicobar Islands and Lakshadweep and No Tribes were scheduled by the President of India for Haryana, Jammu and Kashmir, Punjab, Chandigarh, Delhi and Pondicherry.
- Percentage of Scheduled Castes and Scheduled Tribes population are based on the enumerated figures based on Scheduled Castes and Scheduled Tribes (Amendment) Act, 1976 and other relevant Acts and Orders.

### Special Grants for Development of Bangalore City

4042. SHRI A. VENKATESH NAIK:  
SHRIMATI BASAVA  
RAJESWARI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Karnataka have requested to the Union Government for sanction of special grants for development of Bangalore City;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). Yes, Sir. A request for special assistance of Rs. 100 crores for the development of Bangalore city in all its infrastructural aspects was received from the Chief Minister of Karnataka. 'Urban Development' is a state subject and the Ministry of Urban Development in the Govt. of India plays only a nodal role. No discretionary or special funds are available with the Govt. of India for giving such grants to any city. State Governments would have to formulate necessary development projects and get them included in the Annual Plans in consultation with the Union Planning Commission.

#### Killing of Youths in U.P.

4043. SHRIMATI SURYA KANTA PATIL:  
SHRI AVTAR SINGH BHADANA:  
SHRI SHIVLAL NAGJIBHAI VEKARIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have

received some representations/ requests from the Members of Parliament in regard to the killing of several youths belonging to a particular caste by the Uttar Pradesh Police in a fake encounter;

(b) if so, the details thereof;

(c) the action taken/proposed to be taken by the Government in this regard;

(d) whether the Union Government have issued any directives to the Government of Uttar Pradesh to check the recurrence of such incidents in future; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTRY OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB): (a) to (c). Yes, Sir. A representation from Shri Avtar Singh Bhadana, Member of Parliament was received. Since 'Public order' and 'Police' are State subjects, the Central Government has written to State Government of Uttar Pradesh to look into the matter and to intimate the Hon'ble Member of Parliament directly.

(d) and (e). The Government of India have advised the State Governments/Union Territories to take a serious view of the incidents of police atrocities, to investigate such cases expeditiously, and to take stringent action against quality officers.

[Translation]

#### Foodgrain Production

4044. SHRI MAHESH KANODIA: Will the Minister of AGRICULTURE be pleased to state:

(a) the percentage of decline in production of foodgrain in the country due to drought during last year; and

(b) the steps taken by the Government to make up this decline?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per Index Numbers of foodgrains production, there was 4.29 per cent decline in foodgrains production in the country during 1991-92 as compared to that of 1990-91. .

(b) In order to minimise the downward fluctuation in the foodgrains production, the Government is implementing various programmes/schemes to expand irrigated area and to transfer the dry farming technology in rainfed areas. Further, besides market and price support, the Government is implementing various crop specific programmes for increasing production and productivity of foodgrains. These are Special Foodgrain Production Programme (SFPP)-Wheat, Maize & Millets, and Pulses; Integrated Programme for Rice Development (IPRD); and National Pulses Development Programme (NPDP) including Mini Kit Programme. Under these schemes, incentives are being provided in the form of subsidy on production and distribution of seeds, micro-nutrients, plant protection equipments, seed mini kits, demonstration and training, etc.

[English]

#### Mutation of Residential Plot by DDA

4045. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the policy of DDA regarding mutation of residential plots;

(b) the number of applications under the above policy are pending with DDA and since when; and

(c) the steps proposed to take to clear the pending applications?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) DDA has reported that Mutation of residential plots are dealt with and decided by DDA in accordance with the instructions issued by the Land & Building Department, Delhi Administration. Regarding 24 Nazul Estates covered by the Nazul Agreement of 1937 mutation is granted under the provisions of PLR Act 1887.

(b) about 1000 such applications are pending in DDA. Some of these applications are pending since 1986. They could not be disposed of by DDA due to non submission of some of the required documents/information by the applicants inspite of reminders.

(c) In order to clear the pending mutation applications a Mutation Applications Clearance Drive was launched by DDA from 7.9.1992 to 30-11-1992. During this drive, complete applications for duly disposed of and letters requisitioning the additional documents/information required were issued in cases where the applications were incomplete. As and when these applications are completed they will be disposed of.

#### Cooperative Movement

4046. SHRI K. PRADHANI:  
SARI SUDHIR SAWANT:  
SHRI D.VENKATESHWARA  
RAO:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have felt the need of strengthening Cooperative Movement in the country;

(b) if so, the measures proposed to be taken in this regard; and

(c) the guidelines sent to the State

Governments in this regard?

(b) if so, the details thereof; and

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). Various steps to strengthen the Cooperatives in the country have been initiated which, inter-alia, include:-

Revision of Cooperative Acts on the line of Model Cooperative Act recommended by Ch. Brahm Perkash Committee, to make Cooperatives vibrant democratic organisations and strengthen the federal cooperative organisations.

Formulation of National Policy on Cooperatives aiming at developing Cooperatives as self-reliant democratic institutions.

Formulation and implementation, of business development plan for primary cooperatives to make them economically viable in, pursuance of the recommendations of Agricultural Credit Review Committee; and

Encouraging deposit mobilisation from members in Primary Agricultural Credit Societies through model deposit guarantee Scheme.

(c) Cooperation being a State subject, State Governments have been advised to initiate action in this regard.

### Almond Industry

4047. DR. SHRIMATI K.S. SOUNDARAM: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have any special programme for the development of almond industry;

(c) the States where this programme is to be implemented during the Eighth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRDHAR GOMANGO): (a) to (c). There is no special scheme for the development of Almond in the country. However, a Central Sector Scheme on Integrated programme for the Development of Horticulture in Temperate Region is being implemented in the States of Jammu and Kashmir, Himachal Pradesh, Uttar Pradesh and Arunachal Pradesh for establishment of nurseries which includes almonds also.

### Unauthorised Construction in Hari Nagar

4048. SHRI PHOOL CHAND VERMA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on April 8, 1992 to unstarred Question No. 6491 regarding unauthorised second floor construction in Pocket 9, Hari Nagar, New Delhi and state:

(a) whether the information asked for therein has since been collected;

(b) if so, the details to each part thereof;

(c) if not, the reasons therefor; and

(d) the time by the which the same is likely to be made available?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNCHALAM): (a) Yes, Sir.

(b) According to DDA, there is no contradictory reply to para 'd' of USQ No. 799 and para (a) and (b) of USQ No. 2237 the

fact is that show cause notices in all the 20 cases were issued on 24.12.90 and action for issue of final show cause notices was under process during reply to USQ No. 2237. However final show cause notices in 20 cases as given in the statement attached have been issued to the allottees/occupants during June, 1992 for violation of the terms & cancellation in these 20 cases unless the allottees/occupants remove the unauthorised construction.

(c) and (d). Does not arise.

### STATEMENT

S.No.	Name of the Allottees	Flat No.
1.	Shri Attar Singh	43-B
2.	Shri Sham Sunder Khattar	3-B
3.	Shri Mohan Lal Bhatia	20-B
4.	Shri Bansi Lal	40-B
5.	Shri Sham Lal	35-B
6.	Shri Anil Kumar	73-B
7.	Smt. Bimla Devi	72-B
8.	Shri Sanwal Dass	11-B
9.	Shri Balbir Singh	26-B
10.	Shri K.C. Dusagh	39-B
11.	Shri Ramdhan Hudda	60-B
12.	Shri Rij Lal	65-B
13.	Shri Harjinder Singh	52-B
14.	Shri Rattan Lal Arora	23-B
15.	Smt. Parbha Devi	5-B

S.No.	Name of the Allottees	Flat No.
16.	Shri Ram Lal appli	9-B
17.	Miss Shobha Chabra	4-B
18.	Smt. Amrit Kaur	22-B
19.	Shri Yashpal Vasudev	42-B
20.	Shri Ashok R. Abhichandani	58-B.

### Sugarcane Production

4049. SHRIMATI BASAVA RAJESWARI: Will the Minister of AGRICULTURE be pleased to state:

(a) the production of sugarcane in the country during the last three years;

(b) whether there has been no substantial increase in the production of sugarcane during these years; and

(c) if so, the steps taken by the Government to boost the production of sugarcane?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The production of sugarcane in the country during the last three years, i.e. 1989-90, 1990-91 and 1991-92 was 225.57, 241.05 and 249.26 million tonnes respectively.

(b) and (c). No, Sir. There has been substantial increase in the production of sugarcane during these years. Nevertheless, the Department of Food is providing fund to sugar mills and I.C.A.R. for increasing sugarcane production through supply of seed, demonstration of technology, plant protection measures, irrigation facilities, etc.

**Operation Flood III  
Programme**

4050. SHRI K.P. SINGH DEO: Will the Minister of AGRICULTURE be pleased to state:

(a) the period fixed for the implementation of Operation Flood III programme;

(b) the amount proposed to be spent under Operation Flood III programme during that period;

(c) the amount which is being borne by the Union Government through its channelising agencies for implementation of Operation Flood III;

(d) whether central assistance is being obtained for implementing Operation Flood III programme; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Operation Flood-III (OF-III) programme is being implemented during 1985-1994.

(b) The proposed outlay for OF-III programme (1985-94) is Rs. 1547.8 crore.

(c) to (e). The Central Government do not provide any fund for implementation of OF-III. However the external assistance i.e. World Bank loan of US \$ 360 Million and European Economic Community (EEC) commodity assistance of 75,000 MT of skim milk powder and 25,000 MT of Butter Oil is channelised to National Dairy Development Board through the budget of the Government of India for implementation of OF-III programme.

**Allotment of DDA Flats to M.Ps.**

4051. SHRI CHANDULAL CHANDRAKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of DDA Flats allotted to Ministers, Members of Parliament and Ex-Members of Parliament during the last three years; and

(b) the number out of them allotted flats in Vasant Vihar, Santiniketan, Anand Niketan, Anand Lok, Maifear, Niti Bagh, Chirag Delhi, Sheikh Sarai, Greater Kallash Part-II, S-Block, colony-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) According to DDA, 9 Ministers, Members of Parliament and Ex-Members of Parliament have been allotted/allocated flats on Out-of-turn basis in the period from 1-4-1989 to 15-12-1992.

(b) No Minister/ Member of Parliament/ Ex-Member of Parliament has been allotted flat on 'Out-of- turn, basis in these localities during the last three years.

[*Translation*]

**Bhonsle Committee on Fertilizers**

4052. SHRI RAM KAPSE: Will the Minister of AGRICULTURE be pleased to state:

(a) the recommendations made by the Bhonsle Committee on fertilizers; and

(b) the action taken by the Government on these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI

**MULLPPALLY RAMCHANDRAN**): (a) The Report of the Joint Parliamentary Committee on Fertilizer Pricing (JPC) under the Chairmanship of Shri Prataprao Bhonsle, and the recommendations made therein, was presented to the Lok Sabha on 20th August, 1992. The copies of the Report are available in Parliament Library.

(b) Action has been initiated on all recommendations of the JPC. Some of the Major recommendations which have already been implemented include 10% reduction in Urea prices; low analysis nitrogenous fertilizers brought back under price control and subsidy; phosphatic and potassic fertilizers decontrolled. Kharif procurement prices revised upward; 15% customs duty on phosphoric acid abolished; foreign exchange at official rates for import of raw materials for DAP complex fertilizers made available; customs duty concession extended for imported equipment and concessional rail freight extended for phosphatic and potassic fertilizers. Other recommendations of the JPC are under various stages of consideration and implementation by the Ministries/Departments concerned.

[English]

#### Foreign Investment in FPI

4053. SHRI GEORGE  
FERNANDES:  
SHRID. VENKATESHWARA  
RAO:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have decided to allow foreign investment in the Food Processing Industry;

(b) if so, the details thereof; and

(c) the projects likely to be undertaken with the foreign investment?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIHAR GOMANGO): (a) to (c). Yes, Sir. Under the new industrial Policy, a large number of food processing industries have been placed in the high priority list and automatic approval for foreign collaboration upto 51% equity have been allowed. Procedures for foreign technology agreements have been simplified NRIs and Overseas Corporate Bodies have been permitted to invest upto 100% of the equity in these industries. Foreign Investment Promotion Board has been constituted to encourage international firms to invest in selected areas. Investment programmes of such firm are considered in totality, free from pre-determined parameters of procedures. Since the announcement of the Industrial Policy in July, 1991, many foreign companies have evinced interest in investment in food processing sector in India. Various proposals from foreign companies/joint ventures with foreign equity/NRI participation have since been approved in the areas of deep sea fishing, fish processing snack foods, soft drink concentrates, poultry processing, milk products, processed fruits and vegetable products, integrated aquaculture and fish processing, mineral water, chewing gum, food processing machinery, food packaging, etc.

[Translation]

#### Wastage of Fruit and Vegetable Products

4054. SHRIMATI PRATIBHA  
DEVISINGH PATIL:  
SHRI SURENDRA PAL  
PATHAK:  
SHRID. VENKATESHWARA  
RAO:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have formulated any scheme for the growth and development of fruit and vegetable processing industries;

(b) if so, the details thereof and the States covered under this scheme; and .

(c) the amount released by the Government to various States under this scheme during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b). This Ministry has formulated various Plan Schemes for assisting the State Government Organisations, Joint Sector, Cooperative sector units etc. for setting up/development of Food, Fruit & Vegetable Processing Industries; details of which are given in statement-I. Such assistance is available to organisations in all states provided the proposals submitted are feasible and viable.

(c) The amount released by the Government to organisations in various states under these schemes during the last 3 years are given in statement- II.

## STATEMENT-I

*Details of the Plan Schemes formulated for implementation during the Eighth Plan period*

<i>Sr. No.</i>	<i>Name of the Plan Schemes</i>
1.	Scheme for Food Processing And Training Centres in Rural Areas.
2.	Scheme for Assistance to State Government Undertakings. And Cooperatives for Establishing or Upgrading of Fruit and Vegetable processing facilities.
3.	Scheme for strengthening backward linkages for the Fruit and Vegetable Processing Industries.
4.	Scheme for Development of infrastructure for Mushroom cultivation and processing.
5.	Scheme for development and processing of hops.
6.	Scheme for generic advertising of processing food and for providing marketing assistance.
7.	Scheme for research and development in food and vegetable processing.



## STATEMENT - II

The Three years to various Assistance Released in Lab setting UP/Development Organisations in States for processing Industries of Food, Fruit & Vegetable

Sl.No	Name of the State/Union Territory	Financial assistance granted (Rs. in lakhs)				
		1989-90	1990-91	1991-92		
1	2	3	4	5		
	To which the Organisation belongs					
1.	Andhra Pradesh	-	118.75		34.297	
2.	Assam	-	-		207.500	
3.	Bihar	-	-		5.150	
4.	Gujarat	-	-		7.000	
5.	Himachal Pradesh	-	19.00		150.000	
6.	Haryana	-	65.38		-	
7.	Karnataka	-	3.64		57.500	
8.	Kerala	-	6.37		52.330	
9.	Lakshdweep	-	-		75.510	

Sl.No	Name of the State/Union Territory	Financial assistance granted				
		(Rs. in lakhs)				
		1989-90	1990-91	1991-92		
1	2	3	4	5		
10.	Madhya Pradesh	2.5	45.00	87.500		
11.	Maharashtra	2.5	9.80	57.100		
12.	Manipur	-	-	1.000		
13.	Mizoram	-	-	70.000		
14.	Nagaland	-	20.00	-		
15.	Orissa	2.00	72.529	45.550		
16.	Rajasthan	-	-	1.000		
17.	Tamil Nadu	19.95	-	-		
18.	Uttar Pradesh	2.00	19.38	-		
19.	West Bengal	-	3.68	153.400		

### **Inclusion of Areas under National Capital Region**

4055. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state the areas of Haryana, Rajasthan and Uttar Pradesh to be included in the National Capital Region?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): There is no proposal to include any additional area in the National Capital Region. At present, the following contiguous areas out of the member-States are comprised in NCRA :-

Haryana	- 13413 sq. kms.
Rajasthan	- 4493 sq. kms.
Uttar Pradesh	- 10853 sq. kms.

[English]

### **National Policy on Horticulture**

4056. KUMARI PUSHPA DEVI SINGH:  
SHRI CHANDULAL CHANDRAKAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have any proposal to introduce a national Policy on Horticulture; and

(b) if so, the time by which it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI

MULLAPPALLY RAMACHANDRAN): (a) and (b). No separate policy on Horticulture is under consideration. However, Horticulture would form a part of the Agricultural Policy.

### **Revival of Regional office of SC/ST Commission**

4057. SHRI KALKA DAS: Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to revive the regional offices of the Commissioner of Scheduled Caste/Scheduled Tribes;

(b) if so, the time by which these offices are proposed to be revived; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir.

(b) and (c). Do not arise.

### **Special Scheme for Development of Border Areas**

4058. SHRIMATI VASUNDHARA RAJE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have drawn up any special scheme for the development of border areas in different States; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M.

JACOB): (a) and (b). The border Area Development programme was taken up during 1986-87 with objective of achieving an integrated development of the sensitive border areas of Rajasthan, Punjab and Gujarat. The programme was re-oriented during 1987-88 to confine it to the Education Sector only. However, on repeated requests from the concerned State Governments, efforts are being made to revive the programme in its original shape.

#### **Cell to Deal With Terrorist Activities**

4059. SHRI JEEWAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a special monitoring cell in his Ministry has since been established to keep a watch on terrorist activities in the country;

(b) if so, the details thereof; and

(c) the steps taken by the cell so far?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) to (c). While there is not such special monitoring Cell, Government is fully alive to the situation created by the terrorist elements in the country. Various steps are being taken by the Government in this direction with the close cooperation of the State Governments concerned.

[*Translation*]

#### **National Agricultural Extension Project**

4060. SHRI ARJUN SINGH  
YADAV:  
SHRI HARIKEWAL  
PRASAD:

Will the Minister of AGRICULTURE be pleased to state:

(a) the World Bank assistance provided to Uttar Pradesh under the National Agricultural Extension Project during last two years; and

(b) the progress made under this project during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLPALLY RAMACHANDRAN): (a) The World Bank has provided assistance for strengthening Extension Services in Uttar Pradesh, through National Agricultural Extension Projects I and III covering 30 Western Districts and 25 Eastern Districts in two phases.

The Assistance is not provided directly but is on a reimbursement basis. Department of Economic Affairs has provided advance central assistance of Rs. 200 and 250 lakhs during last two years under NAEP-I & III respectively, to facilitate full budgetary support to the project by State Government.

(b) the progress made under these projects is given in the statement attached.

## STATEMENT

Progress made under NAEP-I &amp; III - UP Component for 1990-91 &amp; 1991-92

Rs. in million

Project	Expenditure			Cumulative	
	90-91	91-92.	Exp.	Reimbursement	
1	2	3	4	5	
NAEP - I (Cr. 1523 - in)	96.97	299.43	.39	305.079	
NAEP-III (Cr. 1754-in)	156.06	161.05	741.09	590.246	
<b>B. Physical Progress</b>					
NAEP - I (UP-SSP)					
Project component			Achievement ending March, 92		
1	1	2	3		
1.	Staff	4216	2707		
2.	CivilWorks	1489	777		
3.	Vehicles/Equipment	231	135		
4.	Training	21604	2468		

Project component	Target (Revised)	Achievement ending March, 92
1	2	3
NAEP-III		
1. Staff	5650	2751
2. Civil Works	1935	826
3. Vehicles/Equipment	5964	1173
4. Training	21929	22024

[English]

**Amount Released for Development of Manimajra Town**

4061. SHRI PAWANKUMAR BANSAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the amount released to Union Territory of Chandigarh during each of the last three years for the development of Manimajra town under the scheme of Integrated Development of Small and Medium Towns; and

(b) the details of schemes executed with the said assistance?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No project report has been received in respect of Manimajra town from the Union Territory of Chandigarh for Central assistance under the Scheme for Integrated Development of Small & Medium Towns.

(b) Does not arise, in view of reply to (e).

**Allocation of RPC to Refiners**

4062. SHRI RAM NAIK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the policy for allocation of Raw Petroleum Coke (RPC) to the existing units;

(b) the policy of allocation of RPC to the new units which has no consumption in the past;

(c) whether it is the policy not to give RPC to the consumers who have no of take in last three years; and

(d) if so, the procedure to obtain RPC by

the consumers?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (b). Under the new Import-Export Policy, Raw Petroleum Coke (RPC) is a de-canalised item and can be imported. Customers can meet their demand either from direct imports or from indigenous sources.

[Translation]

**Rent Tribunals**

4063. SHRI N.J. RATHVA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to set up Rent Tribunals; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). A Bill (The Constitution Seventy Seventh Amendment Bill, 1992) to enable the State Governments for establishing Rent Tribunals was introduced in the Lok Sabha on 14.7.1992. The Tribunals will be competent to decide all cases of disputes under State Rent Control Law.

**Assistance to Bihar under Tribal Sub-Plan**

4064. SHRI LALIT ORAON: Will the Minister of WELFARE be pleased to state:

(a) the total allocation made by the Union Government under the Tribal Sub-Plan for Bihar during the current financial year; and

(b) the amount released so far?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Total allocation for

Bihar Tribal Sub-Plan during the current financial year (1992-93) is as under:

(Rs. in lakhs)

- Special Central Assistant	2905.93
- Grant-in-aid under First Proviso to Article 275(1) of Constitution.	457.20

(b); Amount released so far is as under:-

- Special Central Assistance	2749.17
- Grant-in-aid under First Proviso of Article 275 (1) of Constitution.	213.60

[English]

(c) Question does not arise.

#### Ex-Gratia Payment to Fishermen

[Translation]

4065. SHRIDATTATRAYABANDARU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have any proposal to increase ex-gratia payment to the fishermen who died at the timing of fishing;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). There is no proposal for granting ex-gratia payment under consideration of the Central Government. However, under the Group Accident Insurance Scheme, presently a active fishermen are provided with free insurance cover for Rs. 21, 000/- against partial disability. There is a proposal to increase the amount to Rs. 25, 000/- and Rs. 12, 500/- respectively.

#### Agriculture Loans to Gujarat

4066. SHRI KASHIRAM RANA: SHRI MAHESH KANODIA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have provided any assistance to Gujarat for providing agriculture loans;

(b) if so, the total assistance provided to Gujarat during each of the last three years; and

(c) the details of the work carried out with this agriculture loans?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c). Short term loans are provided to the State Governments, including Gujarat, for Kharif and Rabi seasons separately every



year. Loan sanctioned to Gujarat during the last three years is given below:

(Rs. in crores)

Year	Gujarat
1989-90	11.00
1990-91	12.95
1991-92	14.65
1992-93	12.70

These loans are provided to help State Governments purchase agricultural inputs namely, fertilisers, seeds and pesticides and make it available to farmers in time.

[English]

### Shifting of LPG Carousels

4067. SHRI MOHAN RAWALE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether one of the four LPG carousels of Bharat Petroleum Corporation Limited has been shifted from Bombay (Refinery) to Coimbatore;

(b) if so, when;

(c) whether there is any objection on the shifting of the said LPG carousel prior to and after shifting programme;

(d) if so, the details thereof and the objections in this regard; and

(e) the action taken by the Government in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARAND): (a) to (b). For Safety reasons and to increase

the filling capacity at Coimbatore, it was decided to shift one carousel from Bombay Refinery to Coimbatore in July, 1992.

(c) to (e). Objections against shifting were made on the ground that shifting of the carousel will have serious repercussions in the field of employment, distribution of LPG cylinders, waiting list for LPG connections, etc. The workmen have been redeployed in other activities and the required supply of LPG is being made from the PLG Bootling Plant at Uran.

### Meeting on Kashmir Issue

4068. SHRI VENKATESWARA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he called a meeting of the various political parties from Jammu and Kashmir and other national leaders to discuss the Kashmir issue recently;

(b) if so, the details thereof;

(c) the main points discussed and the decision taken at the meeting; and

(d) the steps taken/being taken to implement these decisions?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). Yes, Sir. Home Minister held meetings with the representatives of different political parties in Delhi in October, 1992, and a batch of former legislators and parliamentarians of Jammu and Kashmir in November, 1992. The meetings were held to discuss the situation in Jammu and Kashmir, and to consider ways and means of activating political forces in the State, increasing the participation of the people in the administration and developmental activity and thereby

expediting and restoration of the political process in the State. The former legislators and parliamentarians expressed concern at the continued involvement of Pakistan in aiding and abetting terrorism in the State and they appealed to all those who have taken to arms, to lay them down and come to the negotiating table to resolve problems amicably within the framework of the Constitution.

(d) This is a continuous process and the aim is to create an atmosphere and conditions which may be conducive to the holding of the elections as early as possible.

[Translation]

### De-addiction Campaign

4069. SHRI GOVINDRAO NIKAM: Will the Minister of WELFARE be pleased to state:

(a) whether de-addiction campaign launched by the National Social Security and Protection has produced the desired results;

(b) if not, the reasons therefor; and

(c) the steps taken by the Government to give a new impetus to the de-addiction campaign?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) Does not arise.

(c) The Government has launched a fresh year long massive campaign to create awareness generation among the masses through education against drug abuse from 2nd October, 1992. Various media format are being used to build up public awareness about the ill-effects of the drug abuse.

### Petrol/Diesel Quota to Orissa

4070. SHRI SRIKANTA JENA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Orissa have urged the Union Government to increase petrol/diesel quota of the State;

(b) if so, the action taken thereon; and

(c) the demand of petrol/diesel in the State during the last three years and the quantity of petrol/diesel supplied by the Union Government therein?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). There is no State-wise quota of petrol and diesel. Presently the demand of petrol and diesel in the State of Orissa is being met, in full.

The supply of petrol and diesel to Orissa during the last three years has been as follow:-

Year	Quantity Petrol	Supplied (In Atmts) Diesel
1989-90	52.06	391.16
1990-91	53.96	425.79
1991-92	54.90	470.86

### Hybrid Rice Varieties

4071. SHRI R. SURENDER REDDY:  
Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Scientists have achieved a significant break-through in evolving hybrid rice varieties which would help the country to make another quantum jump in paddy yield and production;

(b) if so, the details thereof;

(c) if so, the Scientists working on the hybrid rice programme of the Indian Council of Agricultural Research have successfully identified five cytoplasmic male sterile lines' essential for hybridisation of paddy; and

(d) if so, to what extent this will help to increase paddy production?

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI K.C.  
LENKA): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) Paddy production will increase, in the course, depending upon the increase in the productivity and area coverage under hybrid rice.

### Assam Fisheries Development Corporation

4072. SHRI UDDHAB BARMAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Assam Fisheries Development Corporation has been receiving aid from World Food Programme;

(b) if so, whether the aid has been suspended; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI  
MULLAPPALLY RAMACHANDRAN): (a)  
Yes, Sir.

(b) No, Sir.

(c) Question does not arise.

### World Bank Assistance for Hyderabad water Supply Scheme

4073. SHRI DHARAMABHIKSHAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the proposals of Andhra Pradesh Government regarding drinking water scheme of Hyderabad with World Bank assistance is pending with Union Government;

(b) if so, the details thereof; and

(c) the time by which it is likely to be cleared?

THE MINISTER OF STATE IN THE  
MINISTRY OF URBAN DEVELOPMENT  
(SHRI M. ARUNACHALAM): (a) and (b). A project proposal for augmentation of water supply to the twin cities of Hyderabad and Secunderabad from Nagarjunasagar at an estimated cost of Rs. 640 crores for World Bank assistance is under revision by the Govt. of Andhra Pradesh from technical and financial angle as well as for undertaking certain studies as per advice of the Union Government and the World Bank respectively.

(c) No definite time can be indicated at present.

### **Saving-Cum-Relief Scheme for Inland Fishermen**

4074. SHRITHAYILJOHNNANJALOSE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Kerala have submitted any representation for "saving-cum-relief scheme for inland fishermen";

(b) if so, the details thereof; and

(c) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) and (c). The Kerala Government proposal envisages extension of the on-going Centrally Sponsored Scheme of Savings-cum-Relief for marine Fishermen to Inland fishermen. Comments have been invited from other states, particularly inland states, on the suggestion of Kerala Government, in order to process the case.

### **Reserved Quota in Shops/Stalls/ Kiosks/open Platforms for SCs/STs.**

4075. SHRI ANADI CHARAN DAS: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to part (b) of Unstarred Question No. 5574 on April 1, 1992 regarding shopping complexes by DDA and state:

(a) the number of shops/stalls/kiosks/open platforms etc. likely to be allotted to SCs/STs against their 25% reserved quota in each place as shown in Annexure 'B' or reply referred above, market-wise, separately;

(b) whether the Government have decided not to allot the shops on 'no profit no loss basis' and to charge approximately the average auction price from the members of SCs/STs;

(c) whether the Government have also issued instructions not to allot the shops which have the plinth area of 20 meters and above, to SC/ST category; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUCNAHALAM): (a) As per the statement attached.

(b) Shops are allotted by DDA to members of Scheduled Castes/Scheduled Tribes on fixed price. Fixed Price is calculated by addition of maintenance charges to the reserve price. Reserve price is fixed by reducing the average auction rate of the shops in the immediate proceedings year by 10% subject to the condition that the reserve price so fixed is not less than the reserve price worked out on the basis of formula laid down by the Authority with the modification that the cost of land is taken at cost of acquisition and development, irrespective of the size of the shop, as approved by the Authority.

(c) There is no such government direction, but it was decided by the Authority's Resolution that shops not exceeding 29 sq. meters plinth area may so be allotted to the Scheduled Castes/Scheduled Tribes categories.

(d) This was with a view to make available reserve shops at a price which is affordable by the Scheduled Caste/Scheduled Tribes categories.

<i>S. No.</i>	<i>Market</i>	<i>No. of shops/stalls/kiosks/plataforms to be allotted to Scheduled Castes Scheduled Tribes</i>
1.	Rohini Sector 3,6,7,11,13,15,16	126
2.	Dilshad Garden	2
3.	Pushpanjali Enclave	10
4.	Saini Enclave	7
5.	Mayur Vihar	8
6.	Preet Vihar	16
7.	Rshtriyangan	5
8.	Bishan Jain H.B.S.	11
9.	Srestha Vihar	12
10.	Mansarover Park	Details not available
11.	Shastri Park	7
12.	Jhilmil	5
13.	Kondli Gharoli	20
14.	Laxmi Nagar Distt. Centre	16
15.	Sheikh Sarai	16
16.	Friends Colony	37
17.	Jamrudpur	16
18.	Yusuf Sarai	6
19..	Mayapuri	Details not available
20.	Kriti Nagar ware Housing	-do-
21.	Rakasha Vihar Vikas puri	8
22.	Serai Sohal, mangalapuri	4
23.	Meera Bagh CHBS	11

S. No.	Market	No. of shops/stalls/kiosks/plataforms to be allotted to Scheduled Castes Scheduled Tribes
24.	Near Galaxy VIKASPURI	12
25.	Paschim Vihar	50
26.	Kalkaji Site no.	24 and 42
27.	Kalkaji Site No, 37 and 38	
28.	Sarita Vihar'	
29.	Sarita Vihar'	33
30.	Sarita bihar	
31.	Madangir	11
32.	Pamposh Enclave	Details not available
33.	Vikaspuri	40
34.	Rajpuri Garden	32
35.	Hari Nagar	3
36.	Rajinder Nagar	38
37.	Paschimpuri	51
38.	Janakpuri	5
49.	Ber Sarai	7
40.	Vasant Kunj	5
41.	Pitampura	83
42.	Shalimar Bagh	8
43.	Narela'	44
44.	Gulabi Bagh	6
45.	Lawrence Road	Detail not made available
46.	Ashok Vihar	-do-
47.	Bindapura (Dwarka)	5

**Liberal Bail Orders**

4076. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "Fallout of Vishnu Pandit case: HC moved against liberal bail orders" appearing in the Hindustan Times dated November 28, 1992; and

(b) if so, the facts thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) Yes, Sir. The news-item states that bail had been granted by an Additional Sessions Judge to accused persons in seven heinous cases relating to charge of murder, rape, kidnapping, robbery, etc.

(b) The Delhi Administration has reported that appeals have been filed in all the seven cases in the Delhi High Court against bail orders granted by the Additional Sessions Judge.

**Daily Wages in Andaman and Nicobar Administration**

4077. SHRI RAJESH KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of daily wages mazdoors on rolls of Andaman and Nicobar Islands Administration as on November 30, 1992;

(b) the number of them recruited from employment exchanges; and

(c) the deployment of these mazdoors?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) 5932

(b) 121

(c) The 5932 daily rated mazdoors are deployed in various departments of the UT administration at various places in the A & N islands.

**Exploration of Oil and Natural Gas in Maharashtra**

4078. SHRI ANNA JOSHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have approved any scheme for exploration and drilling of oil and natural gas in Maharashtra during the Eighth Plan;

(b) if so, the details thereof; and

(c) the funds earmarked therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) and (c). Do not arise.

**Repair of Residential Government Accommodation**

4079. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether extensive repairs had to be undertaken in the Government residential accommodation in Delhi which are less than 25 years old;

(b) if so, the details thereof and the

reasons therefor; and

(c) the measures taken to ensure that proper supervision is exercised on the material used by the contributors in construction of buildings, repairs etc.?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) CPWD undertakes annual repair/maintenance works in all the residential buildings irrespective of the fact whether they are less than 25 years old or more.

(b) Does not arise in view of reply to part (a) above.

(c) Periodical inspection is carried out at regular intervals by various levels of CPWD officials. The officials also interact with Residential Welfare Associations and the allottees, from time to time.

[*Translation*]

**Maintenance of Servant quarters of North and South Avenues**

4080. SHRI VISHWANATH SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the annual expenditure incurred on the maintenance of servant quarters of MP's quarters in the North Avenue and South Avenue, New Delhi;

(b) whether most of these servant quarters are in poor condition and lack basic facilities; and

(c) if so, the action Government propose to take to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No separate

expenditure account for maintenance of servant quarters is kept by the CPWD. Combined maintenance estimates for works of MP's flats together with servant quarters, are prepared in accordance with the prescribed yardstick, and the expenditure is incurred accordingly.

(b) No, Sir.

(c) Does not arise in view of reply to part (b) above.

[*English*]

**Identification of Reservoirs**

4081. DR. KRUPASINDHU BHOI: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of fishing reservoirs identified for modernisation with Central assistance in Orissa;

(b) the location of such reservoirs;

(c) the quantum of central assistance made available therefor;

(d) the steps taken for modernising these reservoirs;

(e) whether further aid and assistance is proposed to be taken from the World Bank; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) and (b). Sixty reservoirs have been identified in Orissa under the World Bank aided Shrimp and Fish Culture Project for development of fisheries. These are located in Cuttack, Dhenkanal, Ganjam, Kalahandi, Keonjhar,



Koraput, Mayurbhanj, Phulbani, Puri, Sambhalpur, Sundergarh districts.

(c) to (f). The cost estimates for the reservoir component of the project for Orissa, as worked out by the World Bank is Rs. 6, 44, 13, 400/- which includes the cost on civil works, equipment building and roads, fishing boats, vehicles, survey and engineering design, working capital, training and technical assistance besides costs on support services and contingencies. Of this amount, about 90 per cent will be available above as World Bank loan for implementation of the Project, through Government of India over the total project implementation period of 7 years starting from 1992-93.

The steps to modernise these reservoirs include stocking of reservoirs by large size fingerlings of culturable species of fish in proper density and construction of rearing ponds and pen enclosures and provision for equipment for harvesting the fishing., like flling boats and gear.

Since the project has commenced in 1992-93 only, the question of seeking further aid and assistance does not arise.

### Spurious LPG Cylinders

4082. SHRI SOBANA  
DREESWARA RAO  
VADDE:  
SHRIGAYAPRASAD KORI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a large number of spurious LPG cylinders are in use in the country;

(b) if so, the number of spurious cylinders seized during the last year, State-wise; and

(c) the steps taken by the Government

to check such practice?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Oil Companies have reported circulation of some spurious cylinders in the system.

(b) The information is being collected and will be laid on the Table of the Sabha.

(c) Field officers of the Oil Companies keep a watch on the circulation of spurious cylinders in the system. Raids are conducted on suspected premises. Whenever spurious cylinders are detected by the Oil Marketing Companies, they are immediately destroyed. When such cylinders are detected from the LPG agencies/trnsnporters, they are issued caution/warning letters and a penal rate of Rs. 1500 per spurious cylinder is charged from them.

### Allotment of Franchise by Multi-National Companies

4083. SHRI SANAT KUMAR MANDAL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether any guidelines have been laid down by the Government in the matter of allotment of franchisee for bottling and marketing of soft drinks and snack foods manufactured by various multinational companies like Coca Cola International in India to the Indian Companies;

(b) if so, the details thereof;

(c) if not, how this franchise is being given to the Indian Companies by these multi-nationals at present; and

(d) the particulars of the various multinationals manufacturing soft drinks and other snack foods in India, which have given such franchise to the various Indian

Companies and the terms and conditions relating thereto?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO)(a) No, Sir,

(b) Does not arise.

(c) and (d). M/s. Pepsi Foods Limited is the only multinational company in India at present manufacturing soft drink concentrate and snack foods. As reported, franchises are given by them after evaluating the background and capability of applicant Indian Companies to promote the sale of relevant products.

#### Minorities Commissions

4084. SHRI SYED SHAHABUDIN: Will the Minister of WELFARE be pleased to state:

(a) the States which had Minorities Commissions as on October 1, 1992 with the date of their last reconstitution;

(b) the names of the States included in (a) above which have accorded statutory status to their Minorities Commissions;

(c) the names of the States which had established a Commission but which have subsequently abolished them;

(d) whether the Union Government have urged the States which have no Commission to establish them and which have Commissions to give them statutory status; and

(e) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) As per the information available, as on 1. 10.92. Andhra Pradesh,

Assam, Bihar, Gujarat, Karnataka, Maharashtra, Tamil Nadu & Uttar Pradesh have set up minorities commissions, boards. Out of these, Tamil Nadu, Assam and Maharashtra have reconstituted their commissions, board on 24.7.1991, 20.1.1991 and 17.2. 1992 respectively.

(b) Out of the State Minorities Commissions/boards mentioned in (a) above, Bihar State Religious and Linguistic Minorities Commission has been set up under the Bihar State Minorities Commission Act, 1991.

(c) Madhya Pradesh State Minorities Commission has been merged into state's Human rights Commission with effect from 6th January, 1992. In UP, a Govt. Communiqué was issued on 27.7.1992 about setting up a U.P. Human Rights Commission to replace the U.P. Minorities Commission.

(d) The Central Government, as a matter of Policy, considers that it is for the State Governments to examine the need for setting up State level Minorities Commissions/ Boards and take a decision in the matter. No formal instemotions have, therefore, been issued to the State Governments to establish such instructions.

(e) Does not arise.

#### Financial Assistance to Madhya Pradesh for Housing

4085. SHRI SHIVRAJ SINGH CHAUHAN: will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the extent of financial assistance allocated to Madhya Pradesh under housing projects during the period from March 1990 to October, 1992;

(b) whether the said amount has been utilised fully;

(c) if so, the details thereof; and

(d) the extent of financial assistance proposed to be allocated during the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The financial assistance allocated/sanctioned to Government of Madhya Pradesh for housing schemes by Central Government and various national level housing finance institutions, and expenditure incurred, during the year 90-91, 91-92 and 92-93 was as under:

(Rs. in crores)

Sl.No	Name of the Scheme	Years					
		90-91		91-92		92-93	
		Allocation	Exp.	Allocation	Exp.	Allocation	Exp.
1	2	3	4	5	6	7	8
1.	Central subsidy under Indira Awas Yojana	28.19	20.48	23.19	33.79	22.62	20.92
2.	Central subsidy for shelter upgradation under NRIY	2.77 @		1.08 @		1.05 @	
3.	HUDCO Loan	45.95	44.88*	49.30	64.64*	55.32	11.71*
4.	LIC Loan	4.69	N.A.**	5.49	N.A.*	5.83	N.A.**
5.	GIC Loan	1.62	N.A.\$	1.45	N.A.\$	2.15	N.A.\$
6.	NHB Loan						
(i)	For land development & shelter projects	Cumulative disbursement stood at Rs. 9.55 crores					
(ii)	For refinancing to M.P. Rajya Sahakari Bank Ltd.	Rs. 82 lakhs					

@ : HUDCO has sanctioned total subsidy of Rs. 2.99 crores so far

\* : Figures represents loan actually sanctioned.

\*\* : Form part of State plan resources. Hence separate utilisation figures in respect of these loan allocations are not available.

(d) State-wise break up of the total funds available under these schemes during the remaining years of the 8th Plan has not been worked out so far.

**Seniority List of Principals/DEOs of Andaman and Nicobar Administration**

4086. SHRI BHUPINDER SINGH HOODA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question Dy. No. 1080 dated March 18, 1990 regarding seniority list of Principals/DEOs of Andaman and Nicobar Administration and state;

(a) whether the joint seniority list has been finalised;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which it is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) No, Sir.

(b) Does not arise,

(c) It has not been possible to finalise the seniority list due to pendency of disputing claims regarding inter-se-seniority of direct recruits and promotee officers.

(d) Since finalisation of seniority list involves settlement of claims and counter-claims of affected parties, it is difficult to indicate a firm time frame for finalization of the seniority list.

**Training to Terrorists**

4087. DR. LAXMINARAYAN PANDEYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any information regarding the sources of training imparted to the terrorists operating in India;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c): Yes, Sir, the government is aware that Pakistan has, over years, remained the main source of training to terrorists operating in India. The matter has been taken up with Pakistan authorities at appropriate level. The Government have also initiated all necessary and adequate steps to check infiltration of terrorists trained in Pakistan, which include the strengthening of deployment of para-military forces, their intensified patrolling and issue of sophisticated border surveillance equipments.

**Rajiv Gandhi Anniversary**

4088. SHRI MRUTYUANJAYA NAYAK: Will the Minister of URBAN DEVELOPMENT be pleased to state the details of the programmes organised by the Government on the birth anniversary of Late Shri Rajiv Gandhi and the expenditure incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): A function was

organised by the Ministry of Urban Development on the 20th August, 1992 at 'Vir Bhumi', the samadhi of Shri Rajiv Gandhi to commemorate his birth anniversary. The programme started with invocation from Atherwa Veda, consisted of devotional music from different faiths and ended with floral tributes to the departed soul presented by 48 school children. An expenditure of Rs. 2,45,900/- approximately was incurred on the arrangements of the function by this Ministry.

### Reimbursement of Expenditure Incurred by J & K Government

4089. SHRI GURUDAS KAMAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Jammu and Kashmir has requested the Union Government to reimburse the expenditure incurred by it on security related heads and on migrants;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M.

JACOB): (a) to (c). The Government of Jammu and Kashmir have informed that they have incurred additional expenditure over and above the normal expenses on Law and Order of the State, on security and relief related matters and have requested for special financial assistance in this regard. The request of the State Government is under consideration of the Government of India.

### Infiltrators and Exfiltrators in J & K

4090. SHRI TEJSINGHRAO BHONSLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of infiltrators and exfiltrators apprehended on the Line of Actual Control in Jammu and Kashmir during 1992 so far, month-wise; and

(b) the number of such persons killed in such operations during the above period, month-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). On the basis of information available in the Ministry of Home Affairs, a statement in reply attached.

### STATEMENT

*Particulars of infiltrators/exfiltrators apprehended/killed on the Line of Actual Control in Jammu and Kashmir during 1992 (upto November, 92)*

Month	Infiltrators/Exfiltrators	
	Arrested	Killed
January	4	4
February	2	2

<i>Month</i>	<i>Infiltrators/Exfiltrators</i>	
	<i>Arrested</i>	<i>Killed</i>
March	-	1
April	-	-
May	35	11
June	7	13
July	20	28
August	5	12
September	15	13
October	15	9
November	6	33
Total	109	126

### Tribal Master Plan

4091. SHRI CHANDRESH PATEL: Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to introduce a tribal master Plan for Panch Mahal Dang Tribal district of Gujarat; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) and (b). No, Sir. However, a perspective Plan is proposed to be formulated by the Government of Gujarat covering the entire tribal areas including Panch Mahal and Dang districts.

### Welfare Schemes for SCs/STs

4092. SHRI PRAKASH V. PATIL:  
SHRI LALIT ORAON:

Will the Minister of WELFARE be pleased to state:

(a) The schemes launched for the welfare of SC/STs in various States and the amount allocated by the Union Government and spent by the State Governments for such schemes during the last three years;

(b) whether the target fixed for each year has been achieved;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (d). statement I, II, III, IV, are attached.

## STATEMENT - I

Centrally sponsored Schemes for the welfare of SCs and STs in respect of SCD-Division during the years 1989-90, 1990-91 &amp; 1991-92

(Rs. in crores)

Sl.No	Name of the Scheme	1989-90		1990-91		1991-92	
		Outlay	Expr	Outlay	Expr	Outlay	Expr.
1	2	3	4	5	6	7	8
1.	Post Matric Scholarships for SC/STs.	125.00	118.79	21.35	18.81	35.00	35.00
2.	Pre-Matric Scholarships for the children of those engaged in unclean occupations.	1.00	0.88	3.00	0.23	3.00	4.00
3.	Book Banks for SC/STs.	0.55	0.58	1.00	0.41	5.00	0.56
4.	Girls Hostels for SCs	3.50	3.52	8.00	5.91	8.00	7.49
5.	Boys Hostels for SCs	0.33	0.33	5.33	5.33	5.33	10.02
6.	Coaching & Allied Scheme for SC/STs	0.70	0.58	1.15	0.74	1.75	1.37
7.	Liberation of Scavengers	10.00	10.00	23.00	29.05	50.00	50.50
8.	Aid to Voluntary Organisation (SCs)	1.70	1.50	2.75	1.83	2.75	2.47



(Rs. in crores)

Sl.No	Name of the Scheme	1989-90		1990-91		1991-92	
		Outlay	Exptr	Outlay	Exptr	Outlay	Exptr.
1	2	3	4	5	6	7	8
9.	Research & Training (SCs)	0.30	0.13	0.80	0.31	0.80	0.50
10.	PCR Act/Atrocities Act	1.00	1.43	5.00	4.23	5.50	6.09
11.	Scheduled Castes Development Corporations.	10.00	21.03	17.00	32.18	20.00	28.19
	Total	154.08	158.77	88.38	99.03	137.13	145.78
	Spl. Central Assistance to Spl. component Plan (SCs)	180.00	180.00	215.00	216.81	225.00	228.96

## STATEMENT - II

Physical Achievement for the year 1989-90, 90-91 and 91-92

S.No	Name of the Scheme	1989-90	1990-91	1991-92
1	2	3	4	5
1.	Girls Hostels for SCs	Hostel-85	Hostels-154	Hostels-167
2.	Boys Hostels for SCs	Hostels-8	Hostels-169	Hostels-163
3.	Book Banks for SCs/STs	26,084 Beneficiaries	21,062 Beneficiaries	24245 Beneficiaries
4.	National Scheme of Liberation & Rehabilitation of Scavengers		264 towns taken up	New Scheme implemented from the lag end of the year 1991-92
5.	Coacing & Allied for SCs/STs	103 PETCs	101 PETCs	101 PETCs
6.	Pre-Matric Scholarships for Children of those engaged in unclean occupations.	15,063 Scholarship awarded	14,801 Scholarship awarded	1,20,893 Scholarship awarded
7.	Post-Matric for SCs/STs	12,21,000 Scholarship awarded	14,12,000 Scholarship awarded	14,91,000 Scholarship awarded
8.	SCA to SCP	24,42,954 Families	22,39,627 Families	21,87,836 Families

## STATEMENT - III

Centrally Sponsored Schemes for Welfare of Scheduled Tribes Outlays and Expenditure during 1989-90, 1990-91 &amp; 1991-92

(Rs. in crores)

Sl.No	Name of the Scheme	1989-90		1990-91		1991-92	
		Outlay	Expdr	Outlay	Expdr	Outlay	Expdr.
1	2	3	4	5	6	7	8
1.	Girls Hostels for STs.	2.00	1.95	4.00	3.09	4.00	3.05
2.	Boys Hostels for STs	0.17	0.17	2.67	2.82	2.67	2.98
3.	Research & Training for STs	0.65	0.65	1.05	1.05	1.05	1.05
4.	Aid to Voluntary Organisations' (STs)	1.50	1.49	2.00	2.06	2.25	2.50
5.	Ashram Schools	-	-	2.00	2.00	2.00	2.56
Total		4.32	4.26	11.72	11.02	11.97	12.14
6.	Spl. Central Assistance to Tribal Sub-Plan.	205.00	205.50	225.00	225.00	250.00	250.00

## STATEMENT - IV

Physical Achievements in respect of the Scheme for STs for 1989-90, 1990-91 and 1991-92

Sl.No	Name of the Scheme	1989-90	1990-91	1991-92
1	2	3	4	5
1.	Girls Hostels for (STs)	34 Hostels	99 Hostels	66 Hostels
2.	Boys Hostels (STs)	5 Hostels	96 Hostels	83 Hostels
3.	Ashram Schools	-	49	46

**Civic Services in Delhi**

KLIMAR SINGH  
THAKUR:  
SHRI RAM LAKHAM  
SINGH YADAV:  
SHRI DEVI BUX SINGH:

4093. SHRI SATYA DEO SINGH:  
SHRI SRIJBH USHAN  
SHARAN SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to hand over various civic services in Delhi such as power, water, sewage disposal, transport and other community services to the private sector;

(b) if so, the details thereof and the reasons therefor; and

(c) the step proposed to be taken to absorb the staff working in these organisations?

(c) the step proposed to be taken to absorb the staff working in these organisations?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). With a view to improving efficiency of management of various civic services and the resources available, various measures have been under consideration of the Government including involvement of private sector for the provision of civic services. However, no specific scheme to handover various civic services in Delhi to private sector, has been finalised by the Government.

**Rapid Action Force**

4094. SHRIMATI BHAVANA  
CHIKAHILIA:  
SHRI MOHAMMAD ALI  
ASHRAF FATMI:  
SHRI MAHDENDRA

Will the Minister of HOME AFFAIRS be pleased to state:

(a) when was Rapid Action Force (RAF) constituted;

(b) the number of jawans and officers recruited to the force so far;

(c) the procedure for selection to the Force;

(d) whether the Force is under the administrative control of the Union Government; and

(e) the names of the places where the said force has been deployed at present?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB): (a) Orders about constituting the Rapid Action Force (RAF) were issued on 11.12.1991 and it was made operational on 7.10.1992.

(b) 11517 Jawans and Officers have been appointed in the Rapid Action Force.

(c) The personnel in the Rapid Action Force have been selected from amongst serving members of the Central Reserve Police Force.

(d) The Force is part of CRPF which functions under the administrative control of the Central Government.

(e) The Force is currently deployed in Uttar Pradesh.

### Dowry Cases in Delhi

deals with cases of harassments and cruelty to women by their husbands and in-laws

4095. SHRI DILEEP BHAI SNAHANI:  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of dowry cases reported in Delhi during 1991 and 1992 so far;

(b) the action taken against the guilty persons; and

(c) the remedial measures taken or being taken to keep a check on dowry cases?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): (a) and (b). The number of dowry cases reported in various police stations in Delhi during the years 1991 (upto 30.11.92) and the action taken against the accused persons is given in the statement attached.

(c) the following remedial measures have been taken to keep a check on dowry cases:

(i) The Dowry prohibition Act, 1961 has been amended by the Dowry Prohibition Act of 1984 and 1986 wherein all the offences have been made cognizable, non-bailable and non-compoundable. The Act is applicable to the whole of Union Territory of Delhi.

(ii) A new Section 498-A IPC has been inserted and made cognizable. It

(iii) Section 304-B IPC has been inserted which deals with the death of women within 7 years of marriage if the death occurs due to burns, bodily injury or due to other un-natural causes and it is shown that soon before her death she was harassed due to dowry demands.

(iv) As per section 7 (ii) of Dowry prohibition Act, some women organisations have been issued certificate to file complaints of dowry offenses.

(v) In the Indian Evidence Act new sections 113A and 1139 have been inserted which deal with presumption by the court as to cases under section 306 IPC and 304-B IPC.

(vi) According to an amendment in section 176 Cr. P.C., an inquest is mandatory by the SDM where women suffers unnatural death within 7 years of marriage.

(vii) A Special Unit namely 'Crime Against Women' had been set up in Delhi in 1983, which is headed by a Deputy Commissioner of Police to look into such incidents of crime. Apart from these, Women Cells have been set up in each Distt. under Women inspectors with sufficient number of Women Police Officers/staff.

## STATEMENT

Year	Cases reported	Persons arrested	Persons challaned	Persons convicted	Persons acquitted	Number of Persons against whom cases are		Persons discharged	
						Pending trial	Pending investigation		
1	2	3	4	5	6	7	8	9	
1991	126	345	317	-	-	317	28	-	
1992 (Upto 30.11.92)	119	293	193	-	-	193	1001-	-	
				406 IPC Relating to Dowry					
1991	120	202	176	-	-	176	26	-	
1992 (upto 30.11.92)	227	102	93	-	-	93	89	-	
				498-A IPC (Cruelty by Husband or In-Laws)					
1991	455	1257	1150	2	7	1141	102	5	
1992 (upto 30.11.92)	558	1226	655	-	-	655	570	1	
				Dowry Prohibition Act					
1991	5	19191	-	-	19	-	-	-	
1992 (upto 30.11.92)	4	9	2	-	-	2	7	-	

**Mustard Crop**

4096. SHRI SATYA DEO SINGH:  
SHRI BRIJ BHUSHAN  
SHARAN SINGH:  
SHRI RAJENDRA KUMAR  
SHARMA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the farmers in Delhi and nearby areas have suffered huge losses due to damage caused to their mustard crop;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to compensate these farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c). There has been no complaint from Delhi and surrounding areas about the huge losses of mustard crop. However, due to attack of painted bug, the early sown crop has been damaged to some extent. The farmers have been advised to take up plant protection measures by the concerned States/ Government authorities.

**Housing Projects with HUDCO Assistance**

4097. SHRI DEARAMPAL SINGH MALIK: Will the Minister of URBAN

DEVELOPMENT be pleased to state:

(a) the number of housing projects being implemented with HUDCO assistance in Haryana;

(b) the number of houses being constructed under each project; and

(c) the time by which the construction work of these projects is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARAUNACHALAM) (a) Since its inception and upto 30.10.92 HUDCO is reported to have sanctioned 189 housing projects to different borrowing agencies in Haryana.

(b) The total number of dwelling units sanctioned by HUDCO for the above mentioned schemes are 82569. A statement indicating scheme wise dwellings sanctioned by HUDCO to various borrowing agencies in Haryana is attached.

(c) HUDCO is only a financial agency and the construction work of sanctioned project is taken up by the borrowing agencies. As per available reports, 148 out of 189 projects have been completed by the borrowing agencies.



## STATEMENT

State: Haryana

Sl.No	Scheme Name	Dwelling unit
1	2	3
1.	HSG Sch at Faridabad	380
2.	EWS-H Sect-7 Faridabad	500
3.	EWS & LIG HSG SCH Sec. PH-I Faridabad	504
4.	RSD col for STF of Frodhrm Ext Pow PR	362
5.	HSG Scheme at Panipat	179
6.	Housing Board Colony at Napat	221
7.	HS PH-I Ambala	94
8.	HS/PH-I at Karnal	230
9.	Integrated HS/PH-II Karn	278
10.	Intergrated HS/PH-II Kar	210
11.	Intergrated HS/PH-II Amba	127
12.	Intergrated HS at Kuruk SRA for EWS	148
13.	Intergrated HS at Kuruk TRA for LIG	119

Sl.No	Scheme Name	Dwelling unit
1	2	3
14.	Integrated HS at Kuruk TRA for MIG	102
15.	HS for EWS at Gurgaon	63
16.	HS for LIG at Gurgaon	32
17.	HS for MIG at Gurgaon	87
18.	HS in Sec 23, 28 for Ewaridabad	734
19.	HS for LIG in Sec 23-20 Ridabad	213
20.	HS for MIG in Sec 23-28 Ridabad	215
21.	HS for Ewa at Sonapat	80
22.	HS for LIG at Sonapat	70
23.	HS for MIG at Sonapat	26
24.	HS for EWS at Jind	80
25.	HS for LIG at Jind	102
26.	HS for MIG at Jind	70
27.	EWS & LIG HSG Scheme Atiwani	280

Sl.No	Scheme Name	Dwelling unit
1	2	3
28.	MIG HSG scheme at Bhiwa	100
29.	EWS & LIG HS Rohtak	248
30.	MIG HS at Rohtak	63
31.	Weavers Colony at Panip	329
32.	HSG Scheme Sect-22 Farbad	216
33.	RNT HS for emp of Thriwati PRj Panipat	480
34.	EWS HSG. Sch. at MGM PH I	244
35.	EWS HS MAH. Gandhi Marg I Old Fridiba	244
36.	Comp HSG Scheme at Hiss	76
37.	LIG HSG Scheme at Kuruka TRA	67
38.	Janta Housing Scheme PH Faridabad	1000
39.	Comp HP Panchkula Chandrh	761
40.	Comp Hs Near Mughal Can Karnal	467
41.	MIG HSG Scheme at Panck Chandigarh	116

Sl.No	Scheme Name	Dwelling unit
1	2	3
42.	Comp HSG Scheme at Sirs	409
43.	Comp HSG Scheme in Sec 11 Faridabad	1034
44.	Staff Rnt HSG Scheme PH Panipat	275
45.	Comp Housing Scheme PH Rohtak	1368
46.	Comp HSG Scheme in Sect Faridabad	1368
47.	MIG HSG Scheme at Sect Panthkula	527
48.	Comp HSG Scheme at Pancla	818
49.	Rental Housing Scheme Fhsed Hissar	1029
50.	HUDCO Finco Staff RNT HH II Faridabad	56
51.	Comp Housing Scheme at Gaon	303
52.	Comp Housing Scheme PH at Sonepat	257
53.	Comp Housing Scheme at D	155
54.	LIG Housing Scheme at KK Shetra	165
55.	HUDCO Financed LIG HSG EME Gurgaon.	106

Sl.No	Scheme Name	Dwelling unit
1	2	3
56.	MIG HSG Scheme Sonapatase II	70
57.	MIG HSG Scheme Sonapatase III	122
58.	Staff Rental HSG Scheme Annaur	100
59.	LIG HSG Scheme PH II Ipat	432
60.	Rental Housing Scheme Nal	16
61.	LIG Housing Scheme at Khal	62
62.	LIG Scheme Group I Ambacantt Haryana	394
63.	LIG Scheme (GRP II) AMB Cantt Haryana	307
64.	EWS Housing SCH at Sect. NIT Faridabad	512
65.	EWS HSG SCH at Faridabad II	392
66.	MIG SCH at Ambala Canttr III	180
67.	Staff Rent HSG SCH at Gndpuri Yamuna	78
68.	Housing Scheme at PH II Anipat	581
69.	Staff rent HSG SCH at Kirabad	234

Sl.No	Scheme Name	Dwelling unit
1	2	3
70.	Comp Housing Scheme at Idabad Sect 29	1900
71.	Comp Housing Scheme at Ala	219
72.	Comp HGS Scheme at Kait	78
73.	EWS HSG SCH in Sect 22 H II Faridabad	736
74.	MIG HSG SCH at Farida	208
75.	LIG HSG SCH at Panchk	784
76.	Staff Rental HSG. SCH. Pinjore	74
77.	Comp HSG. SCH. at Hissa	636
78.	LIG & MIG Composite HSGH. at Kalka	520
79.	Comp HSG. SCH. at Karn	412
80.	Comp HSG SCH PH III Kal	432
81.	Comp. HSG SCH at Kranph I	500
82.	Comp. HSG SCH. at Sirsa	840
83.	Rental HSG. SCH. at Farbad	24

Dwelling unit

3

24

92

90

42

64

72

76

160

148

132

652

776

144

Scheme Name

2

84. Staff Rental HSG. SCH. Dhulkot

85. Rental HSG. SCH. for POE Staff

86. Rental HSG. SCH. for POE Staff

87. Rental HDG. SCH. at JHA Road Gurgaon

88. Comm. SCH. for Office CLEX of HSEB

89. Revised Rental HSF. SCHAT Badshahpur

90. Staff Rental HSG. SCH. Karnal

91. Staff Rental HSG. SCH. Karnal

92. Hig Hsg. SCH. at Kalka

93. HIG. HSG. SCH. In Fariad

94. Comp. HSG. SCH. at Rewa

95. Comp HSG. SCH. at Fariad

96. Comp. HSG. SCH. at Fridad

97. Rental HSG. SCH. at NUH

Sl.No	Scheme Name	Dwelling unit
1	2	3
98.	MIG HSG. SCH. at Farida	120
99.	Comp.HSG. SCH. at Ambacity	282
100.	Rental HSG. SCH. at Hat	32
101	Staff Rental HSG. SCH. Karnal	54
102.	Comp. HSG. SCH. at Hiss	347
103.	Comp. HSG. SCH. at Amba	317
104.	Staff Rental HSG. SCH. Sonepat	60
105.	Comp. HSG. SCH. at Hiss	322
106.	Comp. HSG. SCH. Sector	296
107.	MIG Housing Scheme	94
108.	Comp. HSG. SCH.	38
109.	LIG HSG at Nangal Sodhiph II iPinidore	100
110.	Comp. HSG. Scheme at SER 7 Gurgaon	182
111.	Staff Rental HSG. SCH. Atinipat PH III	77



Sl.No	Scheme Name	Dwelling unit
1	2	3
112.	Staff Rental HSG. SCH. Ph I G. II Panipat	51
113.	Staff Rental HSG. SCH. PH I at Panipat	51
114.	Rental HSG. SCH. PH III Aanipat Gr. IV	51
115.	Staff Rental HSG. SCH. PH I at Panipat	92
116.	Police Rental HSG. SCH. Aonipat	284
117.	Comp. HSG. SCH. at Ambacity	32
118.	MIG Housing Scheme at RRI	712
119.	LIG G.P.I. & G.P. II HSG EME	-
120.	Com CML PH II HSEB off Panc:hkula Hrn	28
121.	MIG HSG Scheme at Cheekh II	36
122.	LIG HSG. SCH. PH II at CHA	322
123.	Staff Rental HSG SCH SE3 at Raridabad	150
124.	LIG HSG. SCH. at Sonepat 15 GR. I	62
125.	LIG HSG. SCH. at Kurukshe SECT. 7 GR. I	487

Sl.No	Scheme Name	Dwelling unit
1	2	3
126.	Comp. HSG. SCH. at Panipat IV SECT. 11.12	665
127.	Comp HSG. SCH. at Rontak II Sector I	136
128.	Comp. H.S. at Kurukshetra 7 Pocket II	229
129.	LIG HSG. SCH. at Gurgaon 7 SP II	82
130.	Comp HSG. SCH. at Naewana I	22
131.	MIG II HSG. SCH. in SECTO Kurukshetra	38
132.	Comp HSG. SCH. at Narwandup II	84
134.	Comp HSG. SCH. at Sonepetctor 11 & 12	148
135.	CGS at Kurukshetra Sec. R II	66
136.	Comp HSG. SCH. in SEC I Adhtak PH III	176
137.	Comp HSG. SCH. at Kuruksha SEC 7 Pock 1	40
138.	CompHSG. SCH. at SEC 15 Epat	476
139.	Comp HSG. SCH. at Jind	516
140.	EWS HSG SCH at Narwana	26

Sl.No	Scheme Name	Dwelling unit
1	2	3
141.	Comp HSG Scheme at Gurg Sect 7	74
142.	CHST at Chakkarpur	316
143.	Comp. HSG Scheme at Pani SEC. 11 & 12	261
144.	Comp. HSG Scheme at Robiph III SECT 1	345
145.	Comp. HSG. Scheme at Kuruetra	119
146.	Natural Climates Rural as Dist Krmal	4023
147.	Natural CLI. Rural Areasst Kurukshetra	2660
148.	Natural CLI. Rural Areasst Faridabad	3380
149.	Natural CLI. Rural Areasst Hissar	3740
150.	Natural CLI. Rural Areasst Kurukshetra	2768
151.	Natural CLI. Rural Areas II Ambala	4066
152.	Natural CLI. Rural Area distt Hissar	3888
153.	Natural CLI. for Urban as Faridabad	3502
154.	Rental HSG SCH at Bhiva	160

Sl.No	Scheme Name	Dwelling unit
1	2	3
155.	Rent HSG SCH are Ferozpurkha	92
156.	Govt Rent HSG SCH for E. Revenue Deptt	36
157.	Comp HSG SCH at Dhruheseect 6	438
158.	Comp HSG SCH at Bhiwanictor XIII	430
159.	Comp HSG Scheme at Bhiw Sector XIII	134
160.	Rental HSG SCH at Panipphase IV	300
161.	Urban Emply Through HSGEiY in Haryana	3651
162.	HIG L HSG SCH at Bhiwanity Haryana	28
163.	MIG U HSG SCH at Yamunagar Haryana	22
164.	Comp HSG SCH at Yamunanr	452
165.	Comp. HSG SCH at Ambala Y Haryana	200
166.	LIG HSG SCH at Ambala C Haryana	113
167.	Comp HSG SCH at Bhiwanity Haryana	310
168.	Comosite Housing Scneme Paliwal	347

Sl.No	Scheme Name	Dwelling unit
1	2	3
169.	Comp HSG SCH at Narnaul	513
170.	HSG SCH at Kuruksha SEC III	197
171.	Comp HSG SCH at Kuruksha SECT III	237.
172.	Urban Emplpy Through Houg & Shelt	4177
173.	MIG HSG SCH at Jind Hara	125
174.	Comp HSG SCH at Jind Hana	311
175.	Rent HSG SCH at Kurushe Haryana	47
176.	UH GSH at Ambala City Yana	244
177.	CHS at Rohtak Haryana	426
178.	LIG HS SCH at SEC 23 Fdabad	535
179.	HIG HSG SCH at Faridabad	120
180.	Comp HSG SCH at SEC 23 Ridabad	518
181.	HIG HSG SCH at Faridabad	92
182.	Comp HSG SCH at Dharuhe distt Gurgaon	162

Sl.No	Scheme Name	Dwelling unit
1	2	3
183.	Training Component Schemes Under NRY	0
184.	Rental HSG SCH at Panipph I	125
185.	LIG HSG SCH at Kurukshe SEC 3	32
186.	EWS HSG SCH at Rohtak Yana	86
187.	EWS HSG SCH at Kurukshe Haryana	39
188.	EWS HSG SCH at Shahbad Ryana	86
189.	LIG HSG SCH at Rohtak	112
Total		82569

[English]

**Insurgency in North -East**

4098. SHRIMATIBIBHUKUMARIDEVI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Minister of State for Home Affairs made an on-the-spot study of the insurgency situation in Tripura and other North-Eastern States recently;

(b) if so, the details thereof; and

(c) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): (a) to (c). During the current year, Minister of State for Home Affairs visited various States of the North-Eastern region from time to time. The insurgency and the law and order situation were reviewed in such meetings with the concerned State Governments including the Government of Tripura. The Central Government has been rendering necessary assistance to State Governments at their request in respect of deployment of paramilitary forces. In such

visit, the policy to deal firmly with insurgent elements get invariably reiterated

[Translation]

**Construction work by N.B. C.C. in Bihar**

4099. SHRI SHIBU SOREN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the names of the buildings, roads and bridges being constructed by the National Constructions Corporation in Bihar;

(b) the year-wise details of the expenditure being incurred on all such constructions since January 1990;

(c) the details of works completed so far and those which are still incomplete;

(d) the reasons for delay in the completion of the said works; and

(e) the extent of cost escalation as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The information is given in the statement attached.

## STATEMENT

Name of project being constructed by NBCC in Bihar	Year-wise details of expenditure incurred on all such constructions since Jan. 1990	Details of works completed	Details of Works still incomplete and reasons for delay	Extent Cost escalation as a result thereof (Rs. in lakhs)		
	1990 1991 1992 (Upto Oct. 92)					
	(Rs. in lakhs)					
1	2	3	4	5	6	7
Indra Gandhi Institute of Medical Science, Patna						
Construction of OPD, Polyclinic, road diagnostic wards and other ancillaries works for Indira Gandhi Institute of Medical Science (IGIMS) complex at Patna.	15.91	149.43	86.04	88.6% completed	About 11.4% work is remaining to be done the progress has been slow due to:-  Delay in release of payment of bills 240.00 by clients. A sum of Rs. 133.24 lakhs is outstanding against the clients out of which Rs. 78.64 lakh is outstanding since March 1991.  Delay in supply of cement and steel by clients.  Delay in settlement of extra items and claims by clients  Delay in release of design & drawings and decisions by the clients.	



Name of project being constructed by NBCC in Bihar	Year-wise details of expenditure incurred on all such constructions since Jan. 1990	Details of works completed	Details of Works still incomplete and reasons for delay	Extent Cost escalation as a result thereof		
	1991 1992 (Upto Oct. 92)			(Rs. in lakhs)		
	2	3	4	5	6	7
<i>Uranium corporation of India works, Jaduguda</i>						
Civil & Structural work for Mine surface Facilities & Process Plant and Housing Project at Narwaphar and Turamdih, Jaduguda for Uranium Corporation of India Ltd. *CUCII)	19.99	74.64	Mine Surface facility work 62.02% completed and quarter work 22.9% Completed	About 38% of Mina Surface facility work and about 62% of quarters work is remaining to be done, the progress has been slow due to:-  Delay in release of working front and drawings by the clients	Nil	
			NBCC to full-fill its objectives decided to execute this project by deploying local people, but after some time it was felt that the local people were highly unskilled and their productivity was also very slow. At later stage NBCC tried to remove them but the self styled local leaders assaulted the NBCC engineers. These leaders did not allow import of skilled worker. This badly effected the progress of work.			

## STATEMENT

Name of project being constructed by NBCC in Bihar	Year-wise details of expenditure incurred on all such constructions since Jan. 1990	Details of works completed	Details of Works still incomplete and reasons for delay	Extent Cost escalation as a result thereof (Rs. in lakhs)			
1	1991 1992 (Upto Oct. 92) (Rs. in lakhs)	2	3	4	5	6	7
<p>Frequent agitation by the Local political parties and calling 'Jharkhand Bundhs' badly effected the progress of work.</p> <p>The local self styled Leders cheroed NBCC Officers and did not allow to operate site store. Even the local Police Station refused to accept FIR regarding these incidents.</p> <p>Foreclosure of Mine surface facility work at Turamdih by Clients. Out of a total project of Rs. 295.00 lakhs at Turmdih, after doing a work worth Rs. 55.00 lakh project was abandoned by the clients.</p> <p>At Narwaphar some structure worth Rs. 78.00 lakh have also been off-loaded by the clients.</p> <p>The work of type 'A' &amp; 'B' quarters due to financial constraints, the clients have curtailed the work of 'A' type from 320 flats to 240 flats and 'B' type from 264 flats to 132 flats. This curtailment of work is worth Rs. 322.001 lakhs.</p>							

Name of project being constructed by NBCC in Bihar	Year-wise details of expenditure incurred on all such constructions since Jan. 1990	Details of works completed	Details of Works still incomplete and reasons for delay	Extent Cost escalation as a result thereof (Rs. in lakhs)		
1991 1992 (Upto Oct. 92)	1990					
(Rs. in lakhs)	2	3	4	5	6	7
<b>Bharat Coking Coal Ltd. works at Dhanbad.</b>						
(a) Construction of conventional houses at Dhanbad	1000	411.24	303.29	63.71 Completed	The work for construction of 1000 conventional houses has since been completed. This work suffered due to abnormal delay in release of funds by clients. As on date BCCL has to pay Rs. 5.00 crore to NBCC against the work done. The Corporation is losing its credibility in the market due to this blockage of funds by BCCL. The matter has been taken up at the level of Secretary, Urban Dev. and M.O.S. for Urban Development	30.00
(b) Emergent improvement of drinking water supply facility in Bharat Coking coal field, under project 'Operation Varun' at Dhanbad.		152.00	102.20	26.7% Completed	About 73% work is remaining to be done the progress on the project 'Operation Varun' is also slow due to non payment of NBCC dues by BCCL M/s BCCL has failed to make payment due to continued financial stringencies at their end. Because of shortage of funds the suppliers has stopped supply of pipes/materials and subcontractors has stopped the construction activities.	85.00

## STATEMENT

Name of project being constructed by NBCC in Bihar	Year-wise details of expenditure incurred on all such constructions since Jan. 1990	Details of works completed	Details of Works still incomplete and reasons for delay	Extent Cost escalation as a result thereof (Rs. in lakhs)
	1991	1992	1992 (Upto Oct. 92)	
	2	3	4	5
	6	7		
<i>Regional Institute of Technology, Jamshedpur.</i>				
New Construction work at Regional Institute of Technology, Aditya pur, Jamshedpur.	-	-	17.73	15.2% completed
				No delay
				Nil

**Autonomous Hill Development Council**

4100. SHRI VILAS MUTTEMWAR:  
 SHRI GOVINDRAO NIKAM:  
 SHRIMATI PRATIBHA  
 DEVISINGH PATIL:  
 SHRIMATI DIL KUMARI  
 BHANDARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to set up an Autonomous Hill Development Council for Leh and Kargil districts of Ladakh;

(b) if so, the details thereof;

(c) whether any meeting in this regard has been held recently; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): (a) to (d). A tripartite Agreement was signed on 29.10.1989 between the Ladakh Buddhist Association on the one hand and the representatives State and Central Government on the other. Under this Agreement, the Ladakh Buddhist Association agreed to drop their demand for Union Territory status for Ladakh. It was also agreed that a satisfactory and mutually acceptable solution to the various problems of the people of Ladakh region will be worked out, and a memorandum submitted by the Ladakh Buddhist Association, which included the demand for Autonomous Hill Council, would also be taken up for detailed consideration. The Central Govt. had agreed to lend its good offices to the State Government at all stages in this endeavour.

In pursuance of the Agreement, the representatives of Ladakh Buddhist

Association met the Governor, J&K on 10.1.1990 and presented a memorandum containing an outline and framework for a proposal Hill Council for Ladakh. Subsequently a revised proposal was also given by them in May, 1992.

These proposals were discussed initially at the State Government level and later in a series of official level meetings in the Government of India held in April, May and June, 1992 in which representatives of the State Government and the LBA were also present. The last meeting was held on 28th and 29th November, 1992.

The areas requiring further examination were identified and it was decided that they would be examined and discussed further by representatives of Ladakh Buddhist Association and Ladakh Muslim Association with the State Government and there after will be taken up for further discussions at the official level in the Government of India.

[English]

**Second Basin at Hazira**

4101. SHRI MANORANJAN  
 BHAKTA:  
 SHRIGEORGE FERNANDES:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have received any proposals from the Oil and Natural Gas Commission for the Second Basin at Hazira gas trunk pipeline and to lay ICP-Heera trunk pipelines;

(b) if so, whether the Government have approved the proposals; and

(c) if so, the expenditure involved therein?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) Yes, Sir.

(c) The Bassein -Hazira pipeline and ICP Heera pipeline have been approved at a cost of Rs. 1974.33 crores and Rs. 704.16 crores, respectively.

[Translation]

#### Exploration of Oil and Natural Gas in Rajasthan

4102. SHRI MANPHOOL SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the pace of work of exploration of oil and gas in Rajasthan is slow;

(b) if so, the reasons therefor;

(c) the details of progress made in exploration work in the State so far;

(d) the amount allocated to Rajasthan for this purpose under the Eighth Five Year Plan? and

(e) the details of target fixed in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

(c) So far 63 exploratory wells have been drilled and 40,544 SLK and 11,179 GLK of 2-D and 300 sq. kms. of 3-D survey work has been carried out in Rajasthan.

(d) and (e). During 8th Plan period, a total outlay of Rs. 245 crores has been proposed for acquisition of 9000 SLK and 3012 GLK of 2-D and 300 sq. kms. of 3-D seismic data and drilling of so exploratory wells.

[English]

#### Crop Insurance Scheme

4103. SHRI ASHOK ANANDRAO DESHMUKH: Will the Minister of AGRICULTURE be pleased to state:

(a) the claims disbursed during the last three years under the Crop Insurance Scheme in Maharashtra; and

(b) the number of farmers benefited under this scheme during this period in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). The total amount is indemnity claims paid and number of farmers benefited during the last three years in Maharashtra under the Comprehensive Crop Insurance Scheme (CCIS), are as follows:-

Year	Claims Paid (Rs. in lakhs)	Total No. of farmers benefited
1989-90	84.40	25884
1990-91	89.16	23276
1991-92	2005.40	348618

[Translation]

**Paddy Seeds**

4104. DR. P.R. GANGWAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the paddy seeds supplied to the farmers by the Government during current year were infected;

(b) if so, the reasons therefor;

(c) the number of complaints received by the Government in this regard; and

(d) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No complaints has been received that supply of paddy seeds by Government during he current year were infected.

(b) to (d). Does not arise.

**Women Battalion in Para-Military Forces**

4106. KUMARI VIMLA VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of women battalion in various para-military forces at present, Force-wise;

(b) whether the Government propose to set up more women battalion in these paramilitary forces;

(c) if so, the details in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) There is at present one Mahila battalion in CRPF.

(b) to (d). A proposal to raise another Mahila Battalion of CRPF, comprising women personnel is under consideration.

**Terrorism in Terai**

4107. SHRI GAYA PRASAD KORI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have prepared any action plan to control the increasing terrorist activities in Terai area of Uttar Pradesh;

(b) if so, the details thereof;

(c) whether there is proper coordination amongst the security forces in this area; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). All efforts are being made to curb the problem of terrorism in Terai Area of Uttar Pradesh. Assistance by way of allotment of sophisticated weapons, deployment of para-military forces and finances have been provided to the extent of availability. The Home Minister had convened a meeting in February, 1992 of Chief Ministers/ Governors/Administrators of 10 States/UT Adms. including UP to discuss the spread of terrorism in States outside Punjab. It was decided in this Meeting to take coordinated measures to deal with terrorism, strengthen anti-terrorist operations and have frequent exchange/sharing of information amongst

the affected States.

(c) and (d). A Nodal Group has been functioning for coordination and sharing of information about terrorist activities amongst the affected States.

[English]

#### **Gail-British Gas Joint Venture**

4108. SHRI VIJAY NAVAL PATIL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government have cleared the Gas Authority of India Limited (GAIL)- British Gas Joint venture for supply of piped natural gas to domestic and commercial purposes;

(b) if so, the details thereof;

(c) whether GAIL have any plans to extend the piped natural gas to consumers in other metropolitan cities;

(d) if so, the time by which it is likely to be carried; and

(e) if not, the reasons thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

(e) Keeping in view the availability of gas and the allocations already made, further allocations could not be made.

#### **Financial Assistance for Cooperative Group Housing Scheme**

4109. SHRIRAMESH CHENNITHALA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have received any proposal for the financial assistance for Cooperative Group Housing Scheme for from the State Government of Kerala;

(b) if so, the details thereof;

(c) whether the approval has been accorded and financial assistance released; and

(d) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). No, Sir. However, housing being a State subject, Central assistance is given to the states in the shapes of 'block loans' and 'block grants' without being tied to a particular scheme or head of development.

So far as HUDCO's financial assistance is concerned, upto 31.10.1992, HUDCO has sanctioned 6 projects of different cooperative societies amounting to Rs. 9.1 crores in the State of Kerala with loan commitment of Rs. 6 crores.

#### **Milk Products**

4110. SHRI ANIL BASU:  
SHRI K.P. SINGH DEO:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:



(a) whether it is a fact that the Government has allowed foreign collaborations and investment proposals for manufacture of milk products;

(b) if so, the details thereof;

(c) whether indigenous capabilities are lacking in these areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b). Government has approved the following two proposals to manufacture milk products with foreign collaboration after announcing of new Industrial Policy:

<i>Name of the Indian Company</i>	<i>Name of foreign collaborator</i>	<i>Proposed Location</i>	<i>Item of Manufacture</i>
1. Lacto Proeign India Ltd., New Delhi	(i) M/s. Seppo Ralli Dy. Finland & (ii) M/s. Valio Engg. Ltd., Finland.	Kosi, Mathura (UP).	Lactose, Casein, Whey protein
2. M/s. Vishal Lakto (India) Ltd., New Delhi.	M/s. Valio Engg. Ltd., Finland	Palwal, Faridabad (Haryana)	Lactose

(c) and (d). The indigenous capabilities to manufacture Lactose and Casein is not satisfactory.

#### **Cultivable Land**

4111. SHRI RAJLAL VARMA:  
SHRI BALRAJ PASSI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the area of cultivable land, State-wise;

(b) the extent of increase in cultivable land during the Seventh Five Year Plan, State-wise; and

(c) the target fixed for the Eighth Five Year Plan, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULI APPALLY RAMACHANDRAN): (a) and (b). A statement giving cultivable area for 1989-90 (Provisional) as also the increase in cultivable area during the Seventh Five Year Plan i.e. in 1989-90 over 1984-85, State-wise is annexed.

(c) No targets for cultivable land either at All India level or State-wise are fixed. However, under the centrally sponsored scheme of Reclamation of Alkali (Usar) soils, it is proposed to treat an area of 2.5 lakh hectares during Eighth Plan period (1992-97).

#### **STATEMENT**

*Cultivable Area for 1989-90 (Provisional) as also the absolute increase in cultivable area during the Seventh Five Year Plan i.e. 1989-90 over 1984-85, Statewise.*

<i>State</i>	<i>Cultivable area for 1989-90 (Provisional)</i>	<i>Absolute increase decrease in cultivable area in 1989-90 over 1984-85</i>
1.	2.	3.
Andhra Pradesh	15918	(-) 258
Assam	3229	-
Bihar	11201	(-) 120
Gujarat	12311	(-) 28
Haryana	3800	(-) 30
Himachal Pradesh	829	(+) 11
Jammu & Kashmir	1047	(-) 4
Karnataka	12894	(+) 48
Kerala	2450	(+) 16
Madhya Pradesh	22791	(-) 8
Maharashtra	21169	(-) 24
Orissa	8058	(+) 623
Punjab	4299	(+) 10
Rajasthan	25679	(-) 148
Tamil Nadu	8392	(-) 45
Uttar Pradesh	20898	(+) 13
West Bengal	5932	(-) 185
Others	3576	(-) 181
All India	184473	(-) 280

In the absence of data for these years latest available information have been utilised.

[Translation]

### Construction of Pedestrian Sub-Ways In Delhi

4112. SHRI RAJVEER SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to construct pedestrian sub-ways in Delhi during the year 1992 in view of the increasing population and traffic in Delhi; and

(b) if so, the name of the places where these pedestrian sub-ways are proposed to be constructed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The new Delhi Municipal Committee has reported that three subways have already been completed/commissioned i.e. (i) at the intersection of K.G. Marg with Connaught Circus; (ii) Opposite Hanuman Temple-Baba Kharak Singh Marg; and (iii) K.G. Marg near Hindustan Times Building. Work on two more subways at Pt. Pant Marg and Church Road is in progress.

The Chief Engineer, P.W.D. Delhi Admn. has reported that five pedestrian subways are proposed to be constructed at the following locations:-

1. Vikas Marg-Laxmi Nagar.
2. Ring Road -I. P. Power Station
3. Ring Road -Nauroji Nagar.
4. Ring Road-Wazirpur Depot
5. Palam Marg-Munirka 1st Market.

The Municipal Corporation of Delhi has

reported that at present work is in progress at two places; (i) Construction of subway on Lal Bahadur Shastri Marg near cremation ground and (ii) Construction of subway on Lala Lajpat Rai Marg in front of Defence Colony. Another subway on Najafgarh Road near Tatarpur was started recently by MCD. Other subways planned by MCD during the current years are as under on which the work will be taken up after making site study and analysis of feasibility:-

1. Subway on the Mathura Road near Zoo.
2. Subway on Pusa Road near Sorting Bales School.
3. Pedestrian subway at Najafgarh Road near MIG flats Subhash Nagar, Titarpur, Rajouri Garden.
4. Subway across Lal Bahadur Shastri Marg near Defence Colony flyover.
5. Subway at S. Zaffar Marg.
6. Subway between N.D.S.E. Market on Ring Road.
7. Subway at Lala Lajpath Rai Marg near Shri Ram College.
8. Subway in front of Khanpur Road in M.S. Road
9. Subways under Sarai Rohilla over bridge to connect East Moti Bagh and West Moti Bag.
10. Subway at Red Fort Xing Chandni Chowk.
11. Subway on G.T. Road near Sham Lal College.
12. Subway on Madangir Road No. 13

31

near approach road to Madangir crossing.

13. Subway on Boulevard Road Tis Hazari.

[*English*]

#### Losses in DMS

4113. SHRI S.B. SIDNAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Delhi Milk Scheme incurring losses regularly;

(b) if so, the reasons thereof; and

(c) the steps taken by the Government to minimise the losses?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) The losses are primarily on account of the low sale price of liquid milk supplied by Delhi Milk Scheme.

(c) The steps include optimum utilisation of capacity low per unit consumption of utilities and consumables, improvement in operational efficiency and periodical revision of sale price of milk and milk products to meet part of the losses.

[*Translation*]

#### World Bank Assistance to U.P. for Water Supply and Sanitation

4114. SHRI RAM BADAN:  
SHRI ARJUN SINGH YADAV:  
SHRI HARIKEWAL PRASAD:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the World Bank assistance has been provided to Uttar Pradesh for its water supply and sanitation projects;

(b) if so, the details thereof; and

(c) the name of the districts where work has been undertaken under this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) and (c). An Uttar Pradesh Urban Development Project with water supply and sewerage component is under implementation with World bank assistance of US \$ 135.0 million since 1987. The towns covered under the project are Kanpur, Agra, Varanasi, Allahabad, Lucknow, Barilyly, Moradabad, Gorakhpur, Aligarh, Saharanpur, Ghaziabad, Dehradun, Nainital, Jhansi, and Merrut.

[*English*]

#### Homeless Tribals

4115. SHRI HARI KISHORE SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any record available for the homeless people in the tribal areas of Bihar;

(b) if so, whether the Government propose to conduct a survey in the tribal areas;

(c) if not, the reasons thereof; and

(d) the steps proposed to be taken for their rehabilitation?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT  
(SHRI M. ARUNACHALAM): (a) No, Sir.

(b) to (d). Housing is a State subject and hence it is for the State Government to formulate schemes for the welfare of the weaker sections including the Scheduled Tribes. The National Housing Policy, which has been placed on the Table of Lok Sabha on 9.7.92 envisage facilitative role of the Government of India in the provision for shelter to the shelterless including tribal population. It is, therefore, for the State Government concerned to take appropriate measures in this direction.

#### Dhabas in Delhi

4116. SHRI NAWAL KISHORE RAI:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Action against eating houses without licences ordered" appearing in the Times of India' dated October 24, 1992;

(b) if so, the policy of the Municipal Corporation of Delhi in regard to low priced eating houses (dhabas) prevalent in different parts of Delhi; and

(c) the steps taken to ensure that low income groups are not deprived of their meals from such low priced dhabas by the harsh policy of the Corporation?

THE MINISTER OF STATE IN THE  
MINISTRY OF URBAN DEVELOPMENT  
(SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) and (c). Municipal Corporation of Delhi reports that health licence under Section 427/421 of the MMC Act, 1957 is granted to

eating houses in MCD areas subject to fulfilment of the technical requirement laid down for the trade licence. Eating houses running without a licence are prosecuted irrespective of the fact whether the established is small or big, and health licence, mentioned above, is not a harsh policy as it is in the public interest.

#### Special Employment Exchanges for Handicapped

4117. SHRIMATI DIPIKA H.  
TOPIWALA:  
SHRI PRABHU DAYAL  
KATHERIA:

Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to open Special Employment Exchanges/Special Employment cells for the welfare and rehabilitation of the handicapped persons;

(b) if so, the details thereof; and

(c) the number of such exchanges and cells in existence, if any and the locations thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). There are 23 Special Employment Exchanges and 55 Special Employment Cells in the normal employment exchanges for the welfare and rehabilitation of the handicapped persons. The location of the Special Employment Exchanges and the Special Employment Cells is given in the statement I & II attached. At present there is no proposal to open more Special Employment Exchanges/Special Employment Cells.

## STATEMENT-I

*Location of Special Employment Exchanges for Physically Handicapped*

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<i>Name of State</i>	<i>Location</i>
Andhra Pradesh	Hyderabad Vishakhapatnam
Assam	Guwahati
Bihar	Patna
Gujarat	Baroda Surat Rajkot Ahmadabad
Haryana	Chandigarh
Himachal Pradesh	Shimla
Kerala	Trivandrum
Karnataka	Bangalore
Madhya Pradesh	Jabalpur
Maharashtra	Bombay
Manipur	Imphal
Orissa	Bhubaneswar
Punjab	Ludhiana
Rajasthan	Jaipur
Tamil Nadu	Madras
Tripura	Agartala
Uttar Pradesh	Kanpur
West Bengal	Calcutta
Delhi	New Delhi

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## STATEMENT - II

*Location of Special Cells in the States*

<i>S.No.</i>	<i>Name of the State Special Cell</i>	<i>Location of the</i>
1.	Andhra Pradesh	Visakhapatnam
2.	-do-	Vijayawada
3.	Assam	Jorhat
4.	Bihar	Maraphari
5.	Gujarat	Mehsana
6.	Haryana	Mahendergarh
7.	-do-	Sonepat
8.	Himachal Pradesh	Dharmsala
9.	Jammu & Kashmir	Jammu
10.	Kerala	Palghat
11.	-do-	Neyyattinkara
12.	-do-	Nedumangad
13.	-do-	Kayamkulam
14.	-do-	Aluva
15.	-do-	Irinjalakuda
16.	Karnataka	Mysore
17.	Karnataka	Tumkur
18.	Madhya Pradesh	Bilaspur
19.	-do-	Durg
20.	-do-	Dewas
21.	-do-	Rewa

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<i>S.No.</i>	<i>Name of the State Special Cell</i>	<i>Location of the</i>
22.	Maharashtra	Nasik
23.	Maharashtra	Sholapur
24.	-do-	Thane
25.	-do-	Kolhapur
26.	Manipur	Imphal
27.	Meghalaya	Shillong
28.	Orissa	Cuttack
29.	Rajasthan	Alwar
30.	-do-	Kota
31.	-do-	Ajmer
32.	-do-	Jhunjhuna
33.	-do-	Sikar
34.	-do-	Sriganganagar
35.	Tamil Nadu	Coimbatore
36.	-do-	Chenglepat
37.	-do-	Cuddalore
38.	-do-	Salem
39.	-do-	Tirunelveli
40.	-do-	Vellore
41.	-do-	Chidnebaranar
42.	-do-	Pariyar
43.	-do-	Uthaganelam

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S.No.	Name of the State Special Cell	Location of the
44.	Uttar Pradesh	Gorakhpur
45.	-do-	Mathura
46.	-do-	Bareilly
47.	-do-	Ghaziabad
48.	-do-	Aligarh
49.	-do-	Sitapur
50.	West Bengal	Barrackpore
51.	-do-	Howrah
52.	-do-	Purulia
53.	-do-	Kharagpur
54.	Nagaland	Kohima
55.	Punjab	Amritsar

### Small and Marginal Farmers

4118. PROF. K.V. THOMAS: Will the Minister of AGRICULTURE be pleased to state the Small and Marginal Farmers in the country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): The requisite information is given in the statement enclosed.

### STATEMENT

*Statewise Number of Small and Marginal Holdings in India. 1985-86*

*(No. in Thousands)*

Sl. No.	State	Small (1-2 ha.)	Marginal (below 1 ha)
1.	Andhra Pradesh	1714	4461

<i>Sl. No.</i>	<i>State</i>	<i>Small (1-2 ha.)</i>	<i>Marginal (below 1 ha)</i>
2.	Arunachal Pradesh	16	14
3.	Assam	546	1451
4.	Bihar	1327	8976
5.	Goa	10	58
6.	Gujarat	737	801
7.	Haryana	265	502
8.	Himachal Pradesh	155	463
9.	Jammu & Kashmir	187	875
10.	Karnataka	1293	1792
11.	Kerala	282	3993
12.	Madhya Pradesh	1613	2733
13.	Maharashtra	2104	2488
14.	Manipur	48	67
15.	Mizoram	19	21
16.	Meghalaya	51	59
17.	Nagaland	19	8
18.	Orissa	710	1868
19.	Punjab	208	256
20.	Rajasthan	920	1358
21.	Sikkim	10	13
22.	Tamil Nadu	1260	5498
23.	Tripura	70	211

(No. in Thousands)

Sl. No.	State	Small (1-2 ha.)	Marginal (below 1 ha)
24.	Uttar Pradesh	2964	13782
25.	West Bengal	1175	4343
All Union Territories		16	57
All India		17919	56148

**Out of Turn Allotment of DDA Flats/ Plots to SCs/STs**

4119. SHRI SHASHI PRAKASH: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 400 on February 26, 1992 regarding out of turn allotment of DDA flats/plots to SCs/STs and state:

(a) whether the information asked for has been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The DDA has reported that there is no provision for out of turn allotment of residential plots under the existing DDA Schemes. Out of 167 flats allotted on out-of-turn basis, 2 were allotted to SC/ST persons. Thereafter DDA has allotted 260 flats on out-of-turn basis till 20-2-92 out of which 9 flats have been allotted to SC/ST persons. It is not correct that handicapped persons and deserving members of SC/ST who fulfill conditions of out-of-turn allotment are ignored. Their applications are duly considered.

(c) Question does not arise.

[Translation]

**Refund of Registration Fee to Registrant of Ambedkar Housing Project**

4120. DR. LAL BAHADUR RAWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether DDA refunded the registration fee without interest to the unsuccessful application of the Ambedkar Housing Scheme;

(b) if so, the reasons therefor;

(c) the total amount deposited by the unsuccessful registrants and the interest earned thereon by DDA;

(d) whether DDA refunded the registration fee alongwith the interest thereon to the unsuccessful applications of the previous housing schemes; and

(e) the steps proposed to be taken to pay the interest to unsuccessful applicants of Ambedkar Housing Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The DDA has reported that as there was no conditions for payment of interest to the unsuccessful applicants as contained in para-II (iv) of the brochure, no interest was paid.

(c) The total deposited amount refunded to unsuccessful applicants was Rs. 11.49 crores (approximately). There was no separate deposit account for the Ambedkar Awas Yojana and the money was kept in the total fund of DDA and the amount was also refunded from the same.

(d) All the applicants under the previous Housing Registration Schemes were registered as it was not restricted to specified number as in the case of Ambedkar Awas Yojana. As such there was no question of refund of registration money to the applicants under the previous Housing Schemes.

(e) Interest is not payable to unsuccessful applicants under the Ambedkar Awas Yojana as per terms and conditions of the Registration brochure.

#### **Requirement of Fertilizers, Seeds and Pesticides**

4121. SHRI NITISH KUMAR:  
DR. MAHADEEPAK SINGH  
SHAKYA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have assessed the requirement of fertilizers, seeds and pesticides by the end of Eighth Five Year Plan;

(b) if so, the details thereof;

(c) the availability of these items in the country at the beginning of the Eighth Five Year Plan; and

(d) the action plan formulated to meet this increased demand?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). Yes, Sir. The requirement of fertilizers, seeds and pesticides by the terminal year of the Eighth Five Year Plan i.e. 1986-87 has been assessed as follows:

Fertilisers 189.86 - 193.39 lakh tonnes,

Seeds 70.00 lakh quintals.

Pesticides 94,000 Metric Tonnes.

(c) At the beginning of the Eighth Five Year Plan i.e. 1992-93, the availability is as follows:

Fertilisers 148.15 lakh tonnes.

Seeds 65.83 lakh quintals.

Pesticides 75,000 Metric Tonne.

(d) The Department of Agriculture and Cooperation in consultation with the State Departments of Agriculture assesses the requirement of fertilisers seeds and pesticides in each year prior to the Kharif and Rabi season.

The availability of these inputs through indigenous sources is ascertained. However, arrangements are made to meet the deficiency between production and requirements by arranging imports.

A new Policy on Seed Development is under implementation since October, 1988 with emphasis on liberalising the import of seeds of oilseeds, pulses coarse grains vegetable and flowers so as to make available to farmers the best planting material available any where in the world to improve production/ productivity and farm income.

**Agricultural Projects in Karnataka**

4122. SHRIMATI CHANDRA PRABHA

URS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Karnataka has sought the World Bank aid for 12 schemes under Comprehensive Agricultural Development Projects;

(b) if so, the amount of world bank aid sought;

(c) the places where these schemes likely to be taken up in Karnataka under the said project;

(d) the duration of the project;

(e) whether the World Bank has given the aid; and

(f) if not, the steps taken to get the World Bank aid?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (f). Yes, Sir. Government of Karnataka has sought World Bank assistance for an Agricultural Development Project (ADP) for the State. The project is in formative stage and investment components, area of operation, quantum of assistance duration of project etc. are yet to be finalised. The entire process of ADP formulation generally takes about a year, and these details would be available, only after the project has been appraised.

**Cash Crops**

4123. PROF. RASA SINGH RAWAT: Will the Minister of AGRICULTURE be pleased to state:

(a) the total production of cash crops

and other foodgrains in Rajasthan during the year 1991-92;

(b) the assistance provided by the Government to Rajasthan to increase the production of cash crops and foodgrains during the year 1991-92;

(c) the new technologies adopted to increase the area under cash crops and foodgrains; and

(d) the various research work undertaken by the Indian Council of Agricultural Research in Rajasthan in view of its soil and its climatic geographical conditions?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The total production of foodgrains and cash crops in Rajasthan during 1991-92 is given below:

<i>Crop</i>	<i>Production in '000 tonnes</i>
Foodgrains	7947
Oilseeds	2702
Sugarcane	1360
Cotton	845

Note \* Production in '000 bales of 170 Kg. each.

(b) The Central assistance provided to Rajasthan Government for increasing the production of each crops and foodgrains during the year 1991-92 is indicated in the statement attached.

(c) To increase the production and productivity of cash crops and foodgrains location specific high yielding varieties of foodgrains and improved varieties of cash crops have been evolved and are being

recommended for adoption by the farmers. Besides assistance is being provided to the farmers with regard to the use & quality seeds, herbicides, micro-nutrients, pesticides, improved farm implements, P.P. equipments, etc. under various Central/Centrally Sponsored Schemes.

(d) The Central Arid Zone Research Institute, Jodhpur is engaged in developing technologies for management of sandy soil

for crop production, stabilization of sand dunes with the help of tree and grass plantation, improvement of pearl millet and developing varieties suitable for Rajasthan conditions, identification and improvement of tree species especially Khejri (*Prosopis Cineraria*) for intergrating them in agro-forestry systems. The Institute is also developing technologies for arid horticulture so that the land can be best use for both crop as well as fruit production.

### STATEMENT

(A) Assistance provided to Government of Rajasthan under various Central/Centrally Sponsored Schemes during 1991-92:

(Rs. in lakh)

Name of the Scheme	Assistance provided
1. Special Foodgrains Production Programme (SFPP) for Wheat	167.57
2. SFPP -Maize and Millets	190.17
3. SFPP - Pulses	88.22
4. National Pulses Development Programme	175.25
5. Oilseeds Production Programme	341.63
6. Intensive Cotton Development Programme	46.22

(B) List of Centres operating under various All India Coordinated Research Projects of Foodgrains and Cash Crops in Rajasthan and financial assistance provided during 1991-92 by the I.C.A.R.

Name of AICRP Centre	Centres	ICAR Share (1991-92) (Rs. in lakhs)
(a) Foodgrains		
1. Rice	Kota	1.47
2. Wheat	Kota Durgapura	4.91 9.99

	<i>Name of AICRP Centre</i>	<i>Centres</i>	<i>ICAR Share (1991-92) (Rs. in lakhs)</i>
3.	Barley	Durgapura	5.85
4.	Maize	Udaipur	12.53
		Banswara	4.06
5.	Sorghum	Udaipur	6.90
6.	Pearl Millet	Durgapura	6.66
7.	Guar	Durgapura	3.00
8.	Pulses	Navigaon	13.32
		Sriganganagar	3.44
		Fatehpur	2.98
(b)	<i>Cash crops</i>		
1.	Cotton	Sriganganagar	5.26
		Banswara	1.89
2.	Sugarbeet	Sriganganagar	2.04

[English]

**Projects Prepared by North East Council**

4124. SHRI PROBIN DEKA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have asked the North East Council to prepare time bound development programme/ projects in the region;

(b) if so, the details thereof; and

(c) the details of the on-going projects undertaken by the council during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): (a) to (c). The schemes of the North Eastern Council are approved by the Planning Commission on the basis of the cost estimates and completion schedule submitted by the Council. The schemes are implemented by the Governments and Central agencies in accordance with the time schedule.

The North Eastern Council projects are mainly inter-state and regional in nature. Some of the major projects undertaken by the Council during the last three years are:-

(i) The Doyang Hydro-electric project

- and Transmission Line Projects in Nagaland;
- (ii) Ranganadi Hydro-electric project and Transmission Line Project in Arunachal Pradesh;
- (iii) Support to Jogigopa Bridge in Assam;
- (iv) Inter-State Transmission Lines;
- (v) Inter-State Roads;
- (vi) Improvement of 13 airports in the North Eastern States;
- (vii) Upgradation of Dt. B. Barooah Cancer Institute in Assam;
- (viii) Preservation and Documentation Socio Cultural heritage of People of North Eastern Region;
- (ix) Regional Foundation Seed Potato Farm in Mizoram;
- (x) True Potato Seed Farm in Tripura;
- (xi) Rejuvenation of Lohtak Lake in Manipur;
- (xii) Investigation of Water development projects;
- (xiii) North Eastern Regional Institute of Science and Technology in Arunachal Pradesh;
- (xiv) North Eastern Police Academy in Meghalaya.

(a) whether the fertilizers companies are reluctant to sell Di-Ammonium Phosphate (DAP) at Government's recommended price;

(b) if so, the details thereof;

(c) the total amount of subsidy provided by Government in this regard; and

(d) the steps proposed by the Government to control the fertilizers prices?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). The price, movement and distributor of Di-Ammonium Phosphate (DAP) were decontrolled by the Government of India w.e.f. 25.8.1992. Therefore, the prices are now covered by the market forces.

(c) and (d). In order to cushion the impact of rise in prices of decontrolled fertilizers the Government have sanctioned Rs. 340 crores to provide a concession of Rs. 1000/- per tonne to farmers on DAP, MOP etc. Out of this, a sum of Rs. 200 crores has been provided for DAP.

Besides, the Government have taken several steps to reduce the prices of fertilizers which inter-alia include reduction in railway freight by Rs. 150/- per tonne, availability of foreign exchange at official rate for import of raw materials for DAP, abolition of customs duty for import of phosphonic acid and provision of transport subsidy for movement of fertilizers to remote/hilly areas etc. The State Government have also been asked to remove various duties and taxes at the local level.

#### **Sale of Di-Ammonium Phosphate**

4125. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of AGRICULTURE be pleased to state:

#### **Coconut Plantation**

426. DR. KARTIKESWAR PATRA: Will the Minister of AGRICULTURE be pleased to state:



(a) the total area under coconut cultivation at present, State-wise;

(b) the area proposed to be covered this year, State-wise; and

(c) the States where demonstration-cum-seed production farms are proposed to be set up in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) State-wise area under coconut during 1990-91 is given in the statement attached.

(b) The area proposed to be covered under coconut during 1992-93 is given below:-

<i>State</i>	<i>Area (HA.)</i>
Kerala	1800
Karnataka	1500
Tamil Nadu	785
Andhra Pradesh	950
Assam	200
Orissa	150
West Bengal	150
A & N Island	100
Madhya Pradesh	100
Bihar	60
Tripura	35
Maharashtra	40
Manipur	35

<i>State</i>	<i>Area (HA.)</i>
Gujarat	20
Goa	50
Pondicherry	13
Nagaland	12
<b>Total</b>	<b>6000</b>

(c) During the Eighth Plan Period, it is proposed to establish five demonstration-cum-seed-production farms in the States of Kerala (2 farms of 20 hac. each), Karnataka (40 hac.), Andhra Pradesh (40 hac.) and Orissa (40 hac.).

#### STATEMENT

##### *Statewise Area of Coconut During 1990-91*

<i>State</i>	<i>Area (Thousand Hectares) 1990-91</i>
Andhra Pradesh	61.2
Assam	9.8
Goa	23.8
Karnataka	232.9
Kerala	864.1
Maharashtra	7.8
Orissa	32.6
Tamil Nadu	226.4
Tripura	7.0
West Bengal	19.8
A & N Islands	23.9

State	Area (Thousand Hectares) 1990-91
Lakshadweep	2.8
Pondicherry	1.8
All India	1513.9

### Terrorist Activities in U.P and Delhi

4127. SHRISHRA VANKUMARPATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of activities of Punjab terrorist in Uttar Pradesh and Delhi during the last four months;

(b) the number of terrorists killed and apprehended during the period and the number of those who have surrendered with or without arms; and

(c) the number and details of terrorists' hideouts unearthed and liquidated during the period?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) to (c). According to information available, during the Period from July, '92 to October, '92 in UP, 59 persons were killed by terrorists, 7 terrorists were killed and 39 terrorists were arrested and one terrorist surrendered. In Delhi during the same period two terrorists have been killed and 7 arrested. A number of raids on the hide-outs of suspected terrorists in UP and Delhi have been made.

### Recruitment of SC/ST In Para-Military Forces

4128. KUMARI FRIDA TOPNO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of jawans recruited in BSF, CISF, CRPF and other Central Paramilitary forces during the last three years, year-wise;

(b) the number out of them belonging to SC/ST recruited in the said period;

(c) the number of reserved posts for SCs/STs lying vacant for at present; and

(d) the steps taken to fill the vacant posts?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) The number of jawans recruited in BSF, CISF, CRPF, ITBP and Assam Rifles during the years 1989, 1990 and 1991 is as under:-

1989	: 31889
1990	: 37318
1991	: 31550
Total	: 100757

(b) The number of persons belonging to SC and ST recruited in BSF, CRPF, CISF, ITBP and Assam Rifles during 1989, 1990 and 1991 is as under:-

1989	: 10574
1990	: 10216
1991	: 7183
Total	: 27973

(c) 409 posts reserved for SCs and STs are lying vacant in the aforementioned Para-Military Forces at present.

(d) Efforts are made during the general recruitments to enlist as many SC and ST candidates as possible. In addition, special recruitment efforts are also made periodically to fill up the vacancies reserved for SCs/STs.

SHRIMATI BIBHU KUMARI  
DEVI;  
SHRI PAWAN KUMAR  
BANSAL  
SHRI J. CHOKKA RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

### **Development of Small and Medium Towns in Kerala**

4129. SHRI V.S. VIJAYARAGHAVAN:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any proposal for development of small and medium towns in Kerala is pending with the Union Government;

(b) if so, the details thereof; and

(c) the time by which it is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir. Based on various proposals received from the Government of Kerala under the Schemes for Integrated Development of Small and Medium Towns (IDSMT), Schemes have been undertaken in 21 towns and Central assistance amounting to Rs. 667.4 lakhs released from 1979-80 till 31.3.92. For the current financial year 1992-93, no proposals have been received from the Government of Kerala so far under the IDSMT Scheme.

(b) and (c). Does not arise in view of reply to part (a).

### **Amendment of IPC, CrPC and Evidence Act**

4130. SHRI B.L. SHARMA PREM:  
SHRI SHRAVAN KUMAR  
PATEL:

(a) whether the Government propose to amend the Indian Penal Code, Criminal Procedure Code and Evidence Act to plug the loopholes found in their operations; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB): (a) and (b). A Conference of Chief Ministers was held on 13th November, 1992 at New Delhi to discuss the various issues pertaining to the Administration of Criminal Justice. The Conference inter-alia endorsed a time bound programme for adoption in respect of:

- (i) amendment of Cr.P.C., I.P.C., and Evidence Act to remedy the weaknesses and shortcomings found in their operations;
- (ii) Exploring possibilities of improvements in procedures to ensure speedy trial in Courts;
- (iii) Setting up of Directorate of Prosecution to effectively supervise the investigation and prosecution;
- (iv) Training of investigative officers, judicial officials and prosecutors at various levels;
- (v) Exploring alternatives to prison sentences by de-penalisation and de-institutionalisation;

- (vi) Securing redress to victims of crime; and
- (vii) Reduction in overcrowding in jails by streamlining the bail provisions.

The Conference also decided to set up a Steering Group comprising the Union Home Minister, concerned Central Ministers and some Chief Ministers to continuously monitor the implementation of the several major proposals contained in the agenda for the Conference.

The Steering Committee will consider the various proposals and make suggestions for appropriate action by the Government.

#### **World Bank Aided Prpojets**

4131. SHRI SANDIPAN BHAGWAN THORAT: Will the Minister of AGRICULTURE be pleased to state:

(a) the World Bank aided proojects under implementation;

(b) the progress made under these projects, project-wise;

(c) whether the World Bank has reviewed these projects during the last two years;

(d) if so, the main observations made in the report; and

(e) the follow-up action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) and (b). There are 12 on-going projects with World Bank Assistance under implementation. Project-wise details and the

progress of disbursement made under these projects are given in the statement attached.

(c) Yes, Sir.

(d) The World Bank Missions after having field and personal discussions with the State Government officials review the progress of project implementation and give their observations/recommendations in the Report. The main observations of the World Bank Mission Reports generally relate to:

- (i) Inadequate Budgetary Support.
- (ii) Slow progress of physical targets such as staff, civil works, vehicles, training etc.
- (iii) Project Management.
- (iv) Planning Procedure.
- (v) Monitoring and evaluation,
- (vi) Release of funds to Line Departments.

(e) The observations and recommendations of the World Bank Missions for each project are made available to the State Governments concerned and also to this department for further follow up of action. The Subject Matter Divisions and the Project Preparation and Monitoring Cell in the department take up these issues pointed out by the World Bank Missions with the State Governments and other implementing agencies concerned. The progress in the implementation of these recommendations is periodically reviewed and necessary action initiated.

## STATEMENT

(US \$ Million)

Sl.No.	Project/States covered	Effective date & Closing Date	Project Cost	IDA Credit	Bank On	Total	Cumulative disbursement upto Oct., 92
1	2	3	4	5	6	7	8
1.	N.A.E.P. I (M.P., ORI. & RAJ)	11.04.85 31.03.93	65.00	44.62	-	44.52	39.50
2.	NAEP - II (Guj, Har, Kar. & J & K)	13.12.85 31.03.93	83.60	63.58	-	63.58	42.45
3.	N.A.E.P. - III (Asm, Bhr, H.P., PJB & U.P.)	01.04.87 30.06.94	140.20	80.84	-	80.84	40.48
4.	National Dairy - II (AP, Asm, Bhr, Goa, Guj, Hr, HP, JK, Kar Ker, MP, Mah, Ori, Pjb, Raj, TN, UP, WB & Pdy)	08.04.88 31.12.94	677.70	165.50	200.00	365.50	126.38
5.	N.S.P.- II (AP, Asm, Bhr, Guj, Kar, MP, Mah, Ori, Raj, U.P. & WB)	28.09.89 30.06.95	177.50	148.30	-	148.30	48.09
6.	Rainfed Watershed (AP, Kar, M.P. & Mah.)	29.06.84 31.12.92	45.50	33.05	-	33.05	15.74

(US \$ Million)

Sl.No.	Project/States covered	Effective date & Closing Date	Project Cost	IDA Credit	Bank On	Total	Cumulative disbursement upto Oct., 92
1	2	3	4	5	6	7	8
7.	N.A.R.P. - II (Ap, Asm, Bhr, Guj, Har, HP, JK, Kar, Ker, Mp, Mah, Ori, Pjb, TN, UP & WB)	21.04.86 30.06.93	110.90	78.93	-	78.93	43.49
8.	A.P. Cyclone Emergency Reconst (A.P.)	21.10.90 31.03.94	380.00	172.20	40.00	212.200	92.11
9.	Intgrated Watershed (Plains) (Guj, Ori, & Raj)	28.02.91 31.03.94	91.80	58.17	-	58.17	3.36
10.	Intergarted Watershed (Hills) Har, H.P; J & K, 7 Pjb)	11.01.91 30.06.97	125.60	77.56	-	77.56	6.18
11.	Agri. Devpt. Project (Tamil Nadu)	31.07.91 30.06.98	134.00	87.53	20.00	107.53	6.80
12.	Shrimp & Fish Culture (AP, Bhr, Ori, U.P. & WB)	28.05.92 31.06.99	95.00	85.89	-	85.89	4.00
			2127.40	1096.07	260.00	1356.07	468.58

**Bharatiya Breeds of Cows**

[Translation]

4132. SHRIGUMAN MALLODHA: Will the Minister of AGRICULTURE be pleased to state:

(a) the population of Bharatiya breeds of cows at present;

(b) whether these breeds are likely to become extinct;

(c) if so, the steps taken to protect them;

(d) whether all these cows are covered under the Project Director on Cattle; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) 54.371 million as per provisional figures of 1987 livestock census.

(b) No, Sir.

(c) Department of Animal Husbandry and Dairying is implementing a Scheme in Association with the State Governments for economic Development and for conservation of certain indigenous breeds.

(d) No, Sir.

(e) Under the All India Coordinated Research Programme on Cattle improvement, two breeds namely Angloa and Haryana have been taken up for genetic studies and improvement through associated herd testing at the Project Directorate on Cattle functioning under the Indian Council of Agricultural Research.

**Illegal Constructions and Encroachments**

4133. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Municipal Corporation of Delhi, New Delhi Municipal Committee, Delhi Development Authority and the Delhi Police have recently launched or propose to launch any special campaign to remove illegal constructions and encroachments;

(b) if so, the details of the specific areas it is proposed to be launched; and

(c) the steps taken to ensure that no illegal constructions and encroachments take place on the Government land?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The removal of encroachments unauthorised construction is an on-going process. Action to remove such encroachments/structures is taken from time to time under the provisions of the relevant Acts by Municipal Corporation of Delhi, New Delhi Municipal Committee and Delhi Development Authority with the help of Police. NDMC has reported that a special drive was launched by it against the unauthorised encroachments and it has removed the entire unauthorised encroachments from Sarojini Nagar, Chelmford Road, Connaught Place, Janpath, Regal and Church Road at Central Secretariat. DDA has removed large encroachments and reclaimed properties in a number of places. Delhi Police has also launched a drive/campaign to get encroachments removed, in selected areas

and intend extending the same to other areas in course of time. Concerted drive for the removal of encroachments especially in main marketing centres and roads, was taken up by M.C.D. In order to ensure that no new illegal construction or jhuggi should come up anywhere in Delhi, National Capital Territory of Delhi have set up five Special Vigilance Teams covering all nine Police Districts of Delhi. The Special Vigilance Team consist of Addl. District Magistrate, Deputy Commissioner of Police and Zonal Assistance Commissioner of the area. These teams have succeeded in removing the following encroachments:-

- (i) 25 kabaris sitting on MCD land in Munirka, New Delhi were removed;
- (ii) 25 new constructions and boundary wall were removed in Munirka;
- (iii) 22 structure with roof/without room were demolished in village kanjwala covering 4 acres of land.
- (iv) 3 rooms and 10 boundaries were demolished in village Bhalaswa, Delhi.
- (v) 16 built up rooms and 10 boundary walls were demolished and 3 acres of gaon sabha land was cleared of encroachment.
- (vi) 2.5 acres of gaon sabha land in village Holarrbi Kalan was cleared of encroachment by way of demolishing boundary walls.

### Mushroom Production

4134. SHRIMATI GIRIJA DEVI: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the demand of the Indian

Mushroom is increasing continuously in abroad; and

(b) if so, the steps being taken by the Government to boost its production?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) and (b). Government of India have proposed to implement a Central Sector Scheme with an outlay of Rs. 10,000 crores during Eighth Five Year Plan for boosting mushroom cultivation in the country for meeting and export cements.

[English]

### Assistant Engineers in CPWD

4135. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the seniority of Assistant Engineers of CPWD has been fixed as per the Supreme Court's judgement of May 8, 1992; and

(b) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) Does not arise in view of (a) above.

### Refugees from Former East Pakistan

4136, SHRI SUBHASH CHANDRA NAYAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the approximate number of former East Pakistan refugees settled down in Dandakaranya project area;



(b) whether these refugees are now unwilling to stay there and they want to go back to former East Pakistan;

(c) whether they have sought the help of the Union Government to make arrangements for their repatriation; and

(d) if so, the steps taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) 25,231 Displaced persons families from erstwhile East Pakistan who had arrived in India upto 25.3.1971 were resettled in the Dandakaranya project.

(b) to (d). No representation has been received from these displaced persons indicating that they are unwilling to stay in the Dandakaranya area and want to go back to former East Pakistan. They have not sought the help of Government of India for their repatriation.

#### **Prawn Farms In Tamil Nadu**

4137. DR. SHRIMATI K.S. SOUNDARAM: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of prawn farms in Tamil Nadu;

(b) whether the prawn yields have been increased in Tamil Nadu during the last three years;

(c) if so, the details thereof; and

(d) the steps taken to further increase its production?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI

MULLAPALLY RAMACHANDRAN): (a) There are ten departmental, six research and seven private prawn farms in Tamil Nadu.

(b) and (c). Yes, Sir. The Prawn production in Tamil Nadu has increased from 9702 tonnes in 1988-89 to 19606 tonnes in 1990-91.

(d) The Central Government have sanctioned four Brackishwater Fish Farmers' Development Agencies (BFDA) in the coastal districts of South Arcot, Thanjavur, Chidambaram and Chengai Anna and one prawn seed hatchery at Neelankarai for promoting prawn farming, BFDA provides Rs. 30000/- ha. for development of ponds and first crop inputs to prawn farmers, as subsidy.

#### **Allotment of land to MIG Registrants In Rohini**

4138. SHRI PHOOL CHAND VERMA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on July 23, 1992 no USQ No. 2354 regarding allotment of land to MIG registrants in Rohini Residential Scheme and state:

(a) the details of those 77 registrants who had exclusively applied for 60 sq. metres plots in Rohini Residential Scheme;

(b) the details of such registrants who have been allotted 60 sq. metres plots out of 77 registrants; and

(c) the steps Government propose to take to allot plots to remaining registrants and by when these are likely to be allotted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) As reported by DDA 76 registrants and not 77 as answered in Unstarred Question No. 2354 of 23.7.1992

replied in Lok Sabha, opted exclusively for 60 sq. metres plots under the Rohini Residential Scheme. The Details are given in the statement attached.

(b) Nil. As no draw has been held by DDA after the last draw held on 27.3.1991.

(c) It is proposed by DDA to acquire 550 hect. of land in Rohini in the year 1992-93 subject to availability of finances. Allotment of plots to the remaining registrants under the Rohini Residential Scheme will be possible only after the land has been acquired and developed.

## STATEMENT

*Remaining Non-Allottees of Rohini Residential Scheme who opted for 60 SQ.M. (M.I.G.) Plot Only*

S.No.	Name	Ply. No	R <sup>sv</sup> Cat	Apl. No.	For No.	OPT-I	OPT-II	
1	2	3	4	5	6	7	8	
1.	Bhagwan Sahai	04732	General	037010	018842	M/9/23052	60	60
2.	Saroj Jain	04746	General	258519	030651	M/9/21597	60	
3.	Sh. Navinder Kumar Sharma	04849	General	049941	016860	M/9/21893	60	
4.	Suresh Chand Gupta	04922	General	211229	009814	M/9/17761	60	60
5.	Ajudhia Nath Kochhar	05313	General	235699	024610	M/9/20421	60	
6.	Nirmala Devi	05328	General	243200	015510	M/9/21241	60	
7.	R.C. Gupta	05401	General	028729	005738	M/9/01992	60	60
8.	Mrs. Ranjit Kaur	05716	General	236936	014288	M/9/20580	60	
9.	Gopal Dutt	05942	General	077159	027617	M/9/06563	60	60
10.	S.K. Saini	05942	General	183470	012559	M/9/16363	60	
11.	Ramola Keshav Chander	06324	General	238720	015842	M/9/20776	60	60

Sl.No.	Name	Pty. No	Resv Cat	Apl. No.	For No.	OPT-I	OPT-II	
1	2	3	4	5	6	7	8	9
12.	K. Rama Krishan	06767	General	105008	005266	M/9/09443	60	60
13.	Sam Mathew K	06811	General	083939	000302	M/9/07255	60	60
14.	Ramesh Chander Sukhija	06903	General	021649	003727	M/9/01176	60	60
15.	M. Anantha Raman	07077	General	027385	020982	M/9/0784	60	60
16.	Sarita Khurana	07305	General	068971	021117	M/9/05979	60	60
17.	Nemai Chandra Bose	07493	General	165556	012279	M/9/14663	60	60
18.	Walaiti Ram	07704	General	09013	001823	M/9/08002	60	60
19.	Jai Parkash	07881	General	122684	006326	M/9/11288	60	60
20.	Amar Singh Mohan	08005	General	090709	008525	M/9/07914	60	60
21.	Parveen Kumar Bhatnagar	08121	General	085180	017264	M/9/07414	60	60
22.	A.D. Singh	08154	Ex-Servic	07122	010598	M/9/00071	60	60
23.	Savitri Devi	08333	General	061585	000358	M/9/05487	60	60

Sl.No.	Name	Pty. No	Resv Cat	Apl. No.	For No.	OPT-I	OPT-II
1	2	3	4	5	6	7	8 9
24.	Deo Narain Jha.	08346	General	047243	001632	M/9/04197	60 60
25.	Dayanand Arora	08503	General	024179	013041	/9.01446	60
26.	Bimla Sehgal	08530	General	028793	028296	/9/02003	60
27.	Staya Prakash Sharma	08821	General	010288	009764	//00045	60
28.	Davinder Kumar Chopra	08837	General	173002	007509	/9/15461	60
29.	Rajeshwar Dass Garg	09453	General	122435	003212	M/9/11265	60 60
30.	Sh. Murari Dutt Chaturvedi	00712	General	121845	025884	M/9/23438	60 60
31.	K.N. Ghosh	09762	General	083985	023062	M/9/07257	60
32.	Inderjit	09795	General	205900	026679	M/9/23499	60
33.	Gulab Singh Negi	09856	General	216631	025016	M/9/18132	60
34.	Urmila Mehra	10176	General	067038	018672	M/9/05818	60 60
35.	Narendra Kumar Saxena	10189	General	258723	011053	M/9/21632	60 60

Sl.No.	Name	Pty. No	Resv Cat	Apl. No.	For No.	7	8	9
36.	Himadri Mookherjee	10747	General	026271	022565	M/9/01680	60	60
37.	Ram Singh	10794	General	055141	018513	M/9/04942	60	60
38.	Madhu Bala Gupta	10926	General	078237	021473	M/9/06700	60	60
39.	Jagdish Raj	10982	General	234282	011602	M/9/20285	60	60
40.	Santnarain Kansal	11208	General	052514	009023	M/9/04653	60	60
41.	Ashok Kumar	11447	General	145419	005434	M/9/13335	60	60
42.	Sarat Chander	11621	General	141968	010552	M/9/13149	60	60
43.	Kamlesh Sharma	11769	General	235053	017196	M/9/20371	60	60
44.	Ravi Kant Kalia	11923	General	030442	000886	M/9/02217	60	60
45.	Dharam Pal	12026	General	122167	024309	M/9/23439	60	60
46.	Dinesh	12047	General	064851	010954	M/9/05624	60	60
47.	Krishna Chandra Panda	12555	General	055763	006465	M/9/05018	60	60

Sl.No.	Name	Pty. No	Resv Cat	Apl. No.	For No.	OPT-I	OPT.II	
1	2	3	4	5	6	7	8	9
48.	Lakh Chand Chopra	12654	General	042219	03531	M/9/03574	60	
49.	Raj Kumar Seth	12690	General	218900	012053	M/9/18404	60	
50.	Ganga Ram	12715	General	142332	-	M/9/13193	60	
51.	Gopi Chand Dua	12843	General	016306	012053	M/9/00529	60	
52.	Jassu Shahani	12933	General	09594 <sup>1</sup>	027644	M/9/08548	60	
53.	Om Prakash Thapliyal	13311	General	193527	022525	M/9/22586	60	
54.	Naresh Chandra Srivastava	13394	General	046094	015726	M/9/22278	60	60
55.	Sh. B.N. Das	13452	General	171208	011638	M/9/15257	60	60
56.	Roshan Lal Sharma	13541	General	184149	016059	M/9/1432	60	
57.	P.K. Agarwal	13553	General	139569	010911	M/9/12989	60	
58.	Chandan Singh	14022	General	083808	026857	M/9/07234	60	

Sl.No.	Name	Pty. No	Resv Cat	Apl. No.	For No.	OPT-I	OPT.II	
1	2	3	4	5	6	7	8	9
59.	Bhagwan Dass	14685	General	153530	003755	M/9/13787	60	60
60.	Krishan Kumar Manchanda	15057	General	107393	005269	M/9/09577	60	
61.	Uma Kumari	15288	General	085307	015269	M/9/07426	60	60
62.	Naresh Kumar	15315	General	126965	012334	M/9/11773	60	60
63.	Rama Kani	15479	General	047212	001615	M/9/23390	60	
64.	Kunjamma Mathew	15618	General	075586	008528	M/9/06388	60	
65.	Shobha Bhatia	15731	General	06039	008110	M/9/05391	60	60
66.	Paramjit Singh Bedi	15865	General	130249	018417	M/9/12169	60	
67.	S.C. Gupta	16018	General	161466	004356	M/9/14345	60	
68.	Rajendra Kumar Sharma	16065	General	117688	024583	M/9/10692	60	
69.	Vinod Toondwal	116138	General	039328	011071	M/9/03245	60	60



Sl.No.	Name	Pty. No	Resv Cat	Apl. No.	For No.	7	8	9
1	2	3	4	5	6	7	8	9
70.	K.K. Anand	16167	General	039587	024625	M/9/03285	60	
71.	Dharam Prakash Sood	17226	General	023949	00267	M/9/22721	60	
72.	Jagdish Prasad Kalra	17263	General	182208	023228	M/9/16247	60	60
73.	Jwo A.C. Dhodi	17947	General	030343	000796	M/9/02205	60	
74.	Manjit Singh Anand	17972	General	027641	007980	M/9/01827	60	
75.	Sudesh Oberoi	18305	General	168677	021090	M/9/14971	60	
76.	Jhan Sankar Chakboorty.	18499	General	018360	004126	M/9/00767	60	

**Pepsi Foods**

4139. SHRI HARIN PATHAK  
SHRI SHANKERSINGH  
VAGHELA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Pepsi Food have set up manufacturing units at different places in India; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b). As per letter of interest/foreign collaboration approval, the company has set up the following units:-

1. *Fruit & Vegetable Processing*

Village Zahura, Block Tanda

District Hoshiarpur

Punjab.

2. *Soft Drink Concentrate*

Village Channo

Block Bhavanigarh

District Sangrur

Punjab.

3. *Snack Foods*

Village Channo

Block Bhavanigarh

District Sangrur, Punjab.

**Deep Sea Fishing Trawlers**

4140. SHRI GEORGE FERNANDES:  
Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Association of Chartered Fishing Trawler Operators of India has asked for the immediate induction of at least 500 deep sea fishing trawlers in the exclusive economic zone of India; and

(b) if so, the decision taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b). In a memorandum submitted to this Ministry on 27th August, 1992, the Association of Chartered Fishing Trawler Operators of India have estimated that a total number of 4800 vessels would be required to exploit 3 million tonnes of unexploited resources in the Indian Exclusive Economic Zone and have demanded induction of adequate number of fishing trawlers in the Indian EEZ immediately. Considering the resource availability and the requirement of technology of non-shrimp resources, it is estimated that the additional resources specific vessels that need to be introduced in the Indian waters would be approximately 200 in the Eighth Five Year Plan period. These 200 vessels are proposed to be acquired through joint ventures and leasing and also through purchase by entrepreneurs.

[*Translation*]

**Petrol/Diesel Quota to Gujarat**

4141. SHRI MAHESH KANODIA:  
SHRI KASHIRAM RANA:  
SHRI ARJUN SINGH YADAV:  
SHRI HARI KEWAL PRASAD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Gujarat and Uttar Pradesh have urged for raising its petrol/diesel quota;

(b) if so, the details thereof; and

(c) the total demand of petrol/diesel in Gujarat during the last three years and the quantity of petrol/diesel supplied by the Union Government?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). There is no State-wise quota of petrol and diesel. Presently the demand of petrol and diesel in the States of Gujarat and Uttar Pradesh is being met in full.

(c) The supply of petrol and diesel to Gujarat during the last 3 years has been as follows:-

<i>Year</i>	<i>Quantity Supplied (in MTs)</i>	
	<i>Petrol</i>	<i>Diesel</i>
1989-90	279850	1296390
1990-91	276750	1328720
1991-92	283346	1457841

[English]

#### **Tissue Culture**

4142. SHRI CHANDULAL CHANDRAKAR:  
SHRI NAWAL KISHORE RAI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to promote Tissue Culture and Germ plasm to boost agriculture production in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) The National Bureau of Plant

Genetic Resources, New Delhi has established a national facility for Plant Tissue Culture Repository to develop and use Tissue culture and Cryo-preservation technologies for conservation of Germplasm diversity in vegetatively propagated crops and species having recalcitrant seeds. The Tissue Culture technique has also been employed for micropropagation and supply of diseasefree regenerated plants in banana, ginger, sweet potato, black pepper, cardamum, several medicinal and aromatic plants, floricultural and house plants, etc; and conservation of Germplasm for long-term storage as well as for elimination of virus diseases from planting material of apple potato, citrus, tapioca, etc. It is also proposed to use tissue culture for creating new variability indifferent horticultural crops and developing new varieties through use of bio-technology.

Training courses are also being organised for the benefit of workers in this field.

### Activities of International Terrorist Groups

4143. SHRI CHIRANJI LAL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any evidence that international terrorists groups are linked with the domestic outfits; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). There is evidence to indicate that terrorism is being sponsored from countries across the border. The role of Pakistan in this regard has been prominent. Sikh terrorist groups and ULFA are also known to have links with terrorist groups in some foreign countries.

### Consumption of Reconstituted Milk

4144. SHRI RABI RAY:  
SHRI RAMASHRAY PRASAD SINGH:  
DR. MAHADEEPAK SINGH SHAKYA:  
SHRI JEEWAN SHARMA:  
SHRI SURAJBHANU SOLANKI:  
SHRI SANAT KUMAR MANDAL:  
SHRI NITISH KUMAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned 'Despute Rs. 175 crore loss: DMS dances to milk cartel's tune' appearing in the Indian Express dated November 2, 1992;

(b) if so, the reaction of the Government thereto;

(c) whether the people of Delhi are forced to consume reconstituted milk prepared by mixing butter oil in skimmed (fatfree) milk;

(d) if so, the reasons therefor; and

(e) the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) to (e). As reported by Delhi Milk Scheme (DMS). It is a normal practice to reconstitute/recombine milk by mixing butter oil, white butter, skimmed milk powder (SMP) liquid skimmed milk. Most of the organised dairies in the country resort to this practice which is univiersally recognised. DMS has its own quality control laboratory wherein incoming constituents of milk like mixed milk, skimmed milk powder liquid skimmed milk are tested before use. Outgoing milk is also tested so that it conforms to the prescribed specifications in respect of fat contents and Solids-Not-Fat (SNF). In order to utilise the available stocks milkfast, DMS to resort to procure skimmed milk for the SNF. However, due to abundant availability of mixed milk at reasonable price, fall in price of skimmed and keeping in view the over-all economy operations, DMS decided to discontinue procurement of skimmed milk with effect from 27th Novemmber, 1992 and to use maximum quantity of mixed milk for reconstitution.

### ONGC Works

4145. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether all works at the headquarters of Oil and Natural Gas Commission are carried out through the contractors;

(b) if so, the reasons therefor and the details of all small or big work carried out through the contractors during the last two years;

(c) whether the Government have received complaints regarding irregularities being committed in the works carried out by the contractors; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Oil and Natural Gas Commission has regular employees to carry out its main activities of exploration and exploitation of hydrocarbons in the country. However, certain subsidiary activities are obtained on contract basis.

(c) and (d). Complaints in this regard are referred to ONGC for taking appropriate action.

#### Commission/Committees on 1984 Riots

4146. SHRIMADAN LAL KHURANA:  
DR. LAXMI NARAYAN  
PANDEYA:  
SHRI MOHAN SINGH  
(DEORIA):  
SHRI RAM VILAS PASWAN:  
SHRICHIRANJILAL SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of Commission/committees constituted by the Government to inquire into the riots which took place in Delhi after the assassination of the former

prime Minister Smt. Indira Gandhi;

(b) the Act under which such Commissions/Committees have been constituted;

(c) whether the Government have received their reports;

(d) the main findings of such Commissions/Committees; and

(e) the action taken/being taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (e). On 26th April, 1985, the Central Government set-up a Commission popularly known as the Ranganath Mishra Commission of Inquiry under section 3 of the Commissions of Inquiry Act, 1952 inter-alia to inquire into the allegations in regard to the incidents of organised violence which took place following the assassination of the former prime Minister Smt. Indira Gandhi. Its report was received in August, 1986.

In pursuance of one of its major recommendations, a two member Committee was constituted on 23.2.1987 to enquire into the delinquencies and conduct of police officers of Delhi Administration. The two member committee submitted two separate reports on 1.3.1990. The Government decided to initiate appropriate action against the concerned officers indicated in the report submitted by one of the members of the Committee. Out of 72 police officials indicated, 13 have retired, 3 have died and 49 charge-sheeted. The remaining 7 cases are sub-judice.

In accordance with another major recommendation of the Ranganath Mishra Commission of Inquiry, another two member

Committee was appointed on 23.2.1987 to properly look into the allegations about committed of grave offences during the riots and to monitor the investigations suitably. As the appointment of the Committee was quashed by Delhi High Court on 4.10.1988, another two member Committee was set up on 22.3.1990 to recommend inter-alia to the Administrator, where necessary, the registration of cases and their investigation pertaining to offences committed during the period of riots from 31.10.1984 to 7.11.1984. As both the members resigned in September, 1990, a fresh Committee was set up. The Committee has scrutinised 649 affidavits out of 1084. As a result of the scrutiny of 629 affidavits by the Committee, over 200 FIRs have already been registered.

In pursuance of another major recommendation of the Ranganath Mishra Commission regarding number of deaths that took place during the riots in Delhi, Home Secretary, Delhi Administration was appointed to find out the number of deaths. He concluded that the number of deaths during the riots in Delhi was 2733.

The Government had also constituted a Group on 7th December, 1984 to undertake a study of Delhi Police and to make recommendations for its improvement. The Group consisted of the following:-

1. Shri S.D. Srivastava  
Special Secretary,  
Ministry of Finance
2. Shri Birbal Nath,  
Officer on Special Duty,  
Ministry of Home Affairs.
3. Shri S.S. Jog,  
Commissioner of Police,  
Delhi.

In pursuance of the recommendations

of the Group, there was marked expansion of Delhi Police and accretion in its resources. The number of posts sanctioned in various ranks in Delhi Police from January, 1985 to December, 1989 was 19,918.

In July, 1985, a committee was appointed by the Government under the Chairmanship of Shri G.S. Dhillon to assess the relief and rehabilitation work done by them in respect of families who suffered the disturbances in November, 1984. The Committee submitted its recommendations in November, 1985. One of the major recommendations of the Committee was that since the nature of suffering was more or less the same, the State Government should be advised to follow uniform scale of relief to the victims. The State Government were advised accordingly by the Government of India.

Following a demand for waiver of interest on loans provided to 1984 riot affected persons, the Government constituted a Committee in April, 1992 under the Chairmanship of Shri K.J. Reddy, the present Special Secretary, Insurance to review concession on bank credit to November, 1984 riot affected borrowers. The Committee has inter-alia recommended as follows:-

- (i) Loans where the principal of the loan was upto Rs. 5000/- at the time of grant of loan along-with the interest outstanding till the date of decision of the Government in this regard may be considered for write off.
- (ii) The cut off date under the Central Interest Subsidy Scheme may be extended upto 31.3.1992 by scaling down the rate of interest to 40 per annum (simple) for the period 1.1.90 to 31.3.1992.
- (iii) Delhi Administration may review

their policy with regard to issuance of licences to riot affected borrowers owning one or more cycle rickshaws.

### **Contaminated Petrol**

4147. SHRI JEEWAN SHARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol pumps which have been found selling contaminated petrol in Delhi;

(b) whether any investigation has been ordered in this regard;

(c) if so, the outcome thereof and

(d) the action taken or proposed to be taken against the guilty persons?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No such case has been reported by the Oil Industry between April, 1992 to October, 1992.

(b) to (d). Do not arise.

### **Lease Agreement of Delhi Golf Club**

4148. SHRI MANABENDRA SHAH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the lease agreement with the Delhi Golf Club provides that every fifth member with voting rights enrolled would be government servant and government officials on tensure posting as director and above, would be made temporary members of the Club subject to prescribed ceiling;

(b) whether the lease agreement has been signed and if so, on which date and for what period;

(c) what was the provision in the lease agreement which expired about two years back in regard to the eligibility of Government servants for enrolment as members of the Delhi Golf Club;

(d) whether objections have been raised regarding the new terms and conditions of the lease agreement;

(e) if so, the details thereof; and

(f) whether the Government propose to review the matter in the light of these objections?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (f). The relevant documents are under recommendation.

[*Translation*]

### **Alleged Irregularities in Trifed**

4149. SHRI SIMON MARANDI:  
SHRI VISHWANATH  
SHASTRI:

Will the Minister of WELFARE be pleased to state:

(a) whether Government's attention has been drawn to the news item appearing in *Jensatta* dated November 3, 1992 (Delhi edition) under the caption "Calalon Ke Chakkar Mein Fans Gayee hai TRIFED";

(b) if so, the facts thereof; and

(c) the action taken by the Government to remedy the situation?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) The facts regarding the above reports

are given in the statement attached.

(c) Taking note of the position, directive has been issued by Government to ensure that the benefit accrue to the tribals.

### STATEMENT

#### *Purchase of Mustard seed*

It is the experience of TRIFED for past many years that oil seed prices are at the lowest at the time of arrival of new crops in the mandis. The prices of mustard are generally lowest during April-May and highest during winter. It is also a fact that small and marginal farmers, in particular, sell their mustard crop at the beginning of the year in distress because of no retention power and money they require to meet their immediate liabilities.

Keeping the fact in view and to protect the interest of marginal and small tribal farmers in the MADA areas of the Rajasthan, TRIFED intervened in these areas to ensure better prices to the tribal farmers and to save them from unscrupulous traders.

Initially, TRIFED requested Rajasthan Tribal Area Development Cooperative Federation Ltd., to purchase Mustard seed in MADA areas on behalf of TRIFED. They agreed and started to purchase Mustard Seed in Kota and Baran MADA areas of the Rajasthan. Meanwhile, TRIFED also decided to start procurement in other MADA areas which grow mustard as a major crop. RTADEF Ltd. was not able to handle above two mandis satisfactorily. So it was decided to

appoint some licence holders as agent of TRIFED to procure the Mustard seeds from the following MADA areas like Niwai, Chomu, Chaksu, Bundi, Lalsot etc. because TRIFED does not have its own infrastructure in these areas.

TRIFED procured 4524.70 MTs stock of mustard seed valuing Rs. 4.66 crores from Newai, Chomu, Chaksu, Bundi Lalsoth and Surajgarh from Rajasthan for which the buyer has approved the rates and quality of the stock. TRIFED paid the competitive prices to the farmers/tribals at the prevailing Mandi rates.

TRIFED floated tenders for sale of 2000 MTS mustard seed procured through Rajasthan Tribal Area Development Cooperative Federation Ltd., against which only three parties applied quoting maximum rates Rs. 1051/- per quintal in the month of August, 1992.

Under the terms MOU, the buyer M/s Mahalchand Motil Kothari & Co. will reimburse procurement price, all actual expenses, taxes interest at bank rate of TRIFED before lifting of the stock. In addition, the buyer will pay 3% profit margin under this agreement clause 9 (D) page No. 4-5 of the agreement which comes to Rs. 98,000/- presently, M/s Mahalchand Motil Kothari is lifting the stocks at the rate of Rs. 1100/- per qtl. as per commitment under MOU while the prevailing market prices of mustard seed is ranging from Rs. 950/- to 975 per qtl. Therefore, had TRIFED not entered into an agreement, there were chances of suffering losses



of approximately Rs. 100/- per qtl. (Approx. Rs., 45.00 lakhs in all)

The allegation that only M/s Mahalchand Motilal Kothari were considered for agreement are not based on facts as other parties namely M/s Kachan Oil Mills, Calcutta and M/s Kothari Soya Ltd., Kota, were contracted but neither they agreed to pay more than 3% profit margin nor submitted bank guarantee etc.

2. No coconut was purchased during last year by TRIFED.

*Purchase of Cashew Nut*

3. TRIFED procured 636.7 MTs. of Raw Cashew valuing Rs.202.47 lak from Madhya Pradesh, Orissa, Andhra Pradesh and Goa. As far as

Goa is concerned, in all procurement of "Raw Cashew are made from regulated marketed yards in Ponda at the prevailing market rates which are published daily in the local papers in Goa. As per State Govt. market regulations, no procurement is allowed from outside the market. Raw Cashew of Goa is considered to be one of the best variety. Hence, the charge that the procurement has been made at higher rates is not based on facts.

For the processing of Raw Cashew stock, extensive efforts were made to engage reliable processing units but most of the processing units in Mangalore, Qullon, Kanyakumari were either reluctant to take up the job or quoted very rates of processing charges. Five processors replied and on the basis of the minimum rates offered by M/s

Aganta Cashew Industriels, Goa who are using steam cooking method having a capacity of processing of 2 to 3 MRs per day duly licensed by State Govts. Directorate of Industries, reputed firm of Ponda (Goa) was engaged and agreement was executed. According to this agreement, the processor was solely responsible for quality and in case of any sub-standard processing infestation in quality in, the same will be replaced by the processor at his own cost.

*Purchase of Black Pepper & Cashew  
Kernels*

The stocks of Black Pepper and Cashew Kernels procured by various

Regional offices of TRIFED, was sold by Head Office Delhi during October,

1990. The buyer Shri J.B. Goyal, Proprietor, M/s Lara Chemicals Pvt. Ltd.,

448- Katra Madegran, Khari Baoli, Delhi, made the payment through Cheque

No.777234, 777235,777244, 777247, and 777248 from

6.10.1990 to 11.10.1990 for total amount of Rs. 4,86,807. After issue of the cheque, the buyer M/s Lara Chemicals stopped the payment

by issuing instruction to his bankers.

A legal case for recovery of the amount has been filled in the High Court of Delhi.

A criminal case is also pending against M/s Lara Chemicals in "Shahdara Court of Delhi" before Judicial Magistrate under Section 420 IPC Police Station, Preet Vihar, Delhi vide case FIR No. 216 of 1990.

The other buyer M/s Vikram Traders on being approached agreed to make payment to TRIFED, but so far he has paid only Rs. 17,500.00 vide pay order No. 021626 dated 29.10.1990 and draft No. 021575 dt. 9.11.1990 and for recovery of balance amount, a legal case has been registered with Tees Hazari Court., Delhi Civil Suit Recovery vide Suit No. 55 of 1992. The next date of hearing is 10. 3. 1993.

M/s Lara Chemicals basically deals with spices, Assam Tea, Pickles, Washing Powder and other consumer products. Shri J.B. Goyal, Proprietor of the firm, purchased cashew Kernels worth Rs. 1, 90, 000/- through Shri Ravi Kumar, and payment was made vide DD No. 420322.

The allegation that Shri S.M. Singh, GM was found guilty is not true as after proper enquiry, he was exonerated from all charges framed against him by the Competent Authority.

#### *Supply of Pulses to the Army*

TRIFED after participation in tenders of Army Purchase Organisation and awarded contracts, contracts State Level Federation and Cooperatives. Only after a negative/no reply from State Federation or on demand of higher rates by these Federations, the contracts are awarded to local cooperatives/societies.

It is wrong and baseless to say that a different firm of a particular family in Delhi have supplied the pulses to Army.

[English]

#### **Land Grabbing**

4150. SHRI RAMCHANDRA VEERAPPA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any companies have been received against alleged land grabbing on Bourlvard Raod, Delhi by St. Stephan hospital;

(b) if so, the details thereof; and

(c) the action proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) and (c). Do not arise.

#### **Construction of Factories on Residential Plots in Delhi**

4151. SHRI MANJAY LAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether unauthorised factories constructed on residential land are being run in the residential area of Jangpura-Bhogal Delhi;

(b) if so, the details thereof; and

(c) the action taken against these owners?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). It is reported that some unauthorised factories are operating in these localities. Specific details are not available. The lease deeds for the plots in this area do not contain any

specific user clause.

(c) Action has been initiated by DDA against the factories causing pollution. As and when unauthorised construction is noticed, MCD initiates action under the provisions of DMC Act immediately.

### **Bottling Plants**

4152. SHRI GURCHARAN SINGH DADAHOOR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether as per letter of intent there is a limit to the number of bottling plants which can be franchised by Pepsi Foods Private Limited;

(b) if so, the number of franchises being operated for bottling of soft drinks by the Pepsi Foods Private Limited;

(c) whether the expansion of the soft-drink segment of Pepsi-Cola activities is being monitoring by Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

(b) As reported, the number of franchises being operated for bottling of soft drinks by M/s. Pepsi Foods Limited are 20.

(c) and (d). As per Letter of Intent/ Foreign Collaboration approval granted to M/s Pepsi Foods Limited, the turnover from soft drink concentrate manufacturing shall in no year exceed 25% of the total turnover of the company for that year. The legal interpretation of the term "total turnover of the company for the year" is under examination.

### **Purchase of Pipe Line for Kandla-Bhatinda Pipe Line**

4153. SHRI MANJAY LAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Indian Oil Corporation processed a tender No. PL/MAT/KB/IA for purchase of pipe lines in respect of Kandla-Bhatinda pipeline;

(b) whether after calling the tender there was a fall in the prices of the material for pipeline in the international market;

(c) if so, whether the purchase were made on the basis of tender called before fall in prices; and

(d) whether representations were received by the Government before finalising the deal, and if so, the action taken by the Government on the representations?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) Subsequent to the receipt of price bids there were reports of fall in the price of steel all over the world.

(c) IOC has reported that negotiations were held with the lowest bidder for reduction in price based on which purchase was considered.

(d) Representations were received from six parties. These have been brought to the notice of IOC.

[*Translation*]

### **Black-Marketing of Petroleum Products**

4154. SHRI KRISHAN DUTT SULTANPURI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of officials found guilty of selling petroleum products in black market during the last year; and

(b) the action taken against these guilty officials?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Nil.

(b) Does not arise.

[English]

**News Item Captioned "Rampant Violation of Building Bye-Laws"**

4155. SHRIMATI GEETA MUKHERJEE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned Rampant Violation of building bye-laws" appearing in the Statesman dated September 16, 1992;

(b) if so, the number of complaints received by the Government during the last one year regarding illegal construction and violation of building bye-laws; and

(c) the remedial steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) and (c). Three references were made to the Commissioner of Police on 20-12-90 and one complaint to Lt. Governor Delhi on 10.8-92. Moreover, complaints of general and specific nature were also received by the Municipal Corporation from time to time. Municipal Corporation has reported that they have initiated remedial

action such as sealing, demolishing and prosecution of the unauthorised constructions and offenders in E.P.D.P. Colony, Chittaranjan Park. The SHO of Chittaranjan Park was given instructions to ensure that no construction is carried out in the area in contravention of the orders of Delhi High Court.

**1984 Riots**

4156. SHRI PIUS TIRKEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) The total number of FIRs/affidavits filed by the victims of 1984 riots in Delhi after the assassination of the former Prime Minister Smt. Indira Gandhi; and

(b) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB): (a) and (b). The Delhi Administration has reported that 570 cases have been registered relating to 1984 riots. Of these, 179 cases have been registered on the recommendations of the Jain-Agarwal Committee which has been set up to recommend inter-alia to the Administrator, where necessary, the registration of the cases and their investigation pertaining to offences committed during the period of riots from 31.10.1984 to 7.11.1984. The Committee has taken up for scrutiny 1084 affidavits of which 669 were filed before the Mishra Commission and 415 before the erstwhile Jain Banerjee Committee.

**Organisation of State Services**

4157. SHRI J. CHOKKA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the order issued under Article 371 (D) of the constitution of India requires the State Government to organise its services into local, zonal and State cadres;

(b) if so, the details thereof and the steps taken in this regard; and

(c) whether the Government of Andhra Pradesh without the approval of the Union Government has declared certain posts as Gazetted and upgraded certain posts changing their nomenclature and scales so as to take away from the local and zonal cadres?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB): (a) and (b). The orders issued under Article 371 (D) provide the State Government of Andhra Pradesh to organise its services in local cadres.

(c) The information is being collected from the State Government of Andhra Pradesh and the same will be laid on the Table of the House.

#### **Revamping of North Eastern Regional Agricultural Marketing Corporation**

4158. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the North Eastern Regional Agricultural Marketing Corporation is on the verge of closure;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to revamp the unit?

THE MINISTER OF STATE OF THE

MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

(b) Does not arise.

(c) This Ministry has granted assistance of Rs. 90 lakhs to North Eastern Regional Agricultural Marketing Corporation Limited for its activities. Also, the Corporation has initiated measures to diversify its activities by taking up processing of various fruits and vegetables.

[*Translation*]

#### **Food Processing Industry**

4159. SHRI RAJENDRA AGNIHOTRI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether food processing industries belong to the industries of priority areas;

(b) if so, whether the banks are aware of the said fact;

(c) if not, the action proposed to be taken by the Government in this regard;

(d) whether the food industry have to obtain approval 37 times from various Government departments;

(e) whether the Government propose to develop 'single window system';

(f) whether financial assistance on reasonable interest is being provided to the food processing to the industry; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) to (c). As per the new

Industrial Policy soya products, all food process industries other than milk food, malted food and distillation and brewing of alcoholic beverages have been placed in the high priority list.

(d) While no licence is required for setting up of most processing industries except for alcohol and items reserved for small scale industries necessary approval such as environment clearance etc. have to be obtained from the concerned agencies.

(e) As per the new Industrial Policy, entrepreneurs are required to file memorandum of information to the Secretariat for Industrial Approval (SIA) in the Department of Industrial Development, in cases where licence is not required. In case of those industries requiring licence, applications are to be made to the SIA only. All applications for approvals for 100% EOUs are also to be filed only at the SIA. Foreign investment proposals are received at the Foreign Investment Promotion Board (FIPB). Thus, at the central level SIA and FIPB act as a nodal agent. State Government have been advised to streamline procedures for quick clearances.

(f) and (g). Loan facilities from banks and financial institutions are available to the food processing industries.

[English]

### Complaints Against Seva Kutir

4160. SHRI RAMACHANDRA  
GHANGARE:  
SHRI SIVAJI PATNAIK:  
SHRI BASUDEB ACHARIA:  
SHRI UDDHAB BARMAN:

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have

received any complaint against the working of the Seva Kutir Remand Home for cripples or infirm beggars;

(b) if so, whether any inquiry has been conducted regarding the physical conditions of the inmates; and

(c) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir.

(b) and (c). Questions do not arise.

### International Organisation of Petroleum Producers

4161. SHRI RAMACHANDRA GHANGARE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any international Organisation of petroleum products in the world trade;

(b) if so, the details of its members;

(c) whether the organisation is functioning like the Cartel to regulate production of fix prices for international trade;

(d) whether the Government have ever protested against this Cartel, considering our import cost in balance of payment;

(e) if so, the details thereof; and

(f) if not, whether the Government propose to protest and demand competition of international trade consistent with the ideology of economic reform for competitive market economy?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (f). Organisation

of Petroleum Exporting Countries (OPEC) has Algeria, Gabbon, Indonesia., Iran, Iraq, Kuwait, Libya, Nigeria, Qatar, Saudi Arabia, JAE and Venezuela as its members and deals with the production and pricing of crude oil produced by its member countries.

Crude purchases made from them are at market related prices and as such are considered competitive.

### LPG Accident Victims

4162. SHRIM. KRISHNASWAMY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether, the Government are aware of the litigation between the oil industry and insurance industry regarding non-payment of relief to LPG accident victims due to the defect in the effective PLG insurance policy by the GIC and its subsidiaries; and

(b) if so, the action contemplated by the Government to safeguard the LPG accident victims?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) The oil industry are negotiating with General Insurance Corporation for providing a suitable policy for Group personal Accident insurance cover on "No Fault Liability Basis" for unnamed LPG consumers and their family members.

### Migrants from Punjab and Jammu and Kashmir

4163. SHRI SHANPERSINH VAJRELA:  
SHRI JAGJIT SINGH BRAR:  
SHRI RAJESH AL VARMA:  
SHRI ATAL BIHARI VAJPAYEE:

SHRI TEJSINGH R.  
BHONSLE:  
SHRI DEVENDRA PRASAD YADAV:  
DR. S.P. YADAV:  
SHRI HARI KISHORE SINGH:  
SHRI BALRAJ PASSI:  
SHRI DEVI BUX SINGH:  
SHRI PRABHU DAYAL KATHERIA:  
SHRIMATI BHAVNA CHIKH LIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of families that have left their homes in the border districts of Poonch and Rajouri in the Jammu region and other sectors of Jammu and Kashmir during the last three years;

(b) the number of migrants from Punjab residing in various States at present, State-wise;

(c) whether the Government are aware of the tragic plight of Kashmiri migrants various camps in Delhi;

(d) if so, the corrective measures taken/being taken in this regard;

(e) whether the Government propose to hold any meeting of Chief Ministers to frame a uniform policy on rehabilitation of Kashmiri refugees; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): (a) and (b). The information is being collected and will be laid on the table of the House.

(c) and (d). Besides the provision of ration and cash relief to migrant families from Jammu and Kashmir, accommodation to the needy families has been provided in 14 camps. These camps are located in pucca buildings mainly Community Halls/Barat Ghars belonging to MCD/NDMC/DDA. Basic amenities such as water supply, electricity and medical facilities have been arranged, and the same are being regularly reviewed. The Minister of State for Home reviewed various issues relating to the Migrants, including improvement of the living conditions, in a meeting held on 9.10.92 and later also visited some of the camps in Delhi. Based on such reviews at various levels steps are being taken to improve the facilities wherever required.

(e) No, Sir.

(f) Does not arise.

[Translation]

#### Regularisation of J.J. Colonies in Delhi

4164. SHRI KESRI LAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the names of J.J. Colonies in Delhi which have been regularised by the Government during 1992, so far; and

(b) the number of such colonies in which the civic amenities like electricity and water have been provided?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) There is no policy to regularise jhuggi jhonpre clusters on a general basis.

(b) Does not arise in view to part (a) above.

[English]

#### National Watershed Development Programme

4165. SHRIGEORGE FERNANDES:  
SHRI MANORANJAN  
BHAKTA:  
SHRI K. PRADHANI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have launched the National Watershed Development Programme (NEDP);

(b) whether huge amount has been allotted to the State Governments for the programme;

(c) if so, whether most of the States have not used the funds allotted to them; and

(d) if so, the details thereof and the reasons given by the State Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The National Watershed Development Programme for Rainfed Agriculture was launched in 1986-87. In 1990-91 the programme was restructured and the National Watershed Development Project for Rainfed Areas launched.

(b) During 1990-91 and 1991-92 Rs. 239.25 crore were released to the State Governments under National Watershed Development Project for Rainfed Areas. State-wise realcase of funds is given in Statement attached.

(c) and (d). In the initial two years the State Government were busy in survey, identification and projectisation work,



therefore, the funds released by Govt. of India could not be fully utilised by the State Governments. Against Rs. 239.25 crores released by Govt. of India during 1990-91 & 1991-92, the cumulative utilization of funds so far has been Rs. 120.04 crores.

### STATEMENT

*State-wise Release of Funds During 1990-91 and 1991-92 under National Watershed Development Project in Rainfed Areas*

(Rs. in lakhs)

<i>Sl No.</i>	<i>Name of the State</i>	<i>Funds released during 1990-91</i>	<i>Funds released during 1991-92</i>
1.	Andhra Pradesh	565.007	1120.00
2.	Arunachal Pradesh	8.000	18.00
3.	Assam	171.387	350.00
4.	Bihar	392.575	780.00
5.	Goa	8.200	17.00
6.	Gujarat	592.737	1180.00
7.	Haryana	115.659	240.00
8.	Himachal Pradesh	39.530	80.00
9.	Jammu & Kashmir	34.112	60.00
10.	Karnataka	897.575	1420.00
11.	Kerala	153.900	300.00
12.	Madhya Pradesh	1260.160	2600.00
13.	Maharashtra	1253.425	2590.00
14.	Manipur	5.900	15.00
15.	Meghalaya	10.550	25.00
16.	Mizoram	4.900	10.00
17.	Nagaland	9.900	25.00

<i>Sl No.</i>	<i>Name of the State</i>	<i>Funds released during 1990-91</i>	<i>Funds released during 1991-92</i>
18.	Orissa	380.525	775.00
19.	Punjab	45.650	95.00
20.	Rajasthan	924.970	1940.00
21.	Sikkim	4.950	25.96
22.	Tamil Nadu	254.660	508.11
23.	Tripura	17.800	35.00
24.	Uttar Pradesh	597.040	150.00
25.	West Bengal	273.731	540.00
26.	Dadra Nagar & Haveli	1.350	0.465
27.	Daman & Diu	1.350	0.465
28.	Lakshadweep	-	-
29.	Andaman and Nicobar Island	-	-
<b>Total</b>		<b>8025.543</b>	<b>15900.00</b>

**Export of Horticultural Products**

\*4166. SHRI SANDIPAN BHAGWAN THORAT:  
SHRI N.J. RATHVA:  
SHRI SANAT KUMAR MANDAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have drawn up a special horticultural scheme with an outlay of Rs. 633 crore for export of fruits and processed fruits particularly

Alfanso Mangoes to double the export of horticultural products in the next five years to Europe and West-Asia;

(b) if so, the details thereof; and

(c) the steps taken to give special emphasis to Maharashtra in this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) It is proposed to implement a programme for enhancement of exports of horticulture produce, with an outlay of Rs. 662.56 crore

for the Eighth Five Year Plan period;

(b) The proposed programme envisages investments in infrastructural facilities, promotion of export oriented production and market development measures. The total proposed outlay mentioned above is expected to include budgetary support of the order of Rs. 239.505 crores from the Government.

(c) No State-wise details of the project have been worked out

### **Alcohol as Fuel for Motor Vehicles**

4167. SHRI OSCAR FERNANDES: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are considering the use of industrial alcohol produced out of molasses as fuel for motor vehicles; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). A feasibility report is being prepared to establish the techno-economic viability of blending 3% alcohol (methanol) with petrol and for overcoming possible problems relating to the use of petrol blended with methanol. The commercial use of alcohol (methanol and ethanol) as automotive fuel would depend on its sustained availability and techno-economic viability.

[*Translation*]

### **Construction of Inter State Bus Terminals in Delhi**

4168. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether scheme for the construction of bus terminals for the buses coming to Delhi from all the four directions has been under the consideration of the Government;

(b) if so, whether none of these terminals could be constructed so far;

(c) if so, the reasons therefor;

(d) the time by which these would be ready; and

(e) the cost involved thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) and (c). Construction of two Inter State Bus Terminals at Sarai Kale Khan and Anand Vihar is in progress, as reported by the Government of National Capital Territory.

(d) and (e). The ISBT at Sarai Kale Khan is likely to be made operational by 1st week of April, 1993. The other ISBT at Anand Vihar in Trans-Yamuna Area is likely to be made operational within the 8th Five Year Plan. The tentative cost of both the ISBT is Rs. 8 crores.

[*English*]

### **Arms Hidden in Kashmir**

4169. SHRI N.J. RATHVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned 'Kashmir seema per junglon mein hathiyar chhupaya ja rahe hein' appearing in Dainik Jagran dated June 24, 1992;

(b) if so, the facts of the case; and

(c) the reactions of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) Yes, Sir.

(b) and (c). There are reports that the terrorists in Jammu and Kashmir dump smuggled arms and weapons in jungles in the border areas. Efforts are being made continuously to gather intelligence and information based on which search and raids are conducted in the areas where such arms are reported to have been held or hidden. So far over 10,000 sophisticated weapons including more than 7,000 AK series rifles have been recovered by the security forces in different parts of the State.

[*Translation*]

**Pak-Trained Intruders In  
J & K**

4170. SHRI LALIT ORAON: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Pak-trained intruders killed in the Kashmir valley during 1991 and 1992 so far, month-wise; and

(b) the number of Government officials, employees and civilians killed by terrorist in Jammu and Kashmir during the above period, month-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). The information is being collected and will be laid on the Table of the House.

**Militant Activities in Jammu Region**

4171. SHRI GURUDAS KAMAT:  
SHRI PHOOLCHAND VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether militants in Jammu & Kashmir are shifting their activities to Jammu region;

(b) if so, the reasons therefor;

(c) the number of persons killed by the militants and the number of militants killed and arrested in Jammu region during the past six months; and

(d) the steps taken to check militants activities in Jammu region?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). In the recent months, militants, with the active support of Pakistan have stepped up violence in some areas of the Jammu Region, particularly the Doda District. There have been a series of explosions, bomb blasts in public places and attacks on security forces, police outposts and vital installations.

(c) The information is being collected and will be laid on the Table of the House.

(d) In order to curb militancy in the Jammu Region possible infiltration routes have been identified and security has been tightened to check infiltration. Additional para-military forces have been deployed and concerted efforts are being made to flush out of the concerned areas. Efforts are being made to flush out the militants and weapons from the area.

**Escape of Terrorists in  
J & K**

4172. SHRI GURUDAS KAMAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some dreaded terrorists in Jammu and Kashmir have escaped from the court recently;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in this regard; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). One terrorist Mahmood Hussain @ Kaka Hussain is reported to have escaped to have escaped from court premises on November 28, 1992.

(c) A Criminal case has been registered against the escapee. Action has been initiated against one sub-Inspector and one Constable of the police who were found to be responsible for this incident.

(d) The inquiry and investigations are under progress.

[*Translation*]

**Terrorism in Kashmir**

4173. SHRI LALIT ORAON:  
SHRI VISHWANATH  
SHASTRI:  
SHRIMATI PRATIBHA  
DEVISINGH PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-items captioned "Paschim Asia ke Muslim Ugravadi Kashmir mein" appearing in the Navbharat Times dated November 3, 1992;

(b) if so, the facts of the case; and

(c) the action taken/being to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) Yes, Sir.

(b) Reports of the presence of some foreign nationals indulging in subversive activities along with the terrorists in Jammu and Kashmir, have come to the notice of Government. Recently one such persons was killed in an encounter with a militant group. However, it is not possible to precisely estimate the number of such foreign nationals who may have infiltrated into the State.

(c) Sustained pressure is being maintained on the militants. A close watch is also being kept on the possible infiltration routes, and related security arrangements have been tightened.

[*English*]

**Anti-Insurgency Operations in Jammu  
& Kashmir**

4174. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons arrested and detained and subsequently released in the course of anti-insurgency operations during January-September, 1992; and

(b) the number of persons in whose

case *ex-gratia* payments was made by the civil authorities in respect of life lost or injury received or property damaged?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). The information is being collected and will be laid on the Table of the House.

#### Bomb Blasts in Jammu and Kashmir

4175. SHRI GURUDAS KAMAT:  
SHRI N.J. RATHVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of bombs blasts which took place in Jammu & Kashmir during the last six months;

(b) the number of civilians, militants and security personnel killed in these blasts;

(c) the number of terrorists arrested in this connection;

(d) the extent to which such incidents have increased over the corresponding period in 1991; and

(e) the steps taken to prevent the recurrence of such blasts?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) (b) and (d). According to available information, the number of bomb blasts and number of civilians, militants and security forces personnel killed in these blasts in Jammu and Kashmir between June-Nov. 1992 and corresponding period of 1991 is as below;

#### Bomb blasts

	1991	1992
June	14	11
July	12	15
Aug.	17	17
Sept.	13	14
Oct.	13	28
Nov.	5	22
Total	74	104
<i>Killings</i>		
June	3	2
July	1	2
Aug.	2	3
Sept.	2	4
Oct.	-	43
Nov.	-	6
Total	8	60

(c) The information is being collected from the State Government and will be laid on the table of the House.

(e) Vigilance and the presence of security forces in the sensitive areas has been stepped up to prevent and curb such incidents.

[Translation]

#### Supply of Sub-Standard Seeds

4175-A SHRI JANGBIR SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the extent of decrease in the production of agriculture products due to sowing low quality seeds during the last one year;

(b) the number of Companies held for supplying sub-standard seeds and manufacturing spurious pesticides; and

(c) the steps being taken by the Government to ensure the supply of good quality seeds and standards pesticides in future?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) These statistics are not being collected by the Government of India.

(b) During 1991-92 following action was taken for selling sub-standard seeds:-

- (i) Warning issued in 1920 cases
- (ii) Stop sale order issued in 1555 cases.
- (iii) Prosecution launched in the court in 134 cases. During the same period samples of pesticides were found misbranded and prosecution launched in 508 cases.

(c) To ensure supply of good quality seeds samples and regularly collected from the dealers/producers and got analysed in 85 Laboratories and action as per the provisions of seed Act, 1966 is taken where the sample is found to be sub-standard. In order to ensure sale of good quality pesticides insecticide Inspectors draw samples of pesticides regularly which are tested in 40 State Pesticides Testing Laboratories in the country and action is taken as per the provision of Insecticides Act, 1968.

### Development of Ravine Land

4175- B SHRI KESRI LAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government had accorded approval to a scheme for developing the ravine lands near Yamuna river in Kanpur Dehat;

(b) if so, the details thereof and the reasons for not implementing this scheme till date;

(c) whether the Government have expanded this scheme after making amendments in it;

(d) if so, the details thereof; and

(e) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). Yes, Sir. A scheme for Ravine Reclamation in Dacoity Prone Areas of Uttar Pradesh, Madhya Pradesh, and Rajasthan was approved during 1987-88. Ravine areas of Yamuna river in Kanpur (Dehat) district of Uttar Pradesh was also included in this Schemes. Special Central Assistance was provided from 1987-88 to 1990-91 on year to year basis. However, the Central Assistance was discontinued with effect from 1991-92 in pursuance of the decision of the National Development Council (NDC) at its meeting held in October, 1990.

(c) No, Sir.

(d) and (e). Does not arise.

**Ravine Land in Muraina District**

4175 -C SHRI BARE LAL JATAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Madhya Pradesh has sent any scheme to the Union Government for making the ravine land which is most fertile land, plain in Muraina district; and

(b) if so, the details thereof and the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). The Government of Madhya Pradesh submitted proposals in 1991-92 for ravine reclamation in the Dacey Prone Areas of Madhya Pradesh including Morena district. The components of the Scheme included peripheral bunding, table land treatment, reclamation of shallow ravine, horticulture plantation, afforestation, pasture development, etc. for implementation in four years during 1991-92 to 1994-95. In pursuance of the decision of the National Development Council (NDC) at its meeting held during October, 1991, to transfer the scheme to the State Plan, the existing Scheme was discontinued with effect from 1991-92. The State Government of Madhya Pradesh was informed accordingly.

**Development of Ravines**

4175 -D SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the area of land in hectare lying as ravines in the Northern parts of Madhya Pradesh;

(b) whether the development schemes for the ravine areas and dacolt the elimination programme have been implemented fully with the financial assistance from the Union Government;

(c) whether Union Government have taken a decision to discontinue the scheme;

(d) if so, the reasons thereof;

(e) whether Madhya Pradesh Government has sent proposals to the Union Government to restart those schemes; and

(f) if so, the decision taken thereon by the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) It is estimated that about 13.29 lakhs hectares of land is affected due to ravines in the Gwalior, Sargar & Morena Divisions of Madhya Pradesh.

(b) A scheme was implemented during 1987-88 to 1990-91 with full Central assistance and an amount of Rs. 13.88 crore was provided as Central assistance.

(c) and (d). Yes, Sir. The assistance to State Plan has been discontinued with effect from 1991-92 in pursuance to the decision taken in the meeting of National Development Council (NDC) held during October, 1990.

(e) and (f). Yes, Sir. The Government of Madhya Pradesh furnished proposals for continuing this scheme for a period of four years (1990-92 to 1994-95). However, in view of the decision as explained at (c) above, the Government of India regretted its inability to provide any funds.



12.00 hrs.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, it is mentioned in the Parliamentary papers, received by us, that a resolution was passed but I say that it was not passed here. It only says that..... Mr. Speaker, Sir, I have only to say that no such resolution was passed here.....

[English]

Members thumped the desks

[Translation]

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Speaker, Sir, when the resolution was not even moved and it also does not say that it is passed then how can it be taken as passed.

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, what I want to say is that the resolution about which it is being said that it has been passed is illegal, moreover there has been no voting on it, therefore it may be expunged. That resolution was not passed yesterday....

DR. LAXMI NARAYAN PANDEYA: The resolution which was not been moved here, does not arise, the question of passing neither it has been duly moved nor passed.

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, You may see yesterday's proceedings of the House. Voting did not take place in the House. When there was no voting, how can the resolution be deemed as passed. Mr. Speaker, Sir, my submission is that the bulletin received by us today, does not mention it as being passed. (Interruptions) It has not been passed....

SHRI KALKA DAS (Karolbagh): Mr. Speaker, Sir, you may go through the proceedings....

SHRI RAJVIR SINGH (Aonla): You should not insult the House by passing a fake resolution and nothing can be unfortunate than copy of the resolution being included in the proceeding. (Interruptions)

PROF. PREM DHUMAL (Hamirpur): Mr. Speaker, Sir, how did they broadcast it? They have given this news on T.V. and Radio, whereas this resolution has not been passed.

SHRI KALKA DAS: They are simply misguiding the nation and it is an insult of the Parliament.

SHRI INDRAJIT GUPTA (Midnapur): If some people have doubt about it then it should be passed now.....

SHRI NITISH KUMAR (Barh): These people were unable to listen due to noise here.....

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, what is all this? It has not been passed here.... (Interruptions) where it has been written that it has been passed? Only it is said that desks were thumped. Where it has been written that it has been passed?

[English]

MR. SPEAKER: Well, I have received the notice of No Confidence Motion in the Council of Ministers. I am going to take up this notice with in one or two minutes. Before that, please allow the Papers to be laid on the Table of the House. Immediately after that, I will take it up.

Shrimati Sheila Kaul.

12.04 hrs.

## PAPERS LAID ON THE TABLE

**Jammu and Kashmir Cancellation Orders and Annulment of Instruments Act, 1992; and Notification under Urban Land (Ceiling and Regulation Act, 1976; etc, etc.)**

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): I beg to lay on the Table:-

- (1) A copy of the Jammu and Kashmir Cancellation of Orders and Annulment of Instruments Act, 1992

(President Act No. 6 of 1992) (Hindi and English versions) published in Gazette of India dated the 17th July, 1992 under sub-section (3) of section 3 of the Jammu and Kashmir State Legislature (Delegation of Powers) Act, 1992.

- (2) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT - 2962/92]

- (3) A copy of Urban Land (Ceiling and Regulation) Amendment Rules 1992 (Hindi and English versions) published in Notification No. G.S.R. 408 in Gazette of India dated the 12th September, 1992 under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum.

[Placed in Library. See No. LT - 2963/92]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi for the year 1991-92.

- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT - 2964/92]

**Notification under Oil Fields (Regulation and Development) Act, 1948; Review on the working of and Annual Report of the oil Industry Development Board for the year 1990-91, etc, etc.**

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND) I beg to lay on the Table:-

- (1) A copy of the Petroleum and Natural Gas (Amendment) Rules 1992 (Hindi and English versions) published in Notification No. G.S.R. 761 in Gazette of India dated the 10th September, 1992 under section 10 of the Oil Fields (Regulation and Development) Act, 1948.

[Placed in Library. See No. LT - 2965/92]

- (2) (i) A copy of the Annual Report (Hindi and English) versions of the Oil Industry Development Board for the year 1990-91 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board for the year 1990-91.

- (1) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT - 2966/92]

- (4) A copy of the Memorandum of understanding (Hindi and English versions) between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas for the year 1992-93.

[Placed in Library. See No. LT - 2967/92]

**Review on the Working of and Annual Report of the Paddy Processing Research Centre (Tamil Nadu) Society Thanjavur, for the year 1991-92 and Modern Food Industries (India) Ltd; New Delhi for 1991-92**

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Paddy processing Research Centre (Tamil Nadu) Society, Thanjavur, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government on the working of the Paddy Processing Research Centre (Tamil Nadu) Society, Thanjavur, for the year 1991-92

[Placed in Library. See No. LT-2968/92]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1991-92.

- (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT - 2969/92]

**Review on the working of and Annual Report of Indian Renewable Energy Development Agency New Delhi for the year, 1991-92**

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1991-92.

[Placed in Library. See No. LT - 2970/92]

- (2) A copy of the Memorandum of Understand (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Department of Non-Conventional Energy Sources - Ministry of Power and Non-Conventional Energy Sources for the year 1992-93.

[Placed in Library. See No. LT - 2971/92]

**Notifications under Central Reserve Police Force Act, 1949; etc**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): I beg to lay on the Table:-

MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:-

(i) The Central Reserve Police Force Naik (Gestetner Operator), Constable (Daftry), Follower (Farrash), Follower (Safai Karmachari) and follower (Peon) Recruitment rules, 1992, published in Notification No. G.S.R. 403 in Gazette of India dated the 12th September, 1992.

(ii) The Central Reserve Police Force (Combatised Ministerial Cadre) Recruitment (Amendment) Rules, 1992 published in Notification No. G.S.R. 401 in Gazette of India dated the 12th September, 1992.

[Placed in Library. See No. LT-2972/92]

(2) A copy of the Central Reserve Police Force, Ministry of Home Affairs (Stenographer Grade-I) Recruitment (Amendment) Rules, 1992 (Hindi and English Versions) published in Notification No. G.S.R. 498 in Gazette of India dated the 14th November, 1992 issued under proviso to article 309 of the Constitution.

[Placed in Library. See No. LT-2973/92]

**Review on the working of and Annual Report of Rajasthan State Dairy Development Corporation Limited, Jaipur for 1991-92 and Karnataka Dairy Development Corporation Ltd; Bangalore for 1990-91 etc.**

THE MINISTER OF STATE IN THE

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(a) (i) A statement regarding Review by the Government or the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1991-92.

(ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1991-92 along with audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2974/92]

(b) (i) Statement regarding Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1990-91.

(ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1990-91, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item 1 above.

[Placed in Library. See No. LT-2975/92]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1991-

92 alongwith Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the year 1991-92.

[Placed in Library. See No. LT - 2976/92]

**Review on the working of and Annual Report of the Madras Fertilizers Limited, Madras for the year 1991-92**  
**Review on the working of and Annual Report of the Hindustan Fertilizer Corporation Limited for the year 1991-92**

• THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRIGHULAM NABIAZAD): Sir, on behalf of Dr. Chinta Mohan, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1991-92.
- (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. L.T. - 2977/92]

- (b) (i) Review by the Government on the working of the Hindustan Fertiliser Corporation Limited, New Delhi, for the year 1991-92

- (ii) Annual Report of the

Hindustan Fertiliser Corporation Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the comptroller and Auditor General thereon.

[Placed in Library See No. L.T. - 2978/92]

- (c) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1991-92.

- (ii) Annual Report of the Fertiliser Corporation of India Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. L.T. - 2979/92]

- (d) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1991-92.

- (ii) Annual Report of the Hindustan organic Chemicals Limited, Rasayani, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. L.T. - 2980/92]

- (e) (i) Review by the Government on the working of the Fertilizer and Chemicals Travancore Limited, Cochin, for the year 1991-92.

[Sh. Ghulam Nabi Azad]

- (ii) Annual Report of the Fertilizer and Chemicals Travancore Limited, Cochin, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. L.T. - 2981/92]

- (f) (i) Review by the Government on the working of the Bengal Immunity Limited, Calcutta, for the year 1991-92.

- (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. L.T. - 2982/92]

- (g) (i) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1991-92.

- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. L.T. - 2983/92]

- (h) (i) Review by the Government on the working of the Smith Stainstreet Pharmaceuticals Limited, Calcutta, for the year 1991-92.

- (ii) Annual Report of the Smith Stainstreet Pharmaceuticals Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. L.T. - 2984/92]

**Review on the working of an Annual Report of the National Seeds Corporation Limited, New Delhi for 1991-92 and National Federation of Coopratve Sugar Factories Ltd. New Delhi for 1991-92 etc**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1991-92.

- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. L.T. - 2985/92]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts.

[Sh. Mullapally Ramachandran]

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1991-92.

[Placed in Library See No. L.T. - 2986/92]

- (3) (i) A copy each of the Annual Report (Hindi and English versions) of All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1991-92 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of co-operative Spinning Mills Limited, Bombay, for the year 1991-92.

[Placed in Library See No. L.T. - 2987/92]

- 4) (i) A copy each of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1991-92 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Horticulture Board, Gurgaon, for the year 1991-92.

[Placed in Library See No. L.T. - 2988/92]

- (5) (i) A copy each of the Annual Report (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1991-92 under sub-section (4) of section 15 of the Coconut Development Board Act, 1979.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the coconut Development Board, Cochin, for the year 1991-92 together with Audit Report thereon, undersub-section (4) of section 17 of the Coconut Development Board act, 1979.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin, for the year 1991-92.

- (iv) A copy of the Developmental Activities and Achievements (Hindi and English versions) of the coconut Development Board, for the year 1991-92.

[Placed in Library See No. L.T. - 2989/92]

- (6) A copy of the Delhi Cooperative Societies (Third Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. 47/9/GH/Coop/419 published in Delhi Gazette dated the 26th February, 1992 under sub-section (3) of section 97 of the Delhi Cooperative Societies Act, 1972.

[Placed in Library See No. L.T. - 2990/92]

- (7) A copy of the Multi-State Co-operative Societies (Privileges, Properties and Funds, Accounts, Audit, Winding up and Execution of Decrees, orders and Decisions) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 737 (e) in Gazette of India dated the 27th August, 1992 under sub-section (3) of section 109 of the Multi-State Co-operative Societies Act, 1984.

[Placed in Library. See No. Lt - 2991/92]

**Review on the working of and Annual Report of the Andrew Yule and Company Limited, Calcutta for 1991-92 and Nepa Ltd Napanagar for 1991-92 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): I beg to lay on the Table:-

- |   |   |
|---|---|
| (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-   | (d) (i) Statement regarding Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1991-92.   |
| (a) (i) Statement regarding Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1991-92.                                       | (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.   |
| (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. | [Placed in Library See No. L.T - 2995/92]   |
| [Placed in Library See No. L.T - 2992/92]   | (e) (i) Statement regarding Review by the Government on the working of the Maruti Ydyog Limited, New Delhi, for the year 1991-92.                                       |
| (b) (i) Statement regarding Review by the Government on the working of the Nepa Limited, Napanagar, for the year 1991-92.   | (ii) Annual Report of the Maruti Ydyog Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. |
| (ii) Annual Report of the Nepa Limited, Napanagar, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.                   | [Placed in Library See No. L.T - 2996/92]   |
| [Placed in Library See No. L.T - 2993/92]   | (f) (i) Statement regarding Review by the Government on the working of the National Bicycle Corporation of India Limited, Bombay, for the year 1991-92.                 |
| (c) (i) Statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass  | (ii) Annual Report of the National Bicycle Corporation Limited, Bombay, for the year 1991-92  |

Limited, Durgapur, for the year 1991-92.

- (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1991-92 alongwith Audite Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. L.T - 2994/92]

[Placed in Library See No. L.T - 2995/92]

[Placed in Library See No. L.T - 2996/92]

[Placed in Library See No. L.T - 2993/92]



alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

Institute, Palghat, for the year 1991-92.

[Placed in Library See No. L.T-2997/92]

[Placed in Library See No. L.T-3000/92]

- (g) (i) Statement regarding Review by the Government on the working of the Bharat Yantra Nigam Limited, Allahabad, for the year 1991-92.

- (3) A copy of an amendment (Hindi and English versions) to volume I, chapter 14 of the Public enterprises Survey for the year 1990-91.

[Placed in Library See No. L.T-3001/92]

- (ii) Annual Report of the Bharat Yantra Nigam Limited, Allahabad, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

**Review on the working of, Annual Report and Annual Accounts of the Shellac Export Promotion Council, Calcutta, for the year 1991-92; Review on the working of and Annual Report of the State Trading Corporation etc; etc.**

[Placed in Library See No. L.T-2998/92]

- (h) (i) Statement regarding Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1991-92.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): I beg to lay on the Table:-

- (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotions Council, Calcutta, for the year 1991-92

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1991-92 together with Audit Report thereon.

[Placed in Library See No. L.T-2999/92]

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1991-92.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat for the year 1991-92 alongwith Audited Accounts.

[Placed in Library See No. L.T-3002/92]

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Fluid Control Research

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1)

[Sh. Salman Khursheed]

of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government on the working of the State Trading Corporation of India Limited, for the year 1991-92.
- (ii) Annual Report of the State Trading Corporation of India Limited for the year 1991-92 alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. L.T-3003/92]

- (b) (i) Review by the Government on the working of the India Tea and Restaurants Limited, Bombay, for the year 1991-92.
- (ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1991-92 alongwith Audited Accounts and Comments of the comptroller and Auditor General thereon.

[Placed in Library See No. L.T-3004/92]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1991-92.**

[Placed in Library See No. L.T-3005/92]

- (4) (i) A copy of the Annual Report

(Hindi and English versions) of the cashew Export Promotion Council of India, Cochin, for the year 1991-92 longwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the cashew Export Promotion Council of India, Cochin, for the year 1991-92.

[Placed in Library See No. L.T-3006/92]

**Review on the working of, Annual Report and Annual Accounts of the Salar, Jung Museum Board, Hyderabad, for the years, 1989-90, etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Salar Juhg Museum Board, Hyderabad, for the year 1989-90 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum Board, Hyderabad, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. L.T-3007/92]

12.05 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-general of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1992, agreed without any amendment to the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Bill, 1992 which was passed by the Lok Sabha at its sitting held on the 20th August, 1992."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December, 1992, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Seventy-Fifth amendment) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 3rd December, 1992."

- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and

conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December, 1992, agreed without any amendment to the Representation of the People (Amendment) Bill, 1992 which was passed by the Lok Sabha at its sitting held on the 3rd December, 1992."

12.07 hrs.

INQUIRY COMMITTEE UNDER JUDGES (INQUIRY) ACT, 1968

Report and Evidence

[English]

SECRETARY-GENERAL: I beg to lay on the Table the following under sub-section (3) of section 4 of the Judges (Inquiry) Act, 1968 read with Rules 9 and 10 of the Judges (Inquiry) Rules, 1969:-

- (1) Report, Volume I and II, (Hindi and English versions) of the Inquiry Committee appointed under the Judges (Inquiry) Act, 1968, in respect of Mr. Justice v. Ramaswami, Judge, Supreme Court of India.
- (2) Evidence of witnesses tendered before the Inquiry Committee and original documents exhibited during the inquiry.

12.08 hrs

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

[English]

MR. SPEAKER: I have to inform the House that I have received five notices of Motion of No-Confidence in the Council of Ministers under rule 198 from Shri Atal Bihari Vajpayee, Dr. Laxminarayan Pandeya, Shri

Madan Lal Khurana, Shri Rajveer Singh and Shri Jaswant Singh. Shri Atal Bihari Vajpayee has secured the first place in the ballot.

The motion reads as follows:

"That this House expresses its want of confidence in the Council of Ministers."

Shri Vajpayee may please seek the leave of the House.

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) Mr. Speaker, Sir I seek leave of the House to move the motion "That this House expresses its want of confidence in the council of Ministers."

[*English*]

MR. SPEAKER: May I now request those Members who are in favour of leave being granted to this Motion to rise in their places?

Some Hon. Members *rose*.

MR. SPEAKER: As not less than 50 Members have risen in support of the Motion, leave of the House is granted. I think the sense of the House is that the discussion on the Motion may be taken up immediately. I allow Shri Vajpayee to initiate the debate.

May I request the hon. Members not to disturb any of the Members who is speaking (*Interruptions*) The Members who want to express their views will be given time; and they may please make their points when they stand up to speak and not otherwise. Shri Vajpayee, please.

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, I beg to move:

"That this House expresses its want of confidence in the council of Ministers."

Mr. Speaker, Sir, my No-confidence motion is a motion of one line. I have not given any reasons in it as I know that there is no need of giving reasons.

Mr. Speaker, Sir, in a Parliamentary democracy the Opposition keeps on bringing No-Confidence Motions. When Shri Narasimha Rao was sworn in as Prime Minister then as per the orders of the President he had moved a Confidence Motion here and that time also Bhartiya Janta party had voted against that Confidence motion. The members of the Opposition, sitting today in the House had left the House at that time also. I have not brought this No-confidence motion to create problem for anybody. (*Interruptions*) Mr. Speaker, Sir, everybody's position should be clear. No Confidence motion is not a religious ritual. There has been some incidents in the country on, before and after the 6th December. The nation is again in a dilemma. We are unhappy on whatever happened in Ayodhya on 6th December. (*Interruptions*) Mr. Speaker, Sir, if they interrupt then we cannot discuss it properly because they have also to speak next.

[*English*]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I request the hon. Members not to disturb.

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE: If they disturb us, they would also be treated in the same manner.

Mr. Speaker, Sir, when I was coming to the House, I saw something written on a dome which says "A meeting is not a meeting which has no elderman, An elderman is not an elderman until he practices religion, and a religion is not a religion which does not contain the truth and a truth is not a truth if it inspires you towards deception." Today in the House I shall speak only truth and nothing else. I would like that an open discussion

should take place today. If it concludes that we are at fault then we are ready to accept it. We had given an assurance to the Prime Minister. I realise his concern Arjun Singhji will not realise it. Every effort was made to fulfill the commitment given to the Prime Minister. But the commitment could not be fulfilled. The top rank leaders of B.J.P., R.S.S. and V.H.P. had been trying to prevent Kar Sevaks there. Video tapes are evidence of it. At that time many journalists were present there. (*Interruptions*) We have apologised to the journalists who were beaten there. The journalists were beaten and their cameras were broken because the Kar Sevaks did not want their action to be recorded. If it was recorded.....(*Interruptions*)

SHRI CHANDRA SHEKHAR (Ballia): Mr. Speaker, Sir, will the House be conducted in this way? Have the leaders of the Congress party no check on their members or they belong to C.P.M. Whosoever they are, but when Atalji is speaking and the hon. Speaker has been constantly trying to resume the proceedings in the House and the efforts are being made to maintain parliamentary tradition on the basis of consensus. (*Interruptions*)

SHRI SHARAD YADAV (Madhepura): We are preventing them. Everything should not be attributed to us. All of us have checked them.

SHRI CHANDRA SHEKHAR: Then it is right

SHRI SHARAD YADAV: What you people want who is not refusing it. (*Interruptions*) Oh, all of you are great personalities.

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, I am not talking to these people. I am speaking to you.

SHRI SHARAD YADAV: Oh, you are a great man. I have seen you speaking during the course of discussions violating all the rules.

SHRI CHANDRA SHEKHAR: Mr.

Speaker, Sir, it is not going to have any effect on me. I am performing my duties as a Member of Parliament. Others have different concept. Their conduct is different. I do not ask them to adopt my ways. I am merely requesting you if you want to run the House, we should be ready to listen to each and every thing howsoever unpalatable it may be. I am not one of those people who can run the country without Parliament.

MR. SPEAKER: I fully agree with the views of Shri Chandra Shekhar. I, on behalf of all the Members, request you not to interrupt when any one of you is speaking here. As all of you are well aware that it is the only system by which our Parliament can function. By interrupting the speakers or adjourning the House again and again we cannot do anything. Again I appeal to all the members not to interrupt the speakers.

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, I am grateful to my hon. friend, Shri Chandra Shekhar. He has tried to assist his 'guru'.

SHRI CHANDRA SHEKHAR: I would not be able to help him more.

SHRI ATAL BIHARI VAJPAYEE: It has always been a tradition that "Guru". The teacher should assist his disciple. But now such a time has come when the disciple has to come to the rescue of his 'guru' or teacher.

Mr. Speaker, Sir, I was making a submission that it would be far better if the discussions are held with a sense of sincerity rather with a sense of prejudiced feelings. The C.B.I. is conducting an enquiry into the Ayodhya incidents. The findings of the enquiry are still awaited. I would like that whatever the facts are with the Government, it should place them before the House. Whatever the facts are with us, I am placing these before the House. I am ready to go one step ahead and ask those Karsevaks who were a small in number to come forward and openly confess that they have demolished the structure and for that they are prepared to face the music. I would also like to state that there were karsevaks present in a large

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number but they all were not involved in the demolishing.

Ram temple will not be constructed by foul or unfair means. If Ram temple is constructed it would be constructed on the basis of moral strength. There was no need to assemble large number of Karsevaks. Had there been an intention to demolish the structure, it would have been done easily without collecting karsevaks in large number. Fairs are held after every three-months in Ayodhya. If the structure was to be demolished secretly and according to a plan, it did not require Karseva. So whatever happened there, we regret the incident.

We as well as the Government of Uttar Pradesh had request the Central Government to get the matter expedited in the Court either way. How long the case would be kept pending. The representatives of the Central Government met us as well as the Government of Uttar Pradesh; but they refused to say in the Court that the verdict of the Court should be delivered soon. They started that it was too late. On that day, during the discussion Shri Chavan said that the matter was being postponed till 11th instant. Karseva was scheduled to be resumed on 6th instant. The assembled karsevaks were of the view that they would get some opportunity for construction work. But they could not get the same. However, efforts were made to control the situation. We had hoped that the Karsevaks would wait for the Court's verdict till 11th instant and our leadership made every effort in this regard. The 'Sarkaryawaha', R.S.S. had been requesting the people in Southern languages that no karsevak should go towards the structure. He should not take part in demilition activity. It was not a matter of creating any confusion.

The press reporters who went there told me that Shri Advani was very sad when the structure was demilished. He was in tears. That is why he sent in his resignation expressing his regret over the incident. Owing the responsibility Shri Kalyan Singh

also resigned. If you consider it as a drama, then it is a gross misconception because such type of misconception will neither encourage fair politics in the country nor it will encourage the right secularism.

I would like that all the facts should be brought forward. We would like to know the reality because it is a matter of great trouble and challenge for us. Our organisation was presumed a disciplined organisation. Our organisation was having an image of a disciplined one. It was its glory as to what they finalise they act accordingly. The same image is causing trouble for us.

We would like to know who was that group, from where it came and who organised it. I repeat it again that the Karsevaks who took part in demolishing the structure should come forward and reveal their participation in demolition. If punishment is given they should accept it. The temple of Lord Rama cannot be built without making sacrifice. At least it will not be built in this manner.

But there are other aspects also of this issue. It was not only a structure which was demilished. There was a temple as well. 'Namaz' was not offered in the mosque. Even the entry to the mosque was prohibited. But prayer was offered in the temple by the orders of the court. Now some hon. Member can object that the mosque already existed there and statues of deities were installed there later on. This right. Statues were installed there but I do not want to go into the history. I would like to ask the hon. Members whether statues were not kept with this belief that it was the birthplace of Lord Rama? There was no Janasangh, Vishwa Hindu Parishad or Bajarag Dal those days. But the people of that area had a strong feeling. Mr. Speaker, Sir, through you, I am constrained to say that the intensity of the sentiments of the majority community is not being understood.

I too did not understand it earlier. When Shri Advani went on the Rath Yatra, I had my reservations. If I expressed my feelings the press would have said that the Bharatiya Janata Party has worn two countenances.

Some times, it displays its countenance of moderates and sometimes that of hardliners. Mr. Speaker, Sir, excuse me, sometimes I deviate from the issue. I had said earlier that it will not serve any purpose. But the way people supported the cause, the mistakes that were committed by the ruling party particularly, the arbitrary decision by the then Chief Minister Shri Mulayam Singh Yadav to deal with the agitation, the way communalism was incited by the announcement that a particular community had the right to have arms, worsened the situation.... *(Interruptions)*

**SHRI CHOTEY SINGH YADAV** (Kannauj): The name of a person who is not present in the House, is being referred and it is being said that he is responsible for communalism where as he is the only person who saved the country. But it is they who mislead the people.

**SHRI ATAL BIHARI VAJPAYEE:** Mr. Speaker, Sir, Shri Advani too is not present in the House....*(Interruptions)*

**SHRI CHOTEY SINGH YADAV:** He had vowed to fight communalism and he was the only power who protected both the temple and the mosque.*(Interruptions)*

**SHRI ATAL BIHARI VAJPAYEE:** If my hon. friend is hurt by referring to the name of Shri Mulayam Singh Yadav, I would say that the then Chief Minister was soft by name (Mulayam) but very cruel in his actions....*(Interruptions)*

Mr. Speaker, Sir, why did the situation deteriorate? People gathered in a large number there. I understand the crisis of the Central Government and the crisis continued during the Kalyan Singh Government also. If people assemble in a large number and do something violently rash, how can it be controlled? *(Interruptions)* Shri Rajesh Pilot had rightly said that day, that if such a large number of people assemble there, it will go beyond control. But we did not feel like that..*(Interruptions)*

**ANHON. MEMBER:** Everyone said that

it was wrong.

**SHRI ATAL BIHARI VAJPAYEE:** Everyone did not say that and it matters little whether you say it or not.

Mr. Speaker, Sir, we had trust in the people. Therefore, we said that if the trust of the Hon. Prime Minister has been betrayed, we too are shocked. Shri Kalyan Singh and Shri Advani resigned but nobody from the Central Government is ready to take the blame for it. Shri Arjun Singh said that he had already warned about it. Why did he not resign from the Cabinet. It was felt that the Hon. Prime Minister is on the right path. The N.I.C. had given a free hand to the Hon. Prime Minister. The Hon. Prime Minister did what he considered right. That day in the evening I met him and I am ready to say, even if all the members of my party do not agree that the Hon. Prime Minister tried his best to stave off any incidents and he tried to resume the 'Kar Seva' peacefully and maintain the security of the structure, though it is a fact that he cannot escape from his responsibility.

The people who went for 'Kar Seva' intended to resume the Kar Seva and construct the temple, but when they realized that the verdict of the High Court was yet to come, they were disappointed. They thought that indulging in this fruitless exercise of bringing sand from the Saryu and putting it in pits will not serve the purpose anymore. I think a group out of the mob emerged and they refused to follow the leaders and attacked and demolished the structure. It was very bad.

But the reaction to the happening in Ayodhya throughout the country and abroad is more or less over reaction. I think that primarily our outlook and the approach of Government to the problem is no less a factor to be blamed for it. We did not point out to the world that it was a disputed structure. It was repeatedly stated that there was a mosque. We never clarified that along with the structure of the mosque there is a temple also in which prayer and worship is being done and this dispute has been going on for the last 500 years. There are umpteen

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examples like this throughout the world. When Russia occupied Warsaw a church was built there. When Poland became independent the first thing it did was demolition of the church. History bears testimony to this. When Toynbee visited India he taunted us that it is possible in India alone where a mosque has been erected after demolishing the temple. We have allowed wrong propaganda in the world. I attend the General Assembly of the United Nations as a delegate every year. It is discussed there also. They do not know the root of the dispute. They do not know whether there was a temple. They do not know that the remnants which have been excavated after demolition now confirm that there was a temple at the site hundreds of years ago. If this fact had been told to the people, then there would have been no uproar to this extent. Had they known this fact that an ancient temple was raised to the ground in order to build this Mosque, then they must have asked the Muslims to settle this issue amicably. If this is the fact, then should not the issue be settled with mutual understanding.

The Government had brought a Bill, which became law. Mr. Chavan is sitting here. He brought a Bill to this effect that there will be status quo in respect of all the shrines and places of worship as on 15 August 1947. What does it mean? Does it mean that time will stop running and cycle of change will stop. Does it mean secularism is in danger so everything should remain as is where is. These places of worship have been there for centuries. The rocks of stone and the monuments of stone also tell a tale. Many tales are linked with these monuments. They have close links with our feelings. The Government had also to accept this fact so it had put Ayodhya in an exceptional category, it had to accept the truth. It could have included Ayodhya also and said that its position would remain intact as we have passed it because we are Parliament. But it did not do so. Because it knows that the situation of Ayodhya is somewhat different. The issue of Ram Temple is different but after saying this much what has it done?

Even other parties have also left this issue to the Government to settle it amicably. I am also of this opinion that Ayodhya issue is different. Thousands of Mosques, temples were constructed. My friend, Mr. Chauhan is sitting here, I had been to his place, Amroha for delivering a speech. I had said on that day that this incident is a misfortune. It is my submission that the rulers who come were not true representatives of Islam. That day I was listening to the radio speech of Shri Ghulam Nabi Azad. He said if temples were being demolished in Pakistan and Bangladesh, they were not being demolished in accordance with the tenets of Islam. Were the temples demolished in the country as per the tenets of Islam? Even this was also against Islam. That is why I do not consider Aurangzeb or the persons demolishing the temples the true representatives of Islam. Therefore, we were expecting our Muslim brethren to deplore such excesses but they did not do anything. they want to stick to this, this process has been going on. In the meantime, certain incidents have taken place in the country which have shaken the feelings of Hindus as also impinged their psyche be it in the form of the secessionists of Kashmir or be it the people of Punjab who are bent upon disintegrating the country through violence and raising arms or a crisis in Assam due to infiltration there, all such incidents are creating a feeling in the majority class as to what is happening after all?

The case of Shahbano has also underlined it. When this had not been there, it was alright. We, in Bhartiya Jansangh did not ask for a common civil code. We had wide discussions with our ex-Sarsangh Chalak Param Pujya Guruji in this regard. We used to say that Article 44 of the Constitution Under Directive Principles is about uniform Civil Code. Marriage law should be uniform as it will strengthen the unity of the country. He persuaded that every society has its own law regarding marriage and then he quoted Smritis and said until the society does not ask for it, itself or gets ready for it, the king should not intervene in such cases. I also apprised Shri Chandra Shekhar ji of it. We said that we would not make a demand



for it but the intention of the makers of the constitution was quite conspicuous. I have attentively gone through the Debates of the Constituent Assembly. The present and previous members of Muslim League have all along holding that they would not tolerate any intervention by Indian State or Indian Republic or Indian Parliament in the matters of marriage. Why would they not abide by law? Do they have a different type of citizenship? Will the family planning also not be implemented for the same reasons? Will the small family norm change on the basis of religion? Family Planning is the first and foremost problem, but the main obstacle to it is that Hindus, who do not wish to adopt it, say that others are being permitted for marrying with as many as four women, what does this Family Planning mean then? I know they are not marrying with as many as four women because married persons know that it is difficult to maintain even one wife. (Interruptions) I watch their plight. Mr Narsimha Rao is asking how I have come to know about it. Mr. Speaker, Sir in order to know that fire burns, one does not need to put his finger in fire, one can realise it from others' experiences

That time we did not press for the demand for a common civil code but in the meantime a case of an old women from Indore came up before the Supreme Court. The Supreme Court gave its verdict and on its basis the Congress Party decided to have a common civil code. Mr. Arif Mohammad gave a beautiful speech on that day which was appreciated by the Congressmen, who said that it was a right decision and everybody should be governed by the same rules regarding marriage. Later on, the opinion of the Congress Party was changed. The opinion of Late Rajiv Gandhi was changed. Everybody knows that what happened to Mr. Arif. Then people felt that it was a policy of appeasement. Do the people of majority not get affected by what is happening in the house and outside the house. Do not they react to it? Now the world has come closer and by sitting at home we can watch the happenings around the World. We can watch even such happenings while sitting in our bed rooms.

I cite an example of Sharjah. People from Kerala went to Sharjah to earn their livelihood. They formed a club there. They staged a play there. This play has already received prizes from Kerala, Government. It is a play written by a good writer but somehow, a rumour spread in Sharjah that this play amounts an insult to Mohammad Saheb. The play has depicted certain things which are anti-Islam. The actors of this play were arrested. They were awarded 6 years' imprisonment and they are lodged in jail. Will this incident not have its repercussion? I do not know what happened on the official level regarding this case. There is another example, a person went to a foreign country for doing a job. I do not want to mention the name of the country. I mentioned Sharjah's name in connection with cricket. That person took a copy of 'Satyarth Prakash' with him. He reads it daily. As he is a religious person, he took it with him in order to draw some spiritual force. This nation can neither be an anti-religion nor a non-religions one. People could not understand the correct meaning of secularism. That is why, they developed a wrong feeling about secularism. I had said so on that day and want to repeat it today as well. Mr. Speaker Sir, Pandit Jawahar Lal Nehru wrote an Introduction to the book by Shri Raghunath Singh M.P. I do not know how many members have read that book. Panditiji wrote in that Introduction that the present Hindi translation for the word secularism, which is Dharma Nirpeksha is creating, trouble and confusion. This is not a proper translation. He said further that secularism has only one meaning that there shall be no State religion and the State shall not discriminate against any religion. But even today the Hindi translation of the word secularism is Dharma Nirpeksha.

**SHRIBHOGENDRA JHA (Madhubani):** Mr. Speaker, Sir, the Hindi version of our Constitution since 1982 shows the word Panth Nirpeksha instead of Dharma Nirpeksha.

**SHRI ATAL BIHARI VAJPAYEE:** Jha Saheb you are right, it has been modified now but it is not being used. You may see

[Sh. Atal Bihari Vajpayee]

how this word is being used by the All India Radio and Doordarshan. It should be changed. The word "secular" does not express our traditions and culture. It was used in some other context which I am not discussing here. Do the events taking place outside the country not effect us. As I was saying that a gentleman took a copy of "Satyarth-Prakash" with him. His baggage was checked at the airport. The copy was seized and he was put behind the bars. The Ministry of External Affairs knows well that he was got released after a lot of efforts. I do not want to mention the name of the country. We want to have relations with such countries. We do not want to act in the same manner. But we do get such reports. Does such act on their part not aggravate fanaticism? That structure collapsed. The sorrow for it assuaged ever since the reports are being received that in Pakistan, a Minister himself supervised the demolition of temples by using bulldozers. What was the provocation there for demolishing temples? Here, the Government is trying to control the situation through bullets. More than one thousand people have been killed. This is another matter but when one gets opportunity of counting dead bodies, then how many died in Madhya Pradesh. Now the question arises as to how many persons were killed in Maharashtra, Gujarat and West Bengal. But it should not be ignored that whosoever was killed, he was an Indian. I have sympathy for the bereaved families. The Government banned certain organisations and dissolved the B.J.P. Governments. Why? What is their fault? Punishment was awarded before any crime was committed, Capital punishment has been awarded before committing the murder. It has been the record of the B.J.P. Governments that they prevented communal riots that was a normal phenomena during the period of other parties' Governments. The figures will prove it. If the hon. Minister of Home Affairs speaks the truth today he will admit that the number of communal riots in Uttar Pradesh; Madhya Pradesh and Rajasthan was very low and the police subdued them sternly wherever it erupted. No discrimination was made between a Hindu

or a Muslim. To provide security for everyone is the religion of our Governments. There can be no communalism in this regard. The ruler cannot make any discrimination on the basis of a community, if he does so, it is wrong and he does not properly discharge the duties of his Government. But today whatever is happening is being done only on the basis of gross discrimination. The B.J.P. Governments were dissolved. Why? Had the law and order failed there? In Himachal there was no such incident (*Interruptions*)

SHRI KRISHAN DUTT SULTANPURI (Shimla): Many people were killed there. (*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE: Nobody was killed there. But Shri Arjun Singh is interested in Bhopal. He and Shri Patwa either do not pull on well together or they pull on very nicely. I do not know. I express my ignorance in this regard. If he wants to throw light on it, he can do so.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): I too will speak the truth. (*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE: This is very good. (*Interruptions*)

SHRI SURYA NARAYAN YADAV (Saharsa): It means other hon. Members who have spoken hitherto, have not spoken the truth.

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, it does not mean it. Sometimes the sun of truth is hidden by the clouds of politics. Now the truth needs to be spoken after clearing the clouds. I will see how far the Congress leaders speak the truth. I know that they will not admit their guilt. Why the B.J.P. Governments were dissolved? Were they dissolved only because some persons in these Governments were members of the R.S.S.? what makes a difference if they were members of the R.S.S.? Were not they abiding by their constitutional liabilities? Were they violating the instructions issued by the Centre?

Mr. Speaker, Sir, when the Patwa Government closed and sealed the office of an unlawful organisation in Indore the members of the office approached the Court and the *Indore High Court* ordered that the office cannot be sealed. Please tell me whether this judgement goes in favour of or against the Patwa Government? But when the pressure was being put on the Government here and the hon. Prime Minister smelled a rat of the situation that the people are determined to dislodge either him or the B.J.P. Governments, he preferred to dissolve the B.J.P. Governments, 'sarvanas he samutpanne ardha n tyajati panditaa'. It means that whenever such a situation creates when one has to loose all, then one should try to save whatever one can and in this process it is immaterial whether one follows the norms of ethics or not. The same case is with you. You have violated the Constitution and run over the norms of ethics and sacrificed all the moral values.

Mr. Speakers, Sir, the State Governments were dislodged because they were ruled by the B.J.P. but why the legislative assemblies were dissolved? Was not it possible to keep them suspended. Were the assemblies not kept suspended in the past? What was the need of dissolving these assemblies? If there was any complaint it was against those Governments and that complaint too has no proper ground. Those Governments should have been allowed to work for some time and then have judged their functioning. After that if you had any complaint against them, it would have been proper and justified to dislodge them. But the Central Government did give them any such opportunity? No at all and dissolved them. Today there are so many articles against the Government's decision appeared in newspapers. I would like to quote one of their parts:

[English]

"Dissolution is not the only option. When President's Rule was first imposed on Punjab in 1951, the Assembly was suspended as, indeed, it was in Rajasthan in 1967, Bihar in 1969, UP in 1970, Orissa in 1971, Andhra

Pradesh and UP in 1973, Gujarat and UP in 1976, Manipur in 1977 and 1981, Assam in 1979, Punjab in 1983 and Kashmir in 1986 - when it suited the Congress."

[Translation]

The author of the above lines is not a B.J.P. man.

Mr. Speaker, Sir, the articles appeared in editorial column in newspapers, even in pro Congress newspapers criticise the Congress party like any thing. The daily 'Janasatta' which is not at all happy with the B.J.P., especially with Shri Advani, was compelled to publish:

"An action of the Prime Minister taken under pressure is not effective and credible. Shri Rao was playing politics for avoiding communal confrontation till now, but if the politics of Shri Arjun Singh can over rule his politics, Shri Rao should retire from politics."

Mr. Speaker, Sir, I have the editorial comments of and editor who has played a role in settling the Ayodhya issue. its comments are very harsh against us, but after the dissolution of the Assemblies, you have compelled it to write such an editorial having the title "Political Nihilism". The paper is "Indian Express" you go through its above mentioned article

SHRI VILAS MUTTEMWAR (Chimur): But this paper is the mouth piece of your own party.

SHRI ATAL BIHARI VAJPAYEE: I wish you were correct. Had we been able to bring out such a large newspaper, we would have dispelled all the doubts which have been created in the minds of people. We do not have the capacity to run just more than two or three periodicals; but, truth is universal. Its editor Shri Prabhu Chawla is equally a supporter of the Prime Minister. Everybody knows the role played Ref Mr. Chawla in the N.I.C. But what is he writing these days? I do not know whether such news, comments reach the hon. Prime Minister or not. But this type of news and coments must reach the

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P.M. too. There are other newspapers too. I would like to read out an extract from an article published in the "Indian Express".

[English]

"There was no breakdown of law and order in these States that could even remotely warrant any Central action against their Governments. While 800 people died in Congress-ruled States, there were only 200 deaths in those under BJP control. Yet President Shankar Dayal Sharma accepted the reports of the Governors that they had apprehensions about maintenance of law and order in these States. The Centre itself open to the charge of criminal inaction, provoking some politicians to demand its removal. The dance of violence that stupefied Surat and Bombay, generating fears that sense and sensibility had vanished from the corridors of power, was apt to sweep away the moronic ministries in Maharashtra and Gujarat. Mr. Narasimha Rao's protective umbrella that saved them was not available to Madhya Pradesh, Himachal Pradesh and Rajasthan where sanity was never shaken."

[Translation]

Mr. Speaker, Sir, it is not our opinion, rather it is the opinion of an impartial newspaper. It should be taken into consideration. In the light of these comments, we should try to introspect ourselves a little bit.

Mr. Speaker, Sir, now I come to the point of "ban". Mr. Speaker, Sir, some organisations have been banned. What was the ground of banning them? Before the 6th December, all those organisations were good, patriotic, discipline, but on account of a single incident that occurred on 6th December in Ayodhya, they have been banned. The picture of the

incident of the 6th December is not clear as yet. The Government is talking about appointing a Commission thereon and the C.B.I. is holding an enquiry in this regard. But in the meantime, the Government took a decision to ban certain organisations. Any way the reasons given for banning those organisations are very ridiculous.

I was going through this Bill. When the Unlawful Activities (Prevention) Bill was presented in the House in 1967, I was a member of the House. That time Shri Yashwantrao Chavan had moved the Bill and today it is Shri Shankar Rao Chavan. Both are Chavan; both hail from Maharashtra. I was going through Shri Yashwantrao's speech which he delivered while moving the Bill. The Bill was discussed thoroughly. Some times I remember my house days in Parliament. Prof. Ranga, S/Shri Madhu Limye, Hiren Mukerjee, Kamath, Manoharan of the D.M.K., Nath Pai and Tridib Chaudhary were members of the House in those days. A grand debate was held that time. Shri Yashwantrao Chavan went on assuring the Members that it would not be applied against them. He gave an assurance that the Government was seeking a right to take action against those who wanted to disintegrate the country.

I too delivered my speech. I started my apprehension that the Government would involve all the opposition parties in the name of so called cause of integrity and declare the opposition as unlawful. Those who would be declared unlawful would go underground. You want to stop the unlawful activities, but how you can stop these activities, you have the option to arrest them; but are you are that making arrests can win the battle of thoughts?

Sir, I want to raise an important question. Whatever is happening in this country is not the battle for a temple, it is rather a battle of ideologies. What is the nationalism of this country? Where lies the base of this country? Through what roots this country will have water and life. It is right that different kinds of people have come to this country for centuries. Many generations of people have settled here. Though there had been different

states, yet the country remained one. No passport was needed to move anywhere in this country. There was no need of having any permit for pilgrims for going from one place to another. This country was one. What was the uniting force behind it? The Ganga-Yamuna culture is often talked about. The place where Ganga and Yamuna flow together is called Sangam. But onwards Sangam, the Ganga flows alone taking all with it.

That day I quoted Shri Nehru. While addressing the students of the Aligarh Muslim University he said, "You are Muslims, I am a Hindu. But does not the cultural heritage of this country thrill all of us? The word used by Shri Nehru was "thrill". Now the situation of the country is that even the slogan of 'vande matram' is being opposed in this ill-fated country. Should it happen? There are minor issues associated with that cultural heritage which have no relation with any religion. If 'S am gachhadhvam Sam vaddhvam, Sam wo manansijantam' is recited in a State function, how can it be a body of the Hindu rituals? If we should move together, speak together and live together, does it not express the feeling of nationalism?

This country had never witnessed the religious discrimination at any stage. But now its probability is being seen. Mr. Speaker, Sir, I am worried about it. I have already spoken to my party. I request you too whether you think that the recent incidents in the Jamia Millia do not affect other youths also. I do not want to mention any names, but it does affect them. If the Government compromises with one kind of fanaticism and promotes it, it cannot suppress the another one. I am sorry for the demolition of the structure. I usually come across with such people also who are of the opinion that it was a blot for 400 years and there was no alternative but to remove this blot. I am afraid of such type of sentiments. Such issues should be solved peacefully through dialogue. Issues should not be hung in balance otherwise they become a source of constant trouble. As long as the Ayodhya issue was raised it was all right but now the position is somewhat different. When Sardar Patel

reconstructed the temple of Somnath, our first hon. President Shri Rajendra Prasad attended the function but Shri Nehru was not happy on this. But Rajendra Babu went there, the temple was constructed and the problems were solved. Ayodhya issue has been kept pending in the court for Forty years.

The court could have decided the matter early. The Hon. Prime Minister was requested to refer this issue to the Supreme Court under article 143. But delay was made even in this regard. Then there was a proposal to not to touch the structure and start the construction over 2.77 acres of land. It will take 3-4 years during which some solution would be found. But this proposal was also not accepted. The Government did not bother to understand the changing mood of the people of the country. My friend Shri Shahabuddin is sitting here. I am calling him a friend. My party members would not like this word. However, it is a cultured way of behaviour. When I was the Minister of External Affairs, Shri Shahabuddin was working in our Ministry. He was well known as a progressive Muslim leader because he had perhaps been associated with Federation. We wanted him to send to a particular country. I would not mention the name of the country. The Government of that country asked us to send some one else because, that was an orthodox country and Shri Shahabuddin was known as a progressive Muslim leader. Then he left the foreign service and started practicing law. My party colleagues blame me for bringing him into Janata Party. I am blamed for bringing an other person also into the politics. I would not mention his name. But the change that has just taken place in Shri Shahabuddin is surprising. He is bringing out 'Muslim India'. If 'Muslim India' can be published why not "Hindu India? ..... (Interruptions) The matter is not so simple. I know that Shri Shahabuddin is a very articulate person and would give an impressive reply to it. A lot of matter is published in that newspaper. But on the whole, it is doing nothing but spoiling the atmosphere.

Shri Shahabuddin must be remembering

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that I had said in a public meeting held in Bombay in 1986 that Ayodhya issue could be solved. I had given two suggestions in this regard. First, Muslims should forsake their claim on the structure in favour of Hindus saying that they were doing so because the sentiments of Hindus were attached to this place. Hindus believe that it is the birth place of Lord Ram and there is an evidence to it. Faith is something very precious. We live in this country with you, we have to live together. If you believe that it is the birth place of Lord Rama, we give it to you. Second suggestion was that the Hindus, after getting the structure should say that their struggle for Ram Janambhoomi has now ended. This structure now would not be demolished. Pooja will continue to be performed there. Temple would be constructed at some other place. But Shri Sahabuddin did not accept it. He wrote me a letter to hold negotiations on the issue. I have that letter with me. This was no solution.

Mr. Speaker, Sir, I would like to conclude now. Ayodhya is a tragedy. The country is standing on a cross road. It is not the time to level allegations on each other. The more you level charges on us, the more we would be aggressive. The more you try to suppress us, the more we would retaliate. The Government is not understanding the mood of the people. Government is not realising as to what damage the Hon. Prime Minister has caused by giving the statement that mosque will be built again there. What was the hurry in giving such a statement? Was this statement given under some pressure from outside? Was it not necessary to find out first whether there existed temple or mosque earlier? Now the particulars state is under the control of Central Government, so Archaeological Survey of India should be asked to excavate carry out excavation at the site with a view to determine whether earlier there existed temple or not. This dispute should be settled once for all. Shri Chandra Shekhar wanted to solve it and he also got the cooperation of Shri Rajiv Gandhi. Shri Chandra Shekhar arranged for the talks.

The talks were held in a cordial atmosphere and a number of documents were exchanged. Solution was about to be reached. But then his Government went out of power. The present Government also may not go out of power before finding any solution....(Interruptions) We are sure that there was a temple. If it is proved that there was a temple and the court also gives same verdict, then they will have to abide by it.

13.00 hrs.

But no effort to this effect has been made. The matter was kept pending. After all we had not performed the 'Shilanyas', it was performed during regime of Congress Government. At that time Congress was in power both at the Center and in the State. Is it wrong to complete a good work started during the days of Shri Rajiv Gandhi? We want to complete that good work. Will the Government put us behind the bars only because of this? What did Shri Advani do? He was arrested when the Lok Sabha was going on in the morning. Look at the allegations leveled against him. How ridiculous those allegations are? Advani ji was appealing to the Kar Sevaks that the structure should not be demolished. You may confirm it from TV reports or enquire it from the journalists. Whereas the Government have got the reports prepared to the effect that Advaniji was inciting the Kar Sevaks to pull down the mosque. Will it raise your credibility? Will it bring credibility to the Government? He is the leader of opposition and he was arrested when the Lok Sabha was in session. He was in Ayodhya. I also wanted to hear from him the sequence of events that took place there. I believe that he is a man of integrity and he is such a big man that he would admit if at all he had committed any mistake....(Interruptions) Please don't interrupt me, please be quiet if you do not understand the sentiments, I want to express my feelings. I have always been saying this and most of the members of our party are of the same view. Don't think that some are liberal and some are hardeners. Who is liberal in Congress Party....(Interruptions) ..... Perhaps Margaret ji was saying that she was liberal.

Mr. Speaker, Sir, How can I make any complain to you when I myself have made a mistake. It has never happened in my 30 years' Parliamentary career that I would have gone continue speaking when you are on your legs.

[English]

MR. SPEAKER: It is all right.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: I would like to tell my colleagues that I had gone to the hon. Speaker and expressed my desire to resign.

MR. SPEAKER: No, no, there is nothing of this sort, it is alright.

SHRI ATAL BIHARI VAJPAYEE: If we cannot speak in the House and you are not ready to hear me, then what is the use of continuing as an M.P. Sometimes there is a noise from our side too, but that is not a good thing. This should not happen. After all, we are also the citizens of this country. We are bound by the ties of democracy. The bonds of our culture are inseparable. This is just a passing phase. It would pass. I am confident that India would emerge stronger and more prosperous out of this crisis. We are passing through crisis and it would rather help us if we discuss the matter sincerely.

Mr. Speaker, Sir, we did not create any difficulty on the first day. It was alleged that B.J.P. Members sat with their heads down. We were sitting quiet and calm. We did not want to indulge into any hullagulla even then we were criticized. Our silence was misinterpreted. We asked for an opportunity to express our views..... but that too was not given. We continued to plead not to suspend the Question Hour. Today, I faced a great difficulty to persuade my party members. Advani ji has not been released. I would like to know the difficulty in releasing him? The Government says that he can be released on bail, why is he not being released? Sky is not going to fall, if he makes a speech here. Why the Government is adopting an

inflexible attitude in this regard? It is clear that they do not want the discussion to take place in normal situation you do not want Advani ji to express his views and that the facts in regard to Ayodhya to come to light. We are ready to admit our mistake, if we have committed at all in Ayodhya. But at the same time the other political parties sitting here should also admit their fault. Central Government should also admit its mistake. I do not want to go into all those details as to how the Hon. Prime Minister complicated the matter and why he did not take any initiative for two months and to how he stated contradictory things before the sadhua, and how he tried to create rift among them. It is true that the Hon. Prime Minister was very particular even upto the last day that the structure should remain intact. Central Reserve Police was also despatched there. What were they doing there? Why did the Central Government not interfere and impose President's Rule? Why did the Central Government not intervene in Ayodhya affair? The hon. Minister of Home Affairs may please tell us-what was the report of intelligence agencies? What was the role of the officers present there? Facts to this effect should be brought into light. It won't do just by accusing us. The Government may take the immediate political advantage, by accusing BJP for it, but it would not solve the problem. There is a need to start a new chapter. Ayodhya incident is a challenge and it should be availed of as an opportunity for solving the tangle. It depends on our intention whether we take advantage of this opportunity or not. I do not think that the present Government would be able to do it. Because I am unable to understand whether the Hon. Prime Minister is unable to take decision or his subordinates do not allow him to take decision. If Dhritrashtra is surrounded by Duryodhan and Dusshasan, he cannot move on the path of justice even if he intends to move. With these words I conclude.

✓ THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Mr. Speaker, Sir, the speech delivered by Shri Atal Bihari Vajpayee in his well known style is always very impressive. It depends upon the listeners or audience to

[Sh. Arjun Singh]

understand as to how much factual and sentimental contact is there in it. I have listened his many speeches as also today's speech, about which he himself has said that it was all truth and nothing else.

Mr. Speaker, Sir, truth is always welcome but in this context, the psyche of that person who speaks the truth and the psyche of the entire country and the other parties also have some importance in a democracy. Shri Vajpayee has tried to present this issue in a wider perspective. No one has any doubt about his erudition, but I would like to request Shri Vajpayee that if argument given in support of a case do not have any link and are not authentic then one can only say that a very good advocate has given a very good arguments in support of a very bad case.

Hon. Vajpayee ji, the present psyche of people of our country did not develop or form only in 1947, 1950 or 1960 but it developed from the date when this country had waged its first struggle for freedom and that psyche ultimately pressurised the biggest imperialistic country of the world to leave this country. Please link this psyche with that period and do not confuse us by talking about any other psyche developed in between we have no interest in borrowing our ideology from outside and no Indian should have such an interest.

You yourself have said that this case was sub-judice for the last fifty years. The idols were kept at that place. The Court issued some orders. This case has been going on for the last fifty years and it might have been going on even before than that. This country would like to ask you and your party at which moment and for what reasons, this sub-judice issue was brought to the political arena of this country. You should have allowed to continue it where it was going on previous. If it was not decided in fifty years, it would have taken another twenty years or more. You did not speak out your so called truth as to when your party decided to raise this issue or bring this issue in political arena. You should tell about that date and

day, when the Bhartiya Janta Party decided that this issue would not be solved in the Court of law but it will become an election issue and will be decided by the people of the country. Through this, you thought to create an atmosphere of disharmony in the country, because only such an atmosphere could have helped you in getting the power. This all started from there only and you are taking it to four hundred to five hundred years back. If you cannot speak out the truth, the country will be grateful if some one else from your party says something about it.

When you saw that despite all determined efforts, you have not been able to come to the power, you decided to politicise this issue. It is your right to achieve power, but you should have followed all those principles which are valid to be adopted by the individuals and political parties to come to power or to dislodge others from the power in a democracy. If you would have come to the power by following this principle, no person having belief in democracy, would have any complaint or any regret for that. But by ignoring the Constitution, the laws and the feelings of the people of this country, you have made this issue a way to achieve power. The propaganda made thereafter was not within the limits of the democratic values, because you had decided to change the psyche of the crores of people of this country by raking up the feeling of Hindutav. You wanted to change the psyche of the people by giving them a call that if they were Hindu, they should adopt this path. You have declared yourself as the sole representative of the Hindu community of this country. I do not accept this.

Mr. Speaker, Sir, I would like to urge that they should not have this misunderstanding in their minds. Maybe we are proud of being Hindu and we may be having faith in different religions but if we indulge in such a propaganda as an Indian then we may be playing with the sentiments of Indian citizens and not with the sentiments of a Hindu, a Sikh or a Muslim. The founders of the Constitution had taken this decision with great prudence and wisdom. You have challenged that wisdom. I would like to ask you whether you



do not know or you do not have the courage to say that the ideology which you are supporting today had once inspired to hatch a conspiracy to remove a great man from Indian Scene or stage. The assassination of Gandhiji was an indirect effort.....(Interruptions)..... It was an indirect effort to achieve the goal to which they were eager to attain because it was felt at that time that if the voice of this man, who spoke the language of amity and brotherhood, continued to echo, they would never be successful in their plan. So when they failed in undermining his influence, they had only one way out and that was to do away with him physically. The elections started in this country from 1952 and the voters elect the Government of their choice. If a person thinks that he can do anything as he had not got the opportunity to come in power, whether such a right can be given to him or any party, while keeping the democracy of this country alive? Mr. Speaker, Sir, please allow me to say this that the day any person will get such a right, the democratic set up of this country will start crumbling down. I regret to say that Shri Atal ji has never thought about this.

This temple dispute was not there in 1952, 1965 or in 1972. What was the reason that it suddenly came up in 1980, the BJP got this inspiration. I don't know from where did they get it? Perhaps it would have appeared to them that they had no other way to come in power except to raise this boggy of temple. This is a mistake. Shri Vajpayee may or may not seek apology for that, I know he is a broad minded person and he may come any time, and seek apology. But he should keep one thing in mind that the people of this country are not so naive that they would not understand as to from where this issue started and to where it is being taken to. There came different stages at different times and stands were changed accordingly but that could not affect the Constitution of our country and I am confident that it would not affect in future also.

You have tried to shut our mouths by saying that you were speaking only truth. I do not say that you did not speak the truth hither before. I take it for granted that whenever

you speak, you speak the truth. But it is not the question whether you are speaking the truth here or not. The incidents have their own truth. Can we ignore the facts.

You have referred to the language of mute inscriptions. You are definitely that much sensitive so that you could understand the language of the rocks. But Vajpayeeji, the time does not stop even if we listen to the language of rocks or other things. The time passes on. The language we are capable of hearing and the duties we perform as a political activist and party after listening to that language is written in a different language. Attainment of independence and then voyage of Indian democracy also speak its own story. Why do the people get this opportunity to say like this. You spoke a lot about the Governments of B.J.P. It is a political issue. Just in reply to your question I am saying all this, but it is not a matter of sentiments. Atrocities have been committed on weaker sections of the society everywhere whether it is in M.P., Rajasthan or U.P. No such atrocities are ever committed on people in any other State. May I ask you.....(Interruption)

At least you listen to your leader. Do not listen to me. I have been listening his views. Therefore, you are linking today's incidents with the incidents that occurred during the past three years. As I have already said that as one of the best advocates you have argued well a very weak case. Whatever the steps were taken, they were taken in a very non-partisan way.

You must have felt that the Prime Minister was hurt. It was quite but natural. I don't want to mention anybody's name. People whoever met the Prime Minister from your side gave assurances but did nothing practically. The Prime Minister who is a sensitive person is making endeavors in his own way and wants to repose faith in others to bring the society and the country to one platform and try to find out a peaceful solution to the problem. If he is hurt by your conduct, it is your fault and not that of the Prime Minister.

Now, the question arises why did you

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people do that? May be it is my misfortune, but I am fully aware of the nature and objectives of the game you are playing. But I was confident that....

**SHRI ATAL BIHARI VAJPAYEE:** Do not you belong to old R.S.S.

**SHRI ARJUN SINGH:** Is it the conduct of R.S.S.?

For your information I would like to tell you that at the time of partition of India in 1947 you people thought to provoke Hindu feelings because lakhs of people were moving from here to there. You did the same and it culminated in the murder of Gandhiji. At that time the Congress party constituted a National Volunteer Corps to check these events. My old friends of the Congress Party must be aware of it. I was a petty worker in it and had started fighting against you since 1947. That is why, I know you. But I had full confidence that you would respect the sentiments of and efforts made by the Prime Minister to solve the problem in the country by peaceful means. Perhaps, there is no such example in the history of India or in any political party which disturbed the political unity, national integration and humiliated the national sentiments. God forbid, such an instance should occur in future.

I am not arising any personal issue here. What I want to say that whatever the Prime Minister did was in the larger interest of the nation and we fully endorse his action.

You said that the Prime Minister has been hurt and were apprehensive whether Arjun Singh is there or not. If he is there, he should resign. Vajpayeeji, you are cleverer than me. If you are feeling so sad why do not you resigned? I want to tell you that I am not going to resign. Today it is my foremost duty to bail the country out of the prevalent situation and firmly support the endeavours of the Prime Minister and fight against the anti-national activities.

**SHRI RAJVEER SINGH (Aonla):** Is it true?

**SHRI ARJUN SINGH:** Those who never speak the truth are apprehensive on each and every issue. The people and the party which could not honour the affidavit it gave to the Supreme Court is trying to evade the facts and demanding others to be truthful.

Mr. Speaker, Sir, through you, I would like to say that the people of the country should understand it well that it is not the question of success or failure of only the B.J.P. The challenge before the country does not relate to the success and failure of a particular man. The psyche these people are trying to strengthen should be checked collectively by people who have faith in democracy and in the country. If they do not try to check this psyche unitedly the day will not be far when one more partition of the country will definitely take place. Does any one of us desire so? Does any one of us wish to witness another disturbance in India. If we do not, it is the time for us to show our unity and strength and teach a lesson to those people who do not care for maintaining the unity of the country. Their concern is only how to capture power by hook or by crook. Atalji, I would like to tell you and you know it also and if you do not know, then listen to me. The democracy of this country has met many challenges. The spirit of unity, secularism and amity in the country is not our or your achievement. It has been a part of liberal humanitarian Hindu feelings for thousands of years. If secularism has been strengthened in the country, it is not only due to the efforts of one person. It is a natural phenomenon of crores of people for thousands of years. Your tactics will not have any effect on it. It is my conviction. Yes, the challenge has been thrown by you. To meet challenge we have to come forward. Today, you will realise that all the democratic forces which understand the ensuing danger will not be misled by these peoples. I am fully confident that it will be strongly opposed and finally. Indian democracy will emerge more stronger.

Referring to a historical incidence, you have tried to make a taunting remark that when Dushasan and Duryodhan were sitting on either side of Dhritrashtra....(Interruptions). I would like to ask you

whether you know only this much part of Mahabharat? Don't you know about the last moments of Bhishma Pitamah when he had given his last preaching to everybody? It was also one of those preaching, I am not attaching myself with any of the mythological tales, this is what you are doing. As far as I know, sometimes to save their kingdom or to get power, people even go to the extent of dividing the nation. When there is a danger of division of the country, the countrymen should come forward to face any kind of battle whether it may be Mahabharat or the like and if such type of Mahabharat repeats itself, the people should undoubtedly participate in it on each occasion. Country should be saved, nationalism should be saved to which you have posed a threat today. (Interruptions) Now, you should inculcate it in your new movement. (Interruptions) You have started the Mahabharat, probably a lot of people do not know about it. It is said that the inaugural ceremony (Muhurt) of 6th December was fixed by you, taking into account the Mahabharat only. I do not know about right and wrong. Perhaps Vajpayeeji might be knowing about it. You want to start a Mahabharat but your weak shoulders cannot carry the burden of it, because these shoulders are accustomed to hit below the belt. You cannot stand face to face to fight, whether it is democratic fight or otherwise.

Atalji, today a straight line has been drawn. Now it is not in tune with the time to cross it either way. Today, it is the call of the time that the nation faces the challenge thrown by you. Let us see whether the people of this country face it or not. Today, it may be possible that the people have different views on any political or other issue but it is definite that they all are one on a single issue and they should remain one on this issue. You are requested to stay on the other side of the line and not to put your legs on both the sides, and let this war take place. No doubt, it would be a democratic and peaceful war. This would be a war for the hearts and minds of crores of people of this country. I can assure you that the democratic and the secular forces would positively win this war and these forces wish that the

country should remain united and work together for the betterment of the country. These forces do not differentiate between Hindus, Muslims, Sikhs and Christians and consider everybody as an Indian national. This is the situation which would be acceptable to all of us. You cannot ruin this picture with your vicious thinking.

You talk of the Hindus. I am proud to be a Hindu. I am proud to be born in a Hindu family. I am well acquainted with the Hindu customs. I am attached with these. But if situation arises, I am attached with these. But if situation arises, I am ready to lead my life as a Sanyasi on the stair-case of a temple. But if there is a question of using Constitutional right, then neither I am a Hindu, a Muslim, a Sikh nor a Christian but an Indian and as an Indian I have only one religion and that is National religion. If at any time our national religion faces any crisis then as an Indian it would be my sacred duty to defend the same. Today, the Prime Minister has expressed the same conviction and has decided it. I know that the whole of India stands behind him. None of your attempts can break this conviction prevailing in India. You may weep, express sorrow or make apologies, you are doing all this after the incident; but what did you do to stop this incident. You did not make any effort to bring out the facts in this regard in the house. Because speaking the truth is dangerous for you but I may tell you that hiding the truth is much more dangerous. You are requested to cooperate in this regard. Let bygones be bygones. Now let us create a peaceful atmosphere. A peaceful effort should be made towards the integration of the nation. All and sundry should work together in order to pacify the anguish of the people. All problems should be solved with mutual cooperation, wisdom and intelligence. If you wish to make efforts in attaining this goal then we are with you. You have expressed your views but what your party members wish to do in this regard. The nation requires an assurance from you in this connection.

[English]

MR. SPEAKER: I think, we can meet

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again at 2.30 p.m. after lunch to resume the discussion

13.33 hrs.

*The Lok Sabha then adjourned for Lunch till thirty minutes past Fourteen of the clock*

*The Lok Sabha reassembled after Lunch at thirty-two minutes past Fourteen of the clock*

[MR. SPEAKER in the Chair]

[Translation]

SHRI SHARAD YADAV (Madhepura): Mr. Speaker, Sir, I thank you for providing me an opportunity to speak. The direction which hon. Shri Atal Bihariji and hon. Shri Arjun Singhji have given to this debate, has created a peaceful atmosphere in the House which has been witnessing an uproarious scenic for the last few days. I heard both the speakers very attentively and I felt that both the speakers are very much concerned about the welfare of our nation.

The hon. Leaders are not here. Had they been here, it would have been much better.....—(Interruptions) I was not saying about them only. They have a great responsibility I had hopes that they would be present in the house. Everybody looks towards facts with his own angle. I accept that both of them visualized India in a true manner and they have very rightly expressed their feelings according to their convictions. A point was given much importance during the course of their debate. People read the ancient history of this nation with their own angles. The stories of Mahabharat were read by Shri Atalji and Shri Arjun Singhji with their own respective angles. Atalji has rightly said that the present Prime Minister is surrounded by Duryodhans and Dushasans and Arjun Singhji has referred to the teachings of Bhishma Pitamah. I am also starting my

debate with the teachings of Mahabharat, which I have read with my own angle. Bhishma Pitamah was lying wounded on a bed of arrows bed. My these two colleagues have narrated this episode of Mahabharat with their own angles but I have my own point of view that when the war of Mahabharat came to an end then Kaurvas and Pandavas went together to Bhishma Pitamah who was lying on bed of arrows. Even at that time Bhishma Pitamah gave them preachings. The ancient literature of this country sometimes speaks in favour of the poor of the society. Bhishma Pitamah was preaching and everybody was listening attentively. There was a character in Mahabharat, who bore insult, pain and distress she was Draupadi. When Bhishma Pitamah was preaching, Draupadi daughter surcstastically. It very much hurt Arjun who was closely related to him, he asked her of the reason for her laughter. At this Lord Krishna who was also standing nearby, said that she was not an ordinary woman. She always speaks correctly. When she was asked about it she said that this man who is preaching us the great sermons at the time of his death, never acted upon those principles.

I would like to make a request that Daupadi represents the exploited, oppressed and downtrodden of India. Atalji, I request you kindly to give this a serious thought. The caste system in India does not include woman, who is a mother too. She does not fall into the category of Shudras. She is beyond 'Varna' system. In Indian culture woman is considered to be.....(Interruptions) Even then I would like to state that some people misunderstand it. I am speaking in the august House of the nation, so I can speak at length about good things but I shall not do it, I would like to point out that despite so many traditions prevailing in Indian society, what are our achievements. What are the results of having so many religions and cultures and one should keep these results in his mind while analyzing truth of any of these religions and principles otherwise it would turnout to be another Ayodhya.

I would like to appeal to all the hon. Members that we will have to eradicate the

social evils spread in the country if we want to solve the Ayodhya problem. Today, I would like to draw the attention of the members to the evil practices which gave rise to these problems. Today, we are facing the Ayodhya problem, I would like to submit that we faced a lot of problems during the last 45 years since independence and will face many more in future. If we do not find solution to those problems we will have to face the bitter experiences as we did in the past. What did our culture and religion teach us. Please pay attention to what I have said. What was Draupadi's view point in regard to this country? What a great man Bhishma Pitamah was considered at that time? But how hypocrite he was in his conduct? Our culture and religion have been greatly influenced by hypocrisy I would like to ask what place of our country has acquired in the world after achieving the independence in 1947. I would like to ask all the Members of the house that we are passing through a period of crisis, and we cannot raise our head high. India tops the world in the matter of poverty. 52 percent of the total poor population of the World Times in India. Again, India tops the list in illiteracy. 47 percent of the total illiterate population lives in India. 57 percent of the total handicapped population of the world is in India. Begging has become our wholesale trade. No religion or culture in the world has any place for such an evil practice. But some people do take pride in it. It is something meaningful, if we help those who serve the society or our culture. If begging is restricted, objections are raised. people engaged in it say that they have no occupation other than this, and that they have been begging for the last so many years. How can the malaria insects be killed when drains are not kept clean? The situation in this country is very strange. Mr. Speaker, Sir, I would also like to ask as to where does our country stand in the field of science and technology, inventions and creativity. Thousands of years ago, when our forefathers had made invention of numerals our country at that time must have been in a better condition. Invention of number 1 to 0 was made by India. India had a rich culture, but what happened afterwards? What has been our contribution in the development of science and technology? I would say that

the electricity being used in this house is the result of inventions made by others. Multiple-mike being used here, the pen with which we write, the wrist watch on our wrists - everything is the result of the invention made by others. What type of society and culture have we created to promote science and technology and to create atmosphere to make new invention? A scientist, Shri Khurana, who belonged to India made an invention in America. But the number of such Indian Scientists who made inventions is very limited. No doubt you can mention the name of Khurana but he too studied in America. (Interruptions) I am saying the same thing. I have already said that the number is give crore or two and a half crore or three crore out of the total population of eighty seven crore in India where as they are in thousands. (Interruptions)

AN HON. MEMBER: There is one Khurana also. (Interruptions)

SHRI SHARAD YADAV: That is why I am submitting to Khurana ji.....(Interruptions)..... he is rather ahead of him. I am also addressing you. Your language may differ, but your deeds and acts are the same. I will just prove it. A four play is being played here.....(Interruptions)..... No decision can be taken in view of the one thing alone. It is very difficult to discuss the happenings all the time. Your number in this House is quite large. We were also with you at one time. This is the peculiarity of this country, and I shall call it as rubbish and it is very difficult to evolve a system out of this rubbish. There are about one lakh castes, a number of gods and religions in India. The total number of Hindus in this country is sixty crore whereas their gods and deities are thirty five crore in number. There is virtually one god after every two Hindus. It is very difficult to evolve a system out of such a social malady. My submission to you is that the condition of the country at present is very deplorable we are standing where we stood in 1947 when we got independence. This House is supreme. I have gone through the Content of No-Confidence Motion moved by Shri Atal Bihari Vajpayee very carefully. It has everything

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except the reference to the sufferings of 87 crore people of India. I would like to submit to Atal Ji that we are all passing through a period of difficulties and tensions. But we should remember that we got our independence after struggling for thousands of years and we must be careful that we may not commit a mistake for which we may have to face hardships afterwards. We are the spoilt people and the proof to this effect can be found at every step. Our acts should not be such that they may endanger our independence. You have said that the demolition of Babir Masjid is a matter of great distress. However, I would like to submit with complete confidence.....(Interruptions).....

PROF. RASA SINGH RAWAT (Ajmer):  
Disputed structure.....(Interruptions)

SHRI SHARAD YADAV: I do agree, you would also agree that whatever has happened is very painful. Shri Atal Bihari Vajpayee has also said the same thing.....(Interruptions)..... Khurana ji immediately pointed out that it was wrong on our part to condemn the Motion. This is the only irrelevancy. I do not say that our party is united and your party is divided. I do agree that your party is more united than ours. But you are moving along the flow of the stream while we are moving across the stream. Even our brothers do not support us. Sometimes our close relatives also Estate in supporting us. I feel that there is difficulty involved in it. However, I would like to clarify its reasons. People say that Babar changed the course of history which was as old as four hundred years old. I feel that nowhere else in the world is as much cruelty as is in India. If at all there is anything most specific, in our culture, it is the caste system. Therefore there is a long history of such type of cruelty. I do agree that Babar was an outsider, but Sher Shah Suri was our ancestor. I do not rise here to speak in favour of Babar. The English were also outsiders. I am also anguished that Britishers destroyed our country and kept us in the bondages of slavery but the more distressing thing is that we let ourselves become slaves. It is very difficult to point out all things. The faulty

system is the root cause of all the prevailing evils in the country. Shri Atal Bihari Vajpayee and Shri Arjun Singh made reference to it during the course of discussion and it appeared that they wanted to talk of facts.

If I go on discussing in details what they have said it will take a long time. I know, I have to be brief in my submission. The tale of tyranny, as has been said, is linked with emotions. I do agree with Atal Ji who has said that our civilization and culture have tolerance to a great extent. In this context can we expect any tolerance from the hypocrites? Is it tolerance to surrender before any plunderer? We seldom resist. Aggressors have to face little resistance in entering the country. I ask why does it happen? Is it the outcome of what we call our great culture? I repeat, this is the outcome of our so called great culture. The present problem of Ayodhya has its roots in this very culture of ours. We talk of Babar, but what is more important to be thought about is the fact as to how Babar succeeded in coming to our country. He travelled thousands of kilometers to come to India to rule it and to be the part and parcel of our tales and our history. I, however, do not personally believe in these stories, but I would like to say that those who believe in it should ponder over it as to why our bravery was ineffective in giving tough fight to Babar who ruled us after coming here from thousands of miles. Why to talk of Babar alone, there were many more who let loose a reign of terror in India. Aggressors have in fact no religion. Their only religion is to let loose destruction. Their activities are not restricted to more demolition of a mandir or a masjid, they do also go to the extent of molestating our mothers, sisters and daughters. It is a fact that we had been unable to prevent them from doing so. We are foolishly showing our resentment against those aggressors now.

Sir, only a few persons from among those who participated in the freedom struggle are sitting here. I agree that our forefathers who fought for freedom were great. They were the men who liberated the country from the slavery of more than thousand years. We have got this freedom on account for courage

and boldness shown by our ancestors and if at all we want to preserve our hard-won freedom, we will have to show the same courage and boldness. It is said that Babar was responsible for it and it is further agreed that since the issue is concerned with the sentiments of the majority of people, a temple may be constructed by demolishing the structure.

I would like to tell my colleagues belonging to the Bhartiya Janata Party that there are sections of people in India who have not been allowed for thousands of years to enter any temple and they have been punished for making any such efforts. There has been a long history of the tragedy of helplessness and insult being meted out against several crore people who constitute 90 per cent of total population, who work in the fields and farms and who have been categorized on the basis of their different castes. What is more pitiable is that they are not even aware of that fact. It is a fact that according to Manu there are innumerable number of people who had to face tragedy. The majority of the Members present here are the persons who belong to the majority class. The rights of the people of backward classes and of Scheduled Castes of India are clearly mentioned and they are there for the last 45 years but we all know as to what happened in the country whenever a demand for these rights was made. Even after the verdict of the Supreme Court the Government passes orders to kill the terrorists of the Punjab and Kashmir in the pretext of violation of the Constitution. On the one hand, they are killed while on the other hand, there are people who are not at all ready to accept the verdict of the Court and they are the people who call themselves nationalists. This is what is happening.

Mr. Speaker, Sir, I would like to remind you that throughout the country I have been attacked and humiliated on several occasions but I never complained against them. At some places people threw shoes on me. At times when I went among the intellectuals, the young men from among them put shoes on my head. I tolerated all this because I know that India is now independent. But the fact

remains that I am much pained and angry. The issue of Ayodhya is now being referred to and it is also said that people will take revenge upon. If we are also allowed to put forth our views, we would say that the story of the ancient history of our country cannot be wiped out by resorting to revenge. I believe in the philosophy of Mahatma Gandhi that the World can be changed by changing the hearts of the people and not by force and bullets. I agree with Atalji that change should be brought about in a proper manner that is to say in judicious manner. But there is nobody in his own party to pay attention to what is bad according to him. What he is saying.....(*Interruptions*) We do listen, but you people are not listening to what I say. He has just said that he had some difference of opinion about 'Rath Yatra' at the time when it was just started. He has said it just now. He had some reservations about it which one can read in the newspapers to be published tomorrow. So what I mean to say is that it is not only your party that has several voices within it, there are several voices in our party as well (*Interruptions*)

No, he is inciting me to speak, I would like that he should listen to my views, I am already speaking to the hon. Speaker, I know that it is my duty to address the hon. Speaker (*Interruptions*)

He is provoking me, but I do not have any objection to it. I am least disturbed by his provocation's. But I am certainly ready to welcome the rectification if he wants any. What I mean to say is that we all know that there are differing voices and we all know in which direction the country is heading. I should tell that I did not have even an iota of imagination that the structure of the Babri Masjid would be demolished.

Mr. Speaker, Sir, I remember I once came to you to raise a question. Atal Ji and Somnath ji were also present there. I did not raise the point that the graves were being damaged and about which the reports were pouring in. We did not raise this issue because we hoped that the Government may find out a peaceful solution. We were supporting the Government in its pursuit of

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finding a peaceful solution and which would also have been in the interest of this country. Now the autonomy of the country is at stake due to policies of Government. Similarly the issue of scam is also there. Today the farmers of the country are facing troubles in getting fertilisers and seeds. We wanted that the Government should pay attention to the problems of the living people. That is why, we wanted to raise those issues chiefly. We did also want that there should be a peaceful solution to that. It is the question of mental appetite of the people. I do not believe that the mental appetite and the appetite for food are one and the same thing. We had been trying for peaceful solution and we did also support the Government in this regard and in this house we warned the Government many times that it should be careful in this regard. We never thought that the structure of the Babri Masjid would be demolished, but this unnatural event ultimately occurred. Mr. Speaker, Sir, we have hurt the sentiments of 15 crores Muslims of the country and now we do not have the guts to talk to them face to face. Do we have only a thing like religion? I would like to say that our country where gods were born is now reduced to a hell and the people of the other countries where gods were not born are leading a more comfortable life. I would like to say to the men of gods that they have maltreated the people, from Jerusalem to the Bay of Bengal. There is no difference in the poor people. (*Interruptions*)

Mr. Saiffudin, we could also have ruled the country but it is hardly making any difference. It is so because of the glorious culture of our country about which I have told you. Shri Arjun Singh has also come. In the way, he was boasting, a matter of glory in the world that the Masjid has been demolished?

Mr. Speaker, Sir, the sentiments of Muslim have been hurt. A Muslim fellow of mine who has been may associate for a long time told when I contacted him on telephone that he now thought of quitting the world by putting India and himself to fire. We have cornered them to such an extent that they are compelled to think like this. It is said that

Muslims are responsible for the tragedy of the Babri Masjid, suppose, what would happen if we begin to raise controversy over the tragedy committed by our own people?

Mr. Speaker, Sir, we all are sitting here by virtue of the Constitution framed by Babasaheb Ambedkar and the Constitution deals with nothing else than the betterment of the living people. This House may certainly talk of mental appetite, Nothing is objectionable, but the Constitution does not deal with hypothetical heaven with rivers and mountains, rather it deals with the living people.

I have been with the Members of Bhartiya Janta Party, for a long time. I was with you even in jail. I have gone through your writings. They contain references to natural scenes such as rivers, mountains etc., but no reference to human life. India in your opinion is in minus.....(*Interruptions*) Please go through it I have been with you for many nights.

SHRI DAU DAYAL JOSHI (Kota): They sing in praise of human beings.

SHRI RAJVEER SINGH (Aonla): Whatever he has said is based on assumption. If there was no water in the river, fields would not be irrigated and thus failing to yield enough produce and when production is not adequate, farmers would starve. If there are no mountains, there would be no snowfall.

SHRI SHARAD YADAV: I did not say that there is no importance of river. I said that it hardly matters how many lives are lost. My opinion is that mountains, rivers are related with human life. If at all there is reference to human life in your writings I would take my words back. But please do go through your slogans again in the evening today. They speak of bravery and doing courageous deeds. There is reference to everything except to human life. They refer to Ganga, Himalayan and Narmada, and they speak of the valour of our forefathers but not of the living beings. If I am wrong - they may prove it tomorrow - I would take back my statement.



I do not have any difference of opinion with them. The present state of the country can be improved. I have said that they sing patriotic songs.....(interruptions) I have not said that. My submission is that much water has flowed down the river since Independence but the fruits of freedom have not reached the deserving people. Our system has led only to poverty, hunger and disease.

Shri Manmohan Singh is present here. He may be abused and criticised as much as possible. He has been given the charge of tackling the economic affairs of the country. He has to go with a begging bowl for the country. The International organisations threaten him and he has to cover the truth here. He simply bows to the conditions laid by them and signs the pact. Remember that he may be criticized but at the same time the country should be strengthened so that the Finance Minister may walk with his head high. The country is full of the traitors and cheats. When I stand they watch.....(Interruptions)

SHRI VIRENDRA SINGH (Mirzapur): Ours is an ancient history replete with acts of bravery. Shri Sharad Yadav is talking of his India which is full of traitors and cheats. My India is a country with an ancient culture, it is a great nation.....(Interruptions)

SHRI SHARAD YADAV: Mr. Speaker, Sir, my statement is based on facts. Mr. Speaker, Sir, there are five fingers in a hand. Can this fact be denied? Fingers are very much there.

MR. SPEAKER: I am not saying anything. (Interruptions)

SHRI SHARAD YADAV: My statement is based on facts. I have dwelt in your plight and the conditions prevailing in the country - please do think about it and peep into yourself. Would they like to face the situation and diagnose it or continue to gossip. If they want to gossip I would give you a book *Alha-udal*. I have not gone through any such book. Ten persons die to kill a man, we have always been defeated. Ours is an ancient country

where a lot of rotten material has gathered. I am suggesting several improvements. Many good things are also there. You would be pleased to listen to them.

I would like to submit that it was not only the structure of mosque that was demolished there was a 'Sankat Mochan Mandir', its structure was also demolished. Pakistan and Bangladesh - the two communal countries are our neighbours. We gave them an opportunity and pretext to demolish temples in their country. I do not condemn those countries. It was only their communal thinking that led to the partition of this country. We were good neighbours that we did not disintegrate these countries and merge them with India. Dr. Lohia was in favour of forming 'Hindu-Pak Mahasangh'. If we propagate humanism we can certainly prove them wrong.

This party worships the country and claims to keep it integrated. But they misuse the name of religion and this is absolutely wrong. They want to establish the reputation of the country in the name of the religion. Britishers ruled our country and took everything. They destroyed the culture and traditions of this country and made it dependent. They committed atrocities and chopped off the fingers of artisans. Had the people been brave they would have prevented the Britishers from doing that. (Interruptions) I have read their statements. I had told all the Members and leaders of their party that it was not possible for them to tackle the situation. I had warned that the leaders would not be able to control the situation when people trained for the purpose gather there, and that is what exactly happened. The statement they issued was that they were going to participate in Kar Seva or going back to resume Kar Seva. In both the cases they were to win accolades. The result was that, unnatural things took place in most unnatural circumstances. What has happened is not their fault alone. Chanakaya had said twelve hundred years ago. (Interruptions)

MR. SPEAKER: How long would you like to speak.

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SHRI SHARAD YADAV: Please allow me some more time out of the time allotted to another member of our party because I do not frequently speak. If you admit that you want to.....\*..... run it then I would sit down. I am giving you a right direction. *(Interruptions)*

[English]

MR. SPEAKER: That will not go on record.

[Translation]

SHRI SHARAD YADAV: Chanakaya was a brilliant ancestor. He wanted the king who played foul to him to be removed immediately. When Shri Arjun Singh was speaking the members of Congress party said that their party represents a culture and does not allow any corruption. I would add that Congress is a culture which gives freedom to enjoy and indulge in corrupt practices without being defected. It teaches not to admit any indulgence if at all scandals are unearthed. Huge amount of money is deposited in Swiss Bank. But it couldn't be found out whom these accounts belonged I mean to say that the Congress culture is least bothered about the welfare of the country. These are poles apart. Which culture do you follow brother.....*(Interruptions)* In the meeting of NIC, the hon. Prime Minister was the only person whom all others, except BJP supported and gave a free hand to take decisions at his discretion. *(Interruptions)* All the leaders were present there. *(Interruptions)* Bhadana ji, you donated money and came here and sought our help. *(Interruptions)* It seems much has been lost.....*(Interruptions)* You do not know the conventions of the House, so please sit down. All the Members including Shri Chandra Shekhar read the statement in the meeting of NIC. They also met the hon. Prime Minister on 30th of the month and tried their utmost to convince him in that respect. We tried to wake them up. Shri Somnath Chatterjee is sitting here. I found that he was most disturbed. He was sure that some untoward incident would take place and thus he also tried to make him realized that they cannot

do anything in the interest of the country. Communal tension can be well assessed by watching the present situation all over the country. Atal ji requested not to make distinction between the deaths of Hindus and Muslims. Muslims have died in larger number. We want to save the country.....

AN HON. MEMBER: Who killed them?

SHRI SHARAD YADAV: Most of them have been killed by the police who were engaged in restoring law and order. They say that they were compelled to take action. The leaders who could not foresee the risk involved to so many lives are not worthy to rule the country. They did not evaluate the situation even after this mishap. There is no use counting the persons who were killed instead they will have to make efforts to remove the rift that has been created between the two communities. This House can do this job and show the right path to the country. If we succeed in this I would be convinced that it is the second time since Independence that we served our country. There can be no greater service to the nation than this.

Everybody knows to what extent efforts were made to warn the Government in this regard. There is no reference to the temple in the election manifesto issued by BJP in 1989. He has announced from the ramparts of the Red Fort so many times that the Masjid will not be allowed to be demolished, come what may. It would have paved the way had the Prime Minister resigned on the day the Masjid was demolished. We don't know how long Rao Saheb would continue, all of us have to go.

SHRI RAM NAIK (Bombay North): If you support us, he will go.

SHRI SHARAD YADAV: The tragedy is that we would have definitely supported you had you made a reference to mankind in this motion you have brought here. The intention with which you have brought this motion is the result of the problem that has arisen after the demolition of Babri Masjid which are not good signs.

You have thrown all the norms of democracy, judiciary and the executive to the wind. Today you want the country to run systematically. I do not think the derailed train would be put back on rails soon. There will be difficulty in doing so. It will take time. Atalji has rightly asked Shri Arjun Singhji if he really wanted to fight for the nation and save it, for which he had taken a vow, then he should have resigned since he was merely a Minister and none else. Shri Rajesh Pilat is present here, he will make long speeches but some people will not resign their offices of Ministers and at the same time will lament. We were also in power. We never agreed with you. You asked us to get the 'Shilanyas' performed with five and a quarter bricks. We did not agree. We stepped down. They are making a mockery of our party saying that we can't rule. We could not even secure support from those for whom we stepped down. But I would like to tell my colleagues belonging to the Congress party, that it was the time when we ordered arrest of Shri Advaniji. Then a no-confidence motion came up here. We asked them not to vote on the 7th itself, we asked them to topple down our Government the next day but not on that issue. We had asked you but you did not pay any heed to our requests. You were given full authority. Today, there is the question of demolition of Babri Masjid. The B.J.P. members themselves say that nobody visits that places. You have given such a publicity to this structure that everyone thinks to die with honour. I am not a religious man but when temples are demolished in Bangladesh and Pakistan, it hurts my feelings. Therefore, it seemed to me that my colleagues are spoiling that work. Naturally, they will spoil the country in order to strengthen their now religion. That is why, they have spoiled the country in the name of religion. Remember, the world does not run in the name of religion. The day you decide to crush Muslim brethren in the world, then your dream will remain just a dream and the Brahmanstan and Thakurstan in the country will be replaced by Jatavastan.

Mr. Speaker, Sir, I would like to say that once a Jain named Ramnarayan went to Mahatma Gandhi, who told all people not to pay a visit after his death but asked the

former to stay back and later said to him that so long as Muslims were there, he was safe. If a Hindu claims to be liberal, nobody is more guilty than he. This example is enough. Several castes have been pressurizing the Government for the last 40-45 years. Nobody is bothered about them. The Congress Party has been fighting the evil of casteism for the last 47 years. But when equation with casteism emerges, it is not able to tackle it properly. One should not have such misunderstanding. Here I am not referring to Mandal because Mandal is not something not been able to protect a man from a man. There is communalism in India. They claim to be liberal. But they are not liberal. Rather, they are weak. If you unit the idle Hindus into one, no problem relating to Muslims would ever arise. By raising the issue of Ayodhya and Mandir and Masjid time and again, you want to keep the poor, distressed Hindus as they are. Once Atalji asked what was the comparison between the Mandal and the Mandir? Atalji, the comparison lies in it that you ask Hindus to unit once again. In this very call for unity lies Ayodhya.

Mr. Speaker, Sir, one event of history will have to be remembered. One youth by the name of Goswami was burnt at the time of anti-Mandal agitation, and Khuranaji as well as Advaniji went to see those boys, they were humiliated. They realised that they could be criticized for their actions. So, Advaniji went on Rath Yathra. Even today crores of people have not forgotten it. Today in the country 90 percent people are in distress. They know all your affairs. When they rise, some or the other way out for the country will emerge. You may see Bihar. Today the peace is there in the State. Mr. Speaker, Sir, that is why I would like to submit to you that 15 crore Muslims of the country have realized that there is a question of life and death left for them now. This act has hurt their feelings. This party had already declared its attitude but the Congress Party had come to power on the vote for secularism. It had come here on the basis of harmony and secularism. Ram is faith, so there is no question of any decision. They had come here after announcing that who was responsible for checking what they are doing?

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No doubt, it was the responsibility of the Congress Government. I say that it was not the responsibility of Shri Narsimharaoji alone but the entire Cabinet and those, who prefer to be Ministers and who visit several parts of the country and give a call for unity, are equally responsible. I would like to tell them, who pose to be gentlemen, that we always protect them for their lapses, though they may by happy be uniting us, but I would like to ask them how many times they called Cabinet meeting? You may claim that you had warned them. No Minister in the Cabinet had condemned the assembly of lakhs of people there. These lakhs of people will not remain there peacefully. What Advaniji said, what Atalji said, you believed them. The result of that belief is before the entire world today and which is that you are clamoring for help. Those who are in service earn more for the Government as compared to those who are engaged in export. There is no Hindu nation in the entire world. Nowhere in countries, whether it is Japan or America, people are professing Hindu faith, all have professed other faiths. Why did the Government put Hindus living in those countries to trouble? It has happened due to its lapse. Shri Narsimharao may step down, we have said so, but I will never forgive the Congress Party.... (Interruptions) ... Had even a single Congress member have the courage, the tragedy could have been averted. Had even a signal Minister raised his voice and warned the Government that he did not think that the Government could tackle the situation when three lakh people have assembled there and tendered his resignation, the party would have been held in high esteem today. The people would have realised that you have some courage. Some of Congressmen boast of old Congress. They must not do so. That Congress has lost relevance. Sometimes I used to think that it exists but now I realize on this question that it does not exist any more. 99 percent people of the Congress Party accepted that something wrong was going on there. But you kept sitting in lobbies and Ministries. And now that you are taking action, you are feeling pangs. You are taking action half-heatedly. You

have hurt the sentiments of the people of India and are taking action. now you are indulge in bickering. The action you are taking is not having any impact. People allege that you are doing so under pressure. It is a strange thing.

You have committed a blunder unmindful of the fact that you owe a responsibility to history too. Your lapse means you have no right to remain in power.

I am not in favour of this no-confidence motion because it has been brought forward by such people who have disturbed the natural process going on in the country by demolishing Babri Masjid. They will go down as culprits in history. And so far as your contention is concerned, our fight against it is continuing and will continue. You had done this 'Sarkar Seva' by topling us down that you came to power at our cost. Allright, you had done 'Sarkar Seva' whereas we hadn't. Perhaps you don't know who are we. Remember, undergone a jail term for a period of four and a half years for achieving this 'Raj' while you might have suffered jail for 11 months or two years, I would like to submit to you that in my opinion these people pretend to be liberal. But, Mr. Speaker, Sir, the relationship between the two is that of a mother-in-law and daughter-in-law. Everyone knows what is such relationship. They fight while they are out but when back home, they unite. Who got the shilanyas done there. Who placed the idols there? Who opened the lock of the Babri Mosque? Who had got that platform constructed? Then, who had got the Shilanyas done? The Shilanyas is got done by the mother-in-law, the lock is also unlocked by her, platform is also got constructed by her and the daughter-in-law sits in her chariot with a long veil and the Babri Mosque is demolished. Therefore, all this game is of daughter-in-law and the mother-in-law.

SHRI RAJVEER SINGH (Aonla): Are you 'Nanad' and 'Jethani'.

SHRI SHARAD YADAV: We are like the 'Devar' of the village and therefore we understand everything very well. The two of

them and daughter-in-law and mother-in-law, the one gets the shilanyas done and the other puts the brass idols of Ram Lala and later on the later gets into her chariot to enjoy the ride. She goes to Banaras in a Chariot and after reaching there she demolishes the mosque.

Atal ji was saying that he felt miserable. I admit that he might have been very sad, since when some one commits a crime, he certainly becomes sad, but every crime can never be the same. Every crime is followed by agony but sometimes a crime is committed from the inner soul, which you have committed. You have committed this crime. All the sacrifices made to achieve freedom for this country have been nullified. Mahatma was a great person of this country.

MR. SPEAKER: Sharad ji, you have spoken for an hour.

SHRI SHARAD YADAV: Mr. Speaker, Sir, in the end I would like to say that both of them are equally responsible. Both of them realise that they have brought the country to such a point but it would be better if they try to put it in the reverse gear. Friends, remember that it is a question related to our country, whether you belong to this side or that side.

Atalji has given a suggestion here to go for the excavation, but I think that our Muslim brethren have never said that they will not honour the Judgement of the court. Therefore, once again I request you to please find out a solution to this problem peacefully.....(Interruptions) Remember that I have never been in favour of Shahbano. Anyone, who demolishes the temple or the mosque is a convict, whether he belongs to this side or that side. We are not among those, our stand is quite clear.

Mr. Speaker, Sir, through you, I would like to appeal from my inner instincts to all those, who are marching towards danger, to turn back. I would like to say that no one is going to get anything but the country will be ruined. You will not be able to go before the people of Punjab and Kashmir. The country is already being run on the alms from the

other countries of the world. The economic policy of this country is also dependent on those countries. Try to resurrect the image of the country, this is my appeal to you.....(Interruptions) At last I would like to say.....(Interruptions)

SHRI MADAN LAL KHURANA (South Delhi): Do you support the action of sacking three State Governments?

SHRI SHARAD YADAV: I have already submitted that you acted against the need of the hour and due to that everything has deteriorated; now there is no use, whether you shout or they shout. Due to the actions of mother-in-law and the daughter-in-law, the brother-in-law is also suffering.

Therefore, Sir, through you, I would like to appeal to this House that every party will contribute to the nation building but I would like to say that friends, who want to disintegrate the country, and those who want to change its history, we would oppose such things and such of their efforts, howsoever long we may have to fight for it, no one can imagine it. If they choose a wrong path then definitely there is no other way left for us except opposing it. I am fully aware that their is merely not a question of request but a question of mutual trust, after that there is only the battle of thoughts. Therefore, I would like to submit that we are totally against this proposal and we desire that we should not at all stand by the Government. I would like to submit that this proposal should be taken back. (Interruptions) It is all right, it is upto you to say whatever you like. We oppose both of these. If Devar feels hurt when the Bhabhi taunts him, therefore, we oppose both of these. With these words, I thanks you for giving me an opportunity to speak.

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): Mr. Speaker, Sir, the discussion in the House has been very impressive. I am very much impressed by the fluency of Vajpayeeji. I have great regard for Vajpayee ji. He has a sweet tongue, fluency, logic and satire in his speech but he lacks coherence. His speech has

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touched my heart. I made out, from what he said, that he was very sad. I am also sad and I feel that the whole of the country is sad. Every one who can peep into his soul is sad. All such people are sad since the loss has touched every heart and perhaps they are repenting on it and are worried as why all this has taken place. It could have been averted, but there is a lack of will power. I would like to know from them in brief as to whether it was not possible to avert that. Vajpayee ji, come out from your inner instincts and express your views on it. I take you as the Bheeshma Pitamah of your party but your voice was stopped. Did not you consider yourself as helpless as Bheeshma Pitamaha? Did not you feel that the unnecessary things going on there should be stopped? Perhaps you wanted to stop that but what was the compulsion or difficulty which compelled you not to stop that. You have said every thing that the hon. Prime Minister was disgraced and he was cheated too. I would like to know as to who has not been cheated, whether the Parliament has not been deceived. I would like to know, as to who hasn't been betrayed? Hasn't Parliament been betrayed, hasn't the judiciary been deceived? Haven't the people of this great nation been betrayed? Haven't they violated the sanctity of the oath, they took in the name of God, in the name of Lord Ram? We all have taken an oath here to safeguard the Constitution and the Rule of the Law. Thus, who hasn't been betrayed? The only fault of the Prime Minister is that he believed on such assurances.

*'Hum karte hai wafa ki ummeed use  
jo jaante nahin wafa kya hai.'*

(we expect faithfulness from those, who do not know even the meaning of it)

This means that it is wrong to believe, to trust, but people have been believing all along and continue to believe, or else, the term 'betrayed' would not have found place in dictionaries. An event has taken place which has changed the whole scenario for the worse. Everything has been betrayed. I am yet to forget the happenings of 1947.

Many of the people present here might have witnessed them. Atalji, I come from a place which is hardly four kilometers away from the Pakistan border. The scenes of the partition days still loom large before my eyes. I have seen people weaning away children from the breasts of their dead mothers. I have seen sisters lamenting over their dead brothers, Today, that very chapter of history is being repeated. Why? Haven't we learnt any lesson from history?

It is said that man is a superior animal with brains to think and act rationally. If it is the case, why do we forget that history repeats itself? Mr. Speaker, Sir, there is an English quotation which says that History repeats itself. If this is the case, why don't we give it a serious thought? Why the repercussions of actions are not taken into account, in the light of precedents? Why another partition can't take place? Whatever happened was tragic and unfortunate. Religion can never be the basis for a nation and countries formed on religious lines exist no more. Why Bangladesh seceded from Pakistan? Why Iran and Iraq have fought and violence don't take place in many parts of the world, in the name of religion? Had religion been the criteria for nationhood, there would have been only four countries in the world. Hindustan for Hindus, an Islamic country for the Muslims, a Buddhist country for the followers of Guatema and a Christian country for the Hock of Jesus Christ. But this concept is wrong. Countries are not formed on religious lines. Religion is living, vibrant force which inculcates in its adherence, a sense of sacrifice. It inspires mankind to live, to progress, to live in brotherhood and harmony. Today, we don't have in our midst that great man, who visualised Ram Rajya. The man who visualized Ram Rajya eventually fell prey to three unmerciful bullets of a cold-blooded assassin, and yet uttered 'Hey Ram' before his passage to the heavenly abode because he believed in a Ram, who symbolised love, who symbolised goodwill, companionship, who was above all discrimination, who was justice-loving, who looked upon his subjects equally. Gandhiji believed in that Ram. now, you will not realise the extent of damage caused to the country,

due to all these happenings. This realisation will down upon, only after some time, when the commonman will understand the calamity that has befallen the nation, the destruction it has caused to the economy, the all time low, which we have touched in political terms and the kind of conflicts that have emerged between the citizens.

I would like to ask you something. You see, we have incorporated the fundamental duties in our constitution wherein we have envisaged a sovereign socialist, secular republic. These fundamental duties guide us on ways and means to preserve it. I will quote them for your benefit.

[English]

I quote the Fundamental Duties from the Constitution:

"51.A FUNDAMENTAL DUTIES: It shall be the duty of every citizen of India-

- (a) to abide by the Constitution and respect its ideals and institutions, the National Flag and the National Anthem;
- (b) to cherish and follow the noble ideals which inspired our national struggle for freedom;
- (c) to uphold and protect the sovereignty, unity and integrity of India;
- (d) to defend the country and render national service when carried upon to do so;
- (e) to promote harmony and the spirit of common brotherhood amongst all the people of India transcending religious, linguistic and regional or sectional diversities, to renounce practices derogatory to the dignity of women;
- (f) to value and preserve the rich heritage of our composite culture;
- (g) to protect and improve the natural

environment including forests, lakes, rivers and wild life, and to have compassion for living creatures;

- (h) to develop the scientific temper, humanism and the spirit of inquiry and reform;
- (i) to safeguard public property and to abjure violence;
- (j) to strive towards excellence in all spheres of individual and collective activity so that the nation constantly rise to higher level of endeavour and achievement".

[Translation]

This is our principal, this is our duty, whose execution is our solemn duty. Yadavji was asking just now, as to why no action was taken, why the tragedy was not averted? Even if a single Minister had tendered his resignation in protest, some action would have taken place, but I would like to ask, whether it would have been proper, not we taken action then? How was it possible? Now people are airing scores of opinion as to how the situation should have been dealt with. The State Government, the leader of the Party had given in writing that nothing untoward will happen and that peace will be maintained at all costs. Even the judiciary was assured that everything would be alright. The State Government reiterated time and again that there is no law and order problem and everything is going smoothly. How could we have intervened? All their leaders had given assurance and everyone believed them. But, a death blow was death. When causes attacked and Brutus stabbed Caesar in his chest Caesar remarked.

[English]

"You to Brutus Then let Caesar fall."

[Translation]

That very Brutus was Caesar's bosom

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friend. He said that if Brutus is after his blood, then it is better for him to die. He has neither the right nor any desire to live.

I would like to ask you one question. Why didn't you go there? Vajpayeeji, you said that Advaniji was feeling very helpless and that all the leaders prevented him from moving out telling him that everything will go wrong, they will get humiliated and killed. Was there nobody like Mahatma Gandhi, to stand up and speak out? Was there nobody to stand before he crowd and tell that they will have to walk over his dead body, if they move even an inch further. Had such a thing happened, we would have bowed our heads in reverence that there is still a man left, who can take such a bold step. for the sake of this principles, his commitment, his beliefs. It is highly improper and wrong for a man to go back on his words. A commitment has to be a commitment., a trust, a trust. Had that been done, you had every right to say that you did your best, but didn't succeed. Could there have been any Kar Sewak, who would have dared to trample Advaniji and move ahead, who would have had the guts to hit Advaniji and go forward? Had Advaniji lost even a drop of blood, he would have acquired great responsibility and the entire nation would have believed in his details. Everything would have become clear, instead of turning for the worse.

Now, think of the future. You reminded that you had cautioned about this matter in the Parliament. It was right Shri Shahabuddin and others did not listen to you. It was wrong on their part to do. You had yourself suggested the best solution of negotiations I am going to tell you this very matter, the entire House wants you to answer this very matter the entire House wants you to answer this very question. You are a great Parliamentarian with a deep commitment to democratic values. You are allowed to speak, whenever you are on your feet. Consultations and negotiations lead to decisions.

What was so auspicious or ominous about December 6 that you couldn't have

waited further? This issue had been under discussion since 1947, both within and outside the courts and a decision was pending, The Prime Minister had a clear conscience He was expecting the same from others too. He believed that other too wanted to preserve the unity and integrity of the nation and not to disintegrate it. We want to settle all problems peacefully or else we would have dismissed the State Government. We didn't take any preventive steps, for we trusted you. What was the compulsion before you, that you couldn't have waited after 6th? A solution would have finally come within one year. But whatever has happened has created an unbridgable gap. I would like to know the extent the humiliation caused to the country. I would like to know how clouded our future has become. History is witness to this and they themselves will brood over the destruction it has caused.

I would not like to say much, but only this that why you didn't stop that - were you facing the same compulsion encountered by Bhishma Pittamah? Why did not Advaniji and other leaders present there remain silent and did'nt stop them? This question will always remain. If they believe in Ram, then the latter taught all mankind to live together in peace, in harmony, to live and let live. This is what taunted to say.

I would like to appeal to you, that even now if you say that you want solve this problem through talks, then this nation and this Parliament will support you because this problem, should be solved through negotiations. The Prime Minister desires that nothing should be done to create impediments. He has maintained restraint in the larger national interest and you should follow suit. *(Interruptions)*

SHRI DAU DAYAL JOSHI (Kota): You first tell us, as to why you dismissed the Rajasthan Government? *(Interruptions)*

MR. SPEAKER: You please take your seat.

*(Interruptions)*



[English]

MR. SPEAKER: Please take your seats.

(Interruptions)

MR. SPEAKER: Nothing is going on record. Mr. Joshi, you have to sit down now. (Interruptions)\*

SHRI SOMNATH CHATTERJEE: (Bolpur): Mr. Speaker, Sir we cannot, but oppose this Motion not because we approve of what the Government has done or has not done, but we think that in the aftermath of the sacrilege at Ayodhya, the nation as a whole and this Parliament must affirm categorically the commitment of the nation to the principles of secularism and for the maintenance of the unity and the integrity of this country. We do not think that anything is more important than the unity and the integrity of the country and the rigid maintenance of the principles of secularism.

Sir, a grave situation has arisen in this country. No right thinking person can deny that. We are facing a communal divide and distrust among the people. Even the industrial and the economic activities have come to a stagnancy. The Finance Minister has expressed his grave apprehensions. What is the situation outside the country? Even the Indians outside the country are facing serious problems which is the direct aftermath of what has happened at Ayodhya on the 6th of December. We are concerned not because it is only a dispute about a Mandir and Masjid; we are deeply concerned because we find in the activities a most concerted onslaught on the cherished principles of secularism in this country. In this situation, we want that secular forces in this country should combine to fight this cancer of communalism and the calculated effort that has been made to bring about a communal chasm among the people of this country. That effort is being made for political purposes and I think, the message of this debate to the country will be that India will

come to an end, as a nation we shall come to an end and we shall continue to hang our head in shame if we do not assert ourselves and bring normalcy in this country and the people are made to realise once more that they are misguided and that is not the path which this country should take.

Mr. Speaker, Sir, I had expected that when Mr. Vajpayee was speaking, he would at least condemn what had happened on the 6th of December. It was a matter of great sorrow and regret that a senior politician like Mr. Atal Bihari Vajpayee when he speaks on behalf of his party, does not use a single word of condemnation against the ghastly incidents that had happened which have blackened the face of this country before the world community.

He has said he is sorry; it is unfortunate. He used the word "tragedy" once, but not one word to condemn those who perverted that sacrilege on that day. I am not going into the genesis of this controversy in great detail. But my mind goes back to 7th November, 1990 when another no-confidence motion was being discussed in this House brought by the BJP which was till then supporting the National Front Government along with us. That day we had seen who had supported the BJP's no-confidence motion. The Congress Party did it for narrow political advantage which they thought would ensure to it later. You have supported each other. On that day, the motion of confidence brought forward by Shri V.P. Singh was supported by us. Both of you had opposed it. On that day also, we had opposed the attempt to destabilise the Government and we had supported the confidence motion of Shri V.P. Singh because of their principled fight against communalism. On that day, they had sacrificed their Government even for the sake of upholding the principles of secularism in this country. Our decision today not to support but to oppose this motion of no-confidence is guided by the same principle of our attachment and commitment to the principles of secularism and to the unity and integrity of this country.

[Sh. Somnath Chatterjee]

I request my friends on the Treasury Benches that you have also to search your hearts how in this situation you had been avoiding to face the real issues, the real problems. How your actions have complicated the issue and encouraged the BJP to take advantage as a political party.

The dispute was sought to be raised in 1949. We have seen the correspondence between Pandit Jawaharlal Nehru and Pandit Pant when Pandit Pant was the Chief Minister of Uttar Pradesh. Pandit Jawaharlal Nehru wanted to go there and to solve the problem, when the dispute had started. Pandit Pant said, "No, it is our duty to take action as the State Government". The *pooja* and other things were stopped. Then lock was put there. But in 1986, when suddenly a dispute was revived, again the lock was opened and suddenly *pooja* started for the idol. Till then, there had not been any determination whether it was, in fact, a Masjid or a Masjid built after demolishing a temple. The, that was permitted and a great mischief was committed by the Congress Government at the Centre. Then, you followed it up by shilanyass just to get some votes. Probably, you thought, that would help you electorally. Then, late Shri Rajiv Gandhi started the election campaign from Ayodhya stating that he would introduce *Ram Rajya*. We know who were the electorates you were addressing at that time. I had expected that some soul searching at least should be undertaken now and you should also apologise to the people of this country that because of your weakness, your attempt to compromise with the forces of communalism and your appeasement and surrender to the forces of communalism from time to time, it has encouraged this BJP to grow up and try to attempt to divide the people of this country on communal lines. This is the danger, we cannot forget. Therefore we want that the people of this country should be made aware of and we must relentlessly fight against this menace of communalism. We would like to know what is the programme of action that is being contemplated by the Government.

The Prime Minister has given a call but we do not find any concrete programme of action. We do not know how it is going to be fought.

It is being said that the hon. Prime Minister trusted the State Government. Why should not he trust a State Government which has been elected and functioning according to the Constitution? Look at the circumstances that were prevailing and how the situation has been changed deliberately by a political party for the purpose of taking advantage. There was a definite court order. High Court order was there for the maintenance of status quo. Supreme Court intervened. Supreme Court directed that there should not be any construction whatsoever, and that there should be only *kirtan* and *bhajans*.

On the last occasion when we discussed it, I asked what could be the explanation for the BJP to try to bring people there, if construction has been stopped. You do not need more than a lakh of people or a lakh of people to sing kirtans only. What was the purpose? Instead of asking the people to disperse they encouraged people to come and Shri Lal K. Advaniji went out on a Rath from Varanasi and their President went out on a Rath from Mathura and the choice of these places, Mathura and Varanasi, is very clear, the same demand for demolition of mosque and construction of temples. Their only object could be and it was found out to be to rouse frenzy, to rouse fanaticism, to rouse communal passions and religious sentiments, with the object that a mass of frenzied people would accumulate there. Shri Atal Bihari Vajpayee said that Shri Lal K. Advaniji tried his best to stop them. Why did you bring out such a situation? How did you guarantee this? Was the time taken and the assurance given by Shri Kalyan Singh, Government to the Supreme Court solemnly in their affidavit, is only for the purpose of gaining time and for the purpose of creating an impression among the people of this country that "Everything will be normal. Don't worry. Don't take any action"? That is why, we had been repeatedly going to the Prime Minister. We had meet him even on

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the 30th. The National Front Leaders and Left Front leaders had met him., on our seeking. We said " Please take a action ".

Shri Lal K. Advaniji, in his Press Conference, has castigated the judiciary. He said " Judiciary is acting under the pressure of the Government. The judiciary is losing its credibility because it is associating with the Government and in the same manner it is

losing its credibility. Judiciary is becoming an instrument in the hands of the Government." These are the statements made by Shri Lal K. Advaniji, Leader of the Opposition on which we had raised these questions here. That made it very clear that an attempt was being made to tell the people, their own supporters that " Judiciary does not matter and that judicial verdict has not got the sanctity behind it". Therefore, although the court had stopped any construction, he asked them to come along and come along. And these people were coming with all sorts of implements. They look like great experts in demolition of buildings. Otherwise, they could have done it so easily and so quickly. They had come there with all sorts of implements. Now they say " Well, we tried but failed and, that is why, we hold the Prime Minister also to have failed the nation".

What was the basis for the trust? What was the basis for the faith? There cannot be one-way traffic That is why, we requested him " Please take action immediately. You cannot trust them". We asked specifically Mr. Prime Minister, how could you protect that mosque, that structure? He said " It will be done. " I sympathise with him now. I have nothing against him personally. But he is the Head of the Government. Today, during his Prime Ministership, we have seen the position in this country. I cannot imagine a graver crisis facing the people of this country. There is no protection and security for the minorities in this country. Are they not citizens of this country?

We are reminded today by Shri Atal Bihari Vajpayee of the Mansai Kata. He said

Naitik Biswas and he says this is fight over Manasi Kata.

16.00 hrs

He says that this is a fight over *mansasikata*. I would like to know most humbly one thing: Has the Indian unity got any meaning? Has the integrity of this country got any meaning? I have been repeatedly raising this question: What was the urgency that this Temple must be constructed in the 6th or the construction must start on the 6th December, 1992? They made an announcement. They unilaterally fixed the date of 6th of December. We have been asking here repeatedly how have you fixed the date; why have you fixed the date of 6th of December. You have interrupted the negotiation. What was the urgency? Till today, we do not know why suddenly 6th of December was decided.

Sir, the Prime Minister has taken four months ' time. Well, we had expressed our displeasure and unhappiness that two months had elapsed and nothing was done. But some negotiations had started; talks were going on. But suddenly the VHP fixed a date on their own unilaterally which resulted in the disruption of the negotiation. This huge effort, concerted effort was made to accumulate people there- Court or no Court; whether the country remains one or not, it does not matter; there must be some *karseva*. When the Supreme Court gave a specific order, you openly defied it. Therefore, we say the Prime Minister was wholly wrong; he should have taken action and he has failed to protect the mosque. That is why we had initially demanded his resignation because we say there somebody has to take a moral responsibility for this. But today we are facing a gravest crisis as a direct consequence of the attacks made by the BJP-VHP etc. combine. Today, the country has been burning. About 1500 to 2000 innocent people have lost their lives for no fault of theirs because they belong to a particular religion. In the year 1992 we shall be fighting against each other in the name of religion. This is the stage where we have come to as a nation. Shall we go, surrender and compromise with the forces of separatism., divisiveness, forces

[Sh. Somnath Chatterjee]

of fundamentalism? Therefore, we say that the first task of the Government has to be maintenance of law and order, restoration of the normalcy and to give proper protection to all those who need such protection, particularly the minorities. That is why we say that this should be the first priority which should be given. We have made our demand. We say that you should take over the entire plot of land. You cannot make it a football-playing-ground for somebody playing political football in this. It is the responsibility of the Government now and that mosque should be reconstructed, please give it to those organisations which want to build it. I want that that complex there should be a symbol of national integration in this country in future; that should be the atonement of the people of this nation.

Mr. Speaker, Sir, I hope the Prime Minister has now realised that there has been a monumental dereliction of duty on their part. For six hours we were shuddering. I remember that as soon as I got the information around quarter to two a clock, I rang up the Home Minister saying that this is the report that is coming; the damage is being caused to the structure, to the mosque. What are you doing? He told me: "I have got the information. The Chief Minister of Uttar Pradesh has assured me that it has stopped. But I am getting independent verification done." Therefore, the information which the hon. Minister got from the Chief Minister appears not to be correct. Within four or five or six hours, it appears that the entire structure was demolished. Look at the well-organised manner in which it was done. Some sort of a make-shift construction has been made. The deities are brought back there. Some sort of a canopy has been built and it has become a Temple. Therefore, the objective has been achieved. This country of 90 crores of people with Governments here, there and everywhere, we are behaving as if it is a place of a jungle; law of jungle is prevailing in this country. That is why we cannot but express our gravest concern. I want that in one voice we must express our commitment to the principles of secularism.

Sir, what has happened here is very important to remember. What happened at the NIC meeting? The Prime Minister's hands were strengthened by the entire non-BJP opposition. We gave him full authority because of our concern. We were worried. The left party said, "yes it is for you to take action. You have got the information. You have the power. You can take action. We do not have the power. We cannot take any action. We can only warn you. We can ask the people to be vigilant." But that was not done. And this country was engulfed in a savagery of a nature in which we can only hang our heads in shame.

Mr. Speaker, Sir, so far as today's situation is concerned, this Motion is being discussed only in the context of one event that has happened. I wish to make it clear that we have fundamental differences with the Government. Our charge was that this Government takes the assistance of the BJP. You were very happy when they supported your economic policy. I am not going into those now. We will have occasion to discuss them in greater detail. But today, you cannot compromise with forces which do not believe in Indian people and the unity and integrity of the country; which do not believe in the secularism, which is a commitment of this nation; which do not believe in the functioning of the court, the position of the judiciary which has misled the people of this country, the Government of India in this country. They have misled the ordinary people of this country for the purpose of achieving some narrow political ends. We must declare here, most unequivocally, and condemn the desecration and the demolition of the Babri Masjid and that it was done at the instigation of the dark forces of communalism in this country. And that such acts of vandalism has not only been to bring down the structure there but such acts of vandalism has struck at the every foundation of the secular foundation of our country. We cannot but express our deepest anguish at what has happened and we want to express our sorrow. And I want the Prime Minister here to make a commitment that on behalf of the Government of India every step will be taken to rehabilitate these innocent people who

have suffered and that you have to take the strongest administrative measures against any person responsible in any manner with regard to the event that have happened.

So far as ban is concerned, yes, it is a proper step because we cannot allow this poison of communalism to be spread further. This is essential. But we have a grievance. The Prime Minister announced it on the 6th. But no action was taken for nearly a week. How can the Government of India could not issue a notification? Then why do you announce publicly that you are going to ban an organisation. It gave them time to re-organise their affairs. Is this the way you function? Why is this weakness?  
(Interruptions)

SHRIRAMNAIK (Bombay North): Over phone you asked for his resignation. After that event....(Interruptions)

SHRI SOMNATH CHATTERJEE: I will explain. (Interruptions)

Some State Governments have been dismissed. Nobody in this country has any doubt about our party's commitment for the repeal of Article 356 from the Constitution of India. We have brought Bills here. I had introduced a Private Members' Bill here and we have opposed in every for the continuance of Article 356 and the misuse of it by the Congress Government from time to time. But we want now that the Government of India, the Prime Minister should take all necessary action to root out the virus of communalism and for that purpose if he feels that these should be dismissed, it is for him to take that action. He has taken that action. But we are not giving up our objection.  
(Interruptions)

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir, with your permission, with the highest regard that I have for his individual commitment to personnel liberty and his opposition to Article 356, would my esteemed friend categorically let us know: Does he support the manner of the arrest of the Leader of the Opposition? And does he and his party support the manner in which three

duly elected State Governments - Rajasthan, Madhya Pradesh and Himachal Pradesh - have been dismissed and the State Assemblies dissolved? And how does that reconcile with his commitment and to this stated position about Article 356?"

SHRI SOMNATH CHATTERJEE: Sir, I would have been very happy if these questions had been put by BJP and his leader, Shri Jaswant Singh, condemning the incidents that had taken place on the 6th December, 1992. I do not think they have any justification. Even then I say that we have stated what our commitment is. It is for the Prime Minister to take action. If he has taken action illegally, there are authorities to decide about that. But it is the Prime Minister who has to deliver the goods. But we have said that we shall support all endeavors and we demand this Government to take action to root out all this virus of communalism from this country. This cancer has to be fought, fought untiedly, by all secular forces. I only hope that my friends on the Treasury Benches have learnt their lessons.

[Translation]

SHRI BUTA SINGH (Jalore): Mr. Speaker, Sir, I would, first of all like to thank you for the ceaseless efforts made and restraint shown during the last ten days to protect the dignity of this august House and commencing the business of the House today once again.

Mr. Speaker, Sir, the nation had been looking towards this House for the last ten days. The whole nation was engulfed in grief by this tragedy. The tragic event was marked by arson, riots killing of innocents persons and demolition of religious places. Thousands of people lost their lives and a number of children were orphaned and mothers and sisters became widows. It is a matter of sorrow that this legally constituted House could not transact its business for the last 10 days. The question is why the proceeding of the House could not be transacted? It was simply because the political party responsible for the tragedy did not allow to run the

[Sh. Buta Singh]

business of the House. The Members of our party used to come and persuade the honourable leaders of the Bhartiya Janata Party that whatever they had to say to the people of the country they should say it through this House. We said that this is how the whole of the world could be able to know their view points. But our suggestion was neglected leaving a clear impression that if there is any extremist political party in the House it is the Bhartiya Janata Party which is not allowing to run the business of the House. *(Interruptions)*

Mr. Speaker, Sir, the hon. Member Shri Atal Bihari Vajpayee said that he loves truth. Does that mean that whatever I said is not a truth? *(Interruptions)*

SHRI RAM NAIK: (Bombay South): He is calling the Bhartiya Janata Party an extremist party. It was the men of his party who killed 4000 Sikhs in Delhi and yet he calls the Bhartiya Janata Party to be an extremist party. *(Interruptions)*

They should try to peep into themselves....*(Interruptions)*

SHRI BUTA SINGH: Mr. Speaker, Sir, we are grateful to Shri Atal Bihari Vajpayee for having moved the No-Confidence Motion in this House after a lapse of ten days. We had an impression that Shri Vajpayee is large hearted and a worshiper of morality. We expected that he would bring about a Motion of repentance. The people of the country are repentant for whatever happened in the country. We should hang our heads in shame and be repentant for this. It is unfortunate that even Shri Atal Bihari Vajpayee is trying to draw political mileage by bringing forth a No confidence Motion. Against whom is this No-Confidence? The day this event took place, the hon. Prime Minister summed up the situation in one sentence. I believe that the sentence uttered by him represents the sentiments of the nation. He said:

[English]

"The demolition of Ayodhya structure was an act of utter perfidy".

[Translation]

The word 'Perfidy' is much more stronger than 'disbelief'. I think it is a treachery. The people throughout the country believed that the policy of consensus and co-operation was yielding good results. The hon. Prime Minister had reiterated in this House on several occasions that the service to the country had to be done with cooperation of all. I remember, he told during the last session that even when his party would have got a clear majority in the House, he would have believed in the same policy of consensus and taking all the political parties into confidence. I know that our colleagues Shri Somnathji and Shri Sharad Yadav may have objection the way the hon. Prime Minister handled the politics of the country. They may say that the hon. Prime Minister extended and sought Co-operation from such forces that do not believe in the unity of the country. During his speech Shri Vajpayee said that it was not a question of the demolition of a mandir or a masjid; rather it was the question of psyche of the people and of nationalism. Speaking from personal experience I would like to point out that I held talks with the leaders of many political parties and also religious leaders. I remember well that I had earlier said in this House that the Joint efforts to solve this problem through dialogues will not lead to any conclusion. So we concluded that this issue should be referred to a court of law. With this end in view the Lucknow bench of High Court was specially constituted and all the cases related to Ayodhya issue were referred to this bench of the High Court one month and twelve days before the Shilanyas. I held a detailed meeting with the leaders of the Vishwa Hindu Parishad among whom there were three M.Ps and probably some of them might be present here also - regarding this issue. This meeting was held at the residence of Chief Minister of U.P. and those leaders gave a written assurance to abide by the decision of the Court in toto. Whatever happened, after that is known to

all and has become part of history. There was a breach of trust and after this breach of trust the hon. Member Mahant Abedya Nath wrote a letter to me—a copy of which is with me. I also got a letter from Shri Dau Dayal Khanna who is a senior leader of the Vishwa Hindu Parishad. Justice Devki Nandan ji personally came with me to the residence of the hon. Prime Minister, Shri Narasimha Rao, who was not the Prime Minister at that time. Shri Devki Nandan ji expressed regret and said that they were deprived of an opportunity. The question is as to who deprived them of that? The Shilanyas was performed peacefully. It was resolved that after the Shilanyas the senior leaders of the Vishwa Hindi Parishad would go back to their places and would wait for the decision of the Court regarding the construction of the temple. It is written in the agreement that has been published. Shri Devkiji Nandan Ji went to Shri Narashimha Rao with me and during the course of discussions he accepted that an opportunity has been snatched from them. In the context of Ayodhya incidents of the 6th of December whatever has been uttered by Shri Atal Bihari Vajpayee clearly suggests that whatever happened was really bad. Almost similar views have been expressed by Shri L.K. Advani and other leaders.

**SHRI SHREESH CHANDRA DIKSHIT** (Varanasi): Shri Buta Singhji just now mentioned a few names of the leaders who were present during the meeting. Here, I would like to remind Shri Buta Singh that he himself visited Lucknow on the 8th November 1989 and along with him...

**SHRI NITISH KUMAR** (Barh): Dikshitji what were you during that period?

**SHRI BUTA SINGH**: Sir, I am sorry I am not able to recognise the hon. Member properly but if I am not mistaken he is Shri Dikshit ji.

**SHRI SHREESH CHANDRA DIKSHIT**: I pity them but I would like to inform that at that time I had completed five years of my retirement. Shri Buta Singh ji himself bears testimony to the fact that talks were held at the residence of Shri Narayan Dutt Tiwari.

He has himself accepted that....  
(Interruptions)

**MR. SPEAKER**: I have allowed him to express his views. Please be brief.

**SHRI SHREESH CHANDRA DIKSHIT**: When they had granted permission for Shilanyas we had shown them the map of the temple and the place where sanctum sanctorum would be built. That is on record.

**SHRI BUTA SINGH**: Please excuse me. I could not recognise you Shri Dikshit.

**SHRI SHREESH CHANDRA DIKSHIT**: I have met you on many occasions. I would like to remind him the occasion when he had come to the residence of Shri Narayan Dutt Tiwari. Mahant Abedya Nath was also there and we were holding discussions we showed him the proposed map of the temple and he approved the site of Shilanyas and he did also commit that the temple would be constructed at the very place where the permission for Shilanyas has been given. Therefore, it is now a natural culmination that the temple should be constructed at the very site of Shilanyas.

**SHRI BUTA SINGH**: Mr. Speaker, Sir, I think, Shri Dikshit wanted to give some clarification on this issue. Now I would not refer to what I stated or what he stated. I would simply read out what is laid down in the agreement. Shri Dikshit who was a retired D.G. of U.P. was present in that meeting.

[English]

**SHRI RAM NAIK**: Is it an official document which is being quoted? We would like to know which is the document that is being quoted. It should be told whether it is an official document or a secret document, so that we will be benefited by the information. And that should be placed on the Table of the House.

Sir, I have raised a point of order.  
(Interruptions)

**MR. SPEAKER**: My decision on this

[Sh. Ram Naik]

(Interruptions)

point of order is this. If the hon. Member is referring to any document, he will authenticate, it and keep it on the table of the House, if it is not already on the table of the House. (Interruptions)

SHRI SHREESH CHANDRA DIKSHIT: No, Sir I was not there. (Interruptions) I was there and I challenge it. (Interruptions)

[Translation]

MR. SPEAKER: All right. (Interruptions)

SHRI BUTA SINGH: I and Shri Digvijaya have already placed it on the Table of the House. This document was presented to the then. D.G.P. of U.P. Shri Dikshit I would like to read out one of its Paras. It says:

SHRI SHREESH CHANDRA DIKSHIT: I challenge it. Let him show my signature.

[English]

[Translation]

"VHP, I mean, Vishwa Hindu Parishad undertakes to abide by the directive of the Lucknow Bench of the Allahabad High Court given on the 14th of August 1989 to the effect that the parties to the suit shall maintain the *status quo* and shall not change the nature of the property in question and ensure that peace and harmony are maintained".

SHRI BUTA SINGH: Mr. Speaker, Sir, I submitted that Shri Dikshit attended the meeting. This meeting was held at the residence of then U.P. Chief Minister on the 27th September. The name that I read out was of Shri Dikshit who attended the meeting and signed the document. Thereafter....

[Translation]

SHRI SHREESH CHANDRA DIKSHIT: I want to submit that let him show me my signatures. (Interruptions)

These were the words in the document and Shri Ashok Singhal, mahant Abedya Nath, Mahant Nriya Gopal Das and Shri Dikshit signed it.

SHRI VILAS MUTTEMWAR (Chimur): But you attended the meeting... it is immaterial whether you signed or not. (Interruptions)

[English]

SHRI SHREESH CHANDRA DIKSHIT: No, it does not bear my signatures, I challenge you to show me my signatures. (Interruptions)

SHRI SHREESH CHANDRA DIKSHIT: I was not present. It is wrong (Interruptions)

MR. SPEAKER: Okay.

(Interruptions)

Sir, he is referring to my name, let him show me my signatures.

[Translation]

[English]

SHRI BUTA SINGH: Mr. Speaker, Sir, today Shri Vajpayee said in his speech that..

MR. SPEAKER: There is nothing defamatory against you.

SHRI SHREESH CHANDRA DIKSHIT: We had stood up to express our thanks for laying the foundation stone at Ayodhya. You had also pointed out how the temple will be built there. Once again I thank you for the assistance given by you. (Interruptions)

(Interruptions)

MR. SPEAKER: You have agreed that you were there.



[English]

MR. SPEAKER: Shri Dikshit, it should not be done in this way. This is not all right. (Interruptions)

[Translation]

SHRI BUTA SINGH: Sir, the office bearers of the Vishwa Hindu Parishad have broken their promise which they made to us. They betrayed us again on the December, 6, when the tragedy struck. In the hon. Prime Minister's words it amounted to 'perfidy' and 'treachery'. The basic issue before the nation as Shri Vajpayee stated and Shri Arjun Singh highlighted is that of nationalism. What sort of nationalisms, is this? What sort of nationalism we are talking about? The freedom fighters who fought the freedom struggle created a sense of 'nationalism' and the Constituent Assembly put its seal thereon. Thereafter the spirit of nationalism was enshrined in the 'Constitution'. The Constitution, described the citizens of this country, the nature of Constitution and the position where in the sovereignty of our country will rest? Democracy was chosen for the sake of sovereignty and Lok Sabha or the Parliament thus become the greatest pillar of democracy. The other pillars of our democracy are the judiciary and the executive. The tragedy that struck on December, 6, marked the betrayal against all these three things. For the first time I witnessed such perfidy against the judiciary. In the wake of the situation the Supreme Court is issuing different orders. On one day there is one order and on another day these is something else. All aspects of the case are being presented one by one. An affidavit was submitted by the Vishwa Hindu Parishad and another was submitted by the duly elected B.J.P. Government of U.P. an affidavit was given by the Government of India and everything was being done in a justified manner. It was affirmed by all the concerned parties i.e. V.H.P., B.J.P. and the Central Government that justice will be done. But unfortunately, even after submitting the affidavits, there was contempt of court, and the judicial system was subverted. The U.P. Chief Minister who submitted affidavit started

exhorting as a mouthpiece of parties like the Vishwa Hindu Parishad, the R.S.S., the Bajrang Dal and the B.J.P. itself. Shri Arjun Singh said that this issue has been lingering since 1949. I think it started in 1920. It is a very old issue. The Vishwa Hindu Parishad came into the scene as late as 1984. But when was it made an issue by the B.J.P.? It was during a mammoth conference of Saints held in Allahabad which was attended by a senior lady member of this House who is present here, that a decision was taken in this regard. It was at that time that the B.J.P. emerged on the scene. It was in February, 1989 that a decision was taken to observe *shilapujan* all over the country and the policy of the B.J.P. regarding the temple of Lord Rama was accepted in principle so that the B.J.P. could come into power by playing with the sentiments of devotees of Lord Rama. A country-wise planned agitation was launched and people were misled in the name of Lord Rama. They were provoked in the name of religion and several misleading decisions were taken, many pamphlets were distributed and people were administered oaths on various pretexts. There is no account of the money that was mobilised through these programmes. (Interruptions)

SHRI GIRDHARI LAL BHARGAVA (Jaipur): We have the account of every single penny. Our account is clear. How are you saying that there is no account whatsoever? (Interruptions)

SHRI BUTA SINGH: May big industrialists are running their industries with that money, and are still paying interest to the Vishwa Hindu Parishad. The money collected in the name of the *Shilapujan* is still lying with two big industrialists. They are running their industries with that money. Thereafter money was amassed through the '*paduka pujan*' and people were misled.

The cardinal question is that the Congress party is not merely a political party. It is the lifeline of this country. The Congress party has chiselled and polished every walk of life. The patriots who sacrificed their lives for the nation while being a member of the

[Sh. Buta Singh]

Congress party never said even for a moment that they were a Hindu, a Muslim, or a Sikh and they always said " *Sarfarooshi Kee Tamanna Ab Hamare Dil Mein Hai* " They never aspired for making a Hindu nation or a Khalistan nor they wanted to draw political mileage out of these sacrifices. They aspired only for the freedom of their motherland. Today our country is standing on a cross road. Today, people of the country are being misguided and mislead. The meek and simple tribals are being misguided and RSS is organising "Shakkas" in these areas. Those who did not have any concern with this movement are being involved. Last time I said that truly speaking the devotees of Lord Rama were not these persons, but the true devotees were the tribals who fought for Lord Rama. There was among them one with religious make on one's forehead and bearing ' Nikkar '. Pawanputra Hanuman was Advasi Guru Sugreev and Bali were also Advissi Gurus. They had no faith in the theory of nationalism propounded by narrow minded people like you. Today we need such spirit of nationalism which may inspire us to create a feeling of Indian nationalism. We do not want that ideology of nationalism which was being referred to just now. When the talks were going on, a senior leader belonging to ' Sangh Pariwar ' came to me. I told him that if the temple construction was their prime objective then it was possible to construct it. It can be possible only through dialogue and co-operation. The example of Somnath temple was cited. It is good that praises have been showered upon Sardar Patel. He was an iron man. But do you know who was its first trustee? John Saheb Wanes was its first trustee. Was the construction of Ram Temple not possible on this line? Do you never thought in this direction. As a matter of fact you do not want to construct the temple but you want to come to a power in the Centre. Like Somnath temple, efforts were made to find a solution. Discussions were held and many people had expressed sympathy. It had another aspect also. (Interruptions)

SHRI IBRAHIM SULAIMAN SAIT (Ponnani): It was not built after demolishing

a mosque.

SHRI BUTA SINGH: I am also stating the same thing. It has one more aspect. That mosque belonged to the people of a particular community. Discussions were held with the people of that community.

Syed Shahabuddin Saheb knows every thing. About 18-20 meetings were held with all the concerning people. We held many meetings with the people belonging to Vishva Hindu Parishad. But we have never said such things. Were, the Congress party and Rajiv Gandhi were in favour of constructing temple. We had also given promise of that. But we proposed to construct the temple with the co-operation of one and all and without hurting the religious sentiments of any persons.

Addressing the nation on 15th August, the hon. Prime Minister had said the same thing and the entire nation had accepted that. But what was the hurry? I fail to understand.

You are talking of the arrest of Shri Advaniji. I say the speech given by him before proceeding on this Yatra, was sufficient to order his arrest. Thereafter, what he said in Varanasi was sufficient to impose ban. The way he encouraged Kar Sewaks upon reaching there... (Interruptions)

SHRI MADAN LAL KHURANA: You should call Shri Advaniji in the House so that he may be in a position to reply to the points being made by the hon. Member. (Interruptions)

SHRI BUTA SINGH: Shri Advaniji was the Leader of Opposition at that time. (Interruptions)

[English]

SHRI RAM NAIK (Bombay North): Sir, I am on a point of order.

[Translation]

SHRI BUTA SINGH: I would like to refer

here all the three speeches given by them.  
(Interruptions)

[English]

SHRI RAM NAIK: My point of order is hon. Shri Buta Singh is making a specific allegation against Shri Advani. Shri Advani is a Member of this House and he is not present. He is making an allegation not on the basis of his personal information. But he is reading from somewhere. We only pray and again request you to give an opportunity to Shri Advani to come here. You please make arrangements to bring him here so that the allegations can be met. Otherwise, he cannot make allegations in the absence of the Member without giving a notice.

[Translation]

SHRIBUTA SINGH: Hon. Shri Vajpayee was quoting from the ' Jansattay ' and the 'Indian Express '. I would like to quote the speeches made by Shri Advaniji as have been reported in the latest edition of the ' India Today '.

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh): He is only referring to what Shri Vajpayee has said.

[Translation]

SHRI BUTA SINGH: I would like to quote the speeches made by Shri Advaniji as reported by the ' India Today '.

[English]

Let me quote from India Today:

" On November 30, L.K. Advani himself set the tone of confrontation by announcing his resolve to go on Yatra to Ayodhya along with his point President Murali Manohar Joshi... (Interruptions)

MR. SPEAKER: Ram Naikji, my decision on your party of order is, when Shri Advani comes here, we will give him an opportunity

to explain.

SHRI RAM NAIK: Can you give us an indication as to when he can come Sir?

MR. SPEAKER: I think he should come here as soon as possible.

SHRI RAM NAIK: The other day you said that you would make some arrangements.

SHRI MADAN LAL KHURANA : Let Advaniji come to the House so that he could say something in his defence Mr. Speaker, Sir, Shri Advani should be called in the those.

SHRI BUTA SINGH: I would like to quote his speech which has appeared in the India Today.

[English]

" On November 30, L.K. Advani himself set the tone of confrontation by announcing his resolve to go on a yatra to Ayodhya along with his party President Murali Manohar Hoshi. He told the press in New Delhi: ' Our faith in the bona fides of the narasimha rao Government has been shaken ".

[Translation]

Vajpayeeji, what do you talk? Your faith was shaken on that day itself. You had said on 30th November itself that your faith in Government had been shaken.

[English]

" Our faith in the bonafides of the Narasimha Rao Government has been shaken".

[Translation]

Then, he has said.

[English]

" While in Delhi the pot was calling

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the kettle black, in Varanasi the pot was showing its true colours. (Advani thundered in Varanasi, from where he started his final Yatra) We are prepared to face any eventuality arising out of the kar seva and are ready to make any sacrifice for it".

[Translation]

MR. SPEAKER: No, Shri Buta Singhji, quoting opinion of a paper is one thing and referring to the speech reported by the paper is another thing. It should be kept in mind.

[English]

SHRI BUTA SINGH: Sir, I am quoting.

MR. SPEAKER: What Mr. Advani said has been written in the India Today and you are quoting it. You can refer to it but you cannot quote it.

SHRI BUTA SINGH: All right, Sir, I will say that I am referring to the report which has appeared in the latest edition of the India Today.

[Translation]

Afterwards you raised a query. When Shri Advaniji was named the Leader of Opposition I congratulated him and said one thing. I would like to repeat that I said to Mr. Advani that he was the leader of B.J.P. till today, but from today he would be the Leader of Opposition. The leader of Opposition has a great responsibility in a democratic set up. The ruling side as well as the Opposition have a great responsibility. I would like to ask Mr. Atal Bihari Vajpayeeji whether the act of Shri Advani was that of a Leader of Opposition or Leader of B.J.P. not the leader of B.J.P. but that of Leader of 'Sangh Pariwar'? If ban has been imposed on 'Sangh Pariwar' there is no reason of exempting Advaniji. Shri Advaniji is solely responsible for all this. Therefore the arrest of Shri Advaniji and Murali Manohar Joshi, while on the one side

was in the interest of the nation at the same time it was in their own interest also because there is a widespread resentment in the country. They manifest one ideology. It will further develop resentment and incite riots. Therefore I consider this step of Government as right one.

The option before Advaniji is open. He can move the Court. The doors of judiciary of the country are open for him. He should present his view point before the Court. He should explain his views that have been published by the newspapers before the judiciary. If judiciary absolves him from this blame then he can come to this House and present his views.

Mr. Speaker, Sir, another objection has been raised regarding the dissolution of three Assemblies. I consider Atal Bihari Vajpayee as ignorant; But he is senior to me in the House by some days. But why does he forget that the State Governments were also dismissed during 1977 by the then Central Government.

[English]

Unprecedented political situation in the country had arisen when the States Assemblies of Bihar, Haryana, Himachal Pradesh, Orissa, Punjab, Rajasthan, Uttar Pradesh and West Bengal were dismissed. (Interruptions)

[Translation]

SHRI MADAN LAL KHURANA: What did you do in 1980?

SHRI BUTA SINGH: The Chief Ministers of that time... (Interruptions)

SHRI NITISH KUMAR: Mr. Speaker, Sir, don't cite the example of 1977. Because the Governments of those states had already completed their term. These Governments had completed their five years term and they were on extension. That is why these Governments were dismissed.

SHRI BUTA SINGH: You were also

present. Mr. Speaker, Sir, the three Governments were dismissed within no time. Even reports from the Governors were not sought. They were dismissed after taking a decision here. (Interruptions)

SHRIDAUDAYAL JOSHI: Mr. Speaker, you may read the newsitem, published in 'Rajasthan Patrika'. The Governor of Rajasthan has himself praised the Government of Rajasthan saying that the Government was functioning very well. You may read today's edition of 'Rajasthan Patrika'. (Interruptions)

If you say the same words at Jalore, it would become difficult for you to win the elections from there. (Interruptions)

MR. SPEAKER: I know it very well that excess speaking is harmful for the throat...

(Interruptions)

[English]

MR. SPEAKER: All this is not going on record.

(Interruptions)\*

[Translation]

SHRI BUTA SINGH: I think the hon. Member is feeling somewhat hurt. For his information, I would like to say that I had been the victim of their false propoganda in 1989. But in 1990 it was your Government and we had lost as number of seats in Rajasthan in 1989 and we had won three seats in the elections held in 1990. It is only Jalore in Rajasthan from where we have won in all the eight assembly segment of a Parliamentary Constituency, I challenge even today. I shall go to Jalore and prove that your false propoganda is not effective there... (Interruptions)

[English]

MR. SPEAKER: Mr. Joshi, you should restrict yourself. It is going beyond limits.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): It was a big victory for Shri Buta Singhji. But we are sorry that he was not included in the Cabinet after such a resounding victory... (Interruptions)

SHRI BUTA SINGH: Vajpayeeji has referred to three dismissed Governments. The three Chief Ministers had made statements which had appeared in the newspapers also. I shall not quote them otherwise you will object to that. The Chief Minister of Himachal Pradesh has said that if the Government arrests the members of 'Sangh Pariwar', then he will consider himself also as arrested. It proves that he does not approve the Constitutional ban imposed on 'Sangh Pariwar'. He wants to spoil the unity of Himachal Pradesh in the name of 'Sangh Pariwar'. It cannot be tolerated. Regarding Patwaji it was said that he might have issued orders by mistake. If he were a wise Chief Minister he would not have ordered to lock the office and then open it. It is his mistake that he did not apply his mind. That is why the office was unlocked otherwise it would have not been opened. Has he guts to unlock it now? The statement of Kalyan Singhji has appeared in the India Today. Dual policy adopted by Kalyan Singhji has been published by the 'India Today'. On the one hand he gave full freedom to the hon. Member of Parliament belonging to Bajrang Dal to do whatever he likes and on the other hand filed an affidavit in the Supreme Court and assured that only 'Bhajan' and 'Kirtan' will be performed there. No Karsewa will be done. Vajpayeeji, to perform 'Bhajan' and 'Kirtan' you and I should have gone there. How did the people with hammer reach there? It was a great mistake.

I would like to say one more thing that all Minister of Rajasthan and many Government participated in it. Why do we conceal the fact that all the B.J.P. Governments have direct or indirect relationship with 'Sangh Pariwar'? (Interruptions) If they have relation with 'Sangh Pariwar' then.... (Interruptions)

SHRI BUTA SINGH: This is the

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magnanimity of Shri Narasimha Rao that he took steps to create harmony in the country.

SHRIMATI KRISHNENDRA KAUR (DEEPA): The Minister took part in kar seva after giving resignations. (*Interruptions*)

SHRI BUTA SINGH: He tried to cooperate with the all sort of people with their different views and directed the nation and also sorted out national problems. But it is a matter of sorrow that to whom he had promised to give support they were left in a lurch. You should clearly understand one thing that nation forgives the one who seldom makes a mistake and repents the same but do not forgives the cheats. Do you feel that by misguiding the people you are serving the purpose of Nationalism? Would be of a particular sect and another who do not belong to that sect. Would you apply such policy? Would you issue two types of circulars? When the debate was going on, at that time a very prominent leader of Sangh family had said that I know you would be able to construct the temple either because you talk about co-operation or with the help of the judicial verdict but our aim is not the temple but to bring a majority of supporters of a Hindu Nation in this House. (*Interruptions*)

SHRI RAM NAIK: If you have courage then speak out his name....(*Interruptions*)

SHRI BUTA SINGH: Sir, this is a very runion path for the B.J.P. B.J.P. has not been able to present any political economic or social policy in this country for the last forty years. But wants to assume power sometime in the name of Lord Ram, Sometime in the name of Mother Ganges or holy cow. The countrymen would not be misguided. I have every hope that this House, which directs the whole of the country would support our present Prime Minister Shri Narasimha Rao ji who showed his patience, fearlessness and objectivity in leading the nation and daringly guiding the nation. The inner self of Shri Atal Bihari Vajpayee is with him. He has to fulfill his duty, now we have to compensate it. Mandir, Masjid and Gurudwaras have

been demolished in this country as well as otherwise also. This is the first duty of the House to show sympathy with those people and write strong worded letters to those Governments. We should seriously take up this matter with them that compensation should be paid for the demolished d temples. I was in U.K. when a temple was demolished there and 6 people were burnt alive inside it. I was deeply moved. Temples have been demolished in many countries. In our country Masjid as well as temples have been demolished. This is a very tragic incident. We should grossly condemn it. Vajpayee ji you should have condemned it first of all. This House express its confidence in our Prime Minister and requests Shri Vajapayee to withdraw this motion and instead bring a motion of repentance so that peace should be established in the country.

[English]

SHRI INDRAJIT GUPTA (Midnapore): Mr. Speaker, Sir, this morning when Shri Arjun Singh spoke, he referred to the assassination of Mahatma Gandhi and tried to explain to the House the real motivation behind that murder. But I would like to ask a question, who inspired or what inspired nathuram Godse to commit that foul deed. I think he was inspired by the systematic campaign of poisonous ideas which were being spread for a long time by the then Sarva Sanchalak of the RSS. I do not mention his name. The author of a book called 'A Bunch of Thoughts', which you can read in to Library and see how every page and every line of it reeks of communal poison.

Who inspired these Kar Sevaks? I do not know whether it is right to call them as Kar Sevaks. These vandals, who are masquerading as Kar Sevaks, who inspired them? Who inspired them to demolish that structure on the 6th of December?

According to my friend Mr. Vajpayee, they should be called here; they should be arraigned; they should be hauled up but nobody knows who they were. That is what we were led to believe that they are

anonymous people, as anonymous as that gentleman, who gave Mr. Solanki that letter in Davos. Nobody knows who he was. I am sure, the Prime Minister knows it! But anyway, I suggest, Sir, that propaganda which has been ceaselessly carried out in this country, injecting poison into the Hindu mind, by the Leaders not only of the RSS, VHP and so on but of the BJP also - not all of them perhaps - was responsible for these group of people taking courage in their hands and doing what they did on the 6th of December. What was destroyed, Sir? Our Muslim friends say that it was a mosque which was destroyed. Because, according to them, and according to the teachings of Islam, a mosque, whatever charges it may undergo over the years, a mosque, once a mosque is always a mosque. So, they think, a mosque was destroyed. The other side had gone on claiming that it was no longer a mosque; that it had in practice been converted into a temple. The idols were there; the *poojaris* were there; *pooja* was being observed everyday; and no *namaz* had been performed in that place for many years. No Muslim was allowed to enter that place. So, according to them, it was a temple. Whether it was a mosque or whether it was a temple, this or that, it was a place of worship. It is that, which has been destroyed. I wish to say and I want all our Hindu friends, who are proud rightly of being Hindus to consider this fact that what was destroyed really are some basic tenets and principles of the Hindu religion itself. The very tolerance, the very compassion, the principle of pluralism, the symbol of that is the Hindu religion. But these people, these intolerant people - What shall I call them, I do not know - who performed this act, have not even been condemned by the BJP Leaders, not even by Mr. Vajpayee. He only says that he did not welcome it. He said, it is very unfortunate. He is very sorry that such a tragic thing took place. But he does not condemn it. I think that, in order to establish their *bona fides* in this House, the BJP must condemn what happened on the 6th of December. They may blame anybody. I don't ask them to take the blame on themselves, they can blame anybody they like, but even without blaming anybody, that act of vandalist and destruction should be condemned. After all, the whole

world is watching us. The Parliament of India is in Session.

17.00 hrs

The whole world is watching to see whether the Parliament speaks out against this act destruction and vandalism.

We had adopted some Resolution yesterday. It is being challenged here was it adopted or not adopted. Some people this motioning raised a big *hulla-gulla* and said that it was not passed. But if they are interested or sincere in condemning what happened, why are they challenging that resolution? They should not challenged it. That is a technicality; whether it was formally put to the vote and passed or not passed. (Interruptions) Do you agree with the contents of that Resolution or not? (Interruptions) I am challenging you to say whether you agree or not with the contents of that resolution. (Interruptions) That is a point.

SHRI RAM NAIK: Such resolutions are always brought, discussed and passed. (Interruptions)

SHRI INDRAJIT GUPTA: A similar resolution was adopted in the other House. Your party was present there in the other House also.

SHRI RAM NAIK: Not yet.

SHRI INDRAJIT GUPTA: It was passed. (Interruptions) Behind all this, I am constrained to say that we should not underate what is happening. There is a long strategy. That strategy is aimed at destroying one by one all the established institutions which are enshrined in our Constitution and then coming to power in a Hindu theoretic State, which they like to call Hindu Rashtra.

The deliberative deception which was practiced on the Supreme Court, the highest Court in the land, was it accidental? It was not accidental.

Then there is a violation of the Constitution, the basic principles of

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secularism, which means they are pouring a lot of ridicules and scorns on the word 'secularism'. Let us take it as its lowest common meaning: that is equal status and rights for all religions. They do not agree with that. They have challenged that.

Then I must express my thanks to my BJP friends - for whatever reason; I do not wish to go into that- they decided today to allow the Parliament to resume its normal functioning and they gave up the pre-condition on which they have been harping for the last three days. *(Interruptions)*

SHRI MADAN LAL KHURANA  
*(Interruptions)*

SHRI INDRAJIT GUPTA: That was a good thing you did. I am congratulating you.  
*(Interruptions)*

SHRI RAM NAIK: On the first day, on Monday, you did not allow the Parliament to work.

SHRI INDRAJIT GUPTA: But my motive behind was not that. *(Interruptions)*

SHRI RAM NAIK: Whatever it is, but you wanted his resignation. *(Interruptions)*

SHRI INDRAJIT GUPTA: Then there is an Act in this country called the Representation of the People Act by which we are all governed; we all fight elections under that Act. If you study that Act, certain provisions of that Act I am afraid, I have not got number with me just now of the relevant provisions - it is expressly forbidden to ask for votes from the people on the basis of any religion or religious symbols. But your Leader was telling us repeatedly here over the last one year that the reason why we were able to come to power in Uttar Pradesh where our party was virtually nothing before the last election, was this Temple. So it means the appeal is to the Temple, which is an appeal to the religious symbol, which is a direct violation of the Representation of the People Act. *(Interruptions)* Unfortunately, nobody

has hauled you up in the courts. The Bombay High Court has disqualified three Shiv Sena MLAs and one Shiv Sena MP.

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): 16.

SHRI INDRAJIT GUPTA: They have disqualified them on the ground of their having been proved that in their election campaign they have made religious appeals. The High Court of Bombay has disqualified them. But you people are going merrily ahead. *(Interruptions)*

[Translation]

SHRI MADAN LAL KHURANA: You have befriended Sena. With their support he became the Chief Minister....*(Interruptions)*

SHRI INDRAJIT GUPTA: It is I who is speaking at the moment. You may quarrel with him later on.....*(Interruptions)*

[English]

The outrage, which committed on the 6th of December, now we have analyse whether the BJP leaders were really taken unaware or by surprise as is being made out. That is what is being made out now. 'We know nothing about it. We did not expect such a thing to happen. We could not control the crowd.' In that case their inefficiency, their importance as leaders have also been proved. They have no business, if they are such an important people, to collect such a huge crowd there and then say, we could not control it. If you cannot control it, why did you bring them there? Why was statement made saying 'Oh, we are not going to do *kar seva*, but restrict *kar seva* to *kirtans* and *bhajans*.' Their statements are on record. If I mention that, they will say that what is the proof, this and that, One very important leader, not here now, said, we are not going to confine our: *kar seva* to *kirtans* and *bhajans* our people are going to do *kar seva* with hammers and pic-axes.'

SHRI SOMNATH CHATTERJEE  
(Bolpur): Shovels.



SHRI INDRAJIT GUPTA: Yes, shovels. It should have been contradicted if it was a wrong statement or wrongly reported.

Then, Sir, all these people were collected at a time when the court had already said that no construction activity of any kind is to be allowed there; Nothing is to be allowed there.

Instead of asking people to go home, two top leaders went out in different directions in order to collect more people and bring them back. People were instigated, incited by saying that the court's order need not be bothered about. This court, as Shri Somnath Chatterjee said, is being utilised as an instrument of the Executive. The Executive is utilising the court to suppress the desire of the masses. Therefore, do not worry about it. Ignore it. Is this not instigation at its crudest form?

I do not believe all these cock and bull stories, that nobody knew anything. They were innocent angels, suddenly they found that some people were disobeying their instructions and rushing ahead.

We had asked the Prime Minister in one meeting, I forgot in which date we met him at his house, that suppose a section of these people, some group of people, tries to force its way forward into that area where the Babri Masjid structure is located, what will happen?

The Prime Minister said that they will be stopped. They have to be stopped. Of course, they also failed to stop them and these people, whether by design or by failure to show their leadership, also said that.

So, Sir, I owe an apology to the House and also to the BJP friends because the last time we decided this question, the Home Minister had made a statement here. I had rightly talked about riding a donkey and a tiger and that has been proved now. That they bought a tiger. They put in a cage. They fed it, fattened it up, then let it loose, got on to top of it, thinking that it is only a dhobi's donkey. Ultimately, we saw what happened. But the mistake I made was, I freely admit

it, I spoke here saying that these tactics of developing tensions, building up crisis, going up to the brink of the crisis and then again retreating, they have done it once before in the month of June and July, and probably they will do it again.

I made a mistake. I gave them the benefit of doubt, which they do not deserve. It was foolish of me to do that. This time they were determined to go ahead.

Now, Sir, it has been said that is was spontaneous upsurge of the people, therefore, it could not be controlled. Because it was spontaneous upsurge of the people, therefore, it should not also be condemned. These statements have also come out.

So, now I do not know what to say. Many friends say that 'the law of the jungle was prevailing. I think, to call this the law of the jungle is to slander animals which live in the jungle. Wild animals do not behave like this. Wild animals never attack anybody or a human being, unless they are first attacked. This is not the law of the jungle. What was going on then, that is something ten times worse.

Anyway, I do not want to take much time. I can only say that we cannot support this Motion because this Motion means that they want this Government to go to be replaced by their Government. We cannot support such a move. At least it will be done our dead bodies. But at the same time, I wish to make it categorically clear that as far as our party is concerned, we think that the Government, the Central Government, and the ruling party have completely forfeited the confidence of the people of this country by the way they have handled this affair, for bungling, by their failing to carry out the assurance which they had repeatedly given, and in fact, then if you go into the past you have to go into the whole thing which was described here about what happened in 1949, 1986 and subsequently.

I myself went to the late lamented Rajiv Gandhi. My party asked me to go and try to convince him that on that occasion they

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should not fall along the BJP to pull down V.P. Singh's Government. Because, the issue there was the question of defending the mosque. I told him, "You can take any other opportunity, any other time you like and vote against V.P. Singh's Government, but do not show the country that you are siding with the BJP, on that day, to pull him down". Shri Rajiv Gandhi asked me, "Do you expect me to support that fellow"? I said, "I am not asking you to support him. I am only asking you not to pull him down this occasion." Anyway, he did not listen and we had this dubious spectacle of BJP and Congress together pulling down V.P. Singh's Government for the crime of having stood fast on his pledge that so long as the Constitution is there, I am not going to allow any damage to be done to this Mosque."

Now it has happened. It does not matter if Governments come and go. What has happened now? The Prime Minister, so many times, in so many places, on so many occasions, assured that his Government would protect that structure. Of course, now explanations are coming as to why they failed. You allowed — how many? one hundred companies or more of the Central para-military forces to be handed over to the control of the U.P. State Government, which you have now dismissed, which had resigned and then was dismissed by you. That means you had tremendous belief and faith in Shri Kalyan Singh. I do not blame you. He came and assured you so many times. But, Sir, you should really get an award for gullibility. I must say. You are willing to trust these people more than to trust the other forces in this country. And this Shri Kalyan Singh saw to it that no protection was given there at all!

I also want to ask a question. If the Government had been dismissed and already the Centre had taken over, for 36 hours after that, those fellows were still at there, on the site, constructing that make-shift temple or whatever it is. Already the Government of Uttar Pradesh had been dismissed and the Centre had taken over. The forces were

under the command of the Centre, not of Shri Kalyan Singh. Why were those people allowed to continue there for 36 hours?

Somebody said it was in order to avoid a blood-bath, to avoid a bloodshed! So, you have to weigh these two things. Of course, there may have been bloodshed. But what about the bloodshed which ensured? What about the thousands of people all over the country, not only there, who have been killed, who have been murdered, whose houses were burnt and looted? What about the women who were raped? What about that? That was an inevitable fall-out of what these people were doing. If you have forces of law and order and security forces, sometime you must use them also in order to prevent much bigger blood bath which would inevitable happen. But, I am afraid, this Government failed altogether.

Now, finally, I will only say about what happened after 6th December. It is all right to say that those three Governments have lost their moral right to govern. Because they were being manned by the Chief Ministers and other people who were openly declaring that they belonged to the R.S.S. The R.S.S. had already been banned. So it can be argued that you cannot allow a State Government to be run by people belonging to organisations which have been declared illegal. But I would say that it is better not to hurry too much. Why? Because moral rights are not the same as constitutional rights. If these Government failed to carry out the directives of the Centre, if they openly flouted the directives of the Centre, surely they must be dismissed. I do not know if you have reached that position and if you have got facts in your possession to make out a convincing case - not to us here but to the crores of people outside. They must be convinced that these Governments have not been dismissed simply because they were B.J.P. Governments; but because they were doing something which was a clear violation of the Center's directives and of the Constitution. I would have been happier if you had waited a bit and I am sure they would have given you plenty of opportunities in a day or two to take action against them.

However, it was a sort of pre-emption. But now it has been done. It is no use weeping tears over it.

Now the single task is to fight this monster of communalism and fundamentalism which has emerged - not emerged but has now reared its head and is threatening the entire country and its unity, integrity and secularism. Can this be done by administrative measures alone? Can this be done by security forces and bullets, ordinances or by invoking Article 356 of the Constitution or by putting people in jail? Those may be necessary in certain situation. But they cannot be fought and vanquished by administrative measures alone. This is a political issue. This is an ideological issue. It has to be fought out political and ideologically by all the forces in this country who are genuinely committed to the case of secularism and they must, as far as possible, stand together. I do not know whether everybody is prepared to stand together or not. We will know in another few days, time perhaps.

The Congress party is the oldest among the parties which are here. It is the largest party. It is the party which had the privilege of leading the national independence movement.

AN HON. MEMBER: What about your party?

SHRI INDRAJIT GUPTA: We are a very small party.

The Congress party is a party which has its own platform, its organisation, its working committee and everything. Why are they not saying something? Why are they keeping quiet? Why its working committee does not appeal to all congressmen in the country - at every level, whenever they are - to come out and join hands with all secular forces to fight against this monster? They have not said anything upto now. If other secular forces feel diffident - and some voices are heard saying: "Oh, they are not serious about it", it is for you to prove that you are serious. You have got a flag. why can you not take that flag and bring your people out on the

streets? Then it would be a much easier task to unify the ranks of the secular forces against communalism. I may tell you that all the people of minority communities, not only muslims, will be with you.

I was in Calcutta two or three days ago. I met some Christian friends also as a representative of the people. There are nineteen members in this House who belong to Christian community. They may not speak here. I do not know why. Maybe for various reasons. But they are thoroughly perturbed and disturbed and asking as to what is their future. They ask: "How will we survive in this country, if this kind of thing goes on?"

So, Mr. Prime Minister, you have got a big responsibility on you. You must give a ringing call to your own people first of all and then to the whole country to stand up and fight politically and not rely only on administrative measures. That unity alone, going to the people, going to the masses, will be able to defeat these things. Thank you.

MR. SPEAKER: Shri Sharad Pawar.

[Translation]

DEFENCE MINISTER (SHRI SHARAD PAWAR): Mr. Speaker, Sir. I would like to thank Shri Vajpayee.....(Interruptions)

[English]

SHRI FRANK ANTHONY (Nominated Anglo-Indian). Mr. Speaker, Sir....

MR. SPEAKER: I will allow you later.

(Interruptions)

MR. SPEAKER: I will allow you later. I will give you time.

SHRI INDRAJIT GUPTA: Sir, may I wish your permission say one thing? I just forgot to mention one point. During this holocaust which has taken place, reports from Bombay — from Maharashtra indicate that the Shiv Sena whose name not been taken here up to now has been playing

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havoc. The leader of the Shiv Sena, Mr. Thackrey, issued a statement saying, "People are saying that Shiv Sainiks destroyed that structure there. I do not know if they did it. But if they did it, I am proud of them". But the Congress Government in Maharashtra, the Chief Minister of Maharashtra, does not utter a single word against the Shiv Sena. Sir, I want to know what kind of campaign we are going to run against these people. If, for other reasons, they do not want to annoy each other, they should not let the whole country down.

[Translation]

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): Mr. Speaker, Sir, I would like to thank Shri Vajpayee because he showed to his colleagues that the House can be run even in the absence of Advaniji. The motion brought by him gives us opportunity to show their reality to the nation who have destroyed the dignity of Maryada Purushottam Ramchandra. The question of Babri Masjid and Ram Janm Bhoomi was of a sensitive nature. From the very first day, the Prime Minister decided to solve this issue by reasoning, coordination and through negotiations. He had said in this very House that the Government of India wants to restart negotiations in this regard from the point where these were left at the time of ex-Prime Minister Shri Chandra Shekhar. I also received a request to cooperate for the same cause. The meeting of the representatives of Babri Action Committee and Vishwa Hindi Parishad was held in Delhi. First meeting was held regarding the documents. A point regarding certifying the documents was raised and needful was done. I would like to tell the House that in the first meeting Vishwa Hindu Parishad raised a point that the Government of India should not on its own take final decision regarding these documents instead these should be referred to the Supreme Court and only after that a decision in this regard should be taken. I would also like to tell the House that the leaders of Babri Action Committee welcomed this step. And they were told only one thing

that both the parties i.e. Babri Action Committee and Vishwa Hindu Parishad should give it in writing to the Government that whatever be the decision of the court they would abide by it. Vishwa Hindu Parishad as well as Babri Action Committee readily agreed to consider this point. Second meeting was held and all such points were discussed therein. We stated preparing an atmosphere in order to refer this case to the Supreme Court. Several Leaders were consulted, we went to both the parties. It seemed that after taking decision to refer this case to the Supreme Court in the last meeting some solution to this case would come out. Suddenly there was a statement from the Dharm Sansad, till then I did not know that which 'Sansad' was bigger than this Parliament.....

SHRI RAM VILAS PASWAN (Roseria): We have told you on 3rd about the Dharm Sansad.

SHRI SHARAD PAWAR: It decided to start kar seva from 6th. The last meeting, which could find a way out, was badly affected by this decision. I would like to tell the House that the responsibility to mar the prospects of this meeting lies on the organisations who made announcement to this effect.

Mr. Speaker, Sir, we talked to all the concerned parties. No doubt, negotiations in this regard were discontinued. But even then we thought that there is a need for separate talks we held separate discussions. 6th December was approaching. The Prime Minister was very much concerned as to how peace and harmony would be maintained there. The Chief Minister of U.P., whose name has been mentioned in this House held an affidavit in the Supreme Court to the effect that in every situation peace would be maintained there.

SHRI MOHAN SINGH: (Deoria): He had said something about you also.

SHRI SHARAD PAWAR: Next day, a letter from hon. Vijayaraje Scindhia was received by the Supreme Court in which it

was stated that they would maintain peace there and were trying to find a way out and the whole responsibility of up keeping the disputed structure intact lies on them. A letter of Swami Chinmayanand M.P. was also submitted to the Supreme Court. What was said in N.I.C. is known to everybody, what assurance was given to the Prime Minister...

**SHRI CHINMAYANAND SWAMI (Badaun):** The letter written by me did not make a mention about the structure. I had only written this much that on asking by the Uttar Pradesh Government I contacted the saints and requested them not to violate the ruling of the Allahabad High Court regarding the Kar Seva beginning from 6th and all saints acceded to it. You should tell the whole truth.

**SHRI SHARAD PAWAR:** I want to say that as per the meeting of the Allahabad High Court, you took the responsibility to maintain the status quo there. You gave it in writing to the Supreme Court. But the whole nation knows, what happened there.

Vajpayeeji told us here that they regret it very much, Mr. Advani and other leader did their utmost efforts but some youths went there and started demolishing the structure.

Hon. Vajpayeeji, I would like to tell you two things in this regard. You have said about conducting peaceful Kar seva there but you go through the latest issue of 'Organiser' and let you know the truth about it. 'Organiser' writes. "This time we have a different line of action, the Government of P.V. Narasimharao was trying to clash with the Judiciary but we were not interested in clustering with the Judiciary but with the Government of India. Therefore, Kalyan Singh was asked by the Sangh family to submit an affidavit in the Supreme Court. Sangh family knew about it that what was going to happen on 6th and it also knew that Kalyan Singh will have to leave his official residence therefore Sangh family already made arrangements in this regard." Who was not aware of it? Was it not a conspiracy? Everything was preplanned. If your Chief organ which puts your thinking before the

nation, writes this then what else proof do you want? You said that a lot of efforts were put to stop all this. I wish to say it with responsibility that I have got a video cassette which shows the minute to minute details of 6th December from 6 A.M. to 5 P.M. and also about the happenings which took place between 7.30 p.m. to 11.30 P.M. I invite you and leaders of all parties to view this cassette. It may contain a proof regarding carrying of arms by the Kar sewaks to demolish the mosque.....

**SHRI SHARAD YADAV:** This we have already told the people. There is no need of viewing this tape.....

**SHRI SHARAD PAWAR:** I also invite you to see it. You may also come. It shows that the leader of V.H.P., Bajrang Dal, R.S.S. and B.J.P. did not try to dissuade them. Some leaders of R.S.S. and some policemen are sitting quietly. The structure, which they had described as temple, they were raising the slogans that demolish this structure, give one more push. Vajpayeeji call it a temple. They have not demolished a temple but a mosque. Whatever preparations you did it were for demolishing the mosque and by misguiding and cheating the countrymen you have hatched this conspiracy. I wish to say that you cannot avoid to take this responsibility. The attack that you made not only an attack on Masjid. It was an attack on the Supreme Court. It was an attack on the Centre-State relations. You have attacked Parliament and you have attacked the Constitution. You chose 6th December the Constitution. Several colleagues have asked as to why did they choose 6th December only. The death anniversary of Baba Saheb Ambedkar, who gave the Constitution to this country, falls on this day. They choose 6th December to attack presumably in order to show the world the way in which we pay tributes to him. You will have to answer it here.

It has been pointed out that we made some mistake. Our mistake was that we believed the assurances given by the Chief Minister in the Supreme Court, we believed the assurances given at NIC, this was our

[Sh. Sharad Pawar]

mistake. Our mistake was that we believed the assurance given by you in the House. You say whatever steps we took are wrong, You say that the ban imposed on some organisations is wrong and you also say that the concrete steps we took against some State Governments are wrong. I want to inform the House that I have some information about Madhya Pradesh Government. I had a phone-call from Bhopal in the 6th that the situation is out of control there...*(Interruptions)*

SHRI RAJVEER SINGH (Aonla): Tell us what happened in Bombay, the situation was out of control in Bombay as well...*(Interruptions)*

SHRI SHARAD PAWAR: The situation is out of control in Bhopal and some people are complaining. That the workers of Barjrang Dal are attacking in the areas of minorities, donning Home guard uniform and using Police vans. We have such complaints. I contacted the Chief Minister myself and said...*(Interruptions)* Please, be prepared to listen to me. I have determined to speak the truth. I rang up Mr. Patwa and informed him that since his Government was not able to control the situation, we have sent some military columns which are staying outside the Bhopal city, and asked him to use them. You will be surprised to know that the military reached there at 2.0'clock on the 6th.

PRO. PREM DHUMAL (Hamirpur): Were you owing the responsibility of the Home Minister also on that day?

SHRI SHARAD PAWAR: Three military columns reached there but they were not used. The next day I contacted Mr. Patwa and advised him to use the army columns which were placed at his disposal. I asked him to send a D.M. with the army and send it to the disturbed areas. Army was deployed in the afternoon on the 7th. And you ask as to what did the other Chief Ministers do.

When situation came to such a pass on the 6th, Shri Jyoti Basu rang me up at 4.30

p.m. saying that there was a possibility of the communal forces turning violent and that some columns of army would be needed. I rang up after 10 minutes and arranged army. Similarly, the Chief Minister of Maharashtra had sought military assistance and we provided the same to him. The Chief Minister of Gujarat also sought army assistance and we provided it. The difference lies in the fact that BJP States Government ruled did not want to use the assistance provided to them. They didn't want to save lakhs of people and in the other States...*(Interruptions)* The Chief Ministers of non-BJP-governed States wished that the people should be saved at any cost and hence whatever steps were taken, were absolutely right. I would like to submit that in the certain States you got the mandate of the people to run the Government and I agree that you had the mandate of the people, yet after the elections were over and you had taken over the administration of the State you had become the Chief Minister or Minister representing all the people of that State and not representing a single section of society and a single religion but I would like to ask what sort of steps you took in those States. We have received complaints that when the kar-sevaks returned to Jaipur, Ministers went to stations to receive them and they took in their cars and not only that, they sent these kar-sevaks to minority areas and mohallas, which led to riots there and for this...*(Interruptions)*

SHRI NATHU RAM MIRDHA (Nagaur): The Chief Minister himself had gone there to see them off. They were told there to go...*(Interruptions)*

SHRI SHARAD PAWAR: I want to submit to the House that those Kar sevaks were sent to minority areas to indulge in infarious activities and to create chaos. The people in those States voted you to powers but you did not use your powers properly in the larger interest of the people. Keeping in view the way you used or rather, misused your powers there while running the Government, you had no right to remain in power any longer. So, the decision taken by the Union Government to dismiss all such

Governments was absolutely right, our Prime Minister had no other alternative and I also support that decision.

In view of the situation that had arisen in the country when even the journalists were not spared as attacks were made on them, thousands of people were killed, there was large scale blood-shed, property worth crores of rupees was damaged...(Interruptions)

SHRI RAJVEER SINGH: Please tell us as to why the Himachal Pradesh Government was dismissed, there were no riots in that State. Why the Maharashtra Government was not dismissed.

SHRI SHARAD PAWAR: The need to take stringent step was felt when property worth crores of rupees was damaged. And I am happy that the Government under the leadership of Shri Narasimha Rao decided to take strong steps and I support his efforts.

You want to come to power in the garb of religion but it is very difficult task. Don't you know that the path through which you want to come to power is the path which will disintegrate this country, attack the unity and integrity of the country and you cannot come to power through that path. It is not wrong on your part to try to come to power, but if you want to come to power by way of disintegrating the country and the society, the country will never forgive you and this is what I want to tell you.

Some points were made about nationalism here. When Shri Vajpayee talked about nationalism, a friend of ours Shri Buta Singh asked as to what nationalism he is talking of, I was surprised to hear it. Why did Shri Buta Singh ask such a question? He should know that they have a different type of nationalism. Their nationalism is the nationalism of people belonging to a particular religion which does not have room for any other religion. There is no room for Mr. Buta Singh in that religion. There is no room for people like honourable member Shri Ayub Khan who had fought valiantly in the battle against Pakistan and earned

fame...(Interruptions)

SHRI RAM NAIK: You were given a chance. Please don't say like this.

(Interruptions)

SHRI SHARAD PAWAR: There is no room for Shri Paswan there is no room for Shri Sharad Yadav and there is no room for other colleagues also. This nationalism belongs to some intellectuals which is being brought into the country by some forces. And it is our as well as your duty to fight against such forces I hope that the secular public of this country would deal with such nationalist forces well. The forces that had assassinated Gandhi are the very forces which are violating the ideals of 'Marayada -Purushot'am' Sri Ram. One thing has become clear that their devotion to Ram is not the devotion that takes one to the path of truth. Ram is only on their lips whereas there is Nathu Ram in their heart. That is all I want to say that we should be prepared to fight against such forces.

[English]

SHRI FRANK ANTHONY (Nominated Anglo-Indian): Mr. Speaker, Sir, I am glad that my friend Shri Indrajit Gupta has compelled me to rise to speak. I hope, I do not sound to be ultra egotistical because I was paid a tribute by the late Chief Justice of the Delhi High Court...(Interruptions)

MR. SPEAKER: That is not going on record.

(Interruptions)\*

SHRI FRANK ANTHONY: I was paid a tribute by the Chief Justice that apart from being a front rank criminal lawyer of the Supreme Court I was very much a front rank leader on the constitutional side. And the other day I was given a special trophy by the Vice President for being the senior-most member of the Constituent Assembly. I still have a programme of eight to ten hours a day. Let me mention something of my continuing career. Shrimati Indira Gandhi when she was the Prime Minister, she presided over the centenary of the All-India

[Sh. Frank Anthony]

Anglo-Indian Association in October 1976. She paid me a tribute for having brought my community, microscopic in size, to the same size of the Parsis into the Indian mainstream. That was in 1942. I had the privilege of celebrating my Diamond Jubilee this year - fifty years of leadership of the Anglo-Indian community every triennial being re-elected president-in-Chief. Every Prime Minister of the leading party from Shri Jawaharlal Nehru and Shri Lal Bahadur Shastri always put me into the front seat in Parliament. Today I believe, I am the senior-most member of the Parliament. The other day, the Vice-President gave me a beautiful silver tray as the senior member of the Constituent Assembly. I had the privilege of defending Shrimati Indira Gandhi as a criminal lawyer for two and a half years. For two and a half years, I defended her before the retired Chief Justice Shah. (Interruptions)

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): What have you to say about Babri Masjid?

SHRI FRANK ANTHONY: Just a minute. I will say that in a minute. Let me finish. It took me two and a half years to get her acquitted from Mr. Shah who was the Chief Justice. She selected me from the whole range of the senior advocates of the Congress party knowing that I was never a member of the Congress Party. And that is the tribute I have paid to the Congress party. From the time of Shri Jawaharlal Nehru who sent me as an independent representative to the first delegation of independent India to the United Nations, I am a life member of the late Jawaharlal Nehru Trust. He made me a member in the National Integration Council and I continue to be there. Indira Gandhi paid me the tributes for bringing out my community into the main stream. I defended her case for 2 1/2 years before the former Chief Justice. When she came to attend the Centenary celebrations, she said that I had brought my small community into the Indian main stream. She was convicted by the former Chief Justice and I got her out going in for an appeal before the Chief Justice of the Delhi High Court,

Justice T.P. S. Chawla. He had written 376 pages judgment. It was a classic judgment, wherein he had set aside and upheld every objection that I made before him. Indira Gandhi, after I got her out, offered me the post of Vice-President of India. But I declined it because I said that nobody is indispensable but I am really indispensable as a leader of a small but front-rank community.

Sardar Patel was the Chairman of the Minorities Committee. I happened to be in the Minorities Committees of the Constituent Assembly. He helped to save me by granting me special provisions and which was granted to no other minorities.

Before the Minorities Committee, every minority community asked for continuance of reservations which the British had given. He refused them. He refused the Muslims, he refused the Sikhs, he refused the Indian Christians and he refused me. I phoned him at night and I said: "For God's sake, let me meet you". I met him in the private lawns, the next day morning. After one hour, he came back and he referred the case to the Special Sub-Committee. Because of that, we are the only minority community, who have got special provisions in the Constitution of India. And one of those provisions is to nominate members in this House. And I sat in this House, in the first seat, for the last 40 years and I have been claimed as one of the front-rankers.

As I said, Indira Gandhi offered me the post of Vice-Presidentship of India, after I got her out.

I am a permanent member of Jawaharlal Nehru Memorial; I am a member of the Indira Gandhi Memorial. I am still the Chairman of a whole lot of All India bodies. I established in 1958, with the then Vice-Chancellor of Delhi University, the Council for Indian School Certificate Examination. We had affiliated to it 260 schools with 48,000 students. And that is the best run examining board in the country of the 26 boards.

At the age of 85 years, I celebrated the completion of 50 years of leadership of the



Anglo Indian Community. I have written a 500 pages history of our community and that book was sold out. I came to Parliament at the age of 34 elected by my community. I continued, as I said, for fifty years ..(Interruptions)... I have served from 1942 for fifty years as President -in-Chief of my community. I came at the age of 34 to the Central Legislative Assembly I was nominated by the then Viceroy.

MR. SPEAKER: May I request you to leave all these things, please?

SHRI FRANK ANTHONY: I was a member of the National Defence Council and from that time I have always been on the Central Defence Committee. First I was on the National Defence Council. I just wanted you to know something. My friends should have known that I sat on the front bench of Parliament for 38 years.

Let me just tell you one thing about my community. I got this special provision. For a hundred years we were treated on a par with the British. The Anglo-Indian son of a British Colonel commended his father's regiment. Then the British changed. They thought we were a danger to their primacy in this country. They thought we would rise and drive them out of this country. I just wanted to say this.

Today I am the Chairman of four or five All-India bodies and I have three stenographers; I keep them busy for six to eight hours a day. I am surprised that he should have said this because he sat along with me for some time.

SHRI RAM KAPSE (Thane): Are we extending the time? if at all we are extending, up to what time? When will the voting take place? I want to know this (Interruptions)

[Translation]

SHRI RAJVEER SINGH: Please, don't extend the time of the House beyond 6, O'Clock.

[English]

SHRI GHULAM NABI AZAD: We may extend the House by two to three hours because we have already ordered for the dinner for all the Members of Parliament; all the Members of the House, the staff and the press also.

SHRI RAM VILAS PASWAN: Let the No Confidence Motion be continued tomorrow. You sit one hour more; but not more than that.

[Translation]

SHRI SURYA NARAYAN YADAV: Mr. Speaker, Sir, please do not extend the time and take this business tomorrow.

MR. SPEAKER: We have a long list of speakers. It would be better if all members speak on such a subject. It is Friday tomorrow and Private Members' Business is slated for tomorrow. We have to keep in mind.

(Interruptions)

[English]

SHRI RAM VILAS PASWAN: There is, no more important business than the No confidence Motion. Let this be continued on Monday. (Interruptions)

[Translation]

SHRI RAJVEER SINGH: We have to go to a temple for offering prayers. (Interruptions)

[English]

SHRI GHULAM NABI AZAD: On a number of occasions we have sat up to 5 o'clock in the morning. If I remember, when Indiraji was here. I do not know whether my friends are very eager for the No Confidence motion or are at the same time eager to go home also...(Interruptions) ...We may continue tomorrow also because a number of hon. Members want to speak. (Interruptions)

18.00 hrs.

[Translation]

SHRI RAJVEER SINGH (Aonla): No. Sir, we have to go to the temple for prayers. How can we stay (Interruptions)

MR. SPEAKER: Please, be seated. This is your No-Confidence Motion and if the Government is ready to allot more time to it, then it should be welcomed. It is Friday tomorrow, we will continue the debate tomorrow also.

(Interruptions)

ANHONOURABLE MEMBER: We shall discuss it on the day after tomorrow as well.

MR. SPEAKER: If the need be there, we shall see what is to be done. But today there is a long list of speakers and everyone should be given a chance to speak. We shall have a sitting.

(Interruptions)

DR. LAXMINARAYAN PANDEYA (Mandsaur): No, Mr. Speaker No,.....(Interruptions)....

MR. SPEAKER: This is a No-Confidence Motion. I am giving you time. Do you not want time?

(Interruptions)

DR. LAXMINARAYAN PANDEYA: Only one member of our party has spoken whereas as many as four members of the Congress Party have spoken. (Interruptions)

MR. SPEAKER: That is not so. It so happens in the House that the people are given time proportionate to their number and you will also be given enough time, we will not give time to others without giving you adequate time.

(Interruptions)

SHRI RAJVEER SINGH: Where is the

proportion? We have not been allotted time proportionate to the number of our speakers (Interruptions)

MR. SPEAKER: Please, sit down.

(Interruptions)

SHRI RAM KAPSE: So, what has been decided? How long would we sit and up to what time. We should decide it together. (Interruptions)

[English]

MR. SPEAKER: Let us sit upto 9 'O Clock.

[Translation]

You may come back. Don't do so. after all you have tabled this No Confidence motion.

DR. LAXMINARAYAN PANDEYA: To have a proper debate, it should be taken up tomorrow morning. At the moment it is not right. (Interruptions)

MR. SPEAKER: Mr. Jaswant Singh, please listen to Mr. Chandra Shekhar.

SHRI RAM KAPSE: First, decide the time. (Interruptions)

SHRI CHANDRA SHEKHAR (Ballia): Mr. speaker, Sir, the debate that we are having today is very unfortunate.

Today, when Shri Sharad Yadav was speaking, he said that the debate may be continued if at all they wanted to create an atmosphere of hypocrisy, I had a feeling that Mr. Sharad Yadav was using extremely bitter words but the way this debate has been carried on and the speeches that have been made have given an impression that Mr. Sharad Yadav understands the background of the debate better than I. Because this debate had started with Atalji's speech, who is not present here, and who taught us a lesson of nobility, sincerity and tolerance. He informed us as to what are our

traditions. He presented the glorious chapter of India's past before us. It appeared as though all the nobility, tolerance, grace, fraternity and universal brotherhood which have been a part of our history since time immemorial, are once again regaining their glory. It appeared to me as if he does not have any association with the party which proudly announced that a stigma has been wiped out from Mother India. Perhaps he does not have any association with people who said with great pride and ego that with the demolition of Masjid a sign of barbarism has been removed. Mr. Speaker, Sir, it appeared to me that neither they are aware of their own history nor of the dignity of the nation. It was not the Masjid that was demolished, in fact it were the India's glorious traditions, India's history, India's tolerance and India's humanistic traditions that were thrown to winds. Here many sanyasis are present, the people well-versed with Hindu culture are present, but at least, I have no knowledge whether a king, a valiant person, believing in Hindu culture, might have ever pulled down a place of worship.

Mr. Speaker, Sir, when I say Sir, I say this also that there has been ups and downs, many times we won and defeated but it must be remembered that in spite of the invasions of Mohammad Gori, Mohamood Ghaznavi and Changez Khan the people of India did never abandon their tolerance. But we could not erase the memories of those periods of tolerance and bitterness from the history. Today, I would like to submit Shri 'Atalji and Shri Jaswant Singh ji that out of excessive enthusiasm or for the sake of monetary political gain we have violated all the conventions. today the biggest newspaper of France "La mound" has written that secularism in India has ended forever." In India many times we witnessed the ups and downs but barring the Egyptian culture which never extincted nor broke down and met any downfall, the Hindu religion is the only surviving religion hitherto. Once I said in the House that I was proud of being a Hindu because it accepted everybody and rejected none. The Hindu religion respected all religions and accepted the merits of every religion. The Buddhism tried to abolish the

Brahmin culture in the Hindu religion, but the Hindu religion accepted Lord Buddha as an incarnation of God and worshipped him. This has been our convention, feeling, civilization and culture. Why these sobriety elegance and sensibility are no more now? The next day of the Ayodhya incident Shri Atalji stated that they were ashamed and constrained. His statement appeared in the newspapers. Shri Advani, the leader of the opposition too resigned from his post. He stated that he could not fulfill his liability and promise. He further said that his party was responsible for the blot on the country and the government arrested him. Then why you suddenly changed your attitude the very next day by breaking all the conventions when Government arrested you under an ordinary section of the IPC. You were kept in jail as a special guest only You forgot all sobreties, elegance, Indian customs, civilization manners and culture due to arresting of some persons? I was also of the view that arrests should not be made and I was against that, I was not in favour of that arrest. Even today I am not in favour of it but why after the arrest of some people you suddenly changed your attitude. Why did you change your role. Shri Indrajit Gupta rightly warned you not to ride on this lion. You turned a deaf ear to his warning and collected so many people there. Shri Advani says that one and a half lakh people were under control and were disciplined and only five hundred people were demolishing the mosque. Were the one and a half lakh people so inactive that they could not prevent five hundred persons from demolishing the mosque. Whom do you want to believe it in this world? To whom does he want to clarify it? It may be possible that they may succeed by raising this slogan. It is also possible that their number may increase in the Parliament. Three days back, I heard some of my colleagues challenging as to who would dare to build the mosque and if somebody lays even a brick there he will have his house and doors destroyed. If you do some then it must be remembered that with the destruction of the doors and houses, the glorious past of India too will be lost and its responsibility will be yours. You will be held responsible for transgressing the constitution

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and dishonouring the Indian civilisation. This is not the only example, history has witnessed a lot of that. Those who propagate civilisation and culture in the world and talk about past glory and conventions the same people, culture, attitude and political activities produce Hitlerlike dictators. The world has witnessed it once. It shall not be witnessed again. It may witness it anywhere else in the world but it would be better if it is not of in our country. Because inspite of all bitterness India has not violated its tenets. Mr. Speaker, Sir, how did all this has happened so suddenly? I will not go into that matter. On the one hand sobriety, elegance, tolerance are being talked, on the other hand we witnessed the exhibition of valour and power, heard the provocation worlds of valour, the belligerent cries. Shri Arjun Singh is not present here this time. When he was speaking, it appeared to us as if Arjun of the Mahabharata is speaking here.

"Arjunasya pratigya vadai, na dainyam na playanam" Neither will we withdraw, not will we submit. When our colleague Shri Sharad Pawar was speaking so, I was proud of him that an hon. Minister of Defence is speaking. But what happened to such valour on the day of Ayodhya incident? I do not understand whether we are acting in a theatre or discussing a situation. This House is not a theatre, characters do not come to act here, they come to express here the sentiments of the people of the country. Drama is being inacted from both sides. Therefore, I believe that Shri Sharad Yadav understood them better than I, such politics of hypocrisy, and hypocritical exhortions will neither create the history of the country nor would check the deteriorating situation.

What is the situation in the country today. Whom will you fight? Our hon. colleagues Shri Somnath Chatterjee and Shri Indrajit Gupta were calling on table on to be united and start fighting. But with whom should we fight. Under the leadership of the hon. Prime Minister we unanimously passed the resolution in the National Integration Council. We drafted that resolution. Many of

our colleagues had doubts in this regard. We assured that we will fully support you. That day, we were not relying upon Shri Indrajit Gupta Shri Somnath Chatterjee, Shri Ram Vilas Paswan, Shri Chandra Jeet Yadav or Shri Atal Bihari Vajpayee. That day our confidence was upon Shri Advani, upon Shri Bala Saheb Deoras, saints and sadhus and we were asked to co-operate. We appreciate your feelings of co-operation, but I have a doubt in my mind which I want to put forth before the country, its people and you hon. Members. Why the meeting of the National Integration Council was summoned? Why we were asked to move a resolution for their assistance? We are not innocent children. We had no such aspiration that our co-operation should be sought to be accepted by the Prime Minister. We have no power. We are not in the Government. We do not have the support of the elites. But we respect the hon. Prime Minister with great deliberation and regard. But I have pity for the stubborn outlook of the Hon. Prime Minister. Therefore, I have again and again said that we all stand by you in this fight, because this fight is not against any particular party. I do not speak about the communal forces. This fight is for the cause of protecting the dignity and prestige of the nation. This fight is intended to survive the soul of the country. In Ayodhya incident it was not the demolition of a temple or mosque only. We were not worried so much about the demolition of a temple or a mosque only. We were not worried so much about the demolition of temples or mosques. But today the hearts of crores of people have been broken which cannot be repaired. The Government cannot awaken them merely with its speeches. The faith of 15 crore Indian people has shattered. I remember, I am forced to speak out those very things which people do not like when the sentiments of one and a half crore Sikhs were hurt, that time also I warned the Government of not doing so. That time we were ridiculed and criticised too much. History has been witness to it, and what is happening in Punjab now. Could the Government subdue them with the military force? These 15 crore Indian Muslims did not come from any Arab country or other foreign countries. They are

our brethern. Would the Government suppress them or throw and down them into the Arabian sea. Where will these 15 crore Indians go and what will be the consequence when 15 thousand of their youths will be ready to challenge the Government? I want to submit that today nobody dare to go to Punjab to accept their challenges. Nobody dare to go to accept challenge in Kashmir. In order to accept challenges the sermons of Lord Rama regarding love and humanity was made in Ayodhya, the birth place of Lord Rama. I would like to request Shri Vajpayee ji to break the small barriers even today. I do not know whether he will condemn the Ayodhya incident or not. Even if he condemns it or not but he had great regret in his heart the day he made a statesmen to the 'India Abroad'. But did everything change after the arrest of Shri Advani? Did the situation, facts under went any sea-change? Have your ideals shattered totally that day? The country has to be rebuilt. Many times arrests are made, excesses are subjected to people due to the excess which are caused by the activities of unworthy person. And you are ready to blot on this country and set the entire world allege that efforts are being made in India to deprive the people of their religious freedom.

Should all of us not feel ashamed of it. You made a statement and said that you have not portrayed a true picture here. I did not say that it was merely a structure, where 'puja' was performed there. 'Namaz' was not offered - this is true Atal ji, though nothing was there, yet, the building was as old as about 500 years or 421 years. When it will be known to any country in the world that a place of worship or whether it is not a place of worship has been pulled down in this country for political reasons, nobody in the world would appreciate you and rather the world would condemn it because our civilisation and culture are a part of our glorious history which you have damaged. Do the members of Bhartiya Janata Party feel that they would be applauded for this act in the world? I have not the least hesitation in saying that the Islamic countries leaving aside one or two, deserve thanks for the attitude they have shown towards our

country. They did not give up their tolerance. Mr. Speaker, Sir, you must be remembering you were not present there, Shri Somnath Chatterjee was there in the N.I.C. meeting when I told Shri Advani that I could understand Shri Kalyan Singh or Shri Patwa. They have to run the administration in Bhopal and Lucknow but he is the leader of opposition and has a wish to run the country and it may be possible that this responsibility may come on his shoulders too. Did he ever think what would be its reaction on the world. A new BJP leader has emerged on National scene. He told me that they did not bother about anybody in the world and that they could face everyone in the world. I did not argue anymore. I think they are very great men, who are capable to face the whole world.

Mr. Speaker, Sir, I am glad that other countries have continued to maintain their cordial relations with India honouring our ancient glorious traditions. It is worth remembering that the Islamic countries have kept alive our age old traditional friendship and kept intact their relations with this country and these people have broken the age old convention. You may call yourself as true disciple of Hindu religion and a true follower of Indian culture. I do not have any objection to it. But Atal ji Shri Jaswant Singh I had high expectations from you. (*Interruptions*)

I had expectations from Rajmata ji also. I had expected that she could do anything for the sake of religion but I never expected that she would let the mosque demolished.

I would like to say in clear words but I would not like to use the words Shri Indrajit has used. I would submit that Shri Muri Manohar Joshi and Shri Advani have the courage to challenge the world but why could not they stand before their own 500 workers. Why could not they face them? In view of all these happenings, I would like to know from them as how they would be capable to manage to run the country and take the nation out of the crisis. History will ask this question from you and you will have to answer it. We may not ask this question from you. Perhaps I do not have the capability

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or the right to ask this question, perhaps the Government too may not ask in this regard. But history takes its own course, its verdicts are very hard, it ever spares anybody. In this course, there may be some delay but it will certainly decide the matter.

Many hon. Members from this side said that nothing could be done in those circumstances and that it was not possible to open fire. I would like to know as to why it was not possible? Why the Police and Army are there? Are they meant for saluting you and not to take action when required? Why this police and army are meant for? Is it not meant to take action when required? What is the concept of State? State is an aggregation of corrective powers, the society has given the responsibility to the Government to tackle the anti-social elements and if the Government fails to use the service of police and army, it means that it does not fulfill its duty. Hence, these excesses should not be made here.

It is said that there has been a gross betrayal with them. Who has betrayed to them? Who cheated them? We have not been cheated. Not myself alone but all the Members sitting this side had also warned the Government in this regard: I observe the hon. Members Shri Indrajit and Shri Somnath sitting this side that today their language is quite considerate.

**SHRI INDRAJIT GUPTA (Midnapore):**  
In whose favour?

**SHRI CHANDRA SHEKHAR:** In favour of the Government they have suddenly become sympathetic towards the Government, we also have sympathy for the Government because these people have understood the Indian traditions, secularism and history more than the people of that side also protected it - I have no hesitation to admit this fact.

However, friends, I would not like to mention about Shri Atal Bihari Vajpayee and few others; because these are the persons

who took disadvantage of the name of Lord Ram for their political career and we do not have any expectations from such people. But we had a great expectation from you. When one of my friend, I do not remember who he was, perhaps he was Atal ji. He said to Shri Arjun Singh that instead of becoming so agitated, he should have resigned. Shri Arjun Singh replied in a very dramatic way that he was such a person as should run away from the responsibility; he can give a good fight. Would the fight have become ineffective if he had resigned from the Cabinet? There are a large number of Congress members, are they not capable to face the crisis, are only the Ministers capable of tackling the situation. Can he not fight if he is not a Minister? I would like to submit to him that politics is not drama, it is not an easy play. Politics require a politician to take some harsh decision too.

I would not ask you to take decision, because every persons has his own parameters of moral values and dignity. But if we fail to discharge our duties, we are supposed to perform as a public representative, nothing can be more shameful than to remain in the same post. Why is the Government finding itself in a helpless position? The people have nothing to do with the incapability of the Government. They want decision. They want to see whether the Government faced the circumstances boldly or not. Mr. Speaker, Sir, the Government holds the responsibility to take decision. But on the contrary, the Government blamed the police force, the army, the Intelligence Department. Do they mean that they were unaware of what was going to happen? I knew what was going to happen. I would not like to mention the names of the persons including some of the high position members of the treasury benches to whom I told in advance that the mosque would be demolished? Did I not warn the Government to prepare themselves to challenge the destructive forces? I was told at that time that if the police opened fire, it would take several lives. I said that if the Government was not ready to kill 10.20 persons. It would be responsible of killing thousands of persons.

Today, a member—again I forget who he was—Atalji said that he is very much displeased with Shri Mulayam Singh's Government. He was displeased with it at that time also. But when Shri Mulayam Singh's Government ordered to open fire, 16 lives were lost and when Kalyan Singh Government did not allow for it, 1200 lives were lost. They again say that they are not responsible for it. Shri Advani has stated that "Kalyan Singh cannot be Mulayam Singh". I do know that there is no comparison between Kalyan Singh and Mulayam Singh. Mulayam Singh could do anything to safeguard the Constitution whereas Kalyan Singh could do anything to get his order obeyed. One person obeyed the order of the Constitution and the other obeyed the order of Sangh Pariwar. There is a difference in these two orders and we will have to know about this difference. I did know the difference but the Hon. Prime Minister did not know this difference nor Shri Arjun Singh or Shri Sharad Pawar knew it.

AN. HON. MEMBER: Yes, we knew it.

SHRI CHANDRA SHEKHAR: You know all it. Mr. Speaker, Sir, I would like to know, whether Government can justify the action of the people to the world. The irate mob climbed the mosque at 1.45 or 11.30 p.m. on December 6 and the Government remained silent till 6.15 A.M. the next day. Such an inactive Government says that they had been deceived and kept in the dark. You were not deceived, you have deceived your self and the people of the country. Therefore, I submit that participating in this discussion is very difficult. Hypocrisy is at its peak on both the sides. Where should we go? Sometimes we feel that this is a worth less Government and it should go. But then we think, on which side should we go. Should we support those who are even more hypocrites. I would like to point out that people like us, have never witnessed such a situation and never been in such dilemma. We went to jail directly from the Congress Working Committee, and there was no dilemma in our mind even for a moment. But how should I say that I have faith in this Government. Atalji it is also not possible for me to declare

this Government a useless one and to issue you a certificate of Patriotism on the basis of what has been done by your friends. The Congress Government and not the Congressmen are responsible for this miserable condition of the country. Do not say that I want differences among the Congressmen or I am indulging in politicking. The newspaper reporters often write that we held a secret meeting with Sharad Pawar and Arjun Singh. We have their glimpse only in the House. They are afraid of losing their posts in case they meet and speak to us. None of them has met or spoken to us. They can not urge upon the hon. Prime Minister to take some action, since they want to save their position. Why should they lose the post by coming and meeting us? I do not want to go into the details. I do not want to divide the Congress Party. I would like to point out to my friends, belonging to the Congress Party, that they are responsible for this slur on the nation. You know hon. Arjun Singh ji since 1947 and you are aware of his many facets and manipulations. I have been his good friend. Even today, I consider many of them dedicated and idealists. I do not hesitate to say that you were holding the reins of power and you know everything but you remained silent. Do you also want a Krishna to teach the sermons of the Bhagwad Gita. You have gone through the Mahabharata, learned something quoted a few things from it in your speech.

Mr. Speaker, Sir, today the country is passing through a crisis, where taking a decision is very difficult. I am saying this, because our values are at stake today. Our trustworthiness is at stake today. For the first time, there is a Government in the country on whose reliability no one has faith. For the first time there is an opposition who wants to destroy the values and the entire would know about it, at least I do not have any doubt. The situation of this country is miserable. Those who are running the country are handicapped and those who are in the opposition want to have an upper hand on the Government. They want to break the traditions and destroy the values of the country. I would like to request Gurudev to help me. Where should we go and what

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should we do in these circumstances. There is no use dying as 'Bhesham Pitamah' with a stigma. No one will listen to his advice. I do not know whether they have listened to his advice.

Sir, the country is facing a dreadful situation today. I want that the House should understand it and instead of levelling charges and counter charges we should realise our existence. If we have committed crime we should accept it. Atalji do not be afraid of the statement you made to 'India Abroad'. It is not good to play politics every time and change the stance. Politics does not teach us save our skin. We should bravely face the situation. I would like to submit to the hon. Prime Minister that enough is enough, but at the same time he should not take any steps in haste to save his prestige, which has received a set back because of indecision. Sacking the Governments unnecessarily is not an act of bravery. But it is a clumsy to save your prestige. Can the charges leveled against Advani ji be proved in any court? Advani ji has been arrested on the charges levelled by a police inspector. Who had advised this? Today you ban it and on the next day the High Courts give the verdict that the ban order is wrong. Don't do anything wrong to earn credit. The country will suffer and there will be clashes and conflicts. You claim to have started the politics of concensus but perhaps none of the earlier Prime Ministers have done so much harm to the political scenario of the country as during your period. Therefore, those who are in power should take care while speaking of their personality, ability and limitations and it would be gracious. The hon. Prime Minister has said that the mosque would be constructed there. Can it be constructed? The hon. Home Minister has said that it would be constructed after some time and the hon. Defence Minister has said that it would be constructed after one year or within a year. Now it is said that both the temple and mosque would be constructed there. The Bajrang Dal and the V.H.P. say that the temple would be constructed but the map will be made public, likewise hon. Narasimha Rao ji go for both

temple and the mosque but the map will not be disclosed. I do not know whether there is nexus as Shri Sharad Yadav ji has rightly pointed out. But the fact is that today the country is in trouble. Has it happened all of a sudden or some mystery is there behind it? I do not know what is the mystery behind it. It is brought to light by the people sitting on this side. But I would like to say that this sort of imertness and indecision has caused a serious set back to the image of the country. In reality if a person is conscious and has a sense of guilt he should not continue in office at any cost in the large interest of the country and for the sake of patriotism. Similarly, if Atalji has repentance for it in the real sense then he should disassociate himself with all those who have committed this crime which is a slur on the face of the nation so that the country may look at him with expectation.

Let us start afresh, and I would appeal to all sections of the House to come forward and build a new society and new values for the progress of this country.

SHRI RASHEED MASOOD (Saharan pur): Mr. Speaker, Sir, I come here from my constituency, where dead bodies are lying on the roads. There are no words to describe the situation prevailing in the area. I came here to participate in the discussion which would deal with problems of assuaging the worlds of the injured, rehabilitating the displaced ones, building the nation and leading it ahead. I expected a discussion on restoring the shattered confidence of the minorities the educated once and the journalists. But I am distressed to say that none of these issues were taken up in the House. Instead a no confidence motion raised by a leader for whom I have highest regard has been taken up. I have separately said to my colleagues that today when the nation is burning, it is not an appropriate time to move a no-confidence motion, instead we should work for the restoration of confidence in the entire country. But I fail to understand why my colleagues, chose moving no confidence motion instead of making an earnest effort to restore that confidence and



remove their distress and pacify their anger. When I say this it does not mean that the person sitting on other side are totally innocent but it is not in the interest of this country to move such a motion when the whole country is burning. Today, it is the need of the hour to work for the stability of the country and we should give message to the nation to this effect that we are able to face the situation. Shri Vajpayee ji is a good friend of mine and I feel if there is any true Hindu by deed in the B.J.P. it is Shri Atal Bihari Vajpayee. We had a father of Nation like Mahatma Gandhi who had a true and strong will and who gave a message of unity, brotherhood, love and affection and fighting against the oppression and atrocities to this nation. He gave the message of one religion. Some two three days ago, I read a statement of Shri Vajpayee ji. But I know, there are organisations in this country who spray bullets at true, honest and good Hindus like the father of Nation Mahatma Gandhi. Its another example is Shri D.D. Upadhyaya because when he started deviating from those policies he was also given the same treatment like Mahatma Gandhi. Now Vajpayee ji also has started making statements quite the opposite of his own style. Please be beware such people. Your life is precious for us. We wish him to live long and give the message of humanity. Because fasists do not have any religion that is why they do not want true Hindus to live. They do not want to let live the people who talk of humanity.

Mr. Speaker, Sir, my hon. friend Shri Vajpayee has raised certain issues, which he never raised earlier. He also raised the matter of having a uniform civil code and referred to the incident that took place at Sharjah and made a mention of demolition of temples in Pakistan. I appreciate his feelings and agree with him but I do not agree to the context in which he raised these matters because it may flare up sentiments and may result in a tense atmosphere. If temples have been demolished in Pakistan, every Muslim M.P. has condemned this act. It is a shame on Islam if temples are being demolished. If you wish to punish those who have demolished temples in Pakistan then we are

ready to accompany you. But do not provoke people. You made a mention of uniform civil code. There can be two argument about it. Should it be there or not? One is Directive Principal of State Policy and other is the unity and integrity of the country. Both are dear to us. I would like to tell Shri Vajpayee ji that this is the only point in the Directive Principal of State Policy which ensures unity of the country. It also has issue like removing poverty and providing education which are separate from the unity issue. Is it essential to take up this issue first. I am not prepared to accept that Uniform Civil Code provides any guarantee for the unity of the nation. An editorial was published in Indian Mirror in this regard. That is why they are under the impression that Hindu civil code is a guarantee for the unity of this country. If it is necessary to have a Uniform Civil code for this country and if you and your party think that the nation is above the religion then I ask for a Islamic Civil Code. Then we would accept it. But this is not the solution. They are not clapping, they are giving an indication that this is not the solution. Religion is much more solid than the Uniform Civil Code.....(Interruptions)

SHRI RAJVEER SINGH: The Uniform Civil Code does not give publicity to any particular religion. If it is so you may prepare a Brahmin Civil Court as well as an Islamic Civil code. You appear to be much confused.

SHRI RASHID MASOOD: I do not agree to this opinion because Civil Code is a no guarantee for the unity. Religion is a much stronger point than the Uniform Civil Code but today Pakistan and Bangladesh are two separate countries. Both these countries came into being in the name of religion as Pakistan after seceding from India against our wishes. But even after having one religion and same official language they could not remain as one country. Because the Pakistanis did not give due regard to the feelings of those living in the present Bangladesh. Therefore, Vajpayee ji in order to save this country what we need is to give due respect and love to each other feelings instead of having a common civil code and you are killing that love with your hatred. This

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country cannot exist if we do not love each other.

Right now, you said that the rivers Yamuna and Ganga, become one, after their confluence at Allahabad, but you forgot to mention that both the rivers chart different course through Haridwar and Saharanpur before they finally converge at Allahabad. The Hindus and Muslims are like the Ganges and Yamuna in the path of India's progress. Our Hindu brethren are educated economically strong, progressive etc and they have reached Allahabad, but you don't allow the Muslims, who are akin to Yamuna, to flow beyond Saharanpur. You want to check its flow by building dams throughout its course. If these dams are built on Yamuna's way and if the river doesn't reach Allahabad, how is its Sangam or confluence possible? How will then they chart together their future course? Therefore, I would like to submit that the Indian Muslims are very backward from educational point of view also. The ordinary Muslim in the country is by and large uneducated, unemployed and insecure about the safety of his life and property. You may remember the case of Shahyar in Jamshedpur and poet Basheer Bader in Meerut. They courageously moved out of Muslim localities and settled in Hindu localities and endeavored to follow their life style, but when your party instigated the riots, the houses of Shahryar and Basheer Bader were set afire..(Interruptions) Today nobody in the Muslim community is prepared to become a Shahryar, none is willing to be a Basheer Bader ....(Interruptions)

SHRI RAJVEER SINGH: Mr. Speaker, Sir, I have my reservations about it. Sir, Shri Rasheed Masood had held a responsible position like that of the Health Minister and it doesn't behove him to level irresponsible allegations to the effect that our Party had instigated the riots. If he can prove this charge, I am prepared to resign from the Lok Sabha and if he fails in it, he should tender his resignation from Lok Sabha. He has leveled such a baseless allegation, which has not been proved by any judicial authority, and

which has never been made by any other person in the past. He should accept my challenge. (Interruptions)

SHRI RASHEED MASOOD: Mr. Speaker, Sir, I would like to submit here that one Gyan Prakash Commission of Inquiry was constituted to probe the Meerut riots and it has submitted its report. I request that it may be placed before the House, so that the truth is brought to light.

SHRI RAJVEER SINGH: If B.J.P. is not named, then?

SHRI RASHEED MASOOD: I will resign, if it is proved that your people were not involved...(Interruptions) If my Party is not satisfied with my work it can expel me. So, I am saying this with full consciousness.

SHRI RAJVEER SINGH: Why is it that the riots always take place in your areas only?

SHRI RASHEED MASOOD: Because, you do not win in our area and you know very well that 76 percent of my constituents are Hindus and only 24 percent Muslims and Rasheed Masood cannot win an election on the strength of the latter alone. So, you instigate these riots. Still, I have received the votes of one lakh Hindus, owing to which I won at the hastings and in future too, I will win hands down, because I don't differentiate between Hindus and Muslims. I convey the message of love and affection while you convey that of hatred. The message of hatred has always been vanquished and it can never be victorious. Why don't you also try it out? You will also come out with flying colours. Then your victory won't be the out come of any wave, where you romp home once and lick the dust next time. So, try to win hearts through love. If you do that, your place is safe here. If not, God knows where you will be next time.....(Interruptions) God willing, I will return to Lok Sabha next time also. So, don't worry on my account.

Many matters came up for discussion here, including the ban on communal outfits. I feel that this is a correct step on the part of

the Government, but some Parties which indulge in communal politics, have been spared. They should also be banned, who profess and practice the politics of hatred. All such parties should be banned. All of us should live up to that standard.

Thirdly, I would like to say that, right now, our friend Vajpayee ji was heard saying that his Party is not responsible, nor can anyone be held responsible. Now whether Vajpayeeji didn't have any such intention or whether he never expected the Kar sevaks to demolish the structure we call 'Babri Masjid', but we were fully convinced that some thing untoward will happen. That is why, on 25 th itself we apprised the Prime Minister of the situation and requested him not to wait and to take some steps on the 25th itself. If such a large crowd is allowed to be assembled there, the Government won't be able to control it, without bloodshed. Had some steps been taken at that very moment, we wouldn't have had to sit here today with our heads hanging in shame. Today, there is no uproar from this side, they are not in an aggressive mood anymore, it is good that even they are feeling ashamed. They are ashamed over the happenings in Ayodhya, but don't want to express it. I would like to know, as to why Advaniji and Joshiji went to collect the crowds, if their intensions were sincere. If symbolic Kar seva was the objective, why was it necessary to collect two lakh people there? Even 10,000 people could have carried out the symbolic Kar seva. It could have been done, while sitting in Delhi and by issuing an appeal. A symbolic Kar seva could have been carried out in Delhi also, by gathering some people. What's more, Advaniji in his speeches at Benares and Kanpur had openly said that the Kar seva would not be limited to a symbolic Kar seva. I can produce the newspaper reports to this effect, if you may desire so and everything will become clear to you. What more evidence do you require? He has spread hatred between the Hindus and Muslims.

Just now Shri Sharad Yadav gave the example of the relationship between Mother-in-law, daughter-in-law and brother-in-law,

may be he has left the House now, but so far as the question of Minorities is concerned, I find all of them to be birds of the same feather. The Mother-in-law-Daughter-in-law quarrels are understandable, but will the Brother-in-law be kind enough to tell us, whether you kept any promises, you made to the Muslims in your manifesto, when your Government was in power? Despite being a Minister, I wrote a letter to you requesting you to make only those promise in the manifesto, which can be fulfilled, otherwise it's better not to incorporate them. I wrote to you when I was a Minister and also earlier that you have not kept any of the promises made to Muslims. It was read out at the meeting held at Shri Syeed's residence. Not a single promise has been fulfilled. We should not try to make political mileage out of the current vitiated atmosphere in the country. The need of the hour is for all the patriots, all those who want the country to progress and develop, all those who want to create an atmosphere of love and goodwill, all those who want to follow the path shown by Lord Ram, to unite and march forward.

**SHRI DEVENDRA PRASAD YADAV** (Jhansi): You should have resigned, when you failed to keep up the promises made to the minorities. Why didn't you resign ?

**SHRI RASHEED MASOOD**: I would have certainly done that. If you had allowed that Government to continue for a few more days, I would have certainly resigned. In that letter also, I had mentioned that I would be left with no option, but to resign, but the Government didn't last long.

Now, I would like to ask you a question in this very Parliament. The people of this country had sent me to this august House. I am not here at your mercy. I would like to ask a question, whose answer I am yet to get. Ram is considered as a God by all Hindus, but who has given that copyright to the B.J.P.? If Ram is a God, it's of all mankind, not of B.J.P. alone and of the B.J.P. wants to become the sole proprietor of Ram, then it is an insult to Ram. Therefore, it is my request to you that we should all unitedly endeavour,

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at the grassroot level itself, to restore the confidence of all those whose confidence has been shattered and secondly, we should fight against communalism, not only at the political level, but at the social level also. (Interruptions)

I am more eager to fight for the cause of temples than you are prepared to join Vajpayeeji in his mission to inflict punishment on the vandals who destroyed temples in Pakistan.

MR. SPEAKER: Mr. V.S. Rao, you please conclude by 7'0 Clock,

[English]

SHRI SOBHADREESWARA RAO VADDE (Vijayawada): Mr. Speaker, Sir, thank you for giving me the opportunity to say a few words on this important matter.

It is an irony today that the Motion of No-Confidence has been moved by a party which has acquired the status of main Opposition party in both Houses of parliament and was also in power till very recently in four States... (Interruptions)

[Translation]

SHRI SATYAPAL SINGH (Shahjahanpur): Mr. Speaker, Sir, they caused all the quarrels, but we didn't allow them to succeed in Shahjahanpur. They created trouble in Bareilly. (Interruptions)

SHRI RAJVEER SINGH (Anola): Mr. Speaker, Sir, please allow me to clarify.

MR. SPEAKER: You see, it's not a question of clarification, please don't talk about friendship and enmity. We have to conclude it by 7'0 Clock. Therefore, please take your seat.

(Interruptions)

[English]

MR. SPEAKER: Nothing is going on record. Shri V. S. Rao to continue please...

(Interruptions) \*

MR. SPEAKER: Nothing is going on recorded...

(Interruptions) \*

SHRI SOBHANADREESWARA RAO VADDE: Sir, the party which is the main Opposition party in both Houses of Parliament and which, till very recently, was in power in four States has not shown respect to the Constitution. We have made it clear in our Preamble that this country will stand for secularism. Originally it was thought the word 'secularism' need not be there in the preamble. During the time of Shrimati Indira Gandhi an amendment was made through which we have very clearly stated that we stand for secularism. But this party has made it very clear that it has no respect for that secular characteristic of our Constitution. And also, in spite of its solemn undertaking to the Supreme Court, it did not keep its word. It is most unfortunate that some hon. Members of this very House, who have given an undertaking to the Supreme Court that nothing will be done to negate the Court orders did not keep their word.

Sir, the events of 6th December are really bad. They can only be described as the events of the blackest day in the post-independence era of our country. The consequences are disastrous. We have witnessed many things. How many hundreds of people have lost their lives? Property worth crores of rupees has been damaged. The loss is much more. The greatest damage has taken place to the communal harmony. The repercussions outside the country are also enormous.

This country, with a population of 85 crores of people, has shown the path of

peace and non-violence by the Father of the Nation. this country, under the leadership of late Jawaharlal Nehru, has given a distinctive path. The leadership was given by Nehruji and other leaders. This country has emerged as a strong force of non-alignment. Today the prestige of this country has been eroded to the greatest extent.

What is the position of our country amongst foreign countries? Here is a Government which has failed to protect a structure with all the army and central paramilitary forces at its command. The hon. Prime Minister has declared from the ramparts of the Red Fort that this Government will protect this structure. But we have witnessed that it was crumbled to peaches by the 'kar sevaks' who gathered at Ayodhya on the 6th. This has clearly shown to what objectives the B.J.P., the V.H.P., the R.S.S. and the Bajrang Dal and other organisations stand. What is their real face?

While Lord Rama has sacrificed his power to keep up the word of His father, here is a party which has given an undertaking to the Court; but it has not stuck to the words and the commitments it has given to the Court just to grab power and to achieve its political objectives. I do not understand how can they really claim to be the devotees of Lord Rama. Lord Rama stood for truth, and the 'Satya'. But this party and their friends stand and represent untruth and riots.

It is most unfortunate that the hon. Prime Minister has belovéd their words.

19.00 hrs.

When we all met him on 2nd, we told him, 'You take all necessary steps, Sir, to protect the structure and implement the court order. Most probably he had a strong belief and faith in their words that they would not touch the structure and they would not do anything which might go contrary to the court order. We do not deny his, or we do not question his idea to bring a solution to this problem a few months back when he negotiated with the Sadhus. We have appreciated his stand and his efforts to bring

a stop to the kar seva programme there without shedding any blood and through peaceful means. But here lakhs of people were being invited by BJP and their friends to gather at Ayodhya and when their were contradictory statements by various leaders of VHP, Bajrang Dal and RSS, though some had given a solemn undertaking to the Court that they would abide by the Court Order, but some others said, 'No, we need not abide by the Court Order, we are not bound by the Court Order.' When that was the situation, the hon. Prime Minister should have taken the alternative measure. In fact, when the Home Minister was replying to the debate on 3rd of this month, he said, there was a contingency plan. But what has happened to that contingency plan? What happened? You had sent 135 companies of para-military forces to Ayodhya, but with what result? When that structure was bring demolished, they were at Faizabad. Sir, I question the wisdom of the hon. Prime Minister with due respect to him. What has happened to the Intelligence reports from your people from there? Are you not aware that the District Magistrate of Faizabad and the Senior Superintendent of Police of Faizabad were not given the power by the Kalyan Singh Government' to take necessary steps to meet the situation if something goes wrong. If somebody goes mischievously to damage the structure, you take all necessary action, you issue orders, if necessary, including taking to firing also.' If that was not so, when the powers were not given, how were you sure that the structure would remain safe? So, Sir, I say with all agony and anguish that apart from this treachery of the Constitution on the part of the BJP, this Government also has failed miserably to protect the structure and to implement the Court Order. And it is also your bounded duty which the Constitution has put on your shoulders. And today this country has lost the credibility among other countries as this Government is most incompetent and it is not effective enough to protect the interests of the minorities of this country. Sir, I also say with all due respect that it was the first citizen of this country who had to advise this Government that 'something is going wrong at Ayodhya. There are reports that the structure is being

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demolished and it is going to cause a lot of communal holocaust. Act now, you immediately act. It is, Sir, much later this Cabinet has met and it appears to have taken a decision to dismiss the Kalyan Singh Government.

But by that time itself Kalyan Singh Government has resigned and the Chief Minister has sent his resignation letter to the Governor of Uttar Pradesh. If that is so, is it fair on your part to do like this. Is this the proper way to discharge the responsibility that has been given by the National Integration Council. What had happened then? On 7th also you had not acted and you had allowed the *kar sevaks* there to clean the ground, to level the ground and then to instal Ram Lala's idols there and construct a compound wall there. What is the position today? Now, you have promised to construct the masjid there. Where will you construct and how will you construct the masjid?

Sir, the events that had happened are creating an impression to the people that the Government have a certain understanding with the BJP and their friends in allowing all these things. On 7th also, the security forces had not moved and they simply allowed the *kar sevaks* to be there to construct a compound wall there. On 8th of December, when the central forces went there, the so-called *kar sevaks* also had left Ayodhya. So, it has given a strong impression that this Government has some underhand connection with the BJP and their friends which has shattered the confidence of the people of this country.

Sir, we support the Government's action of banning the communal organisations whole-heartedly. These communal organisations are trying to out communal hatred in the country. I remember that one of the leaders, who was there at Ayodhya after the demolition of the mosque, having said that it is but natural that the suppressed feelings of the large number of people have found their way. But, it is not so. You have inspired the communal hatred and you have

made a subtle and concerted propaganda of communal hatred among a section of our population against the others and you have incited them. Some hundreds of years ago, some atrocities or some aberrations might have taken place. In that way, several aberrations have taken place. There were days when Dr. Ambedkar, after completing his education in India, after getting Doctorate from abroad and being Defence Secretary, in a princely state he was not given a house to reside at Baroda. When he stayed in a Parsi choultry in a choultry, his belongings were thrown out because he came from a mahar community. Can somebody go now and say that it had happened like that in those days and so now retaliate? Do you support that? Do you want to go forward or do you want to go centuries backward? So, our party supports the Government's efforts to take stern action on all the communal organisations.

I also urge upon the Government that if anybody says that there is still the issue of Mathura or Varanasi, the first people who advocate such things should be taken to task and they must not be permitted to do it. Enough is enough. Already the country has paid the highest price. No more price should be paid and, therefore, there should not be further communal hatred and other things.

I also express our strong reservations over the Government's decision of throwing out the three State Governments in Madhya Pradesh, Rajasthan and Himachal Pradesh. Through those Governments belong to the BJP Party, the reasons shown are those Governments have failed to maintain law and order. Whereas in Maharashtra where your Congress Government is there, more number of people have died. More number of people have died in Gujarat. We fully agree that we entertain the same idea which Shri Indrajit Gupta has said. If those three State Governments had not implemented or did not implement the ban orders issued by your Government, if they did not arrest those persons and leaders belonging to the communal organisations which are banned and if those Governments failed to take any steps against such communal elements or

organisation then, you should have dismissed those State Governments. We do not question that. We do not dispute that. But without doing that, your action of dismissing them may help the BJP indirect because they will exploit the issue. Till now they were in a great disadvantageous position or in a defamed position to explain the people how they have demolished the Babri Masjid structure or how they are responsible for the communa-holocaust. Today they will try to picturise your Party as a Party which has murdered democracy or which has no response for the Constitution and the federal set up. You are giving a handle to these communal and political parties, which want to take the political advantage out of your wrong decisions.

While we support the Governmental efforts to contain communal organisations, we only appeal that the Government should not allow such things to happen in future. We urge upon the Government to take all necessary steps to help the dependents of those people who have lost their lives and those who are put to a lot of sufferings.

My suggestion to the Government is, you do not allow communal organisations, to whatever community they belong to, to take advantage. The issue is not yet resolved finally. The main issue which you want to refer to the Supreme Court is still there. You refer the matter to the Supreme Court under article 138 (2) whereby the fact be ascertained

whether there was a temple before construction of masjid or not. If the Supreme Court comes to a definite conclusion that there was a temple, Let Ram temple be constructed there and masjid can be constructed adjacently. If it is proved that the temple was not there before the construction of Babri masjid here, the Babri masjid should be reconstructed in the same place and the Ram temple may be constructed adjacently. I appeal to the Government also to construct a church and a Gurudwara at Ayodhya as a symbol of communal harmony for which Lord Ram, Gautam Buddha and Mahatma Gandhi have shown the path not only to this country but to the entire world.

MR. SPEAKER: It appears that everybody wants to leave the House now. But only request I have to make is, tomorrow happens to be Friday. Immediately after the question hour, we should start the discussion. Let us have question hour. Immediately after question hour, we will start discussion.

I thank you very much for extending cooperation. The House stands adjourned to meet again tomorrow Friday, 18th December, 1992.

19.15 hrs.

*The Lok Sabha then adjourned till Eleven  
of the Clock on  
Friday December 18, 1992/Agrahayana  
27, 1914 (Saka)*

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